

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
APPLICATION No.56 OF 2022

BETWEEN

STANELY JOSEPH & ANOTHER

: APPLICANTS

Vs.

UNION OF INDIA AND OTHERS

: RESPONDENTS

REPLY FILED BY THE 4TH RESPONDENT REPRESENTED BY DIRECTOR

REMASMRITHI.V.K
&
NIVEDITA .S. MENON
NGN ASSOCIATES,
ANAGHA, DIWANS ROAD,
ERNAKULAM, KOCHI – 682016

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Dated this the 21st day of January, 2023



Counsel for the 4th Respondent

REMASMIRTHI.V.K

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

APPLICATION No.56 OF 2022

IN THE MATTER BETWEEN

1. Stanely Joseph, aged 52 years,
S/o M.JSacaria, Mundattuchundayil House,
Chegalam.P.O, Kottayam – 686 585
Email: stanleyjmc@gmail.com
Mob: 9747322197
2. Sajan George, aged 43 years,
S/o George Naipilavil,
Chegalam.P.O, Kottayam – 686 585
Email: sajang6716@gmail.com
Mob: 8304045955

.....APPLICANTS

AND

1. Union of India,
Ministry of Environment, Forest and Climate Change
Represented by its Principal Secretary, Ministry of Environment Forest and
Climate Change, Regional Office (SZ),
Kendriya Sadan, 4th Floor, E&F Wings, 17th Main
Road, Koramangala II Block, Bangalore – 560034.
Email: rosz.bng-mef@nic.in. Ph: 080-25537184
2. State Environment Impact Assessment Authority
Represented by its Secretary,
Pallimukku – Kannammoola Road, Overbridge,
Velakudi, Thiruvananthapuram – 695024
Email: seacseaakerala@gmail.com
Ph: 471-2334265
3. The Director of Mining and Geology,
Pattom Palace P.O, Kesavadasapuram,
Thiruvananthapuram – 695004
Email: director.dir.dmg@kerala.gov.in
Ph: 0471-2447429
4. M/s Palathra Constructions Pvt. Ltd.,
Palathra Building, Thuruthy.P.O, Changanacherry,
Kottayam – 686535, Represented by its Director Charles Mathew,
S/o P.P.Mathew, Palathra House,
Thuruthy.P.O, Changanacherry, Kottayam – 686535
Email: gsassociatesktm@gmail.com
Ph: 09539700641
5. Rockfield Estates Pvt. Ltd.,
Palathra Building, Thuruthy.P.O, Changanacherry,
Kottayam – 686535, Represented by its
Managing Director Shibu Mathew

For PALATHRA CONSTRUCTIONS PVT. LTD.

X 

Director



Email: rockfieldestatespvtltd@gmail.com
Ph: 9048490000

.....RESPONDENTS

REPLY FILED BY THE 4TH RESPONDENT RESPRESENTED BY DIRECTOR

I, Charles Mathew, S/o P.P.Mathew, Palathra House, Thuruthy.P.O, Changanacherry, Kottayam – 686535 being the Director of the 4th Respondent Company and duly authorised to represent the company do solemnly swear and state as follows:

1. All the averments made against this Respondent Company are vehemently denied as being false and fabricated and only specific facts are admitted herein.
2. The 4th Respondent is filing this preliminary objection reserving the right to file a detailed reply statement later as and when thought necessary.
3. It is humbly submitted that the 4th Respondent Company was conducting a granite quarry in the impugned site since 2016 after obtaining all the necessary clearances and consents from the concerned Authorities. The copies of the Lease deed, Environmental Clearance obtained from SEIAA, Kerala, the Consent from KSPCB, the order from the Geology Department, Panchayat license, Explosives licence, are attached to herewith as **Annexures R4-1 to R4- 6**.
4. It is submitted that the impugned site wherein the 4th respondent was conducting the quarry operations from 2016 was a site where quarrying operation was carried out by the previous owners. That the impugned site was a working quarry even before the present Respondent took over is stated in the EC issued and produced by the Applicant as Annexure A2. The Geology department has issued a Certificate dated 7-9-2018 stating the same and this is produced herewith as Annexure **R4 7**.
5. It is humbly submitted that the so called Applicants are neither environmentalists nor concerned about the environment nor affected parties but have come before this Hon'ble Tribunal with unclean hands trying to create mischief and harass this respondent from conducting their lawful business. The said site as seen from Annexure



FOR PALATHRA CONSTRUCTIONS PVT. LTD.

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Director

conducting their lawful business. The said site as seen from Annexure R4-7 has been a quarrying site since more than a decade and the Applicants have not deliberately mentioned the same so as to mislead this Hon'ble Tribunal. The 1st Applicant lives at least 300 metres away from the quarry as against the 110 meters as claimed by him. The 2nd Applicant lives at least 1km away from the impugned site and is in no manner affected by the quarrying activities. Neither of the Applicants are daily wage earners as falsely stated and are put to strict proof for the same. These two Applicants have approached this Hon'ble Tribunal in their individual capacity and do not represent any group of individuals as is clear from their affidavit.

PRELIMINARY OBJECTIONS

6. It is humbly submitted that this Application is not maintainable on the following amongst other grounds:
- A. The OA is filed by two persons who are not espousing any public cause but have come before this Hon'ble Tribunal saying they are aggrieved parties. The term "*aggrieved parties*" in section 14 have been given wide connotation by this Hon'ble Tribunal. But the underlying reasoning put forward in all those cases were that there must be a public cause that is proved by way of environmental damage caused or has caused injury to the aggrieved person. The Applicants herein have not in the elaborate narration in the Application even once put down any specific instance or incident showing any environmental damage caused. Hence, the second element of "*substantial question relating to environment*" in Section 14 is also not present. Every averment of theirs is speculative in nature. The Applicants think there has been excess mining, they think that there is violation of EC conditions, they again accuse all the government authorities starting from the Moef, the SEIAA, the Geologist, the State government officials of being corrupt and facilitating the 4th Respondent. But the Applicants have not produced one bit of paper to prove their allegations and substantiate their claim. Neither are the Applicants personally aggrieved as neither their property nor person has been affected by the activities of the 4th Respondent as there is no single averment stating the same. As stated earlier the 1st Applicant lives more than 300 meters away from the boundary of the quarry and the 2nd person lives more than one kilometre away from the quarry site. Hence the Applicants are neither aggrieved parties nor are they espousing any



For PALATHRA CONSTRUCTIONS PVT. LTD.

X Aley

Director

public cause and hence they have no legal legs to stand on justifying this Application under Section 14 of the NGT Act, 2010.

- B. The Application is barred by Limitation. Applicants are long-time residents of the area. Being so they were aware of the functioning of the impugned quarry since 2016 by the 4th Respondent. The Applicants were also living in the same area when the quarrying was being carried out by the previous owners of the impugned land way much before the 4th Respondent even bought the property. The Applicants till 2022 i.e, for over a decade did not have any complaint whatsoever. They felt there were violations committed by the 4th Respondent only after the quarrying operations were stopped way back in November, 2021. Section 14 allows only six months (further period of sixty days at the discretion of the court) time from the date of the cause of action to file an Application. The Limitation period mentioned in the Application also states that Applicants were aware that the quarrying stopped in 2021, August. But for some strange reason the Registry has not stated any objection and allowed this Application to be filed against the rule laid down in Section 14 even after a lapse of more than one year.
- C. This Application ought to be dismissed on the ground that there is no "cause of action" stated anywhere in the Application which prompted this litigation. Careful scrutiny of the Application throws to light the simple fact that this Application is filed on an experimental basis without adducing any evidence or incident that may have caused environmental damage. Quarrying is a allowable activity and if it is to be stopped then violations or damage caused should be put down in writing in specifics. Nothing in the Application supports this and this Respondent is at a loss to see any cause of action mentioned that may have triggered this Application.
- D. The Application is vague and sweeping in nature. The grounds raised and the prayers therein are generic in nature and even mutually contradictory and beyond the scope of this Hon'ble Tribunal. On one side they state that the EC granted by the 2nd Respondent is based on false representations and hence invalid and then they raise the ground that the 4th Respondent has committed EC violations. The pleadings are mutually contradictory and no shred of evidence is brought out to substantiate their claim. The Hon'ble Courts have held that even in the case of Public Interest Litigations without proper pleadings and evidences produced the same cannot be entertained. This is a classic

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Director



example of the same. Only sweeping statements and all the documents produced are statutory documents found in the public domain. The Application is experimental in nature and an obvious phishing expedition and needs to be dismissed *in limine*.

- E. Only statutory appeal under Section 16 can be filed in order to challenge the EC. The grievance of the Applicants mostly revolve around the Environmental Clearance granted by the 2nd Respondent. *This is very clear as the Applicants have specifically added SEIAA as a party respondent and deliberately avoided every other statutory authority without who's consent or licence the quarry could not be run legally.* Two things that emerge from this is that firstly challenge of the EC granted can be done only in the form of a Appeal under Section 16 of the NGT, Act 2010 and it should be done within 30 days of the said order of grant of EC. Here, the impugned EC was granted in 2016 and hence no appeal can lie after a period of nearly six years. Hence on this ground also the OA is not maintainable.

WITHOUT PREJUDICE

7. It is humbly submitted that apart from the OA not being maintainable even on merits the said Application is fit to be dismissed as all the allegations raised therein are sweeping in nature, factually incorrect and not sustainable under any provision of law.
8. It is humbly submitted that the 4th Respondent had conducted the quarry since 2016 only after getting all the necessary licences, clearances, consents and permits from the concerned Authorities. As per the rules prescribed and conditions in the EC granted the 4th Respondent has filed compliances reports every half year from 2016 April onwards have been submitted to the Moef and SEIAA respectively after the inspections conducted by SEIAA. The certified inspection report given by SEIAA in 2018 is produced herewith as **Annexure R4 8.**

9. It is submitted that this Respondent stopped all quarrying activities in November of 2021 itself and send a letter to the Geology Department for approval of its Mine Closure plan. The said letter is annexed herewith as **Annexure R4 9.** On receipt of the said letter the District Geologist forwarded the plan to the Director of Mines and Geology who has given in principle approval of the Mine Closure plan pending enquiry into any pending dues owed to the Government. The

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Director

said letter along with the translation is attached to herewith an **Annexure R4 10**. The 4th Respondent thereafter has started restoring the quarry area as per the Mine Closure Plan as directed by the District Geologists. Photographs of the restoration work in progress is attached to herewith as **Annexure R4 11 (1-4)** and the Mine closure plan is attached to herewith as **R4 12**.

10. It is humbly submitted that Akalakunnam Grama Panchayath has requested the 4th respondent to supply water to the Panchayath from the existing water body in the site. Of the many suggestions made by the Hon'ble NGT and Hon'ble Supreme court to restore abandoned quarries is being put into effect by this Respondent in letter and spirit by providing adequate drinking water from the existing ponds as well as by restoring the land as per the mine closure plan. Letter from the Panchayat is produced herewith as **Annexure R4 13**.
11. It is humbly submitted that the 4th Respondent has started restoring the impugned quarry land and this Respondent is proud to state that it is one of the 1st project proponents who have initiated mine closure plans as per schedule and shows beyond doubt the intention of the 4th Respondent to adopt best business practices and per the guidelines and rules in place.

PARAGRAPH BY REPLY

12. The 4th Respondent vehemently denies all the averments made in para 1 and 2 as being false and has been made to deliberately mislead this Hon'ble Tribunal and puts the Applicants to strict proof of the same. The Applicants are not daily wage earners nor are they engaged in agricultural activities nor are they coming from any poor financial background. Both of them are educated, and own properties and they do not by stretch of imagination represent the people in the locality who have no quarrel with the 4th Respondent. They are just persons wanting to create mischief in order to make gains themselves. The residential building of the 1st Applicant is situated more than 300 metres from the quarry site the 2nd Applicant stays 1 km away from the impugned site. The "thodu" small stream



For PALATHRA CONSTRUCTIONS PVT. LTD.

X 

Director

runs 300 meters away from the boundary of the quarry and not 50 meters as stated by the Applicant. The KSPCB after conducting inspection gave a report dated 22.07.2021 finding no contamination in the water. The said report is attached to herewith as **Annexure R4 14**. Letter dated 28.04.2022 from the KSPCB after inspection is also produced herewith regarding the so called pollution of the stream. The said letter is attached to herewith as **Annexure R4 15**. As stated before these allegations are mere sweeping statements without any proof to substantiate the same.

13. It is humbly submitted the averments in para 3 are admitted to the extent that the 4th Respondent Company is engaged in road projects for the PWD Department of the Government of Kerala. 4th Respondent got EC in 2016/Annexure 2 for conducting quarrying in survey no. 403/1, 403/2 and 402/1 for 2.0766 Hectares. The 4th Respondent Company holds "A" class Contractor license and executes road and bridge construction works. The 4th Respondent is engaged in quarrying of building stone to be utilized for the government road projects mainly.
14. It is submitted that the attachments in Para 4 are subject to strict proof.
15. The averments made in para 5 and 6 are vehemently denied as being false and sweeping in nature and the Applicants are put in strict proof of the same. The rhetoric of the Application as stated above is simply sweeping statements without any corroboration whatsoever and is made only to tarnish the image of the 4th Respondent company and nothing more. It is the habit of the Applicants to send complaints about the 4th Respondent to various authorities and to threaten the 4th Respondent with such letters while trying to extort money from them. It maybe taken note off that the impugned site was functioning as a quarry for the last 20 years much before the 4th Respondent came in the picture. But the Applicants who never complained before about the previous owners continued to harass the 4th Respondent as this Respondent refused to pay any money to the Applicants.
16. The averments in para 7 are vehemently denied and the Applicants are put to strict proof of the same. Sweeping statement without any proof whatsoever. If indeed there were damage caused to the nearby houses then Applicant should have produced evidence of the same.



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Director

There are very few houses in the vicinity of the impugned site and this is the first time in the last more than a decade of the functioning of the quarry that such a complaint has been raised. The 1st Applicant has been finding fault with this Respondent only to try and extort money and the 2nd Applicant has been trying to persuade this Respondent to finance a cinema to which he was a producer. Since both these tactics have not been successful with the 4th Respondent as a last resort this haphazard Application has been filed before this Hon'ble Tribunal.

17. The averments made in para 8 are false and hence denied and the Applicant is put to strict proof of the same. The fact that the Geologist had accepted the mine closure plan and the restoration of the impugned site is in progress shows that the Authorities are satisfied with the conduct of the 4th Respondent. As stated earlier if the Applicant has any quarrel with the violation of the EC conditions he should have approached the Hon'ble Tribunal with an Appeal and not with a OA as prescribed by the NGT Act.
18. The averments made in para 9 are false and vehemently denied. The 4th Respondent has already started closure procedures after getting affirmation from the Geology Department. The allegations put forward are without any basis and do not have the sanctity of the law. The mining pits as per the closure plan are getting filled up and photographs of the same have been produced above. As far as the transfer of overburden is concerned there was a notification of the Mining and Geology Department in 2017 permitting transfer of overburden after payment of mandatory royalty. Based on this notification the Senior Geologist, District Geology Department issued an order allowing transfer of overburden from our quarry for its use in the construction of roads as required by the Government of Kerala and its departments. There have been 18 orders from 2018 to 2020 sanctioning the usage of excess overburden from the quarry. Order of sanction dated 8.5.2020 is attached to herewith as **Annexure R4 16**. Vide S.O 1224(E) dated 28.3.2020 the Moef permitted sourcing or borrowing of ordinary earth for linear projects without any EC. That being so the use of overburden was not illegal and any allegation against the same is simply false and is being made to misguide this Hon'ble Tribunal.



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For PALATHRA CONSTRUCTIONS PVT. LTD.

Director

19. The averments made in para 10 are false and vehemently denied and the Applicant is put to strict proof of the same. The EC clearance was granted for 2.0766 hectares of land on 3.02.2016 in the name of Mr. Charles Mathew who is the Director of the 4th Respondent Company. The EC is granted under Category B which did not require any public hearing. Though the EC application was filed before the Moef initially as SEIAA was not constituted at that point of time subsequently it was transferred to SEIAA. Application in Form I, Pre-feasibility report, EMP and approved mining plan was placed before SEIAA and EC was issued after due deliberation.
20. Averments in para 11 are false and vehemently denied. On 7.05.2016 on the request of Mr. Charles Mathew the EC was changed into the name of the company as all the other statutory permission, licenses and consents are in the name of the 4th Respondent Company. The 4th Respondent Company is engaged in road projects for the PWD Department of Government of Kerala and the stones quarried are used mainly for road projects of the State government. This Respondent also holds 'A' class contractor license. There is no statutory bar from changing the name of the EC as alleged by the Applicants.
21. The averments made in para 12 are false and vehemently denied. Vide S.O 4254(E) dated 27/11/2020 the Moef extended the validity period of all the ECs on the ground of the corona virus pandemic. Hence the EC of the 4th Respondent was valid till 2/2/2022 as hence quarrying was conducted only under a valid EC. This respondent further stopped all quarrying in November 2021. The above mentioned S.O is attached to herewith as **Annexure R4 17**.
22. The documents mentioned in para 13 and the genuinity of the documents produced have not been attached to the Application send to the Respondents and hence the Respondents cannot comment on the same.
23. The averments made in para 14 are vehemently denied as being false and made to deliberately mislead this Hon'ble Tribunal. It is humbly submitted that during the issuing of the EC to the project proponent the siting criteria was fixed as 50meters. But by the time the lease application was made the siting criteria was modified and minimum distance of 100 meters was made the norm. Being so the area falling within the said 100 meters was avoided and only the



For PALATHRA CONSTRUCTIONS PVT. LTD.
X [Signature]

Director

remaining area lease was executed. This goes to show that the Respondent was always following all the rules and regulations in place.

24. The averments in para 15 are vehemently denied as being false and merely speculative in nature and the Applicants are put to strict proof of the same.
25. The averments made in para 16 are denied as being false and speculative in nature and the Applicants are put to strict proof of the same. In the year 2018 all the proposals submitted from the state of Kerala were cancelled or deferred on account of absence of District survey report that was to be provided by the Government of Kerala for each district of Kerala after the massive floods that occurred in 2018.
26. The averments made in para 17 are false and made with malice without any corroborative proof whatsoever. Bald allegations without any evidence is not sustainable in law and the Applicants are put to strict proof of the same. As stated above the Applicants are not genuine nor do they have any concern for the environment. These type of allegations raised in para 17 should be contested with solid evidence as an Appeal and not as an Application wherein only substantial question of environment should be put forth.
27. The averments made in para 18 are false and made with malice on a mere speculation and vehemently denied. No amount of bald allegations will hold the scrutiny of law without any corroborative evidence. This respondent has already started the mine closure process and restoration of the mine is going on in full swing.
28. The averments made in para 19 are false and vehemently denied. All through the working of the quarry mining operation was only done up to 2m from the ground level. The Applicant is put to strict proof of the allegations made. Since the restoration of the mine is in progress this Application itself and allegations of abandonment of the mines has become redundant and the Application is to be dismissed with heavy costs.
29. The averments in para 20 as relating to this Respondent is denied. The Applicants will continue to harass the Respondents until and unless they are settled monetarily. It has become the habit of many people to make such false claims and merely send out paper petitions to the authorities. They do not incur any loss whatsoever. But the

For PALATHRA CONSTRUCTIONS PVT. LTD.



Authorities who are duty bound to inspect and look into such petitions have time and again visited the Respondents site and given them a clean chit till date. No stop memo or otherwise have been issued against this Respondent while the quarrying was being conducted or after.

30. The averments in para 21 are denied as being false and misleading. The 5th Respondent is a separate legal entity and have every right to apply for EC under the applicable provisions of law. The 4th Respondent Company has initiated mine closure procedures and closed the current impugned site from quarrying activities.
31. The averments in para 22 are vehemently denied. The sketches produced before the Authorities concerned are genuine and till date no authority have found any illegality in the same. The said quarry was functioning from 2016 onwards and it is only in 2022 that the Applicants have found fault in the sketches raising the cloud of suspicion on the actual intention of the Applicants.
32. The averments in para 23 are vehemently denied as being not made against Respondent 4.
33. All the averments in para 24 are vehemently denied as being false and malicious and speculative in nature. The Applicants have not pointed out the glaring mistake that they seem to speculate upon. Their frustration upon the Authorities inaction has only commenced after nearly six years of the working of the quarry and after the quarrying has been stopped. If any challenge has to be made on the sketches produced then the same should be made via an Appeal against the EC issued. Since they are unable to do so this new tactic of filing an Application is being adopted.
34. All averments in para 25 are denied as being false and the Applicants are put to strict proof of the same. There is no denying that ecology of the mining area will be changed to a certain extent but the *principles of sustainable development* states that the activity should be conducted following all the rules and regulations in place. The 4th Respondent is in the process of restoration of the area and thus restoring the ecology of the area as is mandated.
35. All the averments in para 26 are denied and the Applicant is put to strict proof of the same.
36. All averments in para 27 are vehemently denied and the Applicants are put to strict proof of the same.



For PALATHRA CONSTRUCTIONS PVT. LTD.


Director

37. It is humbly submitted that this Hon'ble Tribunal may impose exemplary costs on these Applicants for filing a frivolous application on the lines of a phishing expedition and for wasting the valuable time of this Hon'ble Tribunal.



For PALATHRA CONSTRUCTIONS PVT. LTD.

A handwritten signature in blue ink, appearing to be "A. K. S.", written over a small 'X' mark.

Director

4th Respondent

Solemnly affirm and signed before me by the deponent who is personally known to me in my office at Ernakulam, on this the 21st day of January, 2023.

A handwritten signature in blue ink, appearing to be "Remasmrithi .V.K.", written over a small 'X' mark.

Counsel for the 4th Respondent

REMASMIRTHI .V.K

Doc. 452 / I / 2016

29/06/2016

CERTIFICATE UNDER SECTION 32(1)b OF KERALA STAMP ACT 1959

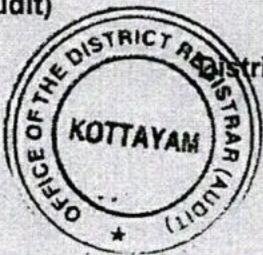
I do hereby certify that a proper stamp duty of Rs 75000/- (Rupees Seventy Five Thousand only) has been realised in respect of this Document from Charles Mathew Palathra Constructions Pvt LTD Thuruthy vide Chalan No 516 dt 29/06/2016 of District Treasury Kottayam, this document contains 10 sheets

Office of the District Registrar (Audit)

ABY GEORGE

Kottayam 29/06/2016

District Registrar (Audit)/ Collector, Kottayam



Lease - 12,00,000
10000
3770
10000

12,41,54

FORM H
(See Rule 43)
QUARRYING LEASE
Executant
Sri. CHARLES MATHEW

Fee(2/-) - 24826
Dup(2) 400
Agt 200
AS(3) 30
25456

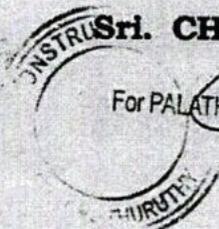


Stamp 75,000
1000

This deed of lease made on this the 29. th day of June 2016 between the Governor of Kerala (hereinafter referred to as the "State Government" which

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.



M.M. VAHAS
Geologist
Dept:of Mining & Geo
District Office, Kottayam

Doc. 452 / I / 2016

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Presented in the office of the Sub Registrar Kozhuvand on the 1st day of July 2016 with photograph and Thumb impression of the Presentant affixed as per

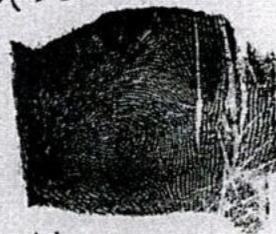
32A and paid a fee of Rs. Twenty Nine Thousand Four hundred and Fifty six by Charles Mathew [Signature]

residing at Palakkara house

1st July 2016 Sub Registrar Kozhuvand [Signature]

Execution admitted by On behalf of Palakkara Constructors Pvt Ltd. [Signature] Charles Mathew [Signature]

residing at Palakkara house, 810-P.P. Makkal, bussiness, Thiruvallur



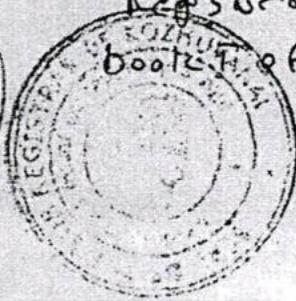
I am satisfied myself that as to the execution of this instrument by M. N. Vahab, Geologist, department of mining & geology, district office, Kollayam who is exempted from personal appearance as per 8(c) Indian registration Act

Identified by

Shajahan. cm. [Signature] s/o Mohamed Doman writer chelikkattu house kummanam P.O Kottayam

This Document Contains 10 Sheets / Sheer

[Signature] District Registrar (Audit) Kottayam



Registered as doc. 452 / I / 2016. 10 sheets 1st sheet

[Signature]

expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and **Sri. CHARLES MATHEW, director M/S Palathra Constructions pvt Ltd, Palathra building, Thuruthy P.O., Changanacherry, Kottayam, 686535 (Pancard No. AAGCP9659R) aged 45 years, bussiness, S/o P.P.Mathew, Residing at Palathra House in the Thuruthy Kara, Thuruthy P.O, Vazhappally east Village, Changanacherry Thaluk, Kottayam District. (Pancard No. AJPPM8303A)** (hereinafter called the "lessee" which expression shall where the context so admits, include his/heirs, executors, administrators, representatives and permitted assigns) of the other part.

Witnesseth that in consideration of the rents and royalties and lessee's covenants, hereinafter reserved and contained the State Government hereby give on lease to the lessee the land measuring 1.8851 hectares described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of **TEN (10)** years commencing from the 29th day of June 2016 and ending on the 28th day of June 2026 the purposes of extracting minor mineral and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 2015 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing

1. The lessee shall have the right in and upon the said lands to extract Granite Building Stone (here in after called the said mineral/minerals) and to do all acts necessary for the extraction of the said mineral/minerals including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.
2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral/minerals and remove the same from the leasehold on permits issued by the State Government/competent authority or any other officer authorized by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in Schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.

For PALATHRA CONSTRUCTIONS PVT. LTD.

SH. CHARLES MATHEW

Director



M .M. VAHAB
Geologist
Dept:of Mining & Geology
District Office, Kottayam

M.D. Reji Kumar S/o K.S. Devarayan
Office Staff, Mailakavankal House
Chennakunnu. P.O, Chirinkadavu

1st July 2016 Sub Registrar Korshra Kumar

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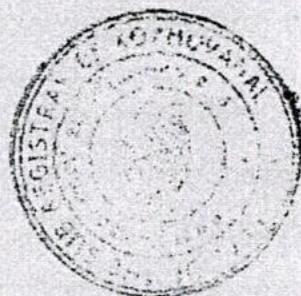
booklet of 2016 on pages from

137 to 145 in Vol 443 with two duplicates

Including plan 10 sheets 2nd sheet

1st July 2016 Sub Registrar Korshra Kumar

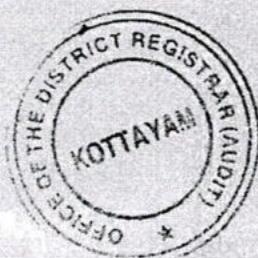
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District Registrar (Audit)
Kottayam



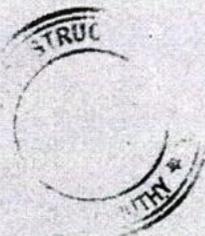
3. The lessee shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee for any of the purposes of this deed and so in proportion for any area less than one hectare. The said surface rent shall be paid by yearly payments; the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women employed daily and shall at reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee shall submit reports in Forms F and G on the specified dates.
5. All sums found due under or by virtue of this deed from the lessee may be recovered from him jointly and severally from them and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.
6. The lessee shall at the lessee's/lessees' own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan here to annexed.

Sri. CHARLES MATHEW

For PALATHIRAKOON CONSTRUCTIONS PVT. LTD.

Charles Mathew

Director



M.M. Vahab

M .M. VAHAB
Geologist

Dept:of Mining & Geology
District Office, Kottayam

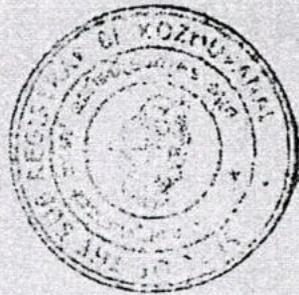
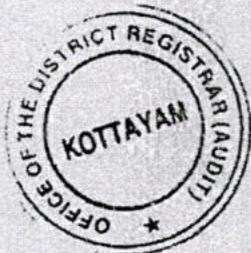
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District Registrar (Audit)
Kottayam



7. In cases where explosives are not used for quarrying the lessee shall not carry on or allowed to be carried on any quarrying operations at or to any points within a distance of 75 metres from any railway line except with the previous written permission of the Railway Administration concerned; and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands which do not conform to the category of wildlife forests except with the previous permission of the authorities concerned or State Government or competent authority or any other officer authorised by the State Government in this behalf.

In cases where explosives are used for quarrying, the lessee shall not carry on or allowed to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line, bridge, reservoir, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, other public works or the boundary walls of places of worship or 50 metres from any burial grounds or burning ghats or village roads or forest lands which do not conform to the category of wildlife forests.

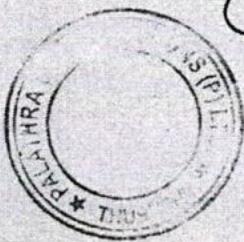
The above said distances shall be measured in the case of a railway, reservoir or canal horizontally from outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

For the purposes of this clause the expression 'railway' and 'railway administration' shall have the same meaning as defined in sub-sections (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).

- 8 The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent slope failure, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.

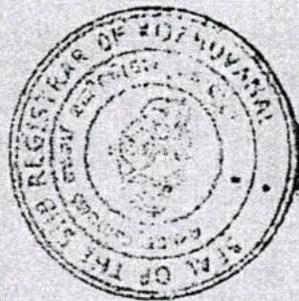


Director

M. M. VAHAB
Geologist
Dept: of Mining & Geology
District Office, Kottayam

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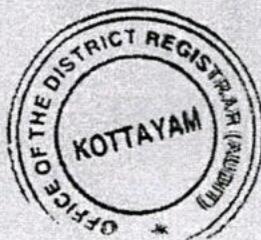
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District Registrar (Audit)
Kottayam



- 9 If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
- 10 The lessee shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.
- 11 The lessee shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.
- 12 The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government/competent authority.
- 13 Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 45 read with condition 12, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.
- 14 The lease may be surrendered by the lessee at any time after 3 months notice in writing to the State Government/competent authority provided the lessee has paid all sums due on account of the lease: Provided that if the lessee elects to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease deed.

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.



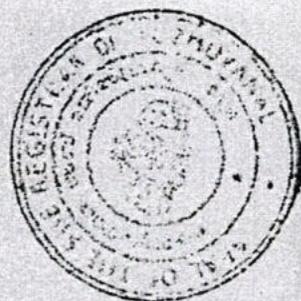
Director



M.M. Vahab
M .M. VAHAB
 Geologist
 Dept:of Mining & Geology
 District Office, Kottayam

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book of 2016. 10 sheets 5th sheet

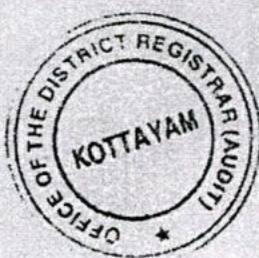
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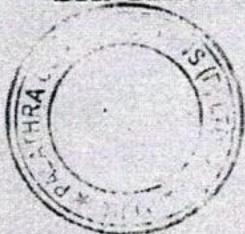
District Registrar (Audit)
Kottayam



- 15 If the lessee shall be desirous of taking a further lease of the said lands for a further term of 10 years he shall give three months' previous notice in writing of such desire to the State Government/competent authority and if the lessee have duly observed all the conditions of this lease, the State Government/competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government/competent authority may determine which shall be in accordance with the provisions of these rules with a new registered deed.
- 16 If the lessee shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government/competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government/competent authority to cancel this lease and take possession of the said lands or the alternative to receive from the lessee such penalty not exceeding 25,000 for the breach as the State Government/competent authority may fix.
- 17 If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or the said lands, any engines, machinery, plant buildings, structures and other works erections and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands, the same shall, if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee by the State Government/competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee in respect thereof.
- 18 This lease subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting safety, health and convenience of the lessee's employees or of the public, whether under the Indian Mines Act or otherwise.

For PALATHRA CONSTRUCTIONS PVT. LTD.

Sri. CHARLES MATHEW



Director

M.M. VAHAB
Geologist

Dept. of Mining & Geology
District Office, Kottayam

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District Registrar (Audit),
Kottayam



- 19 The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
- 20 The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
- 21 The lessee shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 22 Any condition prescribed in the Kerala Minor Mineral Concession Rules, 2015 but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee.
- 23 In this case anticipated royalty for the mineral at rate of Rs. 24/- (Rupees Twenty Four Only) per tone for a period of one year is Rs. 12,00,000 (Rupees Twelve Lakhs only)
- 24 Dead rent realized at the rate of Ist year-NIL IInd year-Rs. 300/- (Rupees Three Hundred Only) and IIIrd year onwards-Rs. 1,200/- (Rupees One Thousand and Two Hundred Only) per hectare subject to revision from time to time. Surface rent at the rate of Rs 200/- (Rupees Two Hundred only) per hectare for **One year** is Rs 377/- (Rupees Three Hundred and Seventy Seven only) security deposit is Rs 18,851/- Rupees Eighteen Thousand Eight Hundred and Fifty One only)
25. This Lease agreement is prepared and registered in original with two duplicate thereof.

For PALATHA COY. CONSTRUCTIONS PVT. LTD.

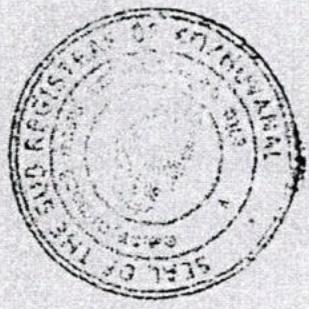
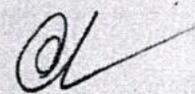
Sri. CHARLES MATHEW



Director

M. M. VAHAB
Geologist
Dept: of Mining & Geology
District Office, Kottayam

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District Registrar (Audit)
Kottayam



The Schedule above referred to Description of Land

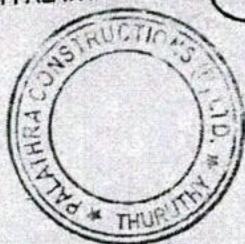
District : Kottayam .
 Sub District : kozhuvanal
 Taluk : kottayam
 Village/Amsom : Chengalam East
 Panchayath : Akalakkunnam
 Re Survey Block No. : 48
 Re SurveyNo. of the Area : 403/1 403/2
 Area in Hectares : 1.88.51 hecterese
 old SurveyNo : 778/1B/5

Bounded by Survey No:

On the North by : Sy. Nos. 405/1
 On the East by : Sy Nos.403/1-1,403/2-2,403/2-3
 On the South by : Sy. Nos. 403/2pt
 On the West by : Sy Nos. 404

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.



Director



M.M. Vahab
M .M. VAHAB
 Geologist
 Dept:of Mining & Geology
 District Office, Kottayam

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book I of 2016. 10 sheets 8th sheet

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District Registrar (Audit)
Kottayam



In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by **M.M.VAHAB**
GEOLOGIST
DEPT.OF MINING AND GEOLOGY
DISTRICT OFFICE KOTTAYAM



M.M.V

M .M. VAHAB
Geologist
Dept:of Mining & Geology
District Office, Kottayam

for and on behalf of the Governor of Kerala

In the presence of

(1) *SHAM EER*
clerk.
District office mining & Geology Dept
Kottayam

[Signature]

(2) *P. Saffheesh Chandran*
Mineral Revenue Inspector
Mining & Geology Dist office
Kottayam

[Signature]

Signed by **Sri. CHARLES MATHEW**
Palathra House,
Thuruthy P.O,
Changanacherry
Kottayam

[Signature]

For and on behalf of the Lessee

Witness

1) *M.D. REJIKUMAR*
S/O. K.S. DEVARAJAN
MAILAKAVUMKAL
CHENNAKUNNU. P.D
KOTTAYAM.

[Signature]

(2) *Shayaban. cm.*
818 Motamad.
Cherthala Cotty House
Kummanam Po Kottayam

[Signature]

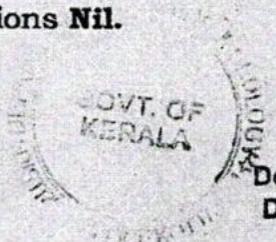
Prepared by C.A.Muhammed L.No. K.D.A.82. *[Signature]*

This Deed is computer printed. Corrections Nil.

Sri. CHARLES MATHEW
For PALATHRA CONSTRUCTIONS PVT. LTD.

[Signature]

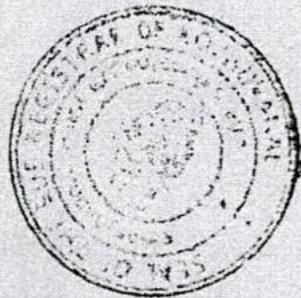
Director



M.M.V

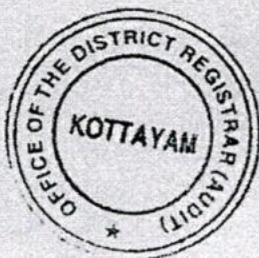
M .M. VAHAB
Geologist
Dept:of Mining & Geology
District Office, Kottayam

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District Registrar (Audit)
Kottayam



SURVEY MAP

Distance from Quarry to
Important Destinations:-

- Railway Station Kottayam - 30km
- Ponkunnam Town - 13km
- Main Road - 100m
- Church - 1.5km
- School - 1.5km
- Electrical Line - 100m

PLAN SUBMITTED TO THIS OFFICE
IN CONNECTION WITH

LICENCE No. 547574 / 22 / 1015
(Signature)
JTCCE, (SC), Chennai. 22/6/16

Proposed Mining Area:- 02.07.66 Hecter

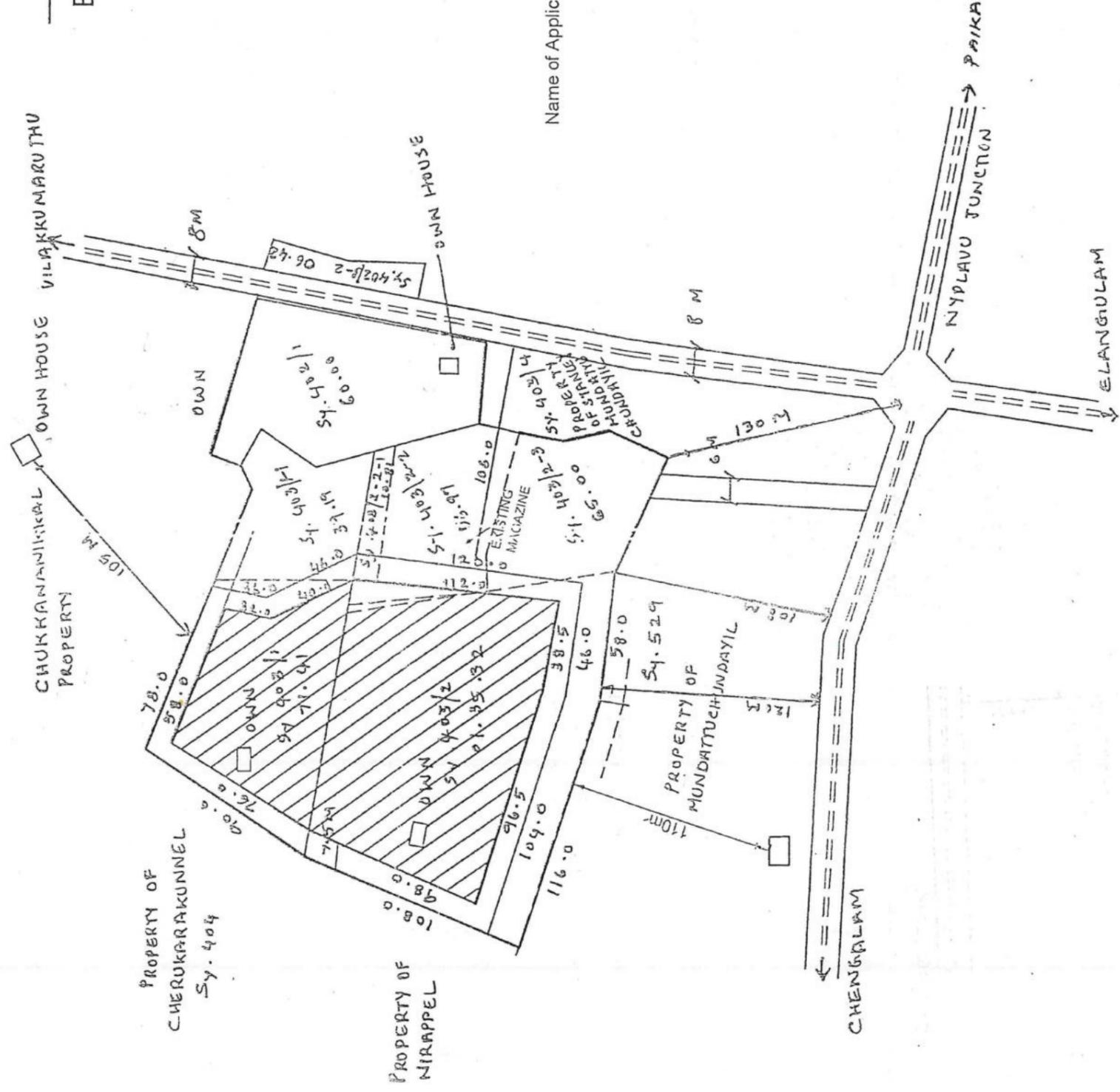
Total

04.45.62 Hecter

Scale:- 1:20 (cm : m)

Mining Area		04.45.62 Hecter
Sy. No. 403/1		68.41
Sy. No. 403/2		01.20.10
Sy. No. 403/2-2		19.15

BUFFERZONE		02.07.66 Hecter
MINING AREA		



TOTAL PROPERTY
BOUNDRY

PROPERTY OF
NIRAPEL

EXISTING
MAGAZINE

Name of Applicant:-

PALATHARA CONSTRUCTIONS Pvt. L
PALATHARA BUILDING
THURUTHY P.O
CHANGANACHERRY
KOTTAYAM DISTRICT - 686535
KERALA STATE



Certified that other than the applicants own property, there are no other houses, public roads, rivers, schools, places of worship, railway lines etc., within 100meters of the said property.

This map is given through Tahsildar, Kottayam for producing before the Mining & Geology Department.

Changalaim
11-02-2016



(Signature)
M. M. NAHAB
Geologist
Dept. of Mining & Geology
District Office, Kottayam-682 305
Kerala State

Sd/-
Village Officer
Changalaim East



3

***Proceedings of the State Environment Impact Assessment Authority
Kerala***

*Present: Prof. (Dr.) K.P. Joy, Chairman, Dr. J. Subhashini, Member and Sri. P. Mara Pandiyan I.A.S
Member Secretary.*

Sub: - Environmental clearance for the building stone quarry project in Sy. No. 402/1, 403/1, 403/2 at Chengalam East Village, Kottayam Taluk, Kottayam District, Kerala by Sri. Charles Mathew -E.C- Granted.

STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

No. 835/EC4/2713/2015/SEIAA

Dated: 03-02-2016

- Read:-*
1. Application dated 3-7-2015 from Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001.
 2. Minutes of the 48th meeting of SEAC held on 6/7-11-2015.
 3. Minutes of the 47th meeting of SEIAA held on 7-1-2016.

ENVIRONMENTAL CLEARANCE NO. 07 /2016

Sri. Charles Mathew, Palathara House, Thuruthy, Changanassery, Kottayam-686001 vide his application received on 14-7-2015 has sought Environmental Clearance under EIA Notification, 2006 for the quarry project Sy. No. 402/1, 403/1, 403/2 at Chengalam East Village, Kottayam Taluk, Kottayam District, Kerala for an area of 2.0766 hectares. The project comes under Category B, Activity 1(a), (i) as per the Schedule of EIA Notification 2006 (since it is below 50 hectares) and as per O.M. No. L-11011/47/2011-IA.II (M) dated 18th May 2012 of Ministry of Environment and Forests. It is further categorized as Category B2 as per the O.M. No. J-13012/12/2013-IA-II (I) dated 24.12.2013 of Ministry of Environment and Forests, since the area of the project is below 25 hectares.

The proposed project site falls in Latitude 09°37'36.81'' to 09°37'43.32'' N and Longitude 76°42'40.75'' to 76°42'46.67'' E. The land use classification as per revenue records is private own land. The current proposal is for existing quarry and mineral specific hence no alternate site was

examined. The quarry was in operation with a short term quarrying permit issued by Mining & Geology Dept., Govt. of Kerala vide order no. 34/GBS/CRPS/2014-15/1696/DOY/2014 dated 19-9-2014. Forest land is not involved in the project site. The mining will be done by open cast semi mechanized method. At the end of life of mine, the total excavated area will be 1.8216 ha. And the same will be reclaimed by plantation. The top soil will be dumped at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. OB will be utilized for laying internal haul road and will form base in reclamation/ plantation. About 0.8 KLD sewage will be generated and it will be diverted to the septic tank followed by soak pit. Solar energy used for external lightings. The proposed site falls in the Zone-III, moderate damage risk zone as per BMTPC, vulnerability Atlas seismic zone of India IS:1893-2002. Meenachil river located at a distance about 15 km West. Other details of the project are as under:

<i>Brief description of the project</i>		Quarry project with an area of 2.0766 ha. & production capacity of 50,000 MTA	
<i>Category/Subcategory & Schedule</i>		Category B/B/2 & Schedule 1 (a)	
<i>Location Sy no/ district, Taluk/ village etc.</i>		Survey Nos. 402/1, 403/1, 403/2, Village Chengalam East, Akalakkunnam Panchayat, Kottayam Taluk & District, Kerala.	
<i>GPS co-ordinates</i>		Latitude (N)	09°37'36.81" to 09°37'43.32"
		Longitude (E)	76°42'40.75" to 76°42'46.67"
<i>for Mining projects</i>	<i>Extent of area (in hectares)</i>	2.0766 ha.	
	<i>Minimum and maximum height of excavation (MSL)</i>	101 m MSL and 76 m. MSL	
	<i>Life of mine proposed</i>	10 Years	
	<i>Ultimate depth of mining (in MSL)</i>	76 m. MSL	
	<i>Distance from the adjacent quarry</i>	There is no other quarry is operating within 500 m. radius.	
	<i>Capacity of production</i>	50,000 MTA	
	<i>Details of project cost</i>	Rs. 2.62 Crores.	
ABOUT THE PROJECT			
<i>Environmental parameters considered</i>			
WATER			
<i>Water requirement & sources</i>	The total water requirement is about 5 KLD in which 1 KLD is for domestic which would be sourced from open well, 2 KLD for dust suppression system in mine and 2 KLD for plantation purposes and will be sourced from storm water pond.		
<i>RWH units proposed</i>	Rain water collection pond.		
<i>Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?</i>	No impoundment, damming, culverting, realignment or other changes to the hydrology of surface water courses.		
<i>Water quality meeting requirements</i>	Water quality to meet requirements after treatment of water (filtration, disinfection & sedimentation).		

	Changanacherry, Kottayam-686001
Details of NABET approved EIA consultant organisation	Environmental Engineers & Consultants Pvt.Ltd., A1-198, Janak Puri, New Delhi-110058.

2. Since the tenure of the SEIAA, Kerala had expired, the proponent submitted an application to MoEF directly for getting EC. On constitution of the Authority, MoEF referred it to SEIAA as per letter No. Z-11013/24/2015-IA-II (M) dated 01-04-2015 without the corresponding physical files. The proponent submitted application including Form I, Pre-feasibility report, EMP and Approved Mining Plan. The proposal was placed in the 48th SEAC held on 6/7-11-2015. The Committee appraised the proposal based on the Mining Plan, Prefeasibility Report, and all other documents submitted along with the Form I application and decided to recommend for issuance of Environmental Clearance with the following specific conditions, in addition to the general conditions stipulated for mining projects.

1. The set back from the nearby thodu should be maintained.
2. A set back of 100 m from the nearby house should be maintained

3. The proposal was placed in the 47th meeting of SEIAA held on 7th January 2016. Authority accepted the recommendation of 48th SEAC and to grant E.C subject to the specific conditions in para 2 and the General Conditions for mining projects. However if any genuine complaints about the quarry is received, E.C issued shall be reviewed.

4. Environmental clearance is therefore granted to the proposed quarry project by Sri. Charles Mathew in Sy. No. 402/1, 403/1, 403/2 at Chengalam East Village, Kottayam Taluk, Kottayam District, for an area of 2.0766 hectares subject to the specific conditions recommended by SEAC in para 2 and the mitigation measures undertaken in the EMP in the PFR and Mining plan submitted.

5. The clearance issued will be subject to full and effective implementation of all the undertakings given in the application, mitigation measures as assured in Chapter 4 of the PFR on Environment Management and the mining features including progressive mine closure plan as submitted with the application and relied on for grant of this clearance. The above undertakings and the conditions and the undertakings in Chapter 4 (Mining), Chapter 5 (Blasting), Chapter 6 (Mine Drainage), Chapter 7 (stacking of mineral rejects and disposal of wastes) Chapter 11 (EMP) of the Mining Plan and the entire Progressive Mine Closure Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

6. Validity of the environmental clearance will be five years from the date of this clearance, subject to earlier review in the event of violation or non-compliance of any of the conditions stipulated herein.

7. Compliance of the conditions herein will be monitored by the Directorate of Environment and Climate Change or its agencies and also by the regional office of the Ministry of Environment & Forests, Govt. of India, Bangalore.

LAND	
Proximity to forest lands	None within the study area
Access road to the site – Width & Condition	7 m. wide road, SE
Storage of explosives /hazardous substances	Explosives will be stored as per Explosive Act / Rules.
Facility for solid waste management	The municipal solid waste will be suitably disposed.
Proneness of the area for landslides	No
Significant land disturbance resulting in erosion, subsidence & instability	No
Top soil, overburden etc.	Top soil = 4,837 cu.m. Overburden = 6,270 cu.m.
AIR	
Likely emissions affecting environment	Diesel engine emissions & emissions from movement of vehicles like dumpers, trucks, tankers etc. will also generate.
ENERGY	
Energy requirement	The total power requirement will be 75 kW for compressions, which will be drawn from diesel engine.
Energy sources	From diesel engine.
Extent of usage of alternative energy resources	No
BIODIVERSITY	
Presence of any endangered species or red listed category	No
Loss of native species and genetic diversity	For the quarrying activity all of native tree species, shrubs, herbs, climbers etc. existing at the site will be cleared.
Likely displacement of fauna	No
Any introduction of alien / invasive species	No
SOCIAL ASPECTS	
Proximity to nearest habitation	101 m. , N side
CSR related to the project/ allocation/ time frame (details mandatory)	As a part of Corporate Social Responsibility, it is proposed to spend Rs.7.7 lakhs for recurring and Rs.10 Lakhs for non-recurring purposes.
GENERAL	
Eco restoration programmes	The year wise programme of afforestation for the life of mine, about 2,000 trees will be planted. The main aim of the green belt development is to restore the eco-system to its original form to a maximum extent by designing the green cover with the same native species.
Litigation/court cases, if any, against the project (provide details)	Nil as declared
Details of Authorised Signatory	Sri. Charles Mathew, Palathara House, Thuruthy P.O.,

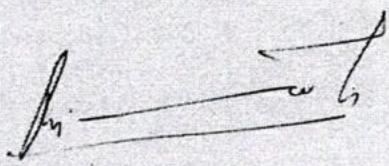
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA

GENERAL CONDITIONS (for mining projects)

- (i) Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR / KPBR, unless otherwise specified.
- (ii) Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.
- (iii) Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
- (iv) Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
- (v) Sprinklers shall be installed and used in the project site to contain dust emissions.
- (vi) Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
- (vii) At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous plant species that are eco-friendly.
- (viii) Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented
- (ix) The lease area shall be fenced off with barbed wires to a minimum height of 4ft around, before starting of mine
- (x) Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.
- (xi) Control measures on noise and vibration prescribed by KSPCB should be implemented.
- (xii) Quarrying activities should be limited to day time as per KSPCB guidelines.
- (xiii) Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.
- (xiv) A licensed person should supervise/ control the blasting operations.
- (xv) Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.
- (xvi) Overburden materials should be managed within the site and the old quarries, if any, should be reclaimed and restored.
- (xvii) Height of benches should not exceed 5 m and width should not be less than 5 m.
- (xviii) Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.
- (xix) Maximum depth of mining from general ground level at site shall not exceed 10m
- (xx) No mining operations should be carried out at places having a slope greater than 45°.
- (xxi) Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.
- (xxii) The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
- (xxiii) Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
- (xxiv) The transportation of minerals should be done in covered trucks to contain dust emissions.
- (xxv) The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
- (xxvi) Disposal of spent oil from diesel engines should be as specified under relevant Rules/ Regulations.
- (xxvii) Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
- (xxviii) A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided

- (xxviii) A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided
- (xxix) 100 m buffer distance should be maintained from forest boundaries.
- (xxx) Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating activity.
- (xxxi) All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
- (xxxii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
- (xxxiii) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (xxxiv) The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- (xxxv) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Department of Environment and Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
- (xxxvi) A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/ District Panchayat/ Municipality/Corporation/Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.
- (xxxvii) The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala.
- (xxxviii) The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public
- (xxxix) The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
- (xl) The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license or consent given by any other authority for the same project




 Member Secretary, SEIAA Kerala

- i) Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.
- ii) Instances of violation if any shall be reported to the District Collector, Kottayam to take legal action under the Environment (Protection) Act, 1986.
- iii) The given address for correspondence with the authorized signatory of the project
Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001.

Sd/-
Member Secretary, SEIAA
&
Addl. Chief Secretary
Environment & Forests Department
Government of Kerala.

To,

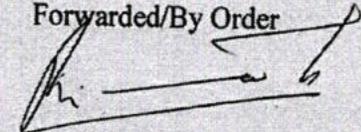
✓ Sri. Charles Mathew,
Palathara House,
Thuruthy P.O.,
Changanacherry,
Kottayam-686001

Copy to:

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala
3. The District Collector, Kottayam
4. Director, Dept. of Environment and Climate Change, Govt. of Kerala, Tvm-24
5. Director, Mining & Geology, Thiruvananthapuram -4.
6. The Secretary, Akalakunnam Grama Panchayat, Poovathilappu, Manlumkal P.O., Kottayam-686503
7. Chairman, SEIAA, Kerala
8. Website
9. S/F
10. O/c



Forwarded/By Order


Administrator
SEIAA



सत्यमेव जयते

**Proceedings of the State Environment Impact Assessment Authority
Kerala**

Present: Prof. (Dr.) K.P. Joy, Chairman, Dr. J. Subhashini, Member and Sri. P. Mara Pandiyan I.A.S
Member Secretary.

Sub: SEIAA- Environmental Clearance - Quarry project in Chengalam East Village, Kottayam Taluk, Kottayam District-E.C granted to Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001- Transferred to M/s Palathra Constructions Pvt.Ltd- Orders Issued.

STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY

No. 835/BCA/2713/2015

Dated: 07-05-2016

1. E.C No.835/BCA/2713/2015 dated 03-02-2016 issued to Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001.
2. Application dated 19-3-2016 from Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001.
3. Minutes of the 51st meeting of SEIAA held on 29-03-2016.

ORDER

As per the proceedings read above, SEIAA has granted Environmental Clearance to Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001, for stone quarry in Sy. No. 402/1, 403/1, 403/2 at Chengalam East Village, Kottayam Taluk, Kottayam District, Kerala for an area of 2.0766 hectares. On 19-3-2016, Sri. Charles Mathew applied for transfer of the above E.C issued in favour of him to M/s Palathra Constructions Pvt.Ltd. The transfer and transferee have given the consent as per the EIA notification, 2006.

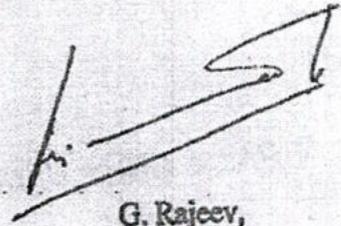
2. The request was examined by the Authority in its 51st meeting held on 29th March 2016. The Authority resolved to the effect that the EC now in favour of Sri. Charles Mathew, Palathara House, Thuruthy P.O., Changanacherry, Kottayam-686001 be transferred to M/s Palathra Constructions Pvt.Ltd., Palathra Buildings, Thuruthy P.O., Changanacherry, Kottayam-686535 on the same terms and conditions under which the E.C was initially issued.

P.N. BIJUMO
Asst. Geologis
Dept. of Mining & Geology
Dist. Office, Kottayam



and for the same validity period. The transferee shall comply with all the conditions in the

E.C.



G. Rajeev,
Administrator,
SEIAA

To,

Sri. Charles Mathew,
Palathara House,
Thuruthy P.O.,
Changanacherry,
Kottayam-686001.



Copy to:

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koranangala, Bangalore-560034
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala
3. Managing Director, M/s Palathra Constructions Pvt.Ltd., Palathra Buildings, Thuruthy P.O., Changanacherry, Kottayam-686535.
4. The District Collector, Kottayam
5. Director, Mining & Geology, Thiruvananthapuram -4.
6. The Secretary, Akalakunnam Grama Panchayat, Poovathilappu, Manlunkal P.O., Kottayam-686503.
7. Chairman, SEIAA, Kerala
8. Website
9. S/F
10. O/o

Attended
vamb

M. M. VAHAB
Geologist

Dept:of Mining & Geology
District Office, Kottayam

This is the true copy of the document
referred to and marked as Annexure-
A.3 in the O.A.



Attended
vamb

M. M. Vahab
Geologist
Dept:of Mining & Geology
District Office, Kottayam



[Signature]
Advocate



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :9404645

Date of issue :2021-03-01

CONSENT VARIATION ORDER

Consent No : PCB/KTM/ICO/VARIA/R16KOT2863652/VARIA/2021

Ref : R16KOT2863652 dated 05.12.2018 with a validity up to 01.02.2021

The 'Integrated Consent to Operate' issued as per reference above to M/s Palathra Constructions (P)Ltd, Palathra Building Thuruthy P.O Changanacherry is hereby modified & issued to M/s Palathra Constructions (P)Ltd, Palathra Building Thuruthy P.O Changanacherry The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	SURVEY NUMBER	402/1,403/1,403/2
2	VALIDITY	31.01.2022

II. CONDITIONS

- 3.1 For renewal of the consent in case of continuance of operation of the quarry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System 2 months prior to the date of expiry. Late application will be accepted only with fine.
- 3.2. Conditions given in the Environmental clearance shall be strictly complied with.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :01/03/2021

JOSEMON J Digitally signed by JOSEMON J
 Date: 2021.03.01 15:40:33
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 SIGNATURE & SEAL OF ISSUING AUTHORITY
 ENVIRONMENTAL ENGINEER



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :9404645

Date of issue :05/12/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : R16KOT2863652

Ref : PCB/KTM/ICO/R4/3395/2016 dated 17.05.2016 with a validity up to 31.12.2018

The 'Integrated Consent to Operate' issued as per reference above to M/s Palathra Constructions (P)Ltd, Palathra Building, Thuruthy P.O, Changanacherry is hereby renewed up to 01/02/2021 and issued to M/s Palathra Constructions (P)Ltd, Palathra Building, Thuruthy P.O, Changanacherry. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	MACHINERIES	TOTAL 200 HP
2	SURVEY NUMBER	402/1,403/1,403/2
3	CAPITAL INVESTMENT	RS. 262 LAKH
4	VALIDITY	01.02.2021
5	PRODUCTS	BUILDING STONE 50000 MT/ANNUM
6	FEE REMITTED	RS. 173775/-
7	SURVEY NUMBER	402/1,403/1,403/2
8	VILLAGE	CHENGALAM EAST

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

- 3.1. This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions as per section 21 of the Air (Prevention and control of Pollution) Act 1981 and section 25 of the Water (Prevention and control of Pollution) Act 1974
- 3.2. This consent is granted based on the Environmental Clearance No.07/2016 Building Stone Quarry(41) dated 03.02.2016. The quarrying shall be done after obtaining all statutory/necessary clearances from concerned authorities and is valid only when all other clearances from other concerned authorities are valid.
- 3.3. This consent unless withdrawn earlier and subject to condition no 3.1&3.2 shall be valid up to 01.02.2021. For continuing to operate beyond the validity date application for the renewal has to be submitted through online (website: krocmmms.nic.in) at least 3 months prior to the expiry of this consent.
- 3.4. No change, deviation or alteration that may affect the environment, extent and location of quarry shall be made.
- 3.5. Any change in particulars furnished in the application/the identity of the occupier/ authorised agent is to be intimated to the Board forthwith.
- 3.6. There shall be a minimum distance of 50m from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 3.7. Quarrying shall be done only within the area marked in the location plan.
- 3.8. Quarrying area shall be earmarked before commencement of quarrying activities.
- 3.9. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 3.10. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 3.11. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 3.12. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 3.13. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm - 6am).
- 3.14. Blasting shall be done at specified time with prior signals to avoid accidents.
- 3.15. The PM10 in ambient air at the boundary shall not exceed 100 g/m³, max.
- 3.16. The Sound level (Leq) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.
- 3.17. "The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities".
- 3.18. No other machineries shall be operated without prior Consent of the Board.
- 3.19. Quarrying operations shall be started only after obtaining Mining permit/lease from Mining & Geology Department and D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government.
- 3.20. The applicant shall submit copies of all relevant permits/lease/certificate/licenses periodically to this office to ensure the validity of this consent.

- 3.21. Adequate safety measures shall be provided in accordance with the fire safety regulations.
- 3.22. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.
- 3.23. All the quarrying activities shall be in accordance with conditions of the mining permit and as per the approved site plan issued by the Village Officer. The site plan is enclosed herewith.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :05/12/2018

Digitally signed by
JOSEMON J
 Date: 2018.12.05 15:15:43
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 SIGNATURE & SEAL OF ISSUING AUTHORITY
 ENVIRONMENTAL ENGINEER



To

Charles Mathew (Director),
 Palathra Constructions (P)Ltd,
 Palathra Building,
 Thuruthy P.O,
 Changanacherry.

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

Distance from Quarry to

Important Destinations:

- Railway Station Kottayam - 30 KM.
- Coimbatore Town : 13 K.M.
- Main Road : 100 M
- Church : 105 K.M.
- Electrical line : 100 M

PROPOSED MINING AREA: 01.88.51 Hectar

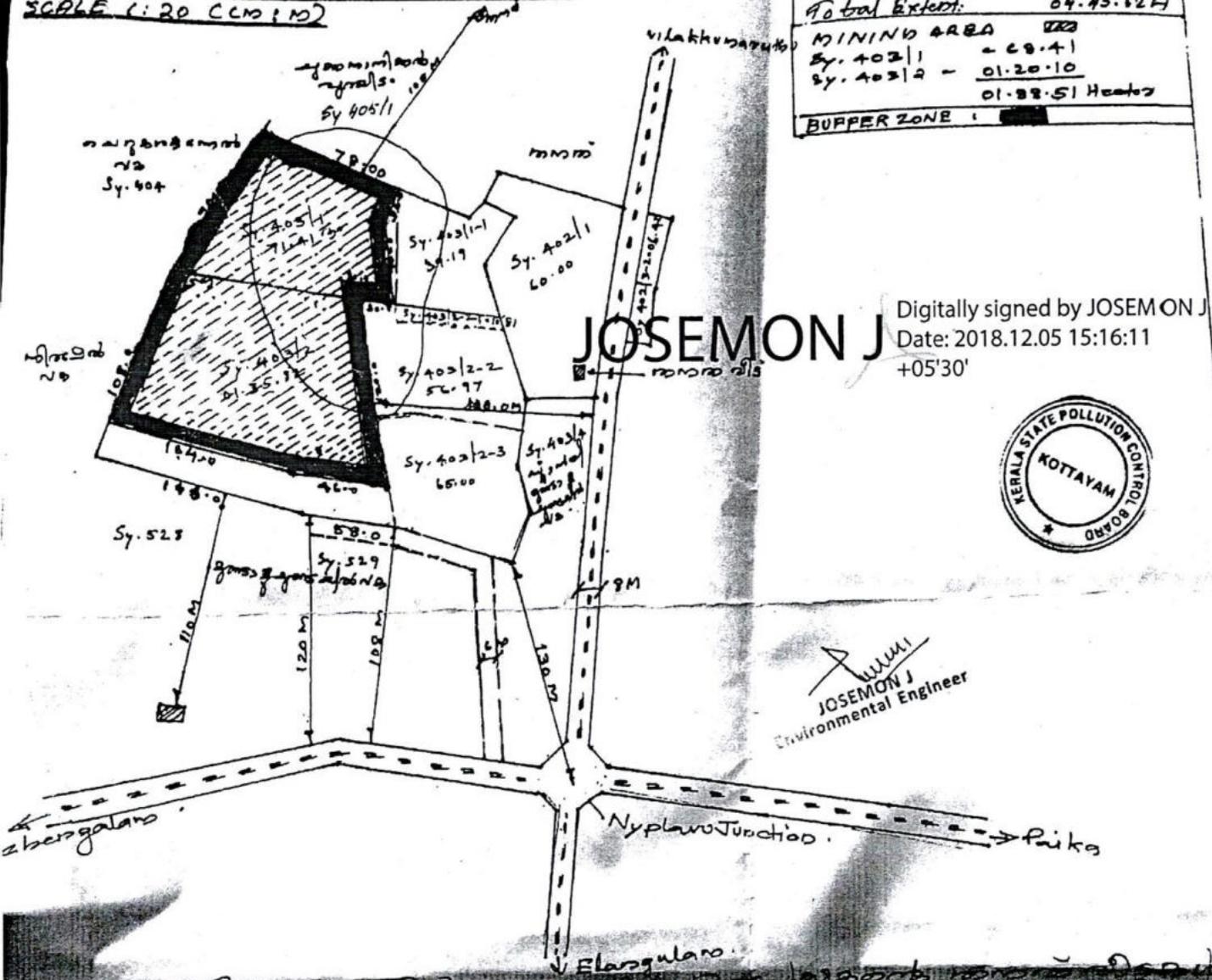
SCALE (1:20 CM:M)

Taluk	: Kottayam
Village	: Chengalano East
Block	: 48
Re. Sy. No.	: 403/1 = 71.41
	: 403/2 = 01.35.92
	: 403/2-2 = 56.97
	: 403/2-3 = 65.00
	: 403/2-2-1 = 10.81
	: 403/1-1 = 39.17
	: 403/3-2 = 06.42
	: 402/1 = 66.00

Total Extent: 04.45.62 H

MINING AREA
 Sy. 403/1 = 68.41
 Sy. 403/2 = 01.20.10
 01.88.51 Hectar

BUFFER ZONE



Digitally signed by JOSEMON J
 Date: 2018.12.05 15:16:11
 +05'30'



JOSEMON J
 Environmental Engineer

Handwritten Malayalam text at the bottom of the plan, likely providing details about the mining area and its surroundings.

Handwritten Malayalam text at the bottom of the plan, likely providing details about the mining area and its surroundings.

Handwritten signature and name of the Village Officer.

11

No. 1483/M3/2016

Directorate of Mining & Geology
 Kesavadasapuram, Pattom P.O.
 Thiruvananthapuram-4
 Tel: 0471-2447429
 Fax: 0471-2447429
 E.mail: director.dir.dmg@kerala.gov.in
 Web: www.dmg.kerala.gov.in
 Dated : 24.06.2016

From
 The Director of Mining & Geology

To
 ✓ M/s.Palathra Constructions (Pvt) Limited, Palathra Building,
 Thuruthy P.O, Changanacherry, Kottayam- 686 535

Sir,

Sub : Mines and Minerals - Minor Minerals- Granite (Building Stone) -
 Preparation and execution of quarrying lease deed - reg -

Ref : 1. Pro.Order No. 222/2016-17/1843/M3/2016 dtd. 24.6.2016
 2. KMMC Rules 2015
 3. Pro.No. 835/EC4/2713/2015/SEIAA dtd 3.2.2016 of the Member
 Secretary, SEIAA & Additional Chief Secretary, Environment & Forest
 Department, Government of Kerala

Please refer to the Proceedings Order cited above wherein a quarrying lease for Granite (Building Stone) was granted to M/s.Palathra Constructions (Pvt) Limited, Palathra Building, Thuruthy P.O, Changanacherry, Kottayam- 686 535. I request you to prepare three copies of the quarrying lease deed original on plain paper and two copies of the same in stamped paper worth Rs. 200/- and produce the same before the Geologist, District Office, Kottayam for scrutiny and execution. The date of execution will be entered up by the Geologist at the time of execution. After scrutiny of the quarrying lease deed, the Geologist will inform you the date of execution convenient to him. After execution as per the request of the Geologist stamp duty will be fixed by the District Registrar, Kottayam and he will receive the stamp duty and a certificate of remittance of stamp duty will be entered in the lease deed. A chalan for Rs.18,851/- (Rupees eighteen thousand eight hundred and fifty one only) being the security deposit is enclosed herewith duly countersigned. Please affix your signature at the appropriate places before remittance of money in the treasury. The original treasury receipted chalan may also be produced along with the typed copies of the lease deed and the draft form 'H' which is enclosed herewith, before the Geologist, District Office, Kottayamat the time of execution.

g

Please note that the quarrying lease deed has to be executed within a period of six months from the date on which quarrying lease has been granted and got registered in accordance with the Registration Act, 1908 vide Rules 44 of the Kerala Minor Mineral Concession Rules, 2015. Form 'D' is also enclosed herewith for strict compliance and to report thereof.



Yours faithfully

[Handwritten Signature]
24/06/2016

[Handwritten Initials] DIRECTOR OF MINING & GEOLOGY (1/c)

Encl : as above

Copy to : The Geologist, District Office, Kottayam vide Letter No. 2608/DOY/ML/2015
dt.22.2.16,28.3.16,13.4.16,2.6.16 &22.6.16

He is instructed to execute the lease deed as and when it is received. The Original survey map is enclosed herewith. Please acknowledge. A copy of the lease deed may be forwarded to this office soon after registration. The area under this grant should be demarcated and boundary stones fixed before execution of the lease deed.

You are also instructed to obtain and forward the Form D to this office. No movement permits should be issued before the service of Form 'D' notice, which is a statutory requirement.

You are further instructed to forward photocopies of the registered lease deed to the Director of Mines Safety, Bangaluru Region & District Collector. Also ensure that the lessee has erected notice board and made proper fencing before the execution of lease deed as stipulated in the rules.

PROCEEDINGS OF THE DIRECTOR OF MINING & GEOLOGY

Sub : Mines & Minerals - Minor Minerals – Granite(Building Stone) – Quarrying
lease to **M/s.Palathra Constructions (Pvt) Limited, Palathra Building,
Thuruthy P.O, Changanacherry, Kottayam- 686 535** sanction – orders issued.

- Ref : 1. Application dated 1.2.2016 from **M/s.Palathra Constructions (Pvt) Limited,
Palathra Building, Thuruthy P.O, Changanacherry, Kottayam- 686 535**
2. Letter No.2608/DOY/ML/2015 dt.22.2.16,28.3.16,13.4.16,2.6.16 &22.6.16 from
the Geologist, District Office, **Kottayam**
3. Kerala Minor Mineral Concession Rules,2015
4. Pro.Order No. 835/EC4/2713/2015/SEIAA dtd 3.2.2016 of the Member
Secretary, SEIAA & Additional Chief Secretary, Environment & Forest
Department, Government of Kerala

No.222/2016-17/1843/M3/2016

Dtd., Thiruvananthapuram, 24.06.2016

ORDER

A quarrying lease is granted to **M/s.Palathra Constructions (Pvt) Limited, Palathra Building, Thuruthy P.O, Changanacherry, Kottayam- 686 535** to quarry Granite (Building Stone) over an area of **1.8851** hectares of private land comprised in Survey Nos. **403/1,403/2** of **Chengalam East Village, Kottayam Taluk, Kottayam** District for **10(ten)** years from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 2015 and as per the survey map issued by the Tahsildar, **Kottayam** and the approved Mining Plan and environmental clearance submitted by the applicant subject to the under mentioned condition.

1. Royalty is payable to Government as per Rule 32 of the Kerala Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules.
2. Dead rent is realizable under of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
3. Surface rent realizable under of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
4. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015.
5. The lessee shall also deposit an amount of Rs. 10,000/- (Rupees Ten Thousand only) as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules. The lessee shall commence quarrying operation only after the deed is executed and registered.
6. The quarrying area shall be demarcated and boundary stones fixed at the lessee's expenses before execution of the quarrying lease deed.
7. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order
8. The production of Granite (Building Stone) from the area covered under this grant shall be subject to the quantity specified in the Mining Plan submitted by the lessee. (50,000 metric tonnes per year)

✓

9. (i) The lessee shall erect a notice board in Malayalam at a prominent place with a minimum size of 1 metre X 1.5 metres in a metallic board near to the entrance of the quarry to the effect that it shall contain the name and address of the permit holder, mineral concession number and date, the mineral to be extracted, permit number and date and its date of expiry, quantity of extraction permitted (if applicable), area of extraction permitted, explosives used (if any), etc.
- (ii) The lessee shall erect a warning board with danger sign regarding operation of the quarry, 100 metres away by the side of the road leading to it.
10. The lessee should provide retention wall/barricade/fencing compound wall surrounding the quarry before the commencement of the quarrying operation for preventing accidents by falling of human beings, animals, vehicles and material into the quarry. The lessee should take effective preventive measures for the safety of labourers as well as the general public.
11. The lessee should leave a distance of 7.5m from the adjacent boundary lands including government puramboke land while carrying out quarrying operations.
12. The lessee should not assign, sublet or transfer his lease or any right or interest therein to any person without previous permission of the Director of Mining & Geology.
13. The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the Geologist periodically.
14. The lessee shall operate the quarry in accordance with the condition stipulated in the environmental clearance and mining plan submitted by them.
15. The lessee shall obtain all other statutory licences/clearances/No Objection Certificates from other authorities concerned including Explosive licence, consent from Pollution Control Board and D & O licence from the Local Self Government Department concerned.
16. The lessee shall produce Progressive quarry Closure Plan before completion of five years of operation of the quarry.
17. The lessee shall produce a financial guarantee of Rs. 1,00,000/- (One lakh only) as stipulated in rule 62 of the KMMC Rules, 2015 before execution of lease deed.
18. The lessee shall pay ten percent of the amount of royalty/consolidated royalty, as the case may be paid by him, being the quarry safety fund in addition to the royalty/consolidated royalty, as per rule 63 of the KMMC Rules, 2015.
19. The lessee shall carry out mining operations as per the approved mining plan.
20. **The lessee shall renew Environmental Clearance on or before 02.02.2021 for the operation of the quarry of the remaining period.**

The terms and conditions stated in this order will be subjected to such further modifications as may be made by the State Government from time to time.

Sd/-

T.K.Ramakrishnan

DIRECTOR OF MINING & GEOLOGY(i/c)

To: M/s. Palathra Constructions (Pvt) Limited, Palathra Building,
Thuruthy P.O, Changanacherry, Kottayam- 686 535

Copy to :

1. The Deputy Director General, Directorate General of Mines Safety, Southern Zone, Bangaluru- 560029
2. The District Collector, Kottayam
3. The Geologist, District Office Kottayam
4. The Tahsildar, Kottayam
5. Stock File (2) File Copy

(By Order)

[Handwritten Signature]
24/06/2016

SENIOR SUPERINTENDENT



FORM-U

**QUARRYING PERMIT GRANTED/RENEWED UNDER CONSOLIDATED ROYALTY
PAYMENT SYSTEM FOR THE EXTRACTION OF GRANITE BUILDING STONE.**

[See rule 3;4 (1A)]

No. 76/GBS/CRPS/2198/DOY/08

Dated. 23.07.2008

A quarrying permit has been granted under Consolidated Royalty payment system for the extraction of Granite Building Stone from the Quarry under the

Kerala Minor Mineral Concession Rules, 1967 to, SRI. SHANTU SIMON
IDDIYAKUNNEL, KANNIRAMATTOM, P.O.

and is hereby permitted to operate the quarry and sell various sizes of aggregates of Granite Building Stones thereof from below mentioned area.

Location of the Quarry-District : KOTTAYAM
Taluk : KOTTAYAM
Village : CHENGALAM EAST
Survey No. : 403/1,2-2
Extent : 10 ARES Hectares.

This Quarrying permit will be in force for one year from the date of issue.

Conditions.

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No Quarrying shall be done within 75 metres of the Railway line and bridges or 50 metres from State Highway, residential buildings and riverbanks.
3. The permit holder shall at all times during the term of the permit keep or cause to be kept correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral extracted and if sold, to whom sold, place, cash memorandum No. ...1. to 600
...etc.,
4. The Quarry and the account kept there shall be open for inspection by the Officers of the Department of Mining and Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining to the quarrying that may be called for by the undersigned or the Officer duly authorized by him in that behalf and comply with the provision of the Kerala Minor Mineral Concession Rules 1967 and failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of the amount paid by way of consolidated royalty etc.,

7. This permit is subject to all rules and regulations which may from time to time to be issued by Government regulating, the working of the quarries and other matters affecting the safety near employees or of the public whether under the Mines Act, 1952 or otherwise.
8. The permit holder shall without delay send to the District Collector, the under signed and the Officer authorized by him in this regard the report or any accident causing loss of life or various bodily injuries seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under the strength of this permit.
9. The permit holder shall make and pay such reasonable compensations as may be assessed by law authority in accordance with law in force on the subject for all damage injuries or disturbances which may be done by him in exercise of the powers granted by this permit and shall indemnify and shall be indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
10. Any condition prescribed in the Kerala Minor Mineral Concession Rules 1967 but left out in the permit which may be found applicable to the permit holder, shall be treated as binding on the permit holder.
11. The permit holder shall give a cash memorandum in Form-P while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
12. On any account, the quarrying operations shall not cause any damage to life and property in the nearby areas and it should not cause any kind of environmental hazard. If any violations are noticed by the competent authority or any person duly authorized in this behalf he has the right to suspend/cancel the permit.

Dated this 23rd day of July 2008.



(Handwritten signature)
 GEOLOGIST
 23/7/08

(Seal of the competent authority).

To
 Shri/Smt. Shaju. Simon
 Idiyakunne I
 Kenjiramattom. P.O.

- Copy to
1. The Director of Mining and Geology
 Thiruvananthapuram-4.
 2. The District Collector, Kottayam.

FORM-U

QUARRYING PERMIT GRANTED/RENEWED UNDER CONSOLIDATED ROYALTY PAYMENT SYSTEM FOR THE EXTRACTION OF GRANITE BUILDING STONE.*[See rule 3,4 (1A)]***No.73/GBS/CRPS/2011-12/1400/DOY/2011. Date.31..08..2011.**

A quarrying permit has been granted under Consolidated Royalty payment system for the extraction of Granite Building Stone from the Quarry under the Kerala Minor Mineral Concession Rules, 1967 to **SHRI. SHAJI SIMON, IDIYAKUNNEL HOUSE, KANJIRAMATTOM. P.O.**, and is hereby permitted to operate the quarry and sell various sizes of aggregates of Granite Building Stones thereof from below mentioned area.

Location of the Quarry-District	:	Kottayam	
Taluk	:	Kottayam	
Village	:	Chengalam East	
Survey No.	:	403/1, 403/2-2	
Extent	:	8.07 Ares	Hectares

*(Sketch of the permitted area attached)***This Quarrying permit will be in force for one year from the date of issue.****Conditions.**

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No Quarrying shall be done within 75 metres of the Railway line and bridges or 50 metres from State Highway, residential buildings and riverbanks.
3. The permit holder shall at all times during the term of the permit keep or cause to be kept correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral extracted and if sold, to whom sold, place, cash memorandum No.etc.,
4. The Quarry and the account kept there shall be open for inspection by the Officers of the Department of Mining and Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining to the quarrying that may be called for by the undersigned or the Officer duty authorized by him in that behalf and comply with the provision of the Kerala Minor Mineral Concession Rules 1967 and failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of the amount paid by way of consolidated royalty etc.,

7. This permit is subject to all rules and regulations which may from time to time be issued by the State Government regulating, the working of the quarries and other matters affecting the safety health of the employees or of the public whether under the Mines Act, 1952 or otherwise.
8. The permit holder shall without delay send to the District Collector the under signed and the Officer duly authorized by him in this regard the report or any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under the strength of this permit.
9. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with law in force on the subject for all damage injuries or disturbances which may be done by him in exercise, of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
10. Any condition prescribed in the Kerala Minor Miner's Concession Rules 1967 but left out in the permit which may be found applicable to the permit holder, shall be treated as binding on the permit holder.
11. The permit holder shall give a cash memorandum in Form-P while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
12. On any account, the quarrying operations shall not cause any damage to life and property in the nearby areas and it should not cause any kind of environmental hazard. If any violations are noticed by the competent authority or any person duly authorized in this behalf he has the right to suspend/cancel the permit.
13. * Operation of this permit should be with requisite license to possess explosives" as per rules.
14. * This is not a license for starting quarrying operations, Quarrying operations can be started only after getting the D & O License from the concerned local Self-Government Institution under the Kerala Panchayati Raj Act".

Dated this 31st day of August, 2011.



31.8.2011
 SENIOR GEOLOGIST

(Seal of the competent authority).

No.67/GBS/CRPS/2010-12/1174/DOY/2010.

Date.27.07.2010

To

**SHRI. SHAJI SIMON
 IDIYAKUNNEL HOUSE,
 KANJIRAMATTOM. P.O.,**

1. The Director of Mining and Geology
 Thiruvananthapuram-4.
2. The District Collector, Kottayam.

c.M/

: FORM-U

QUARRYING PERMIT GRANTED/RENEWED UNDER CONSOLIDATED ROYALTY PAYMENT SYSTEM FOR THE EXTRACTION OF GRANITE BUILDING STONE.

[See rule 3,4 (1A)]

No.99/GBS/CRPS/2012-13/08/DOY/2013.

Date. 19..01..2013.

A quarrying permit has been granted under Consolidated Royalty payment system for the extraction of Granite Building Stone from the Quarry under the Kerala Minor Mineral Concession Rules, 1967 to SHRI. SHAJU SIMON, IDIYAKUNNEL HOUSE, KANJIRAMATTOM.P.O., KOTTAYAM and is hereby permitted to operate the quarry and sell various sizes of aggregates of Granite Building Stones thereof from below mentioned area.

Location of the Quarry-District : Kottayam
 Taluk : Kottayam
 Village : Chengalam East
 Survey No. : 403/2-2
 Extent : 8.07 Ares Hectares

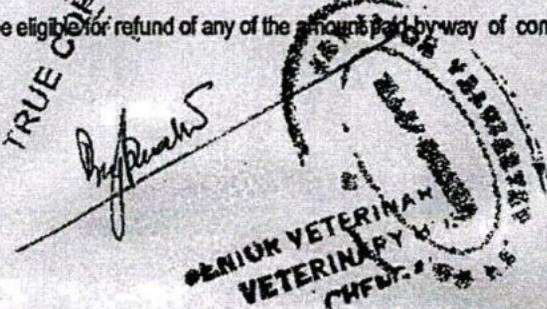
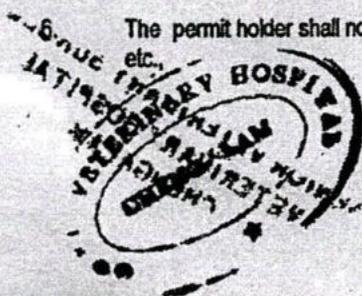
(Sketch of the permitted area attached)

This Quarrying permit will be up to 10.12.2013.

Conditions.

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No Quarrying shall be done within 75 metres of the Railway line and bridges or 50 metres from State Highway, residential buildings and riverbanks.
3. The permit holder shall at all times during the term of the permit keep or cause to be kept correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral extracted and if sold, to whom sold, place, cash memorandum No.etc.,
4. The Quarry and the account kept there shall be open for inspection by the Officers of the Department of Mining and Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining to the quarrying that may be called for by the undersigned or the Officer duly authorized by him in that behalf and comply with the provision of the Kerala Minor Mineral Concession Rules 1967 and failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.

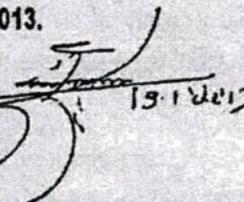
The permit holder shall not be eligible for refund of any of the amount paid by way of consolidated royalty etc.



7. This permit is subject to all rules and regulations which may from time to time to be issued by the State Government regulating, the working of the quarries and other matters affecting the safety health of the employees or of the public whether under the Mines Act, 1952 or otherwise.
8. The permit holder shall without delay send to the District Collector, the under signed and the Officer duly authorized by him in this regard the report or any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under the strength of this permit.
9. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with law in force on the subject for all damage injuries or disturbances which may be done by him in exercise, of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
10. Any condition prescribed in the Kerala Minor Mineral Concession Rules 1967 but left out in the permit which may be found applicable to the permit holder, shall be treated as binding on the permit holder.
11. The permit holder shall give a cash memorandum in Form-P while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
12. On any account, the quarrying operations shall not cause any damage to life and property in the nearby areas and it should not cause any kind of environmental hazard. If any violations are noticed by the competent authority or any person duly authorized in this behalf he has the right to suspend/cancel the permit.
13. * Operation of this permit should be with requisite licence to possess explosives* as per rules.
14. * This is not a license for starting quarrying operations, Quarrying operations can be started only after getting the D & O License from the concerned Local Self Government Institution under the Kerala Panchayati Raj Act*.

Dated this the 19th day of January, 2013.



19.1.2013

 SENIOR GEOLOGIST

(Seal of the competent authority).

Renewal of CRPS No. 73/GBS/CRPS/2011-12/1400/DOY/2012 dated 31.08.2011

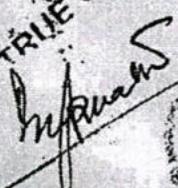
To

SHRI. SHAJU SIMON
 IDIYAKUNNEL HOUSE,
 KANJIRAMATTOM.P.O., KOTTAYAM

1. The Director of Mining and Geology
 Thiruvananthapuram-4.
2. The District Collector, Kottayam.

o.M/



TRUE COPY / ATTESTED


SENIOR VETERINARY SURGEON
 VETERINARY HOSPITAL
 CHENGALAM

FORM-U

**QUARRYING PERMIT GRANTED/RENEWED UNDER CONSOLIDATED ROYALTY
PAYMENT SYSTEM FOR THE EXTRACTION OF GRANITE BUILDING STONE.**

[See rule 3,4 (1A)]

No.49/GBS/CRPS/2013-14/2465/DOY/2013.

Date. 16..01..2014.

A quarrying permit has been granted under Consolidated Royalty payment system for the extraction of Granite Building Stone from the Quarry under the Kerala Minor Mineral Concession Rules, 1967 to SHRI. SHAJU SIMON, IDIYAKUNNEL HOUSE, KANJIRAMATTOM.P.O., KOTTAYAM and is hereby permitted to operate the quarry and sell various sizes of aggregates of Granite Building Stones thereof from below mentioned area.

Location of the Quarry-District	:	Kottayam	
Taluk	:	Kottayam	
Village	:	Chengalam East	
Survey No.	:	403/2-2, 403/1	
Extent	:	8 Ares	Hectares

(Sketch of the permitted area attached)

This Quarrying permit will be up to 15.01.2015.

Conditions.

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No Quarrying shall be done within 75 metres of the Railway line and bridges or 50 metres from State Highway, residential buildings and riverbanks.
3. The permit holder shall at all times during the term of the permit keep or cause to be kept correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral extracted and if sold, to whom sold, place, cash memorandum No.etc.,
4. The Quarry and the account kept there shall be open for inspection by the Officers of the Department of Mining and Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining to the quarrying that may be called for by the undersigned or the Officer duly authorized by him in that behalf and comply with the provision of the Kerala Minor Mineral Concession Rules 1967 and failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of the amount paid by way of consolidated royalty etc.,

7. This permit is subject to all rules and regulations which may from time to time to be issued by the State Government regulating, the working of the quarries and other matters affecting the safety health of the employees or of the public whether under the Mines Act, 1952 or otherwise.
8. The permit holder shall without delay send to the District Collector, the under signed and the Officer duty authorized by him in this regard the report or any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under the strength of this permit.
9. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with law in force on the subject for all damage injuries or disturbances which may be done by him in exercise, of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
10. Any condition prescribed in the Kerala Minor Mineral Concession Rules 1967 but left out in the permit which may be found applicable to the permit holder, shall be treated as binding on the permit holder.
11. The permit holder shall give a cash memorandum in Form-P while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
12. On any account, the quarrying operations shall not cause any damage to life and property in the nearby areas and it should not cause any kind of environmental hazard. If any violations are noticed by the competent authority or any person duly authorized in this behalf he has the right to suspend/cancel the permit.
13. "Operation of this permit should be with requisite licence to possess explosives" as per rules.
14. "This is not a license for starting quarrying operations, Quarrying operations can be started only after getting the D & O License from the concerned Local Self Government Institution under the Kerala Panchayati Raj Act".

Dated this the 16th day of January, 2014.



[Signature]
16.1.2014
SENIOR GEOLOGIST

(Seal of the competent authority).

Renewal of CRPS No. 99/GBS/CRPS/2012-13/08/DOY/2013 dated 19.01.2013

To

SHRI. SHAJU SIMON
IDIYAKUNNEL HOUSE,
KANJIRAMATTOM.P.O., KOTTAYAM

1. The Director of Mining and Geology
Thiruvananthapuram-4.
2. The District Collector, Kottayam.

e.M/



നമ്പർ: 1/2021-2022/A-1/A7-755/021

തീയതി: 30/07/2021

അകലക്കുന്നം ഗ്രാമപഞ്ചായത്ത്

മണലുകൾ പി.ഒ., കോട്ടയം (ജില്ല)

പിൻ: 686593, ഫോൺ: 4822551141, ഇ-മെയിൽ: akalakkunnamgp@gmail.com

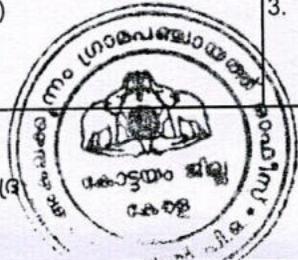
വ്യവസായം, വാണിജ്യം, സംരഭകത്വം, മറ്റ് സേവനങ്ങൾക്കുള്ള ലൈസൻസ്

(കെ.പി.ആർ ആക്ട് സെക്ഷൻ 232, FACTEOS ലൈസൻസ് ചട്ടങ്ങൾ 1996)

ലൈസൻസിയുടെപേര്	ചാൾസ് മാത്യു		
ലൈസൻസിയുടെ മേൽവിലാസം	M/S പാലാത്ര കൺട്രക്ഷൻസ് പ്രൈ.ലി., പാലാത്ര ബിൽഡിംഗ്, തുരുത്തി പി.ഒ., ചങ്ങനാശ്ശേരി		
സ്ഥാപനത്തിന്റെ പേരും, സ്ഥലനാമവും	M/S പാലാത്ര കൺട്രക്ഷൻസ് പ്രൈ.ലി		
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	പാറ പൊട്ടിച്ചു വിൽപ്പന		
വാർഡ് നമ്പർ/കെട്ടിട നമ്പർ	VIII/0 നർജ്യനമ്പർ - 403/01, 403/02		
ലൈസൻസ് കാലാവധി	03/04/2021 മുതൽ	31/01/2022 വരെ	
ലൈസൻസ് ഫീസ് മോട്ടോർ ഫീസ് തൊഴിൽ നികുതി	തുക	രസീത് നമ്പർ	തീയതി
	5000/- രൂപ	121040100003	03/04/2021
	1000/- രൂപ	121040100003	03/04/2021
	2500/- രൂപ	12104010003	03/04/2021
ലൈസൻസ് അനുവദിക്കുന്നതിന് ഹാജരാക്കിയ നിരാക്ഷേപ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാര സ്ഥാപനം)	1. പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിന്റെ 01/03/2021 ലെ കൺസന്റ് നമ്പർ PCB/KTM/ICO/VARIA/R16KOT2863652/VARIA/2021, 31/1/2022 വരെയുള്ള അനുമതി പത്രം, 2. എക്സ് പ്ലോസിവ് ലൈസൻസ് നമ്പർ E/SC/KL/22/1015(E47574) DT.30/01/2019, കാലാവധി-30/03/2024 വരെ MOEF Notification dated 18.01.2021. 3. ഖനനാനുമതി ലഭിച്ചിട്ടുള്ള സ്ഥലത്ത് മാത്രമേ പാറ പൊട്ടിക്കാൻ പാടുള്ളൂ. മലിനീകരണ വകുപ്പ്, പരിസ്ഥിതി വകുപ്പ്, മൈനിംഗ് ജിയോളജി വകുപ്പ് എന്തിവിടങ്ങളിലെ തിന്നുണ്ട നിർദ്ദേശങ്ങൾ കർശനമായി ചിലിടേണ്ടതാണ്.		

4

ഓഫീസ് മുദ്ര



SECRETARY
അകലക്കുന്നം ഗ്രാമപഞ്ചായത്ത്

ലൈസൻസി താഴെ പറയുന്ന വ്യവസ്ഥകൾ അനുസരിക്കേണ്ടതാകുന്നു.

- 1 കേരള പഞ്ചായത്ത് രാജ് ആകട്ടെ അതേ തുടർന്നുള്ള ചട്ടങ്ങളും ബൈലകളും അനുസരിച്ചു പ്രവർത്തിക്കേണ്ടതാകുന്നു.
- 2 തൊഴിൽ സ്ഥലവും അതിലുള്ള സാധനസാമഗ്രികളും പഞ്ചായത്തധികാരികൾക്കോ/സെക്രട്ടറി അധികാരപ്പെടുത്തുന്ന മറ്റ് ഉദ്യോഗസ്ഥർക്കോ പരിശോധിക്കുന്നതിന് ലൈസൻസി വേണ്ട സൈകര്യം നൽകേണ്ടതും അവർ ആവശ്യപ്പെട്ടാൽ ഈ ലൈസൻസ് കാണിക്കേണ്ടതുമാണ്.
- 3 ഏത് സ്ഥലത്തിന്റെ കാര്യത്തിൽ ലൈസൻസ് നൽകിയിരിക്കുന്നവോ ആ സ്ഥലത്ത് എല്ലാവരും കാണത്തക്ക വിധത്തിലുള്ള ഒരു ഭാഗത്ത് ലൈസൻസി തന്റെ പേരും, ലൈസൻസിന്റെ നമ്പരും ഉദ്ദേശവും കാണിക്കുന്ന ഒരു അടയാളപ്പലക വച്ചിരിക്കേണ്ടതാണ്.
- 4 പഞ്ചായത്തിൽ നിന്നും അനുവാദം ലഭിച്ചശേഷമല്ലാതെ തൊഴിൽ സ്ഥലം മാറ്റാൻ പാടില്ലാത്തതും തൊഴിൽ നിർത്തുന്ന പക്ഷം വിവരം മുൻകൂട്ടി പഞ്ചായത്തിൽ അറിയിക്കേണ്ടതുമാകുന്നു.
- 5 തൊഴിൽ സ്ഥലവും പരിസരങ്ങളും വൃത്തിയായും സാംക്രമികദോശാണുക്കൾ ഉണ്ടാക്കാത്ത വിധത്തിലും പൊതുജനോപദ്രവമാക്കാത്ത വിധത്തിലും വ്യപാരത്തിനു വച്ചിട്ടുള്ള ഭക്ഷണപദാർത്ഥങ്ങൾ ഈച്ച,അണുക്കൾ,പൊടി മുതലായവയുടെ ശല്യം ഉണ്ടാക്കാത്ത വിധത്തിലും സൂക്ഷിക്കേണ്ടതാണ്.
- 6 ഒരോ പ്രവർത്തിദിവസത്തിന്റെയും ഒടുവിൽ സ്ഥലം വൃത്തിയാക്കേണ്ടതാണ്.
- 7 ആ സ്ഥലത്തിന്റെയോ പരിസരത്തിന്റെയോ, ഏതെങ്കിലും ഭാഗത്ത് വിഴുകയോ നിക്ഷേപിക്കുകയോ ചെയ്യുന്ന ചപ്പുചവറോ, മൃഗങ്ങളുടെ അവശിഷ്ടങ്ങളോ മറ്റ് പദാർത്ഥമോ ശേഖരിച്ച്, സെക്രട്ടറിക്ക് തൃപ്തികരമായ രീതിയിൽ നീക്കം ചെയ്യിക്കേണ്ടതാണ്.
- 8 ലൈസൻസി ഏതൊരു കെട്ടിടത്തിന്റെയും ചുവരുകളുടെ അകവശത്തിന്റെ ഏതൊരു ഭാഗവും മേൽപറഞ്ഞ പരിസരത്തിലുള്ള തറയും നടപ്പാതയും അവിടെ തെറിച്ചുവീഴാനിടയുള്ള ഏതെങ്കിലും ദ്രാവകമോ, മാലിന്യമോ, ചപ്പുചവറോ, അസഹ്യവും, ഉപദ്രവകരവുമാ, ഏതെങ്കിലും പദാർത്ഥമോ അവിടെ ലയിക്കുന്നത് അടയ്ക്കേണ്ടതും എപ്പോഴും നന്നായി കേടുപാട് തീർത്ത നിലനിർത്തേണ്ടതാണ്.
- 9 ലൈസൻസി മേൽപറഞ്ഞ സ്ഥലത്തോ, പരിസരത്തോ അതോടു ചേർന്നോ ഉള്ള ഏതൊരു ഓവുചാലും, അഴുക്കുജലം കളയുന്നതിനുള്ള ഉപകരണവും എപ്പോഴും നന്നായി കേടുപാട് തീർത്ത വയ്പിക്കേണ്ടതാണ്.
- 10 അധിതം ആചരിക്കുന്ന കടകളുടെ ലൈസൻസ് റദ്ദുചെയ്യുന്നതാണ്.
- 11 ഏതെങ്കിലും തരത്തിലുള്ള തപക്ക് രോഗമോ കുഷ്ഠ രോഗമോ വ്രണമോ പകർച്ച വ്യാധികളോ ഉള്ള യാതൊരാളും കച്ചവടം നടത്തുന്നതിന് ഉപയോഗിക്കുന്ന സ്ഥലത്തും പരിസരത്തും പ്രവർത്തിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.
- 12 50 മൈക്രോണിൽ കുറവുള്ള പ്ലാസ്റ്റിക്കുകളും മറ്റ് നിരോധിത പ്ലാസ്റ്റിക് ഇനങ്ങളും ഉൽപ്പാദിപ്പിക്കുകയോ ശേഖരിക്കുകയോ വിൽക്കുകയോ കൈകാര്യം ചെയ്യുകയോ ചെയ്യാൻ പാടില്ല.
- 13 സ്ഥാപനത്തിന്റെ ബോർഡിൽ സ്ഥലനാമം മലയാളത്തിലും ഇംഗ്ലീഷിലും രേഖപ്പെടുത്തേണ്ടതാണ്.
- 14 20 സീറ്റിൽ കൂടുതലുള്ള എല്ലാ ഹോട്ടലുകൾക്കും റെസ്റ്റോറന്റുകൾക്കും ടോയ്റ്റ് സൗകര്യം ഏർപ്പെടുത്തേണ്ടതാണ്.
- 15 നിരോധിത ഉൽപ്പന്നങ്ങളായ പാൻമസാല, ഗുഡ്ഖ തുടങ്ങിയവ സംഭരിച്ചുവയ്ക്കുവാനോ വിൽക്കുവാനോ പാടില്ല.
- 16 ബാലവേല അനുവദിക്കാൻ പാടില്ല.
- 17 മുകളിൽ കാണിച്ചിരിക്കുന്ന വ്യവസ്ഥകളുടെ ലംഘനം ഈ ലൈസൻസ് റദ്ദ് ചെയ്യപ്പെടുന്നതിന് കാരണമാകാവുന്നതാണ്.


 സെക്രട്ടറി
 SECRETARY
 Akalakkunnam
 അകലക്കുന്നം ഗ്രാമപഞ്ചായത്ത്

N.B:- ഈ ലൈസൻസ് അവസാനിക്കുന്ന തീയതിക്ക് 30 ദിവസം മുമ്പ് ലൈസൻസ് പുതുക്കുന്നതിനുള്ള അപേക്ഷ സമർപ്പിക്കേണ്ടതാണ്.

Emblem			
No:01/2021-2022/A-1/A7-755/021		Dated :30/07/2021	
AKALAKKUNNAM GRAMA PANCHAYAT Manalunkal P.O Kottayam(Dist) Pin:686503, Phone:482251141 ,Email :akalakkunnamgp@gmail.com			
FACTORIES , TRADES, ENTREPRENEURSHIP , OTHER-SERVICES LICENCE (K.P.R Act Section 232,FACTEOS Licence Rules 1996)			
Name of Licensee		Charles Mathew	
Address of Licensee		M/s.Palathra Constructions Pvt.Ltd, Palathra Building ,Thuruthy P.O,Changanacherry	
Name of Enterprise and name of place		M/S.Palathra Constructions Pvt.Ltd	
Activities for which licence has been accorded		Quarrying of rock for sale	
Ward No:/Building No:		VIII /0 - Sy No: 403/01 , 403/02	
Periodicity of Licence		From 03.04.2021 To 31.01.2022	
	Amount	Receipt No	Date
Licence Fees	5000 /-	121040100003	03/04/2021
Motor Fees	1000 /-	121040100003	03/04/2021
Prof. Tax	2500 /-	12104010003	03/04/2021
Details of No Objection Certificates Presented for Sanctioning of Licence (No,date, Period authority issuing)		1.Consent No. PCb/ KTM/ ICO/ VARIA / R16KOT2863652/ VARIA / 2021, of Pollution Control Board Valid up to 31/01/2022 2.Explosive Licence No E/SC/KL/22/1015 (E 47574) dtd.30.1.2019 Valid up to 30.03.2024 MOEF Notification dated 18.01.2021 3.Mining shall be done only in the place sanctioned. Direction from the Pollution Control Dept; Environment Dept; Mining and Geology Department etc. should be strictly adhered to.	
Office Seal		Sd/- Secretary Akalakkunnam Grama Panchayat (Designation Seal)	



*True photo copy
Attached
Antony
12/12/2022*

**ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444**

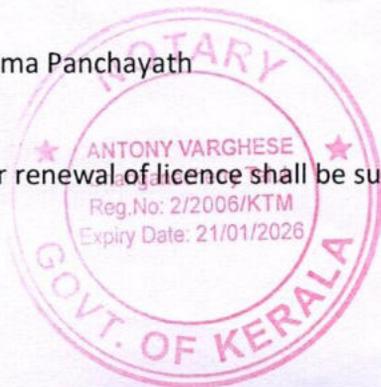
The Licensee shall comply with the following conditions.

1. The Licensee should act in accordance with the provisions of Kerala Panchayath Raj Act, the rules there upon and the subsequent byelaws.
2. The Licensee shall make arrangements for inspection of the place of work and the requirements thereof by the Panchayath Authorities / the officers empowered by the Secretary and produce this licence if wanted by them.
3. The licensee shall exhibited a sign board in a conspicuous place showing his name, Licence number and Purpose in his work premises.
4. The Place of work shall not be changed without getting permission from the Panchayath and in case of stopping the work, the matter should be informed to the Panchayath in advance.
5. The Place of work and the premises shall be kept clean in a manner that it does not cause infectious diseases and disturbance to the public and the food articles kept for sale should be maintained free from flies, germs and dust.
6. The Premises shall be cleaned at the end of each working day.
7. Debris Animal Wastes or any other wastes falling or collected to the place of work or premises shall be collected and disposed of in a manner satisfactory to the Secretary.
8. The Licensee shall at all times keep in repair any part at the inside walls of any building and the floor and pavements at the aforesaid premises so as to prevent the ingress of rubbish, wastes, obnoxious or noxious substance which may be splashed thereon.
9. The Licensee shall at all times keep in good condition any drainage or sewage dispersal device in or adjacent to the aforesaid premises.
10. The Licence of shops maintaining any kind of untouchability will be cancelled.
11. No person suffering from any kind of skin disease, leprosy, sore of contagious disease shall work in and around the premises used for carrying on business.
12. Plastic less than 50 microns and other prohibited plastics items shall not be produced, collected, sold or handled.
13. The Place name should be recorded in Malayalam and English in the board of the Enterprise.
14. All hotels and restaurants having a seating capacity exceeding 20 seats should have toilet facility.
15. Prohibited products such as Pan masala, Gudkha ect. Shall not be stored and sold.
16. Child Labour shall not be permitted.
17. Violation of the above said conditions can lead to the cancellation of this Licence.

Sd/-

Secretary,
Alalakkunnam Grama Panchayath
(Designation Seal)

NB: Application for renewal of licence shall be submitted 30 days in advance of the last date of validity of this licence.



For public Cogn. Allowed
Antony
Changanacherry

ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444



ലൈസൻസ് നമ്പർ... 01/2019-20

തീയതി... 1/4/2019

അരുൺകുമാർ

ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും

1994 ലെ കേരളാ പഞ്ചായത്ത് രാജ് ആക്ട് (1994 ലെ 13) 232, 233, 234, 254 എന്നീ

വകുപ്പുകളും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും അനുസരിച്ചു നൽകുന്ന

ഡി & ഒ ലൈസൻസ്

ലൈസൻസിയുടെ പേരും മേൽവിലാസവും	M/S പാലാണ കൺട്രിബ്യൂട്ടേബിൾ ട്രെയ്ഡിംഗ് ലിമിറ്റഡ് പാലാണ ത്വീൽഡിംഗ്, തൂങ്ങത്തി പി.ഒ. ചങ്ങനാശ്ശേരി	
സ്ഥാപനത്തിന്റെ പേരും സ്ഥലനാമവും	പാലാണ കൺട്രിബ്യൂട്ടേബിൾ ട്രെയ്ഡിംഗ് ലിമിറ്റഡ് ചങ്ങനാശ്ശേരി	
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	പാലാണ പൊട്ടിച്ച് വിൽപന നടത്തുന്നതിന്	
കെട്ടിടത്തിന്റെ നമ്പരും വാർഡു നമ്പരും	നാർബ്ബേ നമ്പർ 403/01, 403/02	
ലൈസൻസ് കാലയളവ്	01.04.2019 മുതൽ	01.02.2021 വരെ
ഇടാക്കിയ ലൈസൻസ് ഫീസ്	10000/- രൂപ	രസീത് നമ്പർ SECRETARY Akalakunnam Grama Panchayat 118040105039,40 26/3/2019.

ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരീക്ഷണ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാരസ്ഥാനം)

1. തിരുവനന്തപുരം ജില്ലാ ഓഫീസിൽ നിന്നുള്ള 24/6/2016-70 നമ്പർ ഡി.ഒ. ഉത്തരവ് ചെർച്ചിക് കലാപി 02.02.2021 വരെ
2. ചെർച്ചിക് കൺട്രിബ്യൂട്ടേബിൾ ട്രെയ്ഡിംഗ് 5/12/2018ലെ അനുമതിപത്രം Consent No. R16KOT2863652 കലാപി 01.02.2021 വരെ
3. ചെർച്ചിക് ട്രെയ്ഡിംഗ് ലൈസൻസ് നമ്പർ E/SC/KL/22/1015 [E47574] dt. 30/1/2019 കലാപി 30/3/2024 വരെ
4. ചെർച്ചിക് ട്രെയ്ഡിംഗ് ലൈസൻസ് നമ്പർ E/SC/KL/22/1015 [E47574] നമ്പർ ചെർച്ചിക് ട്രെയ്ഡിംഗ് കലാപി 31/3/2024 വരെ



അരുൺകുമാർ
 സെക്രട്ടറി
 ഗ്രാമ പഞ്ചായത്ത്
 അരുൺകുമാർ ഗ്രാമപഞ്ചായത്ത്
 ചങ്ങനാശ്ശേരി പി.ഒ.
 PH:0481-2551141,9496044685



ലൈസൻസ് നമ്പർ... 01/2018-19

തീയതി... 03/04/2018

..... അപേക്ഷകൻ ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും

1994 ലെ കേരള പഞ്ചായത്ത് രാജ് ആക്ട് (1994 ലെ 13) 232, 233, 234, 254 എന്നീ

വകുപ്പുകളും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും അനുസരിച്ചു നൽകുന്ന

ഡി & ഒ ലൈസൻസ്

ലൈസൻസിയുടെ പേരും മേൽവിലാസവും	M/S ഹിഗ്വേ കൺസ്ട്രക്ഷൻ ഓഫീസ് ടി.എസ്. ഹിഗ്വേ സിബിൾ, നൂനങ്ങി. പി.ഒ. പാലക്കാട്.
സ്ഥാപനത്തിന്റെ പേരും, സ്ഥലനാമവും	ഹിഗ്വേ കൺസ്ട്രക്ഷൻ ഓഫീസ് ടി.എസ്. പാലക്കാട്.
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	ഹിഗ്വേ ട്രെയിൻ വിനയന നാണുനത്തിൽ

കെട്ടിടത്തിന്റെ നമ്പരും വാർഡു നമ്പരും	നൂനങ്ങി നമ്പർ. 403/01, 403/02
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ലൈസൻസ് കാലയളവ്	03.04.2018 മുതൽ 04.07.2018 വരെ
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ഈടാക്കിയ ലൈസൻസ് ഫീസ്	5000/- രൂപ
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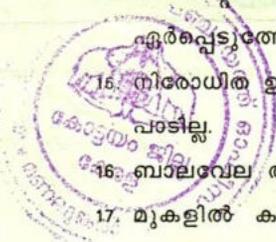
ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരീക്ഷണ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാരസ്ഥാനം)

1. റെജിസ്റ്റർ ചെയ്ത വകുപ്പിൽ നിന്നും 01/02/2017-18 PC/16061/2017/14/2017 dtd 29-06-17 നമ്പർ 31-03-2019 നമ്പർ 31-12-2018 (കി.പി.ഡി. 04.07.2018)
2. 022/2016-17/1843/103/2016 dtd 24-06-2016 നമ്പർ 27/03/2018. പി.ഒ. കരിയർ വകുപ്പ് വകുപ്പ് നൂനങ്ങി നൂനങ്ങി.
3. റെജിസ്റ്റർ ചെയ്ത വകുപ്പിൽ നിന്നും 52/1001/KL/101/58/101-24(6)P-25/2017-18 dtd 29-01-2018 നമ്പർ 01/02/2018.
4. റെജിസ്റ്റർ ചെയ്ത വകുപ്പിൽ നിന്നും 535/154/2017/2015/51/18 dtd 03-2-2016 നമ്പർ 01/02/2018.
5. റെജിസ്റ്റർ ചെയ്ത വകുപ്പിൽ നിന്നും 015C/KL/15/14757# dtd 22-06-17.
6. 015C/KL/15/14757# dtd 17-05-16



സൂസി ജോസഫ്
 ഡെപ്യൂട്ടി ഗ്രാമപഞ്ചായത്ത്
 അകലക്കുന്നം ഗ്രാമപഞ്ചായത്ത്
 ഫോൺ: 0481-2551141, 9498044688

1. കേരളാ പഞ്ചായത്ത് രാജ് ആക്ടും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും ബൈലകളും അനുസരിച്ചു പ്രവർത്തിക്കേണ്ടതാകുന്നു.
2. തൊഴിൽ സ്ഥലവും അതിലുള്ള സാധനസാമഗ്രികളും പഞ്ചായത്തധികാരികൾക്കോ / സെക്രട്ടറി അധികാരപ്പെടുത്തുന്ന മറ്റ് ഉദ്യോഗസ്ഥർക്കോ പരിശോധിക്കുന്നതിന് ലൈസൻസി വേണ്ട സൗകര്യം നൽകേണ്ടതും അവർ ആവശ്യപ്പെട്ടാൽ ഈ ലൈസൻസ് കാണിക്കേണ്ടതുമാകുന്നു.
3. ഏത് സ്ഥലത്തിന്റെ കാര്യത്തിൽ ലൈസൻസ് നൽകിയിരിക്കുന്നുവോ ആ സ്ഥലത്ത് എല്ലാവരും കാണത്തക്ക വിധത്തിലുള്ള ഒരു ഭാഗത്ത് ലൈസൻസി തന്റെ പേരും, ലൈസൻസിന്റെ നമ്പരും ഉദ്ദേശവും കാണിക്കുന്ന ഒരു അടയാളപ്പലക വച്ചിരിക്കേണ്ടതാണ്.
4. പഞ്ചായത്തിൽ നിന്നും അനുവാദം ലഭിച്ചശേഷമല്ലാതെ തൊഴിൽ സ്ഥലം മാറ്റാൻ പാടില്ലാത്തതും തൊഴിൽ നിർത്തുന്ന പക്ഷം വിവരം മുൻകൂട്ടി പഞ്ചായത്തിൽ അറിയിക്കേണ്ടതുമാകുന്നു.
5. തൊഴിൽ സ്ഥലവും പരിസരങ്ങളും വൃത്തിയായും സാംക്രമികരോഗാണുക്കൾ ഉണ്ടാകാത്ത വിധത്തിലും പൊതുജനോപദ്രവമാകാത്ത വിധത്തിലും വ്യാപാരത്തിനു വച്ചിട്ടുള്ള ഭക്ഷണപദാർത്ഥങ്ങൾ ഈച്ച, അണുക്കൾ, പൊടി മുതലായവയുടെ ശല്യം ഉണ്ടാകാത്ത വിധത്തിലും സൂക്ഷിക്കേണ്ടതാണ്.
6. ഓരോ പ്രവർത്തി ദിവസത്തിന്റെയും ഒടുവിൽ സ്ഥലം വൃത്തിയാക്കേണ്ടതാണ്.
7. ആ സ്ഥലത്തിന്റെയോ പരിസരത്തിന്റെയോ, ഏതെങ്കിലും ഭാഗത്ത് വീഴുകയോ നിക്ഷേപിക്കപ്പെടുകയോ ചെയ്യുന്ന ചപ്പുചവറോ, മൃഗങ്ങളുടെ അവശിഷ്ടങ്ങളോ മറ്റ് പദാർത്ഥമോ ശേഖരിച്ച് , സെക്രട്ടറിക്ക് തൃപ്തികരമായ രീതിയിൽ നീക്കം ചെയ്യിക്കേണ്ടതാണ്.
8. ലൈസൻസി ഏതൊരു കെട്ടിടത്തിന്റെയും ചുവരുകളുടെ അകവശത്തിന്റെ ഏതൊരു ഭാഗവും മേൽപറഞ്ഞ പരിസരത്തിലുള്ള തറയും നടപ്പാതയും അവിടെ തെറിച്ചുവീഴാനിടയുള്ള ഏതെങ്കിലും ദ്രാവകമോ, മാലിന്യമോ, ചപ്പുചവറോ, അസഹ്യവും, ഉപദ്രവകരവുമായ ഏതെങ്കിലും പദാർത്ഥമോ അവിടെ ലയിക്കുന്നത് തടയത്തക്കവിധം എപ്പോഴും നന്നായി കേടുപാട് തീർത്ത് നിലനിർത്തേണ്ടതാണ്.
9. ലൈസൻസി മേൽപറഞ്ഞ സ്ഥലത്തോ, പരിസരത്തോ അതോടു ചേർന്നോ ഉള്ള ഏതൊരു ഓവുചാലും, അഴുക്കുജലം കളയുന്നതിനുള്ള ഉപകരണവും എപ്പോഴും നന്നായി കേടുപാടുതീർത്ത് വയ്പിക്കേണ്ടതാണ്.
10. അയിത്തം ആചരിക്കുന്ന കടകളുടെ ലൈസൻസ് റദ്ദുചെയ്യുന്നതാണ്.
11. ഏതെങ്കിലും തരത്തിലുള്ള തപ്തം രോഗമോ കുഷ്ഠ രോഗമോ വ്രണമോ പകർച്ച വ്യാധികളോ ഉള്ള യാതൊരാളും കച്ചവടം നടത്തുന്നതിന് ഉപയോഗിക്കുന്ന സ്ഥലത്തും പരിസരത്തും പ്രവർത്തിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.
12. 40 മൈക്രോണിൽ കുറവുള്ള പ്ലാസ്റ്റിക്കുകളും മറ്റ് നിരോധിത പ്ലാസ്റ്റിക് ഇനങ്ങളും ഉൽപ്പാദിപ്പിക്കുകയോ ശേഖരിക്കുകയോ വിൽക്കുകയോ കൈകാര്യം ചെയ്യുകയോ ചെയ്യാൻ പാടില്ല.
13. സ്ഥാപനത്തിന്റെ ബോർഡിൽ സ്ഥലനാമം മലയാളത്തിലും ഇംഗ്ലീഷിലും രേഖപ്പെടുത്തേണ്ടതാണ്.
14. 20 സീറ്റിൽ കൂടുതലുള്ള എല്ലാ ഹോട്ടലുകൾക്കും റെസ്റ്റോറന്റുകൾക്കും ടോയ്ലറ്റ് സൗകര്യം ഏർപ്പെടുത്തേണ്ടതാണ്.
15. നിരോധിത ഉൽപ്പന്നങ്ങളായ പാൻമസാല, ഗുഡ്ബ തുടങ്ങിയവ സംഭരിച്ചുവയ്ക്കുവാനോ വിൽക്കുവാനോ പാടില്ല.
16. ബാലവേല അനുവദിക്കാൻ പാടില്ല.
17. മുകളിൽ കാണിച്ചിരിക്കുന്ന വ്യവസ്ഥകളുടെ ലംഘനം ഈ ലൈസൻസ് റദ്ദു ചെയ്യപ്പെടുന്നതിന് കാരണമാകാവുന്നതാണ്.



18. മനനാശത്തി പരിമിതമായ നൂറുപണം നിന്ന് മാത്രം പിറ പെടിക്കാൻ
 19. മനനാശത്തി പരിമിതമായ നൂറുപണം നിന്ന് മാത്രം പിറ പെടിക്കാൻ
 സുനി ജോർജ്ജ്
 സെക്രട്ടറി
 മണലൂർ പി.ഒ

N.B :- ഈ ലൈസൻസ് അവസാനിക്കുന്ന തീയതിയ്ക്ക് 30 ദിവസം മുമ്പ് ലൈസൻസ് ഉപേക്ഷ സമർപ്പിക്കേണ്ടതാണ്.
 PH:0481-2551141,9498044685



भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
 केन्द्रीय भवन, ब्लॉक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
 CSEZ पी.ओ.कक्कनाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037
 फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276
 ई-मेल Email: dycceernakulam@explosives.gov.in

संख्या (No.): E/SC/KL/22/1015(E47574)

दिनांक (Date): 30/01/2019

सेवा में | To,

M/s.Palathra Constructions Pvt Ltd,
 Palalthra House, Thuruthy, Vazhappally P.O., Chenganacherry, Kottayam, Town/Village - Vazhappally
 District-KOTTAYAM, State-Kerala, Pincode - 686103

विषय : Survey No(s).403/1, 403/2-2, ग्राम Chengalam East, जिला KOTTAYAM, राज्य Kerala में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/1015(E47574) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of of Explosives from magazine situated at Survey No(s).:403/1, 403/2-2, Chengalam East, Dist. KOTTAYAM, Kerala -Licence No.: E/SC/KL/22/1015(E47574) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या NII दिनांक 19/01/2019 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2024 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: NII dated: 19/01/2019, the subject licence duly renewed upto 31/3/2024 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2024 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2024.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्क का बैंक ड्राफ्ट। बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक के नाम आहरित, संयुक्त मुख्य विस्फोटक नियंत्रक, चेन्नई के पक्ष में चेन्नई में देय हो।
Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Chennai payable at Chennai.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

आपके खाते में रुपए 4300/- की राशि शेष है जो इस संदर्भ को उद्धृत करते हुए भविष्य के संव्यवहार में समायोजित की जा सकती है।
An amount of Rs. 4300/- balance is in your credit, which may be utilized for future transaction by quoting this reference.

भवदीय | Your's faithfully

(आर.वेणुगोपाल | Dr. R.Venugopal)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

कोच्ची | Ernakulam
 Deputy Chief Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
 कोच्ची | Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), KOTTAYAM (Kerala)- सूचना के लिए (for information.)

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)

(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SC/KL/22/1015(E47574)

वार्षिक फीस रूपए (Annual Fee Rs): 2400/-

1. Licence is hereby granted to

M/s.Palathra Constructions Pvt Ltd (अधिभोगी / Occupier : Mr. Charles Mathew), Palalthra House, Thuruthy, Vazhappally P.O., Chenganacherry, Kottayam, Town/Village - Vazhappally, District-KOTTAYAM, State-Kerala, Pincode - 686103

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Company

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

possess for use of Nitrate mixture - Slurry and Emulsion Explosives, Safety Fuse, Electric and/or Ordinary Detonators, - के उपयोग के लिए

Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate mixture - Slurry and Emulsion Explosives	2,0	0	100 Kg.
2.	Safety Fuse	6,1	0	2000 Mtrs
3.	Electric and/or Ordinary Detonators	6,3	0	4000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

20 times
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/1015 है।

The licensed premises shall conform to the following drawing(s): . दिनांक (Dated) 16/10/2009

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s). 403/1, 403/2-2 , ग्राम (Town/Village) : Chengalam East पुलिस थाना (Police Station) : Pallikkathode
जिला (District) KOTTAYAM राज्य (State) Kerala पिनकोड (Pincode)
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

A set of portable magazines of D and E type (manufactured by m/s. Thekkans Engg and Fab)

The licensed premises consist of following facilities.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबद्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)। Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2012 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2012.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 16/10/2009

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of
Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 25/05/2015
- Amendment in Drawings/Facilities/Premises dated : 20/06/2016
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 22/06/2017

Transfers :

- Change in Licensee Name/Address/Status dated : 26/05/2014
- Change in Licensee Name/Address/Status dated : 21/09/2016

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
30/01/2019	31/03/2024	Dy. Chief Controller of Explosives, Ernakulam
		उप मुख्य विस्फोटक नियंत्रक Deputy Chief Controller of Explosives एरणाकुलम Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/SC/KL/22/1015(E47574) in form LE-3 granted to M/s.Palathra Constructions Pvt Ltd, Palathra House, Thuruthy, Vazhappally P.O., Chenganacherry, Kottayam, Kerala- .

Type of Structure(s)	Safety distances meters	
	M	UM
Inside Safety Distances(ISD)		
1 Room or Workshop used in Connection with the Magazine	11	17
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
Middle Safety Distances(MSD)		
4 Magazine Keeper's or Chowkidar's Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		33
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
Outside Safety Distances(OSD)		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		45
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
Overhead Electric lines		
27 Electric Power over head Transmission Lines above 440V		45
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 16/10/2009

For Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 25/05/2015
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Transfers :

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उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरणाकुलम Ernakulam

20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।
Empty packages of the explosives shall be removed at the earliest and destroyed. \
21. अनुज्ञापनधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञात परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापनधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापनधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापनधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञात फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पत्ती खरीदेगा ।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए -
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;
(ख) शृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के. प्रतिबंधित होंगे ;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log₁₀ (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञापनधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा । The licensee shall not exhibit, possess and sell fireworks of foreign origin.


 कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 For Joint Chief Controller of Explosives
 दक्षिणांचल, चेन्नै | South Circle, Chennai
 उप मुख्य विस्फोटक नियंत्रक
 Deputy Chief Controller of Explosives
 एरणाकुलम Ernakulam

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/SC/KL/22/1015(E47574) की शर्तें निम्नलिखित हैं।
The following are the conditions of licence number E/SC/KL/22/1015(E47574) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट हैं, रखे जाने के लिए और ऐसे रखे जाने से संबन्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु -
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं।
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्रास कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुरत करेगा।
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लिसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचे, शेल्फें और फिटिंग यथासाध्य चिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का यह भाग ऐसे किसी भवन में बाध्यकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably

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practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;

Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.

9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञापिका एसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञापिका द्वारा पश्चात्कर्ता प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :
- परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभाय होगा :
- परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।
- If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:
- Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :
- Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुओं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :
- परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।
- Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion:
- Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.
11. अनुज्ञापिका प्ररूप आर.ई.-3 और आर.ई.-4 या आर.ई.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टॉक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टॉक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।
- The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापिका ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें ।
- No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापिका इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।
- Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
- मैगजीन का अनुज्ञापिका इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।
- The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।
- Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।
- The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।
- The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.
- तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।
- The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।
- A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।
- Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।
- Not more than 4 persons shall be allowed inside the magazine or store house at any one time.



GOVERNMENT OF INDIA
 MINISTRY OF COMMERCE & INDUSTRY
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
 (Formerly Department of Explosives)
 A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan
 26 Haddous Road, Nungambakkam Chennai 600006
 Tele: 28281023 Fax: 28284848
 Email: jtccechennai@explosives.gov.in

No.: E/SC/KL/22/1015(E47574)

Dated: 20/06/2016

To,
 Shri Charles Mathew,
 Palahwa House, Thuruthy, Vazhappally P.O., Chenganacherry, Kottayam, Town/Village - Vazhappally
 District-KOTTAYAM, State-Kerala, Pincode - 686103

24 JUN 2016

Subject: Possession for Use of Explosives from magazine situated at Survey No(s): 403/1, 403/2-2, Chengalam East, Dist. KOTTAYAM, Kerala - Licence No.: E/SC/KL/22/1015(E47574) granted in Form LE-3 of Explosives Rules, 2008 - Amendment in Drawings/Facilities/Premises.

Sir(s),

Please refer to your letter No. NIL dated 16/06/2016 on the subject cited above.

The Licence No.: E/SC/KL/22/1015(E47574) is forwarded herewith duly amended in respect of followings ;
 The explosives from the magazine will also be used in the quarry located at Sy.No.403/2 403/1, 403/2-2 of Chengalam East, Kottayam Distt. vide letter No. 1843/M3/2016 dated 21.4.2016 issued by Mining & Geology Directorate, Thiruvananthapuram Pl refer the sketch plan issued by Village Officer, Changlam East. Submitted pl.

The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

No	Explosive(s)	Class	Div	Sub Div	Capacity	Unit
1	Nitrate mixture - Slurry and Emulsion Explosives	2	0	0	50	Kg.
2	Safety Fuse	6	1	0	1000	Mtrs
3	Electric and/or Ordinary Detonators	6	3	0	2000	Nos.

Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] : 20 times as above.

This Licence shall remain valid till 31st day of March 2019.

An amount of Rs. 1200/- balance is in your credit, which may be utilized for future transaction by quoting this reference.

For further renewal of licence, please follow the procedure under Rule 112 of Explosives Rules, 2008
 Receipt of this letter may please be acknowledged.

Enclosures :

Yours faithfully,

(PKumar)

Deputy Chief Controller of Explosives
 For Joint Chief Controller of Explosives
 South Circle, Chennai



Attested

M.M. VAHAB
 Geologist

Dept: of Mining & Geology
 District Office, Kottayam

Copy ForWARDED TO

1. The Dy. Chief Controller of Explosives, District Office, Kottayam
2. District Registrar, KOTTAYAM, Kerala with reference to his Noc No: H4.34830/10/K.Dis Dated: 20/11/2010.
3. Superintendent of Police, KOTTAYAM, Kerala



Attested
 M.M. VAHAB
 Geologist

Deputy Chief Controller of Explosives
 For Joint Chief Controller of Explosives
 South Circle, Chennai

[For more information regarding status and other details, please visit the website: http://www.peso.gov.in]

CERTIFICATE

This certificate is issued in reference to the letter dated 06-09-2018 of M/s Palathra Constructions Pvt. Ltd. at Sy. No. 401/5-2, 403/1, 403/1-1, 403/2, 403/2-2-1, 403/2-3, 403/2-2, 404/1, 404/2, 404/2-6, 405/1, 406/5, Village Chengalam East, Taluk Kottayam, District Kottayam, Kerala. The status of mining in the above mentioned Sy. Nos. is given below:-

Sl. No.	Lease / Lol	Name of Lessee	Remarks
1	Lease Proceedings No: 222/2016- 17/1843/M3/2016 dt. 13-03-2018 Area: 1.8851 ha Production Capacity: 50,000 MTA	M/s Palathra Constructions (Pvt.) Limited	Prior to 2012, the mining was carried out by Mr. Shaju Simon (previous owner of the land) in the area with Short Term Permit issued by Department of Mining and Geology, Govt. of Kerala with an area of about 0.10 ha. Currently, mining is in progress in the mine lease area only with EC issued by SEIAA.
2	Lol No. 10406/M3/2017 dt. 13-03-2018 for an area of 5.3810 ha.	M/s Palathra Constructions (Pvt.) Limited	During demarcation of the area, it was found that some portion within the Lol area is mined out. The lessee has not carried out any mining outside the mine lease area at present.

This certificate is issued to produce before Ministry of Environment and Forest & Climate change, Govt. of India, New Delhi.

Kottayam
07-09-2018



[Signature]
02109118.
Senior Geologist

SPEED POST



भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
Regional Office (Southern Zone),
Kendriya Sadan, IVth Floor, E& F Wings, 17th Main Road,
IInd Block, Koramangala, Bangalore - 560 034,
Tel.No.080-25635901, E.Mail: rosz.bng-mef@nic.in



File No: EP/12.1/2015-16/15/SEIAA/KER 222

Dated: 10th May 2018.

To

Mrs. Charles Mathew,
C/O Palathara Constructions,
Palathara House, Thuruthy P.O.,
Changanasherry,
Kottayam Dt - 686001
Kerala

Sub : Request for Certified Compliance Report on Environmental Clearance No: 835/IEC4/2713/2015/SEIAA dt. 03-02-2016: issued to your project SEIAA- Environmental clearance for the building stone quarry project in Sy. No. 402/1,403/1,40312 at Chengalam East Village, Kottayam Taluk, Kottayam District, Kerala by Sri. Charles Mathew

Ref : Your letter No. 835/EC\$/2713/2015/SEIAA dated 28th 04 2018

Sir,

This is in response to your letter referred above requesting to provide a certified compliance report. In this regard, I am directed to state that this office has visited your project site on 1st May 2018 and noted the status of compliance to the stipulations in the environmental clearance issued to your project by SEIAA KERALA. The monitoring report is enclosed herewith for necessary action at your end.

Yours faithfully

(Shri. E. Thirunavukkarasu)
Scientist E

Encl. : Monitoring Report.

Note: The inspection was carried out prior to the receipt of Office Memorandum No: J-13012/23/2010-IA.II(T) dated 27.04.2018

Ministry of Environment & Forests
Southern Regional Office
BENGALURU
Monitoring Report

PART-I

DATA SHEET

1	Name of the projects	M/S Palathra Constructions Pvt.Ltd Palathra Building Thuruthy P O Changanacherry
2	Clearance letter No.& date	835/EC4/2713/2015 dtd.7.5.2016
3	Location: District & State / UT	Chengalam East ,Kottayam ,Kerala
4	Address for correspondence:	M/S Palathra Constructions Pvt.Ltd Palathra Building Thuruthy P O Changanacherry
5	Contact No. of Office with name of responsible official	Charles Mathew - Mob.9645920166,9447000164
6	Mobile no. of concerned officials associated with monitoring	Charles Mathew -Mob.9645920166, 9447000164
7	a). Project cost as originally planned and subsequent revised estimates and the years of price reference	2.62 Core
	b). Allocations made for environmental management plans, with item wise and year wise breakup	Air Pollution Control – Water Sprinkling Dust suppression- 2 lakhs. Water Pollution Control De-Siltation Chamber)-1 Lakhs Environmental Monitoring and Management -5 lakhs Green area Development & Eco- Restoration 1 lakhs(Total -9 lakhs)
8	a). Actual expenditure incurred on the project so far	3.5 Core
	b). Actual expenditure incurred on the environmental management plans so far	14 lakhs
9	Date of commencement (actual and/or planned)	12.08.2016
10	Date of completion (actual and/or planned)	12.08.2026 (as per Mining plan)

11	Validity of CFO.	31/12/2018
12	Reasons for the delay if the project is yet to start.	N/A
13	Present status of the project:	Quarry Operation Under Progress
14	E-mail ID of the contact person to whom communications to be sent	palathraconstructionsprivateltd@gmail.com
15	FAX Number	Nil

Subject:

Environmental Clearance No: **835/IEC4/2713/2015/SEIAA dt. 03-02-2016**: issued to your project **SEIAA- Environmental clearance for the building stone quarry project in Sy. No. 402/1,403/1,40312** at Chengalam East Village, Kottayam Taluk, Kottayam District, Kerala by Sri. Charles Mathew

Ref. : No. SEIAA: 835/IEC4/2713/2015/SEIAA dt. 03-02-2016:

Project monitored by : John Thomas, Research Officer, Regional Office, Bengaluru

Brief report:

The above mentioned project was monitored on 1st May 2018 by this Regional Office. In presence of the following persons

- | | | |
|----------------------------------|---|------------|
| 1. Shibu Mathew (Director) | - | 9048490000 |
| 2. Charles Mathew (Director) | - | 9447000164 |
| 3. Johnson C.J (Quarry manager) | - | 9539700651 |
| 4. Rejikumar M.D (Asst. Manager) | - | 9539700794 |
| 5. Jomon M.C | - | 9447769899 |

The Project was granted Environmental Clearance by the Karnataka State Environmental Impact Assessment Authority vide EC letter no. referred above. The proposed project site falls in Latitude 09°37'36.81" to 09°37'43.32" N and Longitude 76°42'40.75" to 76°42'46.67" E. The land use classification as per revenue records is private own land.

In 2012, Mr. Charles Mathew purchased a working quarry at Chengalam East Village, Kottayam Taluk, Kottayam District, Kerala. for mining of minor minerals. The quarry was working till 2016 year with valid permit issued by Mining and Geology. In July 2015, the project proponent submitted its application for Environmental Clearance at State Environmental Impact Assessment Authority, Kerala. The project has accorded Environmental Clearance on February 2016 for an area of 2.0776 hectares. The Environmental Clearance was in the name of Charles Mathews later in 2016 the name of the project changed as Palathara Constructions Pvt. Ltd.

The main work of the Palathara group is construction of various roads, drainages, check dams etc.,. The raw materials for the construction works are coming from the instant quarry project. At present the project proponent has 7.2148 ha. of land and currently mining is progressing on 2.0776 ha. of land. The project has been providing job opportunities to 15 people including Mines Manager, foreman, machine operators and labours. The project is intending to expand the area of quarrying activities by taking fresh Environmental Clearance.

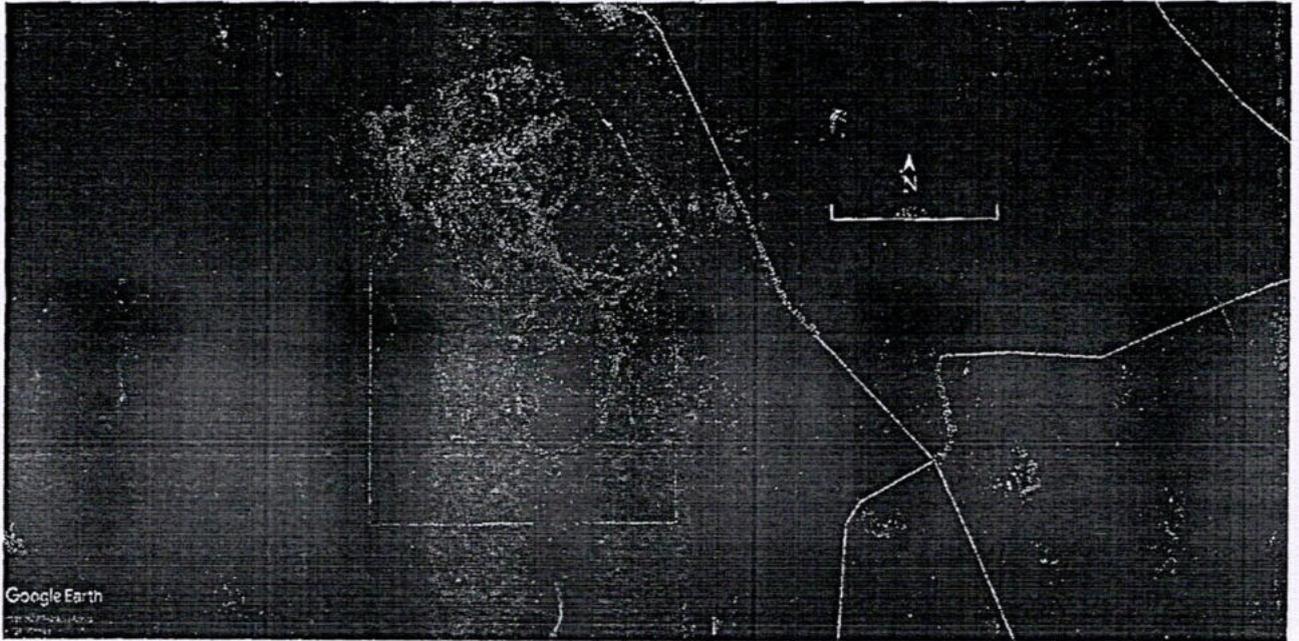
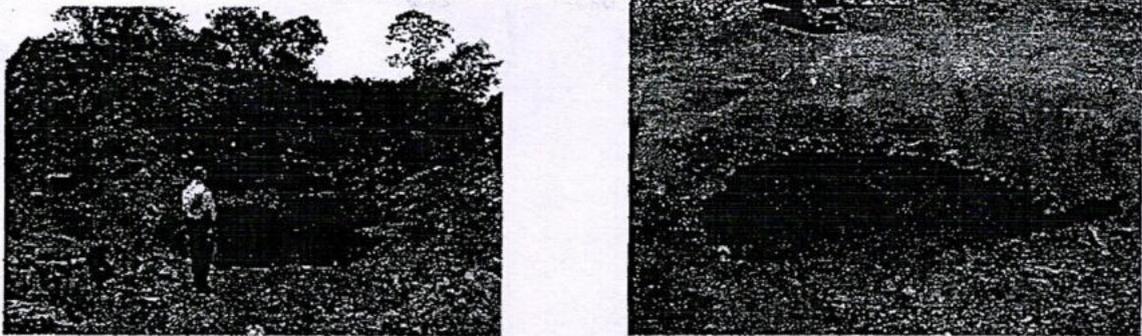
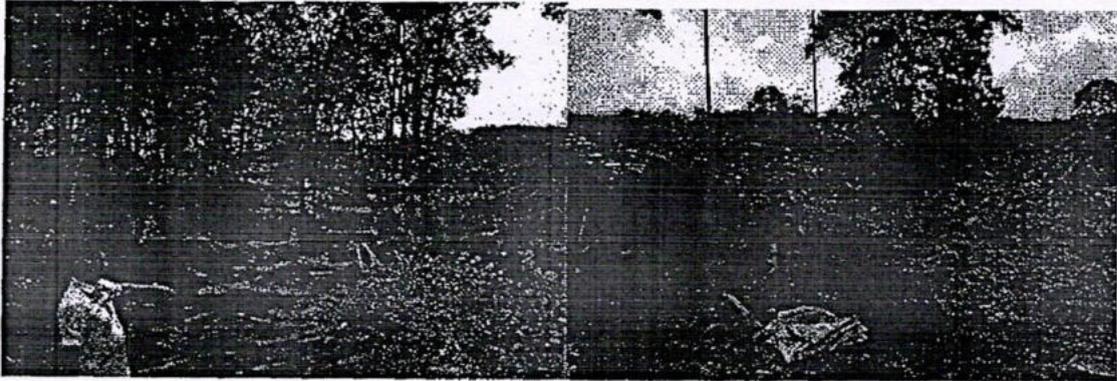


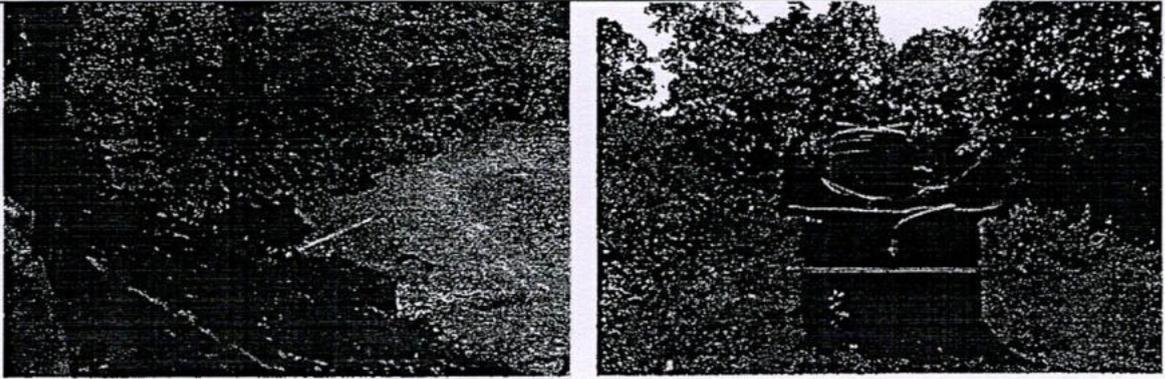
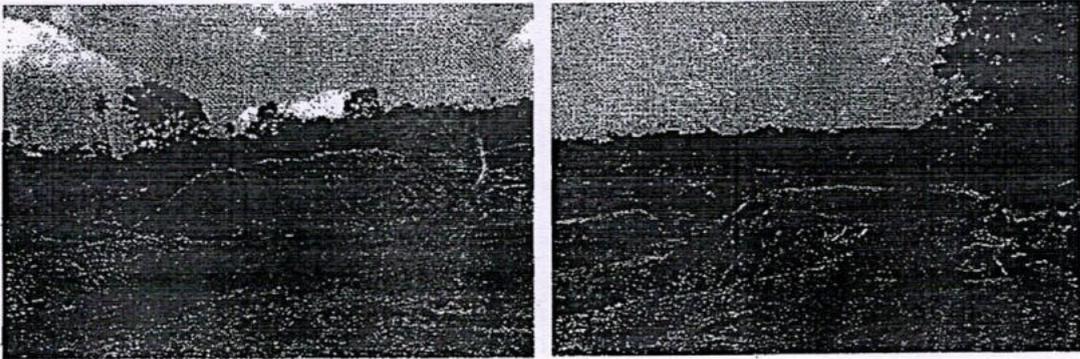
Fig. 1. GoogleEarth map of the project area.

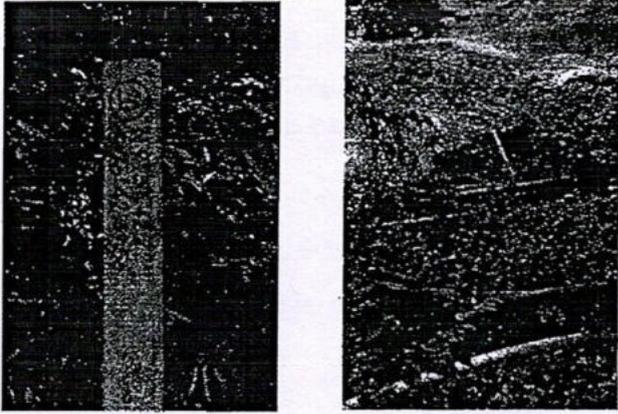
Part A-

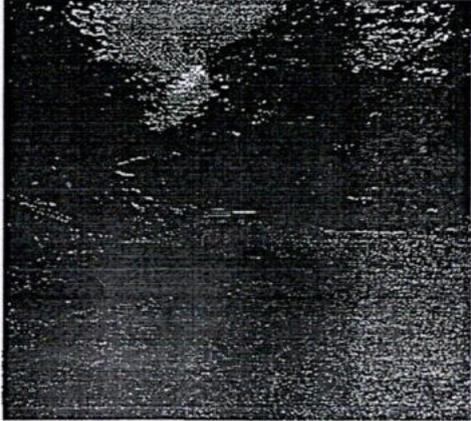
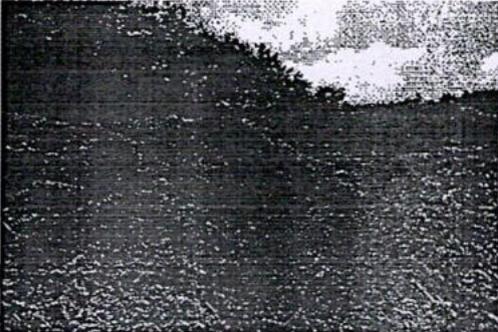
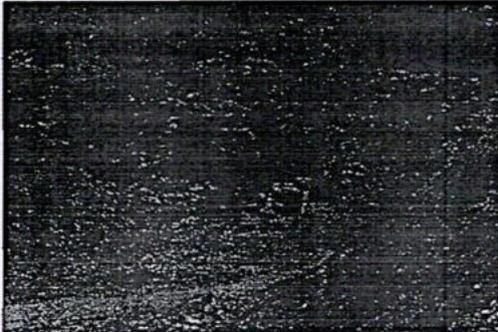
SPECIFIC CONDITIONS

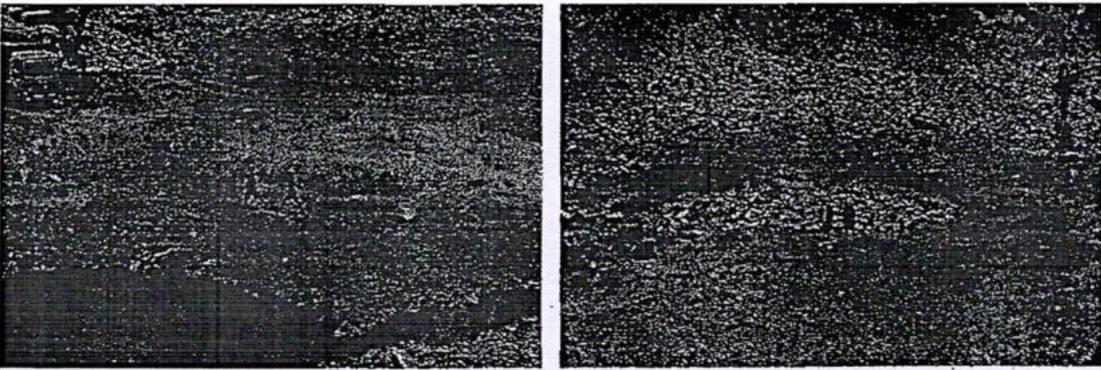
1	<p>Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR / KPBR, unless otherwise specified.</p> <p><i>Two specific areas earmarked for rainwater harvesting has been observed. The project authorities have been instructed to construct limiting wall to the pond and channelize the run of flow into the ponds. The project authorities have agreed to do the same at the earliest</i></p>
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2	<p>Environment Monitoring cell as agreed under the affidavit filed by the proponent should be formed and made functional.</p> <p><i>An environment management cell has been constituted with representatives from the environmental consultancy agency, project staff and governing bodies. A register of activities have been observed with reporting of events</i></p>
3	<p>Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.</p> <p><i>The project has a rich envelope of rubber plantations that circle the project area. The have also planted a wide variety of saplings in the project area. Avenue trees planting has to be augmented and the project authorities have agreed to comply to the same</i></p> 
4	<p>Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.</p> <p><i>The project proponents have agreed to install solar energy installations for security lighting and staff quarters at the earliest</i></p>
5	<p>Sprinklers shall be installed and used in the project site to contain dust emissions.</p> <p><i>The sprinkler system was found installed around the project area. A special tanker for sprinkling water in the thoroughfares of the project was also found operational</i></p>

	
6	<p>Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent. At least 10 percent out of the total excavated pit area should be retained as water storage areas and the Remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous Plant species that are eco-friendly.</p> <p><i>The project authorities have informed about the well laid out mine closure plan which shall also be re-written after the proposed expansion programme. Excavated soil has been carefully stored for future use</i></p> 
7	<p>At least 10 percent of the total area excavated pit should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous plant species that are eco friendly</p> <p><i>The project authority have been observed to have complied to the condition</i></p>
8	<p>Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented</p> <p><i>The project authority has been receiving a number of requests for donations and social causes and the company has been found to undertake the same. A separate register of donations given out has also been maintained</i></p>
9	<p>The lease area shall be fenced off with barbed wires to a minimum height of 4ft around, before starting of mine.</p> <p><i>The Mine area has been fenced as required and the geo-specific information printed on strategic posts</i></p>

	
10	<p>Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.</p> <p><i>The project authorities have installed a warning alarm and the operations of the same was examined. The blasting timings have also been exhibited at the gate for the benefit of the general public</i></p> 
11	<p>Control measures on noise and vibration prescribed by KSPCB should be implemented.</p> <p><i>Sand bags and other control measures for blasting .has been employed by the proponents</i></p>
12	<p>Quarrying activities should be limited to day time as per KSPCB guidelines.</p> <p><i>Quarrying activities are strictly limited to the day time and the mine is closed down securely with CCTV camera systems for security</i></p>
13	<p>Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.</p> <p><i>The project proponents have described all control measures undertaken by them in accordance with the regulations of the Explosives department</i></p>
14	<p>A licensed person should supervise/ control the blasting operations.</p>

	<p><i>The project proponent has Explosive licence upto 31.03.2019 and a qualified blast men Shri. M Ezhilarasan is in the payrolls of the company supervising the operations. Copy of certificate attached as Annexure A</i></p>
15	<p>Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.</p> <p><i>The access roads have been tarred at the expense of the project authorities and it was found to be well maintained.</i></p> <div style="display: flex; justify-content: space-around;">   </div>
16	<p>Overburden materials should be managed within the site and the old quarries, if any, should be reclaimed and restored.</p> <p><i>The overburden has ben separately stacked and well maintained</i></p> <div style="display: flex; justify-content: space-around;">   </div>
17	<p>Height of benches should-not exceed 5 m and width should not be less than 5 m.</p> <p><i>The bench formations were not up to the mark owing to the small size of the quarry. However the project proponent have consented to undertake bench formations as per the requirement in the expansion plan now proposed</i></p>

	
18	<p>Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.</p> <p><i>Proponents have agreed to comply</i></p>
19	<p>Maximum depth of mining from general ground level at site shall not exceed 10m</p> <p><i>The limit as specified has been clearly complied</i></p>
20	<p>No mining operations should be carried out at places having a slope greater than 45°</p> <p><i>The operations are being done according to mining plan leaving aside areas with slopes greater than the specified limit.</i></p>
21	<p>Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given CPCB/KSPCB.</p> <p><i>The project has no crusher component in the project area.</i></p>
22	<p>The workers on tile site should be provided with the required protective equipment such as ear muffs, helmet, etc</p> <p><i>Safety gears have been provided to the workforce and it was found to be used by them in the mine activities</i></p> 
23	<p>Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.</p>

	<p>Garland drains were constructed and the surface run off has been guided around the periphery of the project. The project proponent has been instructed the strengthen the channel bunds.</p> <div data-bbox="309 277 695 663" data-label="Image"> </div> <div data-bbox="724 277 1126 663" data-label="Image"> </div>
24	<p>The transportation of minerals should be done in covered trucks to contain dust emissions.</p> <p><i>The specification to cover transport vehicles have been complied</i></p> <div data-bbox="309 871 788 1189" data-label="Image"> </div> <div data-bbox="807 871 1281 1189" data-label="Image"> </div>
25	<p>The proponent should plant trees at least-5 times of the loss that has been occurred while clearing the land for the project.</p> <p><i>The green cover restoration has been undertaken by the project authorities</i></p>
26	<p>Disposal of spent oil form diesel engines should be as specified under relevant Rules! Regulations.</p> <p><i>The spent oil has been stored in proper storage spaces and are protected by lock and key arrangement</i></p> <div data-bbox="303 1628 858 1995" data-label="Image"> </div>

27	<p>Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.</p> <p><i>The explosives have been carefully stored in safe custody</i></p> 
28	<p>A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided</p> <p><i>The space demarcation as specified with respect to dwelling structures have been strictly complied. All adjoining and existing structures are in the custody of the project proponents and are not used for dwelling purposes</i></p>
29	<p>100 m buffer distance should be maintained from forest boundaries.</p> <p><i>There are no forest areas within the five km radius of the project.</i></p>
30	<p>Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating activity.</p> <p><i>Copy of the valid consent to operate from the Kerala State Pollution Control board has been exhibited and a copy of the same is attached as Annexure B</i></p>
31	<p>All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.</p> <p><i>Statutory clearance from the Panchayath (Annexure C) Quarrying lease (Annexure D) were exhibited and copies of the same are attached. A copy of the permission granted by the Directorate of Mines safety is attached as (Annexure E)</i></p>
33	<p>In the case of any change(s) in the scope of the project the project would require a fresh appraisal by this Authority.</p> <p><i>The project authorities are applying for expansion of the project and have dully applied to the competent authority for the same</i></p>
34	<p>The Authority reserves the right to add additional safeguard if found necessary, and to take action including revoking of the environment clearance under the</p>

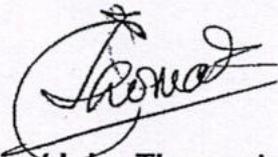
	<p>provisions of the Environment(Protection) Act, 1989 to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.</p> <p><i>The project authorities have agreed to abide by the same</i></p>
35	<p>The stipulation by statutory Authorities under different Acts and Notification should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974 , the Air (Prevention and control of Pollution) at 1981, the Environment (Protection) Act, 1986, the Public Liability (Insure acne) Act, 1991 and EIA Notification, 2006.</p> <p><i>The project authorities have agreed to abide by the same</i></p>
36	<p>The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Department of Environmental and Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at www.seiaakerala.org.in the advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all Pages should be forwarded to the office of the Authority as confirmation .</p> <p><i>The project authorities have complied with the condition</i></p>
37	<p>A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat / District Panchayat/Municipality/Corporation/Urban Local Body and also to the Local NGO, if any from whom suggestion / representations, if any were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.</p> <p><i>The copy of the clearance letter was submitted to the local body in obtaining a permit.</i></p>
38	<p>The Proponent shall submit half yearly reports on the status of compliance of the stipulated EC conations including results of monitoring data (both in hard copies as well as be e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also the Directorate of Environmental and Climate Change, Govt. of Kerala..</p> <p><i>Regional office of MOEF&CC are in receipt of two copies of the Half Yearly Compliance reports</i></p>
39	<p>The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft. x3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Signboard with extent</p>

	<p>of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public</p> <p>A sign Board describing all permits and clearance have been prominently exhibited at the entrance of the project</p> 
40	<p>The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.</p> <p><i>The project authorities have complied with the condition</i></p>
41	<p>The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in an)' other permit, license on consent given by any other authority for the same project</p> <p><i>Proponents have agreed to comply</i></p>

The compliance of the environmental conditions are satisfactory except for the following minor aspects and the project authorities have been instructed to carry out the same at the earliest.

1. Clear formation of rainwater harvesting units in place of the designated water storage spaces
2. Strengthening of existing garland drains to prevent any run off into the project area.
3. Augmentation of solar powered installations in the effort to conserve energy.
4. Clear cut bench formations to be maintained in the specified height in all future. Mining operations.
5. More avenue trees and green cover in the project area to be planted and nurtured

The Monitoring report is submitted please


 (John Thomas)
 Research Officer (E)

Palathra Constructions Private Limited

CIN-U45201KL2012PTC032867

REGD. OFF: PALATHRA BUILDING, THURUTHY P.O.,

CHANGANACHERRY, KOTTAYAM, KERALA - 686535

Email: palathraconstructionsprivatltd@gmail.com, Telephone No: 0481-2322150

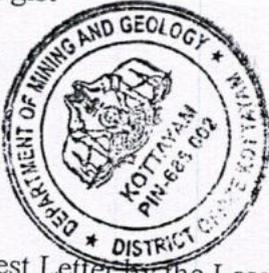
Mob: 9048490000, 9447532900, 9447000164

Ref: CH01/PCPL/2022

Date: 30-05-2022
Date:

30.5.22 To,
The Geologist

Kottayam



30.5.22 Madam,

Sub: Request Letter by the Lessee

Palathra Constructions Pvt Ltd represented by Wholetime Director Mr. Charles Mathew was granted Environment Clearance for the quarry at Sy.no 403/1, 403/2 of Village-Chengalam East, Taluk- Kottayam for an area 1.8851 Ha vide proceedings 835/EC4/2713/2015 SEEIA dated 07-05-2016 for 5 years valid upto 02-02-2021 which was further extended upto 02-02-2022 due to the outbreak of Covid-19 relaxation. Operations in the mine were concluded by us and the mine was wrapped-up permanently from 23-11-2021.

I request you to take the necessary steps to initiate the mine closure proceedings. All the documents required for the mine closure proceedings shall be submitted to your office at the earliest.

Yours Sincerely,

PALATHRA CONSTRUCTIONS PRIVATE LIMITED

(Charles Mathew)

Applicant

'ഭരണഭാഷ - മാതൃഭാഷ'

നം. 1606/ഡിവിവൈ/എംഎൽ/2017

മൈനിംഗ് & ജിയോളജി വകുപ്പ്,
ജില്ലാ ആഫീസ് കോട്ടയം - 686 002.
email.geo.kot.dmg@kerala.gov.in
Phone: 04812301405.
തീയതി. 9.11.2022

പ്രേക്ഷിതൻ
ജിയോളജിസ്റ്റ്

സ്വീകർത്താവ്

മെ. പാലത്ര കൺസ്ട്രക്ഷൻസ് പ്രൈ. ലി.മി
പാലത്ര ബിൽഡിംഗ്, തുരുത്തി പി.ഒ
ചങ്ങനാശ്ശേരി, കോട്ടയം

സർ,

വിഷയം:- ക്വാറിയിംഗ് ലീസ് - ക്വാറി ക്ലോസ് ചെയ്യുന്നതിന് തുടർനടപടി - വിവരങ്ങൾ അറിയിക്കുന്നത് - സംബന്ധിച്ച്

- സൂചന:-
1. കേരള മൈൻ മിനറൽ കൺസൺ ചട്ടങ്ങൾ 2015
 2. 222/16-17/1843/എം3/2016 തീയതി 24.4.2016 ക്വാറിയിംഗ് ലീസ്
 3. ബഹു.മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ 11.10.2022-ലെ 277583/2022-ാം നമ്പർ കത്ത്
 4. 30.8.2022, 7.11.2022-ലെ താങ്കളുടെ അപേക്ഷ

മേൽ സൂചനകൾ ശ്രദ്ധിച്ചാലും. കോട്ടയം ജില്ലയിൽ കോട്ടയം താലൂക്കിൽ ചെങ്ങളം ഇറസ്റ്റ് വില്ലേജിൽ സർവ്വേ നമ്പർ 403/1, 403/2-ൽ ഷെട്ട 1.8851 ഹെക്ടർ സ്ഥലത്ത് കരിങ്കൽ ഖനനത്തിനായി മെ. പാലത്ര കൺസ്ട്രക്ഷൻസ് പ്രൈ. ലി.മി, പാലത്ര ബിൽഡിംഗ്, തുരുത്തി പി.ഒ, ചങ്ങനാശ്ശേരി എന്ന പേരിൽ 28.6.2026 കാലാവധി വരെ ക്വാറിയിംഗ് ലീസ് അനുവദിച്ചിരുന്നു. ടി ക്വാറിയിംഗ് ലീസിൽ തുടർന്ന് ഖനന പ്രവർത്തനം നടത്തുന്നില്ലായെന്നും, ആയതിനാൽ ക്ലോഷർ പ്ലാൻ അംഗീകരിക്കുന്നതിന് നടപടി സ്വീകരിക്കണമെന്നും താങ്കൾ 30.8.2022-ന് സൂചന(4) അപേക്ഷ സമർപ്പിച്ചിരുന്നു. ഇതിന്റെ അടിസ്ഥാനത്തിൽ ക്വാറി ക്ലോസ് ചെയ്യുന്നതു സംബന്ധിച്ച മേൽ

നിർദ്ദേശങ്ങൾക്കും തുടർനടപടികൾക്കുമായി ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടർക്ക് റിപ്പോർട്ട് നൽകിയിരുന്നു. ഇതിന് ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ സൂചന(3) നിർദ്ദേശത്തിൽ ക്വാറിയിംഗ് ലീസിൽ റിസോഴ്സ് അവസാനിച്ചതാണെങ്കിൽ കുടിശ്ശിക ബാക്കി ഇല്ലായെന്ന് ഉറപ്പു വരുത്തി, മൈനിംഗ് പ്ലാനിൽ വിവരിക്കുന്ന വിധത്തിൽ മൈൻ ക്ലോഷർ പൂർത്തിയാക്കുവാൻ അപേക്ഷകനോട് ആവശ്യമായ നിർദ്ദേശം നൽകാമെന്ന് അറിയിച്ചിട്ടുണ്ട്. ടി ലീസിന് സമർപ്പിച്ച ക്ലോഷർ പ്ലാൻ പരിശോധന നടത്തി ആയത് സൂചന(1) ചട്ടങ്ങൾ പ്രകാരമുള്ള തുടർനടപടികൾ സ്വീകരിക്കുന്നതാണെന്ന് അറിയിച്ചുകൊള്ളുന്നു.



വിശ്വസ്തതയോടെ
[Handwritten Signature]
 9.11.22
 ജിയോളജിസ്റ്റ്

No: 1606/DOY/ML/2017

Mining and Geology Department
District Office, Kottayam -686002
email.geo.kot.dmg@kerala.gov.in

Phone: 0481 2301405

Date: 9.11.2022

From,

Geologist

To,

M/s. Palathra Constructions Pvt Ltd
Palathra Building, Thuruthy P.O,
Changanacherry,
Kottayam

Sub: Quarrying Lease- Notice on information regarding proceedings of Mine Closure.

Ref: (i) Kerala Minor Mineral Concession Rules 2015

(ii) 222/16-17/1843/M3/2016 dtd. 24.2.16 – Quarrying lease

(iii) Letter no. 277583/2022 dtd. 11.10.2022 from Director, Mining and Geology
Department

(iv) Applications dtd 30.8.2022, 7.11.2022

Sir,

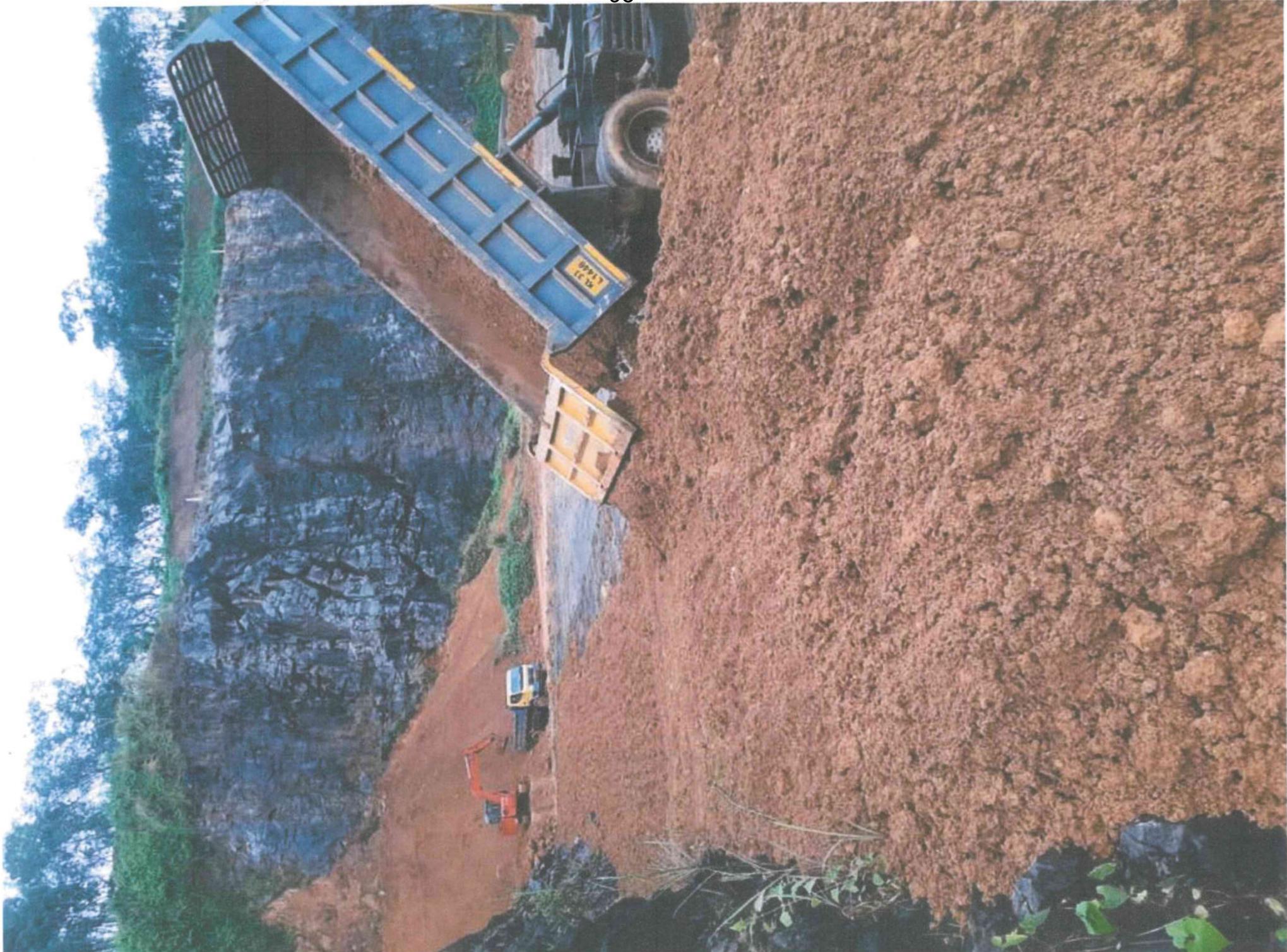
I kindly invite your attention to the references cited above. M/s. Palathra Constructions Pvt Ltd had obtained a quarrying lease up to 28.6.2026 for 1.8851 Hectares of land under Survey No. 403/1, 403/2 situated in Chengalam East Village, Kottayam Taluk, Kottayam District. An application was submitted from your office vide reference (4) dated 30.8.2022, requesting approval for mine closure as all quarrying activities under the above-mentioned quarrying lease had ceased. A report regarding the same was submitted to the Director of the Mining and Geology Department seeking directions for the mine closure and its proceedings. Vide reference (3), the Director had informed us to pass on guidelines to M/s. Palathra Constructions Pvt Ltd for mine closure as laid down in the mining plan after ascertaining that all minable resources have been completely mined and the lessee is without any arrears. It is hereby informed that all proceedings regarding mine closure shall be carried out by M/s.Palathra Constructions Pvt Ltd as per the guidelines mentioned vide reference (1).

Yours Faithfully,

Geologist









FINAL MINE CLOSURE PLAN

(Submitted under as per rule 59 of Kerala Minor Mineral Concession Rules, 2015)

“GRANITE BUILDING STONE QUARRY MINING PROJECT”

VILLAGE : CHENGALAM EAST
 TEHSIL : KOTTAYAM
 DISTRICT : KOTTAYAM
 MINERAL : STONE QUARRY
 LEASE AREA : 1.8851 HECT. (NON FOREST AREA)
 LAND STATUS : PRIVATE OWN LAND
 SURVEY Nos. : 403/1,403/2
 METHOD OF MINING : OPEN-CAST SEMI-MECHANIZED

LESSEE

Mr. Charles Mathew, Director
M/s. PALATHRA CONSTRUCTIONS PVT. LTD.
 Palathra Building, Thuruthy P.O.,
 Chenganassery, Kottayam,
 Kerala-686001.
 Mobile No. 9447000164 / 09645920166
 E-mail :- palathraconstructionsprivateltd@gmail.com

PREPARED BY

M/S. ENVIRONMENTAL ENGINEERS & CONSULTANTS PVT. LTD.	
KEY PERSON	NABET, QCI approved Team member
MUKESH SUROLIYA RQP/AJM/321/2010/A	P. Z. Thomas & Jomon M.C.
Home address -5A/6, Vijay Bari, Dher Ka Balaji, Sikar Road, Jaipur (Raj.) -302023. Mob.No. 9269028299, E-mail id:- mukeshsuroliya@yahoo.co.in	B.O. Address - Apartment No. 306, Kanchanjunga, Apartments, Palarivattom, Kochi, Ernakulam, Kerala-682025. Ph. 0484-4034320. Email eecnewdelhi@gmail.com

M/s. PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 9447000164 / 09645920166

E-mail :- palathraconstructionsprivatltd@gmail.com

AUTHORISATION LETTER BY THE LESSEE

I, Mr. Charles Mathew (Director), hereby authorise Mukesh Suroliya RQP No-DMG/KERALA/RQP/24/2020 to prepare the FMCP under Kerala Minor Mineral Concession Rules, 2015 in respect of Granite for granite building Stone Quarry over an area of 1.8851 hect for mineral Stone Quarry in Survey Nos. 403/1,403/2, at Chengalam East, Kottayam Taluk, Kottayam District, Kerala.

I request to the District Geologist, Department of Mining & Geology, Kerala to make further correspondence regarding modification / withdrawal / re-submission and to collect the approved copies of the aforesaid FMCP with the said recognized person on his following address:

Name of RQP- Mukesh Suroliya

Reg.No. DMG/KERALA/RQP/24/2020

Validity 02/11/ 2030

Address of RQP: -

5A, Vijay Bari, Path no.-6, Dhar Ka Balaji,

Sikar Road, Jaipur-302039. (Rajasthan)

Mobile No.-+91-9269028299

Email: - mukeshsuroliya@yahoo.co.in

Place: Kottayam

Date : 23-08-2022

(Mr. Charles Mathew)

Director

MUKESH SUROLIYA

DMG/KERALA/RQP/24/2020

5A, Vijay Bari, Path No.-6, Dher Ka Balaji, Sikar Road, Jaipur-302039.(Rajasthan)

Mob. No. 9269028299

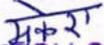
E-mail id:-mukeshsuroliya@yahoo.co.in**CERTIFICATE**

I Mukesh Suroliya hereby certify that:

2. " The provisions of Kerala Minor Mineral Concession Rules, 2015 have been observed in the Final Mine Closure Plan for granite building Stone Quarry over an area of 1.8851 hect for mineral Stone Quarry in Survey Nos. 403/1,403/2, at Chengalam East, Kottayam Taluk, Kottayam District, Kerala belonging to M/s Palathra Constructions Pvt. Ltd. R/O- Kottayam District, Kerala and wherever specific permission is required, the Lessee will approach the concerned authorities of Department of Mining and Geology for granting the permission.
1. It is also certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid FMCP and wherever specific permissions are required, the Lessee will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid FMCP is prepared as per the copies of the records and documents provided by the lessee and information given as per discussions held with the lessee.
3. It is also certified that the information's furnished in the aforesaid FMCP are true and correct to the best of my knowledge & belief and in case of default, the approval would be withdrawn.

Place: Jaipur

Date : 23-08-2022


MUKESH SUROLIYA
DMG/KERALA/RQP/24/2020
Valid upto-02-11-2030

Mukesh Suroliya

DMG/KERALA/RQP/24/2020

Validity:-02/11/2030

M/s. PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 9447000164 / 09645920166

E-mail :- palathraconstructionsprivatltd@gmail.com

CERTIFICATE

The Final Mine Closure Plan for granite building Stone Quarry over an area of 1.8851 hect for mineral Stone Quarry in Survey Nos. 403/1,403/2, at Chengalam East, Kottayam Taluk, Kottayam District, Kerala belonging to M/s Palathra Constructions Pvt. Ltd. R/O- Kottayam District, Kerala complies all the statutory Rules, Regulations, Orders made by the Central Government or State Government, Statutory organizations, Court etc. and have been taken into consideration, Wherever any specific permission is required, the Lessee will approach the concerned authorities.

Place: Kottayam

Date : 23-08-2022

(Mr. Charles Mathew)

Director

M/s. PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 9447000164 / 09645920166

E-mail :- palathraconstructionsprivatltd@gmail.com

DECLARATION

1. The Final Mine Closure Plan for granite building Stone Quarry over an area of 1.8851 hect for mineral Stone Quarry in Survey Nos. 403/1,403/2, at Chengalam East, Kottayam Taluk, Kottayam District, Kerala belonging to M/s Palathra Constructions Pvt. Ltd. R/O- Kottayam District, Kerala has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.
2. It is further declared that during the pendency period of the approval of above said document or thereafter if any change occurs in the name and address of lessee, it will be informed promptly.

Place: Kottayam

Date : 22-08-2022

(Mr. Charles Mathew)

Director

M/s. PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 9447000164 / 09645920166

E-mail :- palathraconstructionsprivatltd@gmail.com

UNDERTAKING

I, Mr. Charles Mathew (Director) for granite building Stone Quarry over an area of 1.8851 hect for mineral Stone Quarry in Survey Nos. 403/1,403/2, at Chengalam East, Kottayam Taluk, Kottayam District, Kerala belonging to M/s Palathra Constructions Pvt. Ltd. R/O- Kottayam District, Kerala hereby also undertake that all the measures proposed in this Final Mine Closure Plan will be implemented in a time bound manner from the date of approval of this FMCP as proposed.

Place: Kottayam

Date : 23-08-2022

(Mr. Charles Mathew)

Director

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LIST OF MAPS

Plate No.	Title	Scale
1(A)	Location Map (Key map)	Not To Scale
1(B)	Google map of the project site	Not To Scale
2	Final Mine Closure plan & Section	1:1000

LIST OF ANNEXURES

Sr. No.		Annexure No.
1	Photo ID of lessee	1
2	R.Q.P. Certificate	2
3	Copy of Lease Deed with Proceeding Order	3
4	Cadastral map (or Block Map) duly signed by Village Officer marked with plot boundary	4
5	Area Survey Plan marked with Plot dimensions, Survey Numbers & Area duly approved by the Village Officer	5
6.	Approved Mining Plan	6
7.	Photographs	7

FINAL MINE CLOSURE PLAN

Final mine closure plan

1.0 INTRODUCTION

(a) Name & Address of lessee:

Mr. Charles Mathew, Director,
M/s. Palathra Constructions Pvt. Ltd.
 Palathra Building, Thuruthy P.O.,
 Chenganassery, Kottayam,
 Kerala-686001.
 Mobile No. 9447000164 / 09645920166
 E-mail :- palathraconstructionsprivateltd@gmail.com

Photo ID of lessee enclosed as an **Annexure no.-1.**

(b) Location of the mine area:

The location map of the mine area has been given in Plate No. 1.

The details of the land covered in the lease area are below:

- | | | | |
|---|---|--------------------|--|
| 1- District | : | Kottayam | |
| 2- State | : | Kerala | |
| 3- Taluk | : | Kottayam | |
| 4- Village | : | Chengalam east | |
| 5- Survey no. | : | 403/1,403/2 | |
| 6- Lease area | : | 1.8851 hectares | |
| 7- Whether the area is recorded to be in forest | : | No | |
| 8- Ownership/occupancy | : | Private owned land | |

(c) Extent of the Mine Area

The mine area is located in the Toposheet no.- 58C/10 and the geographical location of the mine with respect to the pillar boundary of the mine area is given below:-

POINT NO	Degree, Minute Second	
	Latitude	Longitude
BP1	09°37' 37.21"N	76°42' 40.84"E
BP2	09°37' 40.14"N	76°42' 40.73"E
BP3	09°37' 43.04"N	76°42' 41.12"E
BP4	09°37' 43.17"N	76°42' 43.67"E
BP5	09°37' 41.99"N	76°42' 43.69"E
BP6	09°37' 40.88"N	76°42' 44.68"E
BP7	09°37' 40.59"N	76°42' 43.74"E
BP8	09°37' 37.95"N	76°42' 45.69"E
BP9	09°37' 37.60"N	76°42' 44.23"E

(d) Present Land Use Pattern:

Sr. No.	Land Use Category	Post Operational for life of mine (Ha.)
1	Top Soil Dump	Nil
2	Over burden	
3	Excavation (Voids Only)	1.8851 (0.9239 ha convert to pond and 0.9612 exposed rock)
4	Road	0.0000
5	Built Up Area	Nil
6	Drainage/ pond	0.0000
7	Green belt	Nil
8	Undisturbed Area	0.0000
Total		1.8851

(e) Method of mining

Mining has been carried out by open cast semi-mechanized method. As per the mining area and geological formation, the semi-mechanized mining method is proposed to achieve the annual targeted production.

(f) Mineral processing operation

No mineral beneficiation have been proposed in the mining area.

1.1 Reasons for Closure:

The permissible mineral extraction from the mine lease area is complete and hence as per the provisions of Kerala Minor Mineral Concession Rules, 2015, a mine closure plan is to be submitted detailing the activities for the eco-restoration of the mine.

1.2 Statutory Obligations:

The FMCP Prepared in Compliance of Rules 37E (VI), so statutory obligation for closure of mine is applicable at present.

1.3 Closure Plan Preparations**A. NAME, ADDRESS AND REGISTRATION NUMBER OF THE RECOGNISED PERSONS WHO PREPARED THE PROGRESSIVE CLOSURE PLAN**

Name of RQP- Mukesh Suroliya

Reg.No. DMG/KERALA/RQP/24/2020

Validity 02/11/ 2030

Address of RQP: -

5A, Vijay Bari, Path no.-6, Dhar Ka Balaji,

Sikar Road, Jaipur-302039. (Rajasthan)

Mobile No.-+91-9269028299

Email: - mukeshsuroliya@yahoo.co.in

Executing Agency

M/s. Palathra Constructions Pvt. Ltd.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

2.0 Mine description: (Topography,Regional Geology,Local Geology, General description of formations,Geological section, Details of exploration, Method of estimation of reserves, Reserves of minerals,Summary of geological & mineable reserves)

TOPOGRAPHY

The proposed area is an existing mine/ exposed rock and there is no vegetation, total area converted to pit. The highest elevation of the mine area is 101 m. AMSL and lowest is 71 m AMSL. As the proposed area is hilly, the drainage of the mine area is towards pit area . No habitants are located in the mine area.

REGIONAL GEOLOGY

This area shows a very interesting correspondence between the major rock classes and their physiographic expression. The east comprises Precambrian metamorphic rocks and forms hilly ground. The central part is a low plateau, where Tertiary sediments containing lignite occur. These are followed by further west by a low plain, which is underlain by Quaternary Formations, fluvial or partly marine. The Charnockite Group dominates in areal distribution with charnockite, charnockite gneiss and diopside gneiss occupying the major part. Pyroxene granulite (with hornblende granulite), magnetite quartzite and cordierite gneiss occur as concordant bands within charnockite. The linear bands of quartzite (Khondalite Group) are the oldest rock of the area. Biotite gneiss (composite gneiss) representing the Migmatite Complex has a limited areal extent, west of Ettumanur and along the eastern boundary. Three major granite bodies are emplaced in the district, two along the southwest and other in the east. Numerous dolerite and gabbro dykes trending NW-SE traverse the older basement rocks in the central and eastern parts. A prominent gabbro dyke extends from north to south with a NNW-SSE trend. Tertiary sediments comprising sandstone, clay with lignite intercalations are confined to the west and they occur as small patches, especially as capping on hillocks. Both the Archaean and Tertiary rocks are lateritised. Quaternary alluvial deposits occur to the west. They have been classified into various morphostratigraphic units, based on their environment of formation, as Guruvayur Formation (palaeo-marine), Periyar Formation (fluvial) and Viyyam Formation (fluvio-marine).

(Source – District Survey Report, Kottayam District published by Mining & Geology Dept., Govt. of Kerala)

LOCAL GEOLOGY

The local geology belongs to the regional geology. Main rock type in the study area is granite building stone. At places where they are exposed, the granite building stone is medium to coarse grained with dark grey quartz. The soil & overburden is not present.

GENERAL DESCRIPTION OF FORMATIONS:-

The details of the pits observed to estimate the top soil and overburden from the proposed area is given below:-

Particulars	Pit – 1
Top soil (thickness in m.)	Nil (currently mining area)
Over burden (thickness in m.)	Nil (currently mining area)

GEOLOGICAL SECTION:

Not applicable

DETAILS OF EXPLORATION:-

The mine area is already explored and mined out. So no further exploration is required.

3.9 RESERVES OF MINERALS

The reserves of minerals as per approved mining plan have been given in table.

Summarize the reserves (in MT)		
	Density @2.6	Density @2.5
Geological reserve (A)	11,20,626	1077525
Mineral reserve blocked in 7.5 m buffer zone (B)	1,72,692	166050
Mineral reserve blocked in benches (C)	2,90,862	279675
Mineral reserve D= A - (B+C)	6,57,072	631800

The reserves of minerals have been achieved, given in table.

Sr. no.	Year	Proposed productions as per approved Mining Plan	Actual production
		MT	MT
1	2016-17	50000	12718
2	2017-18	50000	48371
2	2018-19	50000	46478
4	2019-2020	50000	50500
5	2020-2021	50000	50000
6	2021-22	50000	33940
	Total		242007
Total Quantity of Ordinary Earth Excavated			53838
Total			295845
Note: - remaining mineral due to overburden, unscientific mining method & not intended to mine below from the ground level, converted to extra mineral blocked.			

Mining Method: not applicable

Loading and Transportation: not applicable

Deployment of Machinery: not applicable

Loading Equipment: not applicable

Haulage and Transport Equipment: not applicable

Mineral Beneficiation: : not applicable

3.0 Review of implementation of mining Plan including five years progressive closure plan up to the final closure plan.

The Mining Plan was approved on 22.06.2016 by Department of Mining & Geology,. The mining operation was started according to mining plan. The position is given below:

Sr. No.	Proposed in Mining Plan	Compliance	Reasons																
1.	<u>Exploration:</u> Not proposed	-																	
2.	<u>Mine Development & Production:</u> Mine workings were proposed by semi-mechanized open cast method in lease area to produce 50000 MTA of granitic building stone in five years.	Complied. The highest production was 50500 MT. The year wise mined out quantity details are given below:- <table border="1" data-bbox="762 1178 1142 1570"> <thead> <tr> <th>Period</th> <th>QTY. (MT)</th> </tr> </thead> <tbody> <tr> <td>2016-2017</td> <td>12718</td> </tr> <tr> <td>2017-2018</td> <td>48371</td> </tr> <tr> <td>2018 - 2019</td> <td>46478</td> </tr> <tr> <td>2019 - 2020</td> <td>50500</td> </tr> <tr> <td>2020 - 2021</td> <td>50000</td> </tr> <tr> <td>2021-2022</td> <td>33940</td> </tr> <tr> <td>Total</td> <td>242007</td> </tr> </tbody> </table>	Period	QTY. (MT)	2016-2017	12718	2017-2018	48371	2018 - 2019	46478	2019 - 2020	50500	2020 - 2021	50000	2021-2022	33940	Total	242007	Violation of mining plan
Period	QTY. (MT)																		
2016-2017	12718																		
2017-2018	48371																		
2018 - 2019	46478																		
2019 - 2020	50500																		
2020 - 2021	50000																		
2021-2022	33940																		
Total	242007																		
3.	<u>Storage of Explosive:</u> One explosive magazine proposed	Complied																	
4.	<u>Afforestation Programme:</u> During lease period, 660 plants were proposed to be planted.	About 660 plants were planted.																	
5.	<u>Reclamation and Rehabilitation:</u> Reclamation of benches by plantation.	Complied.	--																

6.	<u>Control of dust, noise and ground vibration:</u> i. Raising of dust was to be controlled by dust extractor, water spraying on muck and haul roads.	i. Dust is controlled by spraying on haul road and using water injection system in the blast-hole drilling.	Dust is under control.
	ii. Noise was to be controlled by proper maintenance of machinery and using them to full capacity.	ii. The machines are maintained properly and therefore noise level is under control.	Noise is under control.
	iii. Vibration was to be controlled by sequential blasting using delay detonators.	iii. Sequential blasting with delay detonators is practiced.	No ground vibration is reported from nearby villages.

4.0 CLOSURE PLAN

4.1 Mined-Out Land:

At the end of mining Plan period about 1.8851 ha area will be disturbed in form of pit . The proposal for reclamation or rehabilitation of mined out land with manner in which the actual site of the pit will be restored for future use is given below:

Sr. No.	Land Use Category	Post Operational for life of mine (Ha.)
1	Top Soil Dump	Nil
2	Over burden	
3	Excavation (Voids Only)	1.8851 (0.9239 ha convert to pond and 0.9612 exposed rock)
4	Road	0.0000
5	Built Up Area	Nil
6	Drainage/ pond	0.0000
7	Green belt	Nil
8	Undisturbed Area	Nil
Total		1.8851

(i) Waste / reject dump management

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation

(ii) Top-soil stack and its utilization

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation.

4.2 Water quality management:**Surface water: -**

There is no surface water body within mine area and hence impact of Mining on surface water will not take place. Ground water table is not going to be touched, hence there will also be no impact on ground water.

Ground water quality: -The proposed mining activity will be reached up to 60 m RL. It is expected that mining will not intersect the water table in the area. Therefore, no ground water management is required.

4.3 Air Quality management

Mining operation are of small scale so air pollution due to dust will be negligible.

Wet drilling have been proposed to minimize the dust. Water sprinklers were proposed on haul road once in a day especially during dry seasons.

4.4 Waste management**Overburden**

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.

4.5 Top Soil Management**Top Soil**

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation.

4.6 Tailing Dam Management:

There is no proposal of beneficiation for processing of mineral as it is used directly in crude form, so no affluent will generated. Therefore no tailing dam is required.

4.7 Infrastructure

	Name of	Dist. From mine site in km. (Approx)	Direction
Railway Station	Kottayam	28 km.	SW
Nearest town	Pampady	10 km.	SW
Nearest highway	S.H.-8 (Main Eastern Highway)	2 km.	SW
Airport	Cochin Int. Airport	85 km.	N
Panchayat Office	Akalakkunnam	5 km.	E
Fire Station	Pampady	15 km.	S
Ambulance	Pampady	15 km.	S
Police Station	Pallickathoru	10 km.	S
School	Chengalam	3 km.	S
Dispensary	Chengalam Govt. Dispensary	3 km.	S
Water supply	Pond & Wells near to the lease area		

4.8 Disposal of Mining Machinery

M/c (Machinery Compiled) will be deployed as per requirement to meet production target. Brief details of machinery are as follows:-

Sr. No.	Machine Type	Required No. of M/c	Size/Capacity
1.	Back Hoe	2	0.9 m3
2.	Rock Breaker	2	--
3	Tippers/Trucks	6	15T
4	Jack hammer	2	32 mm
5	DG set	2	125 kVA

Note:-all the machinery and workers will be worked, continue in our others mines.

4.9 Safety & Security

Safety measures implemented to prevent access to surface opening excavations will be taken as per mines Act 1952, this is a small-scale open cast method adopted. The safety measure will be taken for that proposed area only. The remaining area is opened for public. Only the working area will be fenced with fencing wire.

4.10 Disaster Management and Risk Assessment

Open cast mining method is adopted in this mine. If the benches are made with proposed height and width no risk will be there. Even then if any minor or major accident happens, the mines staffs having First aid facilities with first aid box with all the necessary medicines & stretchers etc to give the first aid treatment at the site and will arrange immediately the vehicle to reach the nearest hospital. If any disaster happens the lessee is capable to meet such eventualities.

At the time of any accident during mining activity proposal of first aid facility at mine site and one vehicle at mines side.

4.11 Care and Maintenance during temporary discontinuance

During the temporary discontinuance the working place will be fenced completely & a board of discontinuance will be hanged on the main entrance of the working place. One choukidar will be kept on the mined area to watch the area and look after the survival of the plants.

5.0 Economic Repercussions of closure of mine and Manpower retrenchments.

- 5.1 Mining will generate employment potential and general financial status and socio economic conditions of approx. 13 Workers will be improved. They will worked continue in our other mines.
- 5.2 Compensation will be given as per rules .
- 5.3 Satellite occupations are not connected to the Mining operation.
- 5.4 Continued engagement of employees for certain mandatory activities.

6.0 Time scheduling for abandonment:

This scheduling for abandonment operations are not proposed in para 4 of closure Plan. the mine is closed , then tentatively it will 3 months for closure, the FMCP submitted.

7.0 Abandonment Cost

Abandonment is proposed after Mining operation. But implementation of waste management like retaining wall and afforestation is proposed as continuous process. Cost of these is around 10,000 to 15,000 Rs. Per year.

8.0 Financial Assurance

The Financial assurance of Rs. 0.50 lac in the form of Bank guarantee as stated in rule 62 of KMMCR, 2015 will be given by Lessee to the State Govt. at the time of demand.

Table Indicating the Break Areas in the Mining Mine For Calculation of Financial Surface.

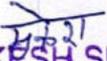
Sr. No.	Head	Area put on use at start of Plan. (In Ha.)	Net area considered for calculation (In Ha.)
1.	Area under mining	1.8851	1.8851
2.	Storage for top soil	0.0000	0.0000
3.	Overburden /dump	0.0000	0.0000
4.	Mineral storage	0.0000	0.0000
5.	Infrastructure Workshop, administrative Building etc.)	0.0000	0.0000
6.	Road	0.0000	0.0000
7.	Green Belt	0.0000	0.0000
8.	Drainage/ pond	0.0000	0.0000
9.	Undisturbed Area	0.0000	0.0000
GRAND TOTAL		1.8851	1.8851

9.0 PLANS, SECTIONS etc.

All relevant plans have been enclosed.

Plate No.	Title
1(A)	Location Map (Key map)
1(B)	Google map of the project site
2	Final Mine Closure plan & Section

Place: Jaipur
Date : 23-08-2022


MUKESH SUROLIYA
DMG/KERALA/RQP/24/2020
Valid upto-02-11-2030

Mukesh Suroliya
DMG/KERALA/RQP/24/2020
Validity:-02/11/2030

LIST OF PLATES

LIST OF ANNEXURES

ELECTION COMMISSION OF INDIA
 IDENTIFY CARD
 FLT1120157



Elector's Name : Sibi
 Sex : Male
 Father's Name : Madhu
 Date of Birth : 06/03/1965

FLT1120157
 Address : 376a (A/363)
 Palathra
 4, Thiruvady
 Vazhappally

Pincode :
 District :
 State :


 Electoral Registration Officer
 Chengamacherry LA Constituency

State : Chengamacherry
 District :
 Date of Issue : 21-02-2001

In case of change in address, the elector should inform the Chief Officer in the nearest
 office for including his name in the roll at the changed address
 and to obtain the card with new number.



GOVERNMENT OF KERALA

DEPARTMENT OF MINING AND GEOLOGY
 Directorate of Mining and Geology, Pattom Palace PO,
 Kesavadasapuram, Thiruvananthapuram-695004, Kerala
 www.dmg.kerala.gov.in

FORM Q

**CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON TO PREPARE
 MINING PLANS FOR QUARRYING MINOR MINERALS IN KERALA**
 (Issued under Rule 54 of the Kerala Minor Mineral Concession Rules, 2015)

Shri. Mukesh Suroliya, S/o Mamraj Sharma, 5A, Vijay Bari, Path No. 6, Dhar ka balaji, Sikar Road, Jaipur, Rajasthan - 302 039 having given satisfactory evidence of his qualification and experience is hereby granted **RECOGNITION** under Rule 54 of the Kerala Minor Mineral Concession Rules, 2015 as qualified person to prepare Mining Plans for quarrying minor minerals in Kerala.

The registration number is DMG/KERALA/RQP/24/2020

This recognition is valid for a period of 10 years ending 02/11/2030



Photograph of RQP

Signature of RQP



Dr. C. K. BALJU
 DIRECTOR OF MINING AND GEOLOGY

Dr. C.K. BALJU
 B.Sc., M.Sc., Ph.D., Dip. Geol. Minn. Engg., M.S.S.
 Director

Place: Thiruvananthapuram
 Date: 03-11-2020

PROCEEDINGS OF THE DIRECTOR OF MINING & GEOLOGY

Sub: Mines & Minerals - Minor Minerals - Granite (Building Stone) - Quarrying lease to M/s. Palathra Constructions (Pvt) Limited, Palathra Building, Thuruthy P.O, Changanacherry, Kottayam- 686 535 sanction - orders issued

- Ref: 1. Application dated 1.2.2016 from M/s. Palathra Constructions (Pvt) Limited, Palathra Building, Thuruthy P.O, Changanacherry, Kottayam- 686 535
 2. Letter No. 2608/DOY/ML/2015 dt. 22.2.16, 28.3.16, 13.4.16, 2.6.16 & 22.6.16 from the Geologist, District Office, Kottayam
 3. Kerala Minor Mineral Concession Rules, 2015
 4. Pro. Order No. 835/EC4/2713/2015/SEIAA dtd 3.2.2016 of the Member Secretary, SEIAA & Additional Chief Secretary, Environment & Forest Department, Government of Kerala

No. 222/2016-17/1843/M3/2016

Dtd., Thiruvananthapuram, 24.06.2016

ORDER

A quarrying lease is granted to M/s. Palathra Constructions (Pvt) Limited, Palathra Building, Thuruthy P.O, Changanacherry, Kottayam- 686 535 to quarry Granite (Building Stone) over an area of 1.8851 hectares of private land comprised in Survey Nos. 403/1, 403/2 of Chengalam East Village, Kottayam Taluk, Kottayam District for 10(ten) years from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 2015 and as per the survey map issued by the Tahsildar, Kottayam and the approved Mining Plan and environmental clearance submitted by the applicant subject to the under mentioned condition.

1. Royalty is payable to Government as per Rule 32 of the Kerala Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules.
2. Dead rent is realizable under of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
3. Surface rent realizable under of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue
4. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015.
5. The lessee shall also deposit an amount of Rs. 10,000/- (Rupees Ten Thousand only) as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules. The lessee shall commence quarrying operation only after the deed is executed and registered.
6. The quarrying area shall be demarcated and boundary stones fixed at the lessee's expenses before execution of the quarrying lease deed.
7. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order
8. The production of Granite (Building Stone) from the area covered under this grant shall be subject to the quantity specified in the Mining Plan submitted by the lessee. (50,000 metric tonnes per year)

✓

shall be placed in a prominent place with a minimum size of 100 cm x 100 cm at the entrance of the quarry to the public. The permit holder, mineral concession holder, permit number and date and its date of expiry, area of extraction permitted (if applicable), area of extraction permitted, etc.

The lessee shall erect a warning board with danger sign regarding operation of the quarry 100 metres away by the side of the road leading to it.

The lessee should provide retention wall/barricade/fencing compound wall surrounding the quarry before the commencement of the quarrying operation for preventing accidents by falling of human being animals, vehicles and material into the quarry. The lessee should take effective preventive measures for the safety of labourers as well as the general public.

The lessee should leave a distance of 7.5m from the adjacent boundary lands including government puramboke land while carrying out quarrying operations.

The lessee should not assign, sublet or transfer his lease or any right or interest therein to any person without previous permission of the Director of Mining & Geology.

The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the Geologist periodically.

The lessee shall operate the quarry in accordance with the condition stipulated in the Environmental clearance and mining plan submitted by them.

The lessee shall obtain all other statutory licences/clearances/No Objection Certificates from other authorities concerned including Explosive licence, consent from Pollution Control Board and D & O licence from the Local Self Government Department concerned.

The lessee shall produce Progressive quarry Closure Plan before completion of five years of operation of the quarry.

The lessee shall produce a financial guarantee of Rs. 1,00,000/- (One lakh only) as stipulated in rule 62 of the KMMC Rules, 2015 before execution of lease deed.

The lessee shall pay ten percent of the amount of royalty/consolidated royalty, as the case may be paid by him, being the quarry safety fund in addition to the royalty/consolidated royalty, as per rule 63 of the KMMC Rules, 2015.

The lessee shall carryout mining operations as per the approved mining plan.

The lessee shall renew Environmental Clearance on or before 02.02.2021 for the operation of the quarry of the remaining period.

The terms and conditions stated in this order will be subjected to such further modifications as may be made by the State Government from time to time.

Sd/-

T.K.Ramakrishnan
DIRECTOR OF MINING & GEOLOGY (i/c)

To ✓/Ms. Palathra Constructions (Pvt) Limited, Palathra Building,
Thuruthy P.O, Changanacherry, Kottayam- 686 535

Copy to:

1. The Deputy Director General, Directorate General of Mines Safety, Southern Zone, Bangaluru- 560029
2. The District Collector, Kottayam
3. The Geologist, District Office Kottayam
4. The Tahsildar, Kottayam
5. Stock File (2) File Copy

(By Order)

J. Lal
24/10/2016

SENIOR SUPERINTENDENT



Doc. 452 / 1 / 2016

29/06/2016

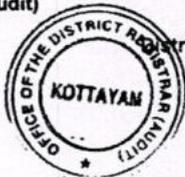
CERTIFICATE UNDER SECTION 32(1)b OF KERALA STAMP ACT 1959

I do hereby certify that a proper stamp duty of Rs 75000/- (Rupees Seventy Five Thousand only) has been realised in respect of this Document from Charles Mathew Palathra Constructions Pvt LTD Thuruthy vide Chalan No 516 dt 29/06/2016 of District Treasury Kottayam, this document contains 10 sheets

Office of the District Registrar (Audit)

ABY GEORGE
ABY GEORGE

Kottayam 29/06/2016



District Registrar (Audit)/ Collector, Kottayam

*Lease 100000
2016
100000
100000*

FORM H
(See Rule 43)
QUARRYING LEASE
Executant
Sri. CHARLES MATHEW

*Fee (1) 14500
Dy (2) 400
Agf 200
As (3) 30
= 15130*



This deed of lease made on this the 29. 06 day of June 2016 between the Governor of Kerala (hereinafter referred to as the "State Government" which

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.



M.M. Vahad
M.M. VAHAD
Geologist
Dept of Mining & Geology
District Office, Kottayam

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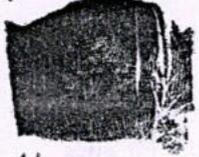
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Presented in the office of the
Sub Registrar Kozhuvand on the 1st day
of July 2016 with photograph and Thumb
impression of the Presentant affixed as per

32 A and paid a fee of Rs. Twenty Five Thousand Four hundred and
Eighty six by
Charles Mathew *[Signature]*

residing at Palakkara house

1st July 2016 Sub Registrar Kozhuvand
Execution admitted by
On behalf of Palakkara Constructors Pvt Ltd. *[Signature]*
Charles Mathew *[Signature]*



residing at Palakkara house,
S/O. P. P. Mathew, bussiness, Thiruvallur

I am satisfied myself that as to the execution of
this instrument by M. N. Vahab, Geologist, department
of mining & geology, district office, Kozhuvand who
is exempted from personal appearance as per 8(c)
Indian registration Act

Identified by

Shajahan. cm. *[Signature]* S/O. Mohamed Docman auditor chelvi kathy
house Kummaram P.O Kottayam

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10 Sheets / Sheet
[Signature]
District Registrar (Audit)
Kottayam



[Signature]

2

expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and **Sri. CHARLES MATHEW, director M/S Palathra Constructions pvt Ltd, Palathra building, Thuruthy P.O., Changanacherry, Kottayam, 686535 (Pancard No. AAGCP9659R) aged 45 years, bussiness, S/o P.P.Mathew, Residing at Palathra House in the Thuruthy Kara, Thuruthy P.O, Vazhappally east Village, Changanacherry Thaluk, Kottayam District. (Pancard No. AJPPM8303A)** (hereinafter called the "lessee" which expression shall where the context so admits, include his/heirs, executors, administrators, representatives and permitted assigns) of the other part.

Witnesseth that in consideration of the rents and royalties and lessee's covenants, hereinafter reserved and contained the State Government hereby give on lease to the lessee the land measuring 1.8851 hectares described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of **TEN (10)** years commencing from the 29th day of June 2016 and ending on the 28th day of June 2026 the purposes of extracting minor mineral and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 2015 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing

1. The lessee shall have the right in and upon the said lands to extract Granite Building Stone (here in after called the said mineral/minerals) and to do all acts necessary for the extraction of the said mineral/minerals including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.
2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral/minerals and remove the same from the leasehold on permits issued by the State Government/competent authority or any other officer authorized by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in Schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.

For PALATHRA CONSTRUCTIONS PVT. LTD.

SRI. CHARLES MATHEW

Director



M. M. VAHAB
Geologist
Dept. of Mining & Geology
District Office, Kottayam

M.D. Reji Kumar S/o K.S. Derarajan
Office Staff, Mailekavankal House
Chennakunnu. P.O, Chirakkadavu

1st July 2016 Sub Registrar Kottayam

Registered as document no-452 in

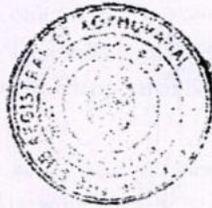
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137 to 145 in Vol 443 with two duplicates

Including plan 10 sheets 2nd sheet

1st July 2016 Sub Registrar Kottayam

Returned to Agent (in Shyama ch. 2-), 2016



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Kottayam



3. The lessee shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee for any of the purposes of this deed and so in proportion for any area less than one hectare. The said surface rent shall be paid by yearly payments; the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women employed daily and shall at reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee shall submit reports in Forms F and G on the specified dates.
5. All sums found due under or by virtue of this deed from the lessee may be recovered from him jointly and severally from them and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.
6. The lessee shall at the lessee's/lessees' own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan here to annexed.

Sri. CHARLES MATHEW

For M. M. RAJAGOPALAN PVT. LTD.

TRU

Director

TRU



M. M. VAHAB
Geologist

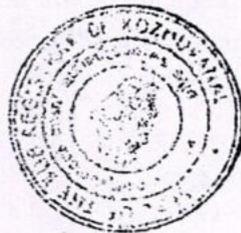
Dept of Mining & Geology
District Office, Kottayam

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book 1 of 2016. 10 sheets 3rd sheet

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Kottayam



7. In cases where explosives are not used for quarrying the lessee shall not carry on or allowed to be carried on any quarrying operations at or to any points within a distance of 75 metres from any railway line except with the previous written permission of the Railway Administration concerned; and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands which do not conform to the category of wildlife forests except with the previous permission of the authorities concerned or State Government or competent authority or any other officer authorised by the State Government in this behalf.

In cases where explosives are used for quarrying, the lessee shall not carry on or allowed to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line, bridge, reservoir, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, other public works or the boundary walls of places of worship or 50 metres from any burial grounds or burning ghats or village roads or forest lands which do not conform to the category of wildlife forests.

The above said distances shall be measured in the case of a railway, reservoir or canal horizontally from outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

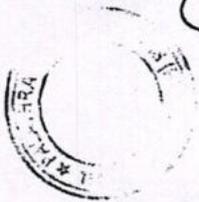
For the purposes of this clause the expression 'railway' and 'railway administration' shall have the same meaning as defined in sub-sections (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).

- 8 The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent slope failure, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.

Director



M.M. VAHAB
Geologist
Dept:of Mining & Geology
District Office, Kottayam

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book I of 2016. 10 sheets & 4th sheet

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Kottayam



- 9 If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
- 10 The lessee shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.
- 11 The lessee shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.
- 12 The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government/competent authority.
- 13 Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 45 read with condition 12, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.
- 14 The lease may be surrendered by the lessee at any time after 3 months notice in writing to the State Government/competent authority provided the lessee has paid all sums due on account of the lease: Provided that if the lessee elects to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease deed.

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.

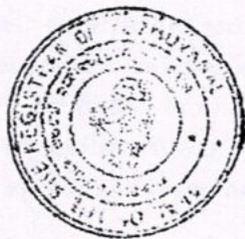


Director



M.M. Vahab
M.M. VAHAB
 Geologist
 Dept: of Mining & Geology
 District Office, Kottayam

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10 Sheets 5 Sheet



District Registrar (Audit)
Kottayam



- 15 If the lessee shall be desirous of taking a further lease of the said lands for a further term of 10 years he shall give three months' previous notice in writing of such desire to the State Government/competent authority and if the lessee have duly observed all the conditions of this lease, the State Government/competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government/competent authority may determine which shall be in accordance with the provisions of these rules with a new registered deed.
- 16 If the lessee shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government/competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government/competent authority to cancel this lease and take possession of the said lands or the alternative to receive from the lessee such penalty not exceeding 25,000 for the breach as the State Government/competent authority may fix.
- 17 If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or the said lands, any engines, machinery, plant buildings, structures and other works erections and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands, the same shall, if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee by the State Government/competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee in respect thereof.
- 18 This lease subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting safety, health and convenience of the lessee's employees or of the public, whether under the Indian Mines Act or otherwise.

For PALATHRA CONSTRUCTIONS PVT. LTD.

Sri. CHARLES MATHEW

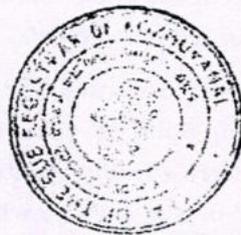
Director

M. M. VAHAB
Geologist

Dept: of Mining & Geology
District Office, Kottayam



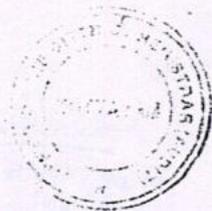
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District Registrar (Audit)
Kottayam



7

- 19 The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
- 20 The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
- 21 The lessee shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 22 Any condition prescribed in the Kerala Minor Mineral Concession Rules, 2015 but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee.
- 23 In this case anticipated royalty for the mineral at rate of Rs. 24/- (Rupees Twenty Four Only) per tone for a period of one year is Rs.12,00,000 (Rupees Twelve Lakhs only)
- 24 Dead rent realized at the rate of Ist year-NIL IInd year-Rs. 300/- (Rupees Three Hundred Only) and IIIrd year onwards-Rs.1,200/- (Rupees One Thousand and Two Hundred Only) per hectare subject to revision from time to time. Surface rent at the rate of Rs 200/- (Rupees Two Hundred only) per hectare for **One year** is Rs 377/- (Rupees Three Hundred and Seventy Seven only) security deposit is Rs 18,851/- Rupees Eighteen Thousand Eight Hundred and Fifty One only)
25. This Lease agreement is prepared and registered in original with two duplicate thereof.

FOR PLATINA CONSTRUCTIONS PVT. LTD.
Sri. CHARLES MATHEW



M.M. Vahab
M .M. VAHAB
Geologist
Dept:of Mining & Geology
District Office, Kottayam

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book I of 2016. 10 sheets 7th sheet

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[Signature]
District Registrar (Audit)
Kottayam



The Schedule above referred to Description of Land

District : Kottayam
 Sub District : kozhuvanal
 Taluk : kottayam
 Village/Amsom : Chengalam East
 Panchayath : Akalakkunnam
 Re Survey Block No. : 48
 Re SurveyNo. of the Area : 403/1 403/2
 Area in Hectares : 1.88.51 hectereres
 old SurveyNo : 778/1B/5

Bounded by Survey No:

On the North by : Sy. Nos. 405/1
 On the East by : Sy Nos.403/1-1,403/2-2,403/2-3
 On the South by : Sy. Nos. 403/2pt
 On the West by : Sy Nos. 404

Sri. CHARLES MATHEW

For PALATHRA CONSTRUCTIONS PVT. LTD.

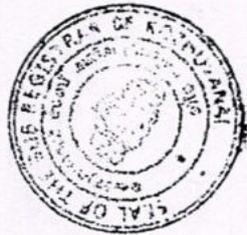


Director



M. J. Vahab
M. J. VAHAB
 Geologist
 Dept. of Mining & Geology
 District Office, Kottayam

Registered as doc. 452 in
book I of 2016-10 sheets 8th sheet



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10 Sheets & Sheet

12

District Registrar (Audit)
Kottayam



In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by **M.M.VAHAB**
GEOLOGIST
DEPT. OF MINING AND GEOLOGY
DISTRICT OFFICE KOTTAYAM



M.M.V

M.M. VAHAB
Geologist
Dept. of Mining & Geology
District Office, Kottayam

for and on behalf of the Governor of Kerala

In the presence of

(1) *SHAM GEERAS*
clerk
District office mining & Geology Dept
Kottayam *[Signature]*

(2) *P. Saffheesh Chandran*
Mineral Revenue Inspector
Mining & Geology Dist office
Kottayam *[Signature]*

Signed by **Sri. CHARLES MATHEW**
Palathra House,
Thuruthy P.O.,
Changanacherry
Kottayam

[Signature]

For and on behalf of the Lessee
Witness

1) *M.D. REJIKUMAR*
S/O. K.S. DEVARAJAN
MAILAKAVUMKAL
CHENNAKUNNU. P.O
KOTTAYAM. *[Signature]*

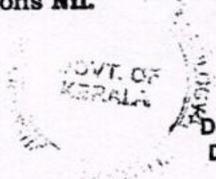
(2) *Shayaban. cm.*
878 Mohamad.
Chethan Cotty House
Rummanur Po Kottayam *[Signature]*

Prepared by C.A.Muhammed L.No. K.D.A.82. *[Signature]*

This Deed is computer printed. Corrections NIL.

Sri. CHARLES MATHEW
For PALATHRA CONSTRUCTIONS PVT. LTD.

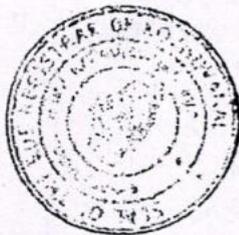
[Signature]
Director



M.M.V
M.M. VAHAB
Geologist
Dept. of Mining & Geology
District Office, Kottayam

Registered as doc. 452 in
book I of 2016. 10 sheets 9th sheet

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10 Sheets 9 Sheet

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District Registrar (Audit)
Kottayam



MINING PLAN

WITH PROGRESSIVE MINE CLOSURE PLAN

(Submitted under as per Chapter VI of Kerala Minor Mineral Concession Rules-66, 2015)

"GRANITE BUILDING STONE QUARRY MINING PROJECT"

VILLAGE	: CHENGALAM EAST
TALUK	: KOTTAYAM
DISTRICT	: KOTTAYAM
MINERAL	: GRANITE BUILDING STONE
MINE ELIGIBLE AREA (A)	: 1.4434 HECT. (NON FOREST AREA)
TOTAL AREA UNDER BUFFER {AS PER REGULATION NO. 111 (2) OF METALLIFEROUS MINES REGULATIONS, 1961 (7.5 M) (B)}	: 0.4417 HECT.
TOTAL AREA (C = A+B)	: 1.8851 HECT.
LAND STATUS	: PRIVATE OWN LAND
SURVEY No.	: SURVEY No. 403/1,403/2
METHOD OF MINING	: OPEN-CAST SEMI-MECHANIZED

Mining plan Approved
22/6/2010

APPLICANT GEOLOGIST
DISTRICT OFFICE
DEPT. OF MINING AND GEOLOGY
COLLECTORATE P.O. KOTTAYAM-686 007

Mr. Charles Mathew, Director,
M/S PALATHRA CONSTRUCTIONS PVT. LTD.
Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 09447543210 / 09645920166
E-mail :- charlesmathewpalathra@hotmail.com

PREPARED BY

MUKESH SUROLIYA

ROP/AJM/321/2010/A

7/6, Vijay Bari, Dher Ka Balaji, Sikar Road,
Jaipur (Raj.)-302023.

C-306, Kanchanjunga Apartments, Palarivattom P.O.,
Ernakulam, Kerala-682025.

Mob. No. 9260628298, E-mail id: mukeshsuroliya@yahoo.co.in

Handwritten signature
GEOLOGIST
DISTRICT OFFICE
DEPT. OF MINING AND GEOLOGY
COLLECTORATE P.O. KOTTAYAM-686 007



M/S PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 09447543210 / 09645920166

E-mail :- charlesmathewpalathra@hotmail.com

AUTHORISATION LETTER BY THE LESSEE

I, Charles Mathew, Director, M/s Palathra Constructions Pvt. Ltd. (Applicant), hereby authorise Mukesh Suroliya RQP No-RQP/AJM/321/2010/A to prepare the Mining Plan including PMCP under Kerala Minor Mineral Concession Rules, 2015 in respect of Granite building Stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village- Chengalam East, Taluk & District- Kottayam, State- Kerala.

I request to the District Geologist, Department of Mines & Geology, Kerala to make further correspondence regarding modification / withdrawal / re-submission and to collect the approved copies of the aforesaid Mining Plan with PMCP with the said recognized person on his following address:

Name of RQP- Mukesh Suroliya

Reg.No. RQP/AJM/321/2010/A

Validity 28 Sep. 2020

Address of RQP: -

5A/6, Vijay Bari, Dher Ka Balaji,

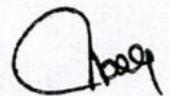
Sikar Road, Jaipur-302023. (Rajasthan)

Mobile No.-+91-9269028299

Email: - mukeshsuroliya@yahoo.co.in

Place: Kottayam

Date: 21-06-2016



(Charles Mathew)

Applicant



MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 5A/6, Vijay Bari, Dher Ka Balaji, Sikar Road, Jaipur 302023.
 Mob. No. 9269028299
 E-mail id:-mukeshsuroliya@yahoo.co.in

CERTIFICATE

I Mukesh Suroliya hereby certify that:

1. " The provisions of Kerala Minor Mineral Concession Rules, 2015 have been observed in the Mining Plan including Progressive Mine Closure Plan for granite building Stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village-Chengalam East , Taluk & District-Kottayam, State- Kerala belonging to M/s. Palathra Constructions Pvt. Ltd., Palathra Building, Thruruthy P.O., Changanassery, Kottayam, Kerala and wherever specific permission is required, the Lessee will approach the concerned authorities of Department of Mines & Geology for granting the permission.
2. It is also certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining Plan including PMCP and wherever specific permissions are required, the Lessee will approach the Director General of Mines Safety.
3. It is further certified that the aforesaid Mining Plan including PMCP is prepared as per the copies of the records and documents provided by the lessee and information given as per discussions held with the lessee.
4. It is also certified that the information's furnished in the aforesaid Mining Plan including PMCP are true and correct to the best of my knowledge & belief and in case of default, the approval would be withdrawn.

Place: Jaipur
 Date : 21-06-2016

Mukesh Suroliya
 RQP/AJM/321/2010/A

Validity:-28 Sep 2020

MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 Valid upto 28-09 2020



M/S PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Changanassery, Kottayam,
Kerala-686001.

Mobile No. 09447543210 / 09645920166

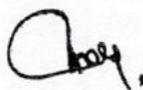
E-mail :- charlesmathewpalathra@hotmail.com

CERTIFICATE

1. It is certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the Mining Plan Including Progressive Mine Closure Plan for granite building stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village-Chengalam East , Taluk & District- Kottayam, State- Kerala belonging to M/s. Palathra Constructions Pvt. Ltd., Palathra Building, Thruruthy P.O., Changanassery, Kottayam, Kerala and wherever specific permissions are required, the lessee will approach the Director General of Mines Safety Further, the standards as prescribed by DGMS in respect of miner's health will be strictly implemented.

2. The Progressive Mine Closure Plan for granite building Stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village-Chengalam East , Taluk & District- Kottayam, State- Kerala belonging to M/s. Palathra Constructions Pvt. Ltd., Palathra Building, Thruruthy P.O., Changanassery, Kottayam, Kerala complies all the statutory Rules, Regulations, Orders made by the Central Government or State Government, Statutory organizations, Court etc. and have been taken into consideration, Wherever any specific permission is required, the Lessee will approach the concerned authorities.

Place: Kottayam
Date: 21-06-2016


(Charles Mathew)
Applicant



M/S PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Chenganassery, Kottayam,
Kerala-686001.

Mobile No. 09447543210 / 09645920166

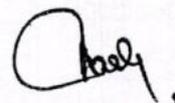
E-mail :- charlesmathewpalathra@hotmail.com

DECLARATION

1. The Mining Plan including Progressive Mine Closure Plan for granite building Stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village-Chengalam East, Taluk & District- Kottayam, State- Kerala belonging to M/s. Palathra Constructions Pvt. Ltd., Palathra Building, Thruruthy P.O., Changanassery, Kottayam, Kerala has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.
2. It is further declared that during the pendency period of the approval of above said document or thereafter if any change occurs in the name and address of lessee, it will be informed promptly.

Place: Kottayam

Date: 21-06-2016



(Charles Mathew)

Applicant



M/S PALATHRA CONSTRUCTIONS PVT. LTD.

Palathra Building, Thuruthy P.O.,
Changanassery, Kottayam,
Kerala-686001.

Mobile No. 09447543210 / 09645920166

E-mail :- charlesmathewpalathra@hotmail.com

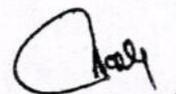
UNDERTAKING

1. I, Charles Mathew, Director, M/s. Palathra Constructions Pvt. Ltd., Palathra Building, Thuruthy P.O., Changanassery, Kottayam, Kerala (Applicant) for granite building Stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village-Chengalam East, Taluk & District- Kottayam, State- Kerala belonging to M/s. Palathra Constructions Pvt. Ltd. M/s. Palathra Constructions Pvt. Ltd hereby undertake that all the commitments so made in the aforesaid Mining Plan with PMCP by the RQP Mr. Mukesh Suroliya to be deemed to have been made with my knowledge and consent and as such shall be acceptable to me and binding on me in all respects.

2. I, Charles Mathew (Applicant) for granite building Stone Quarry mine over an area of 1.8851 hectares for mineral granite building Stone Quarry in village-Chengalam East, Taluk & District- Kottayam, State- Kerala belonging to M/s. Palathra Constructions Pvt. Ltd. R/O- Kottayam District, Kerala hereby also undertake that all the measures proposed in this Progressive Mine Closure Plan will be implemented *in* a time bound manner from the date of approval of this PMCP as proposed.

Place: Kottayam

Date: 21-06-2016



(Charles Mathew)

Applicant



LIST OF TEXT & TABLES

Text & Table No.	Title	Details given
1.	Employment details	Sr. no.-15 a ,b,&c
2.	Extent of mechanization including the list of quarrying machinery deployed in the quarry and their efficiency and other details	Sr. no. 10 b
3.	Location and accessibility (Location map)	Sr. no. 2
4.	Toposheet number and latitude and longitude boundary of the mine area	Sr. no. 2
5.	Present land use patter (table)	Sr. no. 2
6.	Geology, exploration and reserve: with details of topography, general geology, location mine geology of mineral deposit including drainage pattern. Reserve estimation (table) by standard procedure for the entire mine hold. Methods for developing or working the deposit with all designed parameters.	Sr. no. 9
7.	Drilling, blasting, excavation & transportation	Sr. no. 10 c & Sr. no. 10 g
8.	Safety and precaution	Sr. no. 10 j
9.	Mineral processing and beneficiation: also specify the quantity and type of chemicals to be stored in the quarry site or plant.	Sr. no. 13
10.	Environmental Management Plan	Sr. no. 18
11.	Environment impact assessment	Sr. no. 18
12.	Flow chart	Sr. no. 13
13.	Social economic benefits arising out of quarry	Sr. no. 18
14.	Progressive mine closer plan	Sr. no. 19



LIST OF MAPS

Plate No.	Title	Scale
1	Location Map (Vicinity map)	Not To Scale
2	Topographical contour map at 5 m. intervals with Plot dimensions	1:1000
3	Surface cum Geological plan and Cross Sections	1:1000
4	Production & Development Plan with Production Cross Sections	1:1000
5	Year wise tentative excavation plan	1:1000
6	Reclamation plan & Sections	1:1000
7	Environmental Plan	1:5000
8	Conceptual Plan (Post Mine Closure Plan) & Sections	1:1000
9	Surface Runoff Map (Drainage Plan)	1:1000

LIST OF ANNEXURES

Sr.No.		Annexure No.
1	Photo ID of lessee	1
2	R.Q.P. Certificate	2
3	Copy of LOI & Letter from Geologist, District office, Kottayam	3
4	Cadastral map (or Block Map) duly signed by Village Officer marked with plot boundary	4
5	Area Survey Plan marked with Plot dimensions, Survey Numbers & Area duly approved by the Village Officer	5
6	Baseline data report from accredited laboratory	6
7	Copy of accreditation certificate of the lab	7
8	Copy of Possession Certificates	8
9	Copy of Land tax receipts	9
10	Copy of PAN card of M/s Palathra Constructions Pvt. Ltd.	10
11	Copy of Resolution by the company	11
12	Copy of Certificate of Incorporation of the company	12



Sr. No.	TEXT & TABLES																																								
1.	Name & Address of the Lessee																																								
	<p>Mr. Charles Mathew, Director, M/s Palathra Constructions Pvt. Ltd. Palathra Building, Thuruthy P.O., Chenganassery, Kottayam, Kerala-686001. Mobile No. 09447543210 / 09645920166 E-mail :- charlesmathewpalathra@hotmail.com Photo ID of lessee enclosed as an Annexure no.-1.</p>																																								
2.	Particulars of the Area (Acreage, Boundary Description & Land Schedule). (Attach location map and surface plans showing the existing features of the area with contours at 5 m. interval)																																								
	<p>The location map of the mine area has been given in Plate No. 1. The details of the land covered in the mine area are below:</p> <p>1- District : Kottayam 2- State : Kerala 3- Taluka : Kottayam 4- Village : Chengalam East 5- Survey no. : 403/1 ,403/2</p> <table border="1" data-bbox="536 1167 1150 1267"> <thead> <tr> <th>Survey no.</th> <th>Area in ha.</th> </tr> </thead> <tbody> <tr> <td>403/1,403/2</td> <td>1.8851</td> </tr> </tbody> </table> <p>6- Mine area : 1.8851 hectares 7- Whether the area is recorded to be in forest : No 8- Ownership/occupancy : Private owned land 9- Existence of public road/ railway line, if any nearby and approximate distance: is as under :- Following infrastructure facilities are available in mine area:-</p> <table border="1" data-bbox="264 1547 1430 1908"> <thead> <tr> <th></th> <th>Name of</th> <th>Dist. From mine site in km. (Approx)</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Railway Station</td> <td>Kottayam</td> <td>28 km.</td> <td>SW</td> </tr> <tr> <td>Nearest town</td> <td>Pampady</td> <td>10 km.</td> <td>SW</td> </tr> <tr> <td>Nearest highway</td> <td>S.H.-8 (Main Eastern Highway)</td> <td>2 km.</td> <td>SW</td> </tr> <tr> <td>Airport</td> <td>Cochin Int. Airport</td> <td>85 km.</td> <td>N</td> </tr> <tr> <td>Panchayat Office</td> <td>Akalakkunnam</td> <td>5 km.</td> <td>E</td> </tr> <tr> <td>Fire Station</td> <td>Pampady</td> <td>15 km.</td> <td>S</td> </tr> <tr> <td>Ambulance</td> <td>Pampady</td> <td>15 km.</td> <td>S</td> </tr> <tr> <td>Police Station</td> <td>Pallickathoru</td> <td>10 km.</td> <td>S</td> </tr> </tbody> </table>	Survey no.	Area in ha.	403/1,403/2	1.8851		Name of	Dist. From mine site in km. (Approx)	Direction	Railway Station	Kottayam	28 km.	SW	Nearest town	Pampady	10 km.	SW	Nearest highway	S.H.-8 (Main Eastern Highway)	2 km.	SW	Airport	Cochin Int. Airport	85 km.	N	Panchayat Office	Akalakkunnam	5 km.	E	Fire Station	Pampady	15 km.	S	Ambulance	Pampady	15 km.	S	Police Station	Pallickathoru	10 km.	S
Survey no.	Area in ha.																																								
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Ambulance	Pampady	15 km.	S																																						
Police Station	Pallickathoru	10 km.	S																																						



School	Chengalam	3 km.	S
Dispensary	Chengalam Govt. Dispensary	3 km.	S
Water supply	Pond & Wells near to the lease area		

The mine area is located in the Toposheet no.- 58C/10 and the geographical location of the mine with respect to the pillar boundary of the mine area is given below:-

Boundary Pillar No.	Latitude (N)	Longitude (E)
1	9°37'37.4"	76°42'41.46"
2	9°37'40.2"	76°42'40.84"
3	9°37'43.1"	76°42'40.7"
4	9°37'43.8"	76°42'43.2"
5	9°37'42.6"	76°42'43.3"
6	9°37'41.6"	76°42'44.4"
7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"

The general location, Contour Map and surface cum Geological Plan with Section Map have been shown in Plate No. 1., 2 & 3.

Present Land use pattern:

S. No.	Particulars	Present Area (in Ha.)
1.	Pits	Nil
2.	Road	0.0676
3.	Drainage / Pond	Nil
4.	Buildup Area	Nil
5.	Un-worked Area	1.8175
Total		1.8851

3.	Status of the Lessee (Private Individual / Private Company / Public Sector Undertaking / Joint Sector Undertaking / Others)
	Private Limited Company
4.	Period of the concession (if applicable)
	14 years
5.	Mineral intended to be won
	Granite Building Stone (granite/charnockite Minor Minerals)



6	Name, address & registration no. of RQP preparing the mining plan with validity of recognition.																
	<table border="1"> <tr> <td>Name</td> <td>Mukesh Suroliya</td> </tr> <tr> <td>Address</td> <td>5A/6, Vajay Bari, Dhar Ka Balaji, Jaipur-23</td> </tr> <tr> <td>Phone</td> <td>09269028299</td> </tr> <tr> <td>E-mail</td> <td>mukeshsuroliya@yahoo.co.in</td> </tr> <tr> <td>Registration No.</td> <td>RQP/AJM/321/2010/A</td> </tr> <tr> <td>Date of grant</td> <td>29.09.2010</td> </tr> <tr> <td>Valid Up to</td> <td>28.09.2020</td> </tr> <tr> <td colspan="2">Annexure No.-2</td> </tr> </table>	Name	Mukesh Suroliya	Address	5A/6, Vajay Bari, Dhar Ka Balaji, Jaipur-23	Phone	09269028299	E-mail	mukeshsuroliya@yahoo.co.in	Registration No.	RQP/AJM/321/2010/A	Date of grant	29.09.2010	Valid Up to	28.09.2020	Annexure No.-2	
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Date of grant	29.09.2010																
Valid Up to	28.09.2020																
Annexure No.-2																	
7.	Order No. & date of competent authority granting the concession (copy of the order to be attached) (if applicable)																
	Letter of Intend from Director, Mining & Geology Directorate, Thiruvananthapuram (Ref. No. 1843/M3/2016 dt. 24-04-2016 and the letter from Director, Mining & Geology Directorate, Thiruvananthapuram (Ref. No. 1843/M3/2016 dt. 08.06.2016) attached as Annexure No.-3																
8.	If, forest area, whether forest clearance obtained; (attached copy of forest clearance)																
	NA																
9.	Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)																
	<p>GEOLOGY AND EXPLORATION</p> <p>TOPOGRAPHY</p> <p>This is a mine for mining and there is vegetation in that area. One road is exist in the mine and other land is covered with native trees, shrubs, herbs, grass, climbers, bushes etc. The highest elevation of the mine area is 101 m. MSL and lowest is 81 m MSL. As the proposed area is hilly, the drainage of the mine area is towards NW to SE. No habitans are located in the mine area.</p> <p>REGIONAL GEOLOGY</p> <p>In the north eastern part of the area covered by mapping the Archaean metamorphic rocks are traced. The rocks are predominantly charnockite and charnockite gneiss. The crystallines are overlain by Tertiary sediments and both are lateritised. Beach sand and alluvium of Quaternary period overlies the above rocks. Since the north eastern part of the area has a thick cover of laterite and soil, the contact relationship between different rock units is not clear and their lithological boundaries are mostly inferred. The rock types met in the area are given below in a tentative geological succession.</p> <table border="1" data-bbox="312 1839 1321 1895"> <tr> <td data-bbox="312 1839 807 1895">Quaternary period</td> <td data-bbox="807 1839 1321 1895">Alluvium and soil Brown sand</td> </tr> </table>	Quaternary period	Alluvium and soil Brown sand														
Quaternary period	Alluvium and soil Brown sand																



	White sand, black clay and peat
Tertiary period	Laterite Grit with some pebbles
-----unconformity-----	
Archaean	Dolerite Charnockite gneiss
	Charnockite
	Pyroxene granulite and garnetiferous ferruginous quartzite

(*Secondary Source :- Geological Survey of India-www.gsi.gov.in)

LOCAL GEOLOGY

The local geology belongs to the regional geology. Main rock type in the study area is granite building stone. At places where they are exposed, the granite building stone is medium to coarse grained with dark grey quartz. The soil & over burden thickness is varies from avg. 0.225 m. to 0.325 m. Topographically, the area is undulating.

GENERAL DESCRIPTION OF FORMATIONS:-

The details of the pits observed to estimate the top soil and overburden from the proposed area is given below:-

Particulars	Pit - 1	Pit - 2
Top soil (thickness in m.)	0.18	0.27
Over burden (thickness in m.)	0.30	0.35

GEOLOGICAL SECTION:

Geological cross sections have been drawn at fixed intervals across the mine area in Plate No. 3. The section line along which the geological sections have been prepared has been shown in Plate No. 3. The Sections has been drawn across the strike of the host rock.

DETAILS OF EXPLORATION:-

The surrounding area is already explored; the excavated pit give the idea of minerals depth. So no further exploration is required and proposed in this mining plan.

The details of pits such as already made in/outside, which have been shown in Surface cum Geological plan/Environment Plan.



METHOD OF ESTIMATION OF RESERVES:-

The following points have been considered while calculating the reserves of stone.

The reserves of minerals have been estimated by using the method of preparation of sections and applying the influence of such sections to limited distance and multiplying it by width.

Based on the actual geological mapping and cross section preparation, the proved reserve has been taken .

The specific gravity of minerals has been taken as 2.6 i.e. 1 m³ of mineral in situ = 2.6 tonne

Note:- On the field visit, sample collected and analyzed and result are obtained, the sp. Gravity of minerals is 2.6.

RESERVES OF MINERALS

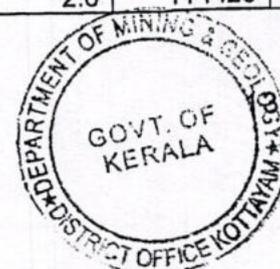
The reserves of minerals have been calculated and the geological and mineable reserves have been given in table no. 9.1.

SUMMARY OF GEOLOGICAL & MINEABLE RESERVES

In this area the building stone exposures are bordering to the mine boundary. The mineable reserves are arrived after deducting the reserves locked in mines safety slope along with boundary in compliance with mineral concession rules. The quantity of such kind of reserves is arrived as following:-

Table 9.1 – Mineable Reserves Estimation

BLOCKED					MINEABLE			
SECTION A-A'								
BENCH	M2	M	DENSITY	TON	M2	M	DENSITY	TON
101-96	42	90	2.6	9828	96	90	2.6	22464
91	75	90	2.6	17550	284	90	2.6	66456
86	200	90	2.6	46800	292	90	2.6	68328
81	242	90	2.6	56628	228	90	2.6	53352
76	288	90	2.6	67392	163	90	2.6	38142
71	350	90	2.6	81900	106	90	2.6	24804
Sub Total				280098	Sub Total			273546
SECTION B-B'								
101-96	32	90	2.6	7488	31	90	2.6	7254
91	62	90	2.6	14508	104	90	2.6	24336
86	86	90	2.6	20124	256	90	2.6	59904
81	125	90	2.6	29250	489	90	2.6	114426



76	207	90	2.6	48438	417	90	2.6	97578
71	272	90	2.6	63648	342	90	2.6	80028
Sub Total				183456	Sub Total			383526
GRAND TOTAL				463554	GRAND TOTAL			657072

Summarize the reserves (in MT)	
Geological reserve (A)	11,20,626
Mineral reserve blocked in 7.5 m buffer zone (B)	1,72,692
Mineral reserve blocked in benches (C)	2,90,862
Mineral reserve D= A - (B+C)	6,57,072

10. Mining:

a. Whether manual or semi-mechanized or mechanized

semi-mechanized

b. If semi-mechanized or mechanized, number, type and capacity of machines to be used.

M/c will be deployed as per requirement to meet production target. Brief details of machinery are as follows :-

(i) Drilling & Machines

Sr. No.	Machine Type	Required No. of M/c	Size/Capacity
1.	Back Hoe	2	0.9 m3
2.	Rock Breaker	2	--
3	Tippers/Trucks	6	15T
4	Jack hammer	2	32 mm
5	DG set	2	125 kVA

(ii) Loading Equipment

Mechanical loading equipment such as shovel and excavators will be used for removal and loading of the mineral at face and stock yard.

(iii) Haulage and Transport Equipment

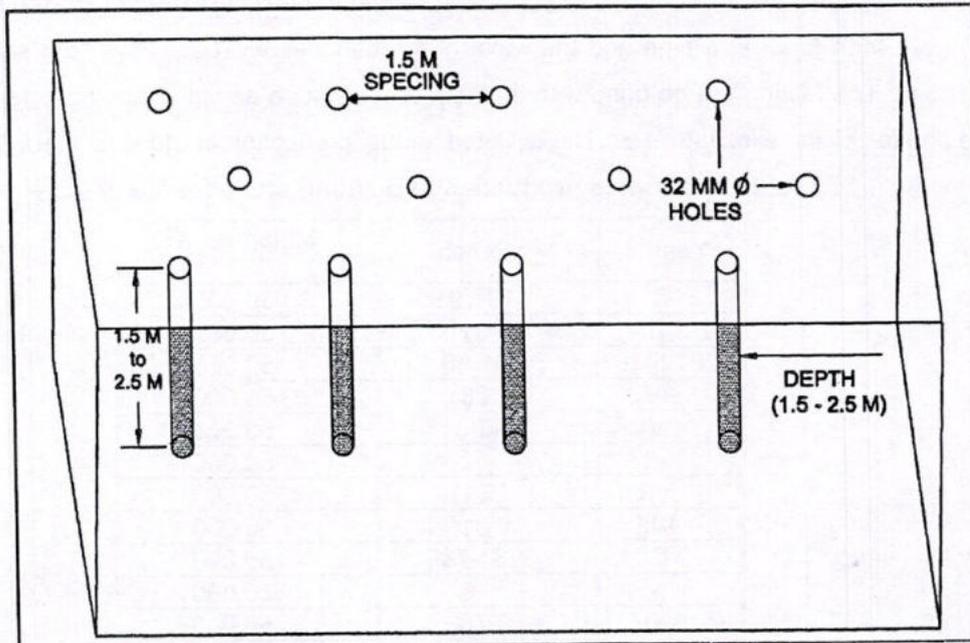
a) Haulage within mining mine hold: Loading of Stone will be done with the help of Shovel and Excavators at face and stock yard. Stone gitti are loaded in truck by manually.

b) Transport from Mine head to destination: The truck will be used for transportation of Stone and Stone Ballast from mine site to destination.



c. Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed.

Drilling : The excavation of mineral is proposed by excavators. The mineral is fractured and easily exploitable by rock breakers and excavators. The hard strata are proposed to excavate after drilling and blasting. The cross-sectional view of drilling operations is shown below:-



Blasting: The controlled blasting is proposed by adopting all the safety measures as per "MMR 1961" and with the permission of DGMS. In this area for fragmentation of granite the blasting will be conducted. Multiple blast holes of 1.5 to 2.5 m depth will be drilled with the help of 32 mm drill rod, Jack Hammer and Air Compressor of 100 cfm capacity.

It is estimated about 250g of explosives per hole is required. About 12 holes per blast are proposed. Therefore, the requirement of explosives will be about 3 kg/ blast/day.

d. Benching pattern (height & width).

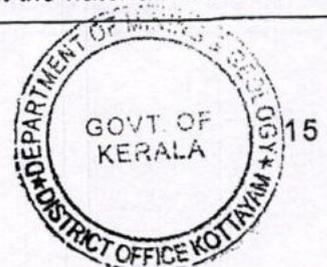
The height of bench will not be kept more than 5.0m at a time and the width of the benches will be always kept safe according to provisions.

e. Face lay out (attached development plan).

Production & Development Plan with Cross Sections enclosed plate no.-4.

f. Quarry floor level (RL) at the end of the year or period of the concession

The proposed mining activity for next five year will reached up to 81 mRL and in the conceptual stage will be reached up to 71 m RL. It is expected that mining will not intersect the water table in the area.



Therefore, water quality will remain unchanged. No ground water management is required.

g. Quantity of mineral to be won (Annual level of Production)

Excavation :

The proposed method of mining will be Semi mechanized open cast mining. The basic mining techniques adopted will be uses of machines. For the systematic working of open cast mines, the main development work will be the forming of systematic benching. The height of bench will not be kept more than 5.0m at a time and the width of the benches will be always kept safe according to provisions. The Mining will be done with the help of tools such as drills, jack-hammer, compressors, hand shovel, picks, excavators etc. The targeted annual production of Stone is about 50,000 MTA.

Table : Year wise production of building stone for life of mine

Year	Bench	Minerals (MT)
I	101-91	50,000
II	91	50,000
III	91-86	50,000
IV	86	50,000
V	86-81	50,000
VI	81	50,000
VII	81	50,000
VIII	81	50,000
IX	81-76	50,000
X	76	50,000
XI	76	50,000
XII	76-71	50,000
XIII	71	50,000
XIV	71	7,072
TOTAL		6,57,072

Loading and Transportation: Loading of mineral will be done by excavator and will be sent to the crushing unit/destination. Trucks / Tippers of 15T will be used for transportation of mineral from mine site. It is expected that 11-12 trips will be required to transport on daily basis. For this, movement of truck per hour will be 1-2 only. Thus, the impact due to movement of trucks from the mine will be marginal and well within the capacity of the roads.

h. Quantity of overburden to be removed (Show location of such disposal in development plan)

7.1 Nature and Quality of Top-Soil and overburden to be generated

7.1.1 Top Soil

A total quantity of 4089 cu.m. of topsoil is proposed to be removed during the mining operations.

Overburden

About 5906 cu. m. of overburden will be generated throughout the mine life.



i. Whether heavy blasting to be adopted. If yes, location of nearest habitation (to be shown in the surface plan)

No heavy blasting will be adopted. Whereas small scale blasting will be adopted.

Following are the parameters which is used

Depth of Hole – 1.5 m to 2.5 m

Diameter of hole – 32 mm

Spacing -1.0-1.5 m

Sp. Gravity-2.6

Blasting Pattern:

The blasting pattern entirely depends on the situation of the joints present in the rocks. The drilling is done as per the requirement of the rock fragmentation with desired production of mineral.

Type of Explosive to be used

Only class 2 and class 6 explosive is proposed for use as given below:-

Booster (20%)	Slurry explosive
Explosive (Column charge) (80%)	Nitrate Mixture, Safety fuse
Initiator	Delay /Electric detonators

j. Safety precautions to be adopted.

PRECAUTIONS:

- Blasting in the open cast pit will be done only during day time at designated hours.
- Only competent blasters will be appointed to handle explosives.
- Explosives will be stored in approved and licensed magazine as per Explosive Act/ Rules.
- Explosives will be brought from magazine to blasting site in licensed Explosive Van under the care of blaster.
- Sufficient warning signals will be given before blasting the holes.
- Guards will be posted on all roads and paths at least 250 m distance to stop entrance to the danger zone during blasting hour.
- Controlled blasting will be practiced to control vibrations and flying fragments.
- Optimum charge will be used, while blasting near office complex/ infrastructure site.
- Maximum charge per delay will always be less than 3 kg to limit the PPV levels within the DGMS standards of 15 mm/sec.



	k. Brief description on method of procurement and storage of explosives.				
	<p>a. Proper and safe storage of explosives in approved and Licensed Magazine.</p> <p>b. Proper, safe and careful handling and use of explosives by competent Blasters having Blaster's Certificate of Competency issued by DGMS.</p> <p>c. Proper security system to prevent theft/ pilferage, unauthorized entry into Magazine area and checking authorized persons to prevent carrying of match box, lights, mobile phones, cigarette or Beedi, etc.</p> <p>d. The explosives of class 2 will be used in their original cartridge packing and such cartridge shall not be cut to remove explosive for making cartridge of different size.</p> <p>e. Detonators will be conveyed in special containers. These will not be carried with other explosives.</p> <p>f. The holes which have been charged with explosives will not be left unattended till blasting is completed.</p> <p>g. Before starting charging, clear audible warning signals by Sirens will be given so that people nearby can take shelter.</p> <p>h. Blasting operations will be carried out in day times only. However, in this project the mining operations are proposed to be carried out in day times.</p> <p>Storage of Explosive</p> <p>Considering low consumption, a 100 kg magazine is for storing the explosive. The magazines are to be constructing within the complex. The controlled blasting is proposed by adopting all the safety measures as per "MMR 1961" and with the permission of DGMS.</p> <p>Blasting will be performed as per requirement on the face. The explosive by authorized blasting party himself and the blasting will be carried out by registered blasting contractor as per present practices.</p>				
11.	Waste Disposal				
	a. Location (show it in the development plan)				
	Disposal of waste have been Shown in environment plan & surface runoff plan in plate no.-7 & 9.				
	b. Area covered				
	Years	Top soil (cu.m.)	Overburden (cu.m.)	Area (ha.)	
	I - XIV	4089 (concurrently used)	5906 (concurrently used)	0.2936 (outside, own land)	
	c. Environmental safeguards for such disposal				
	Top Soil				
	The topsoil excavated from the quarry will be dumped separately at pre-determined place and				



subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

Overburden

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.

Safeguard measures for dump

- Proper slope will be maintained to avoid rundown of edges and sides of the dump.
- Retaining wall shall be constructed on downward side to prevent rolling of boulders outside the dumping area and also to prevent inadvertent entry by persons or animals.
- Proper heights and width of terraces will be created.
- Due care will be taken to plan the overall slope of 27° for each dump.
- Regular water sprinkling shall be carried out.
- Proper drainage plan given for prevent sliding & de-siltation runoff water

12. **Mine drainage**
(Give details of total make of water during dry and rainy season and its method of handling)

Topography:

Sr.no.-9

Rain Fall:

The normal rainfall of the district is 3347 mm. Out of this, major rainfall contribution is from SW monsoon followed by the NE.

Method of handling

Normally, the mine will be closed during rains, in case of necessity accumulated rainy water (free from suspended solid material) from pit bottom may be pumped out & may spilled over adjoining areas, which may be used by native plants (rubber / coconut) and the same will be use for watering saplings/trees in the plantation side.

Storm water management

The following measures will be taken with respect to the prevailing site conditions:-

- Storm water drains with silt traps will be suitably constructed all along the periphery of the pit area to collect the run-off from the mine area and divert into the storm water pond.
- All measures will be taken not to disturb the existing drainage pattern adjacent to the other



	<p>property.</p> <p>➤ The storm water collected from the mine area will be utilized for Crusher/M Sand unit as well as for dust suppression on haul roads, plantation within the premises, etc. The details showing the storm water drains, retaining walls are shown in Surface Runoff Map.</p>																												
13.	<p>Mineral processing (give details of processing including sizing sorting, generation of rejects / fines etc.)</p> <p>The stone excavated from the mine will be transported to the nearby crushing unit, further transported to the destination from crushing-site through trucks/tractor-trolley. No beneficiation of stone will be done or required at mine site.</p> <p>Flow chart:-</p> <p>The proposed mining operations will be carried out by open cast semi-mechanized method. The process flow diagram given below depicts the mining process:-</p> <div style="text-align: center;"> <pre> graph TD A[Removal of Top Soil / Overburden] --> B[Excavation by Drilling and Blasting] B --> C[Rock Breaking & Transportation] C --> D[Crushing] D --> E[Stacking] E --> F[Dispatch] </pre> </div>																												
14.	<p>a. No. of trees to be uprooted due to mining operation</p> <table border="1"> <thead> <tr> <th>ACTIVITY</th> <th>First</th> <th>Second</th> <th>Third</th> <th>Fourth</th> <th>Fifth</th> <th>End of life of mine</th> </tr> </thead> <tbody> <tr> <td>No. of trees to be uprooted</td> <td>185</td> <td>158</td> <td>126</td> <td>113</td> <td>69</td> <td>-</td> </tr> </tbody> </table> <p>b. Programme of Plantation</p> <p>Towards the closure activity plantation at the end of Plan Period is as follows:</p> <table border="1"> <thead> <tr> <th>ACTIVITY</th> <th>First</th> <th>Second</th> <th>Third</th> <th>Fourth</th> <th>Fifth</th> <th>End of life of mine</th> </tr> </thead> <tbody> <tr> <td>Plantation (no. of plants)</td> <td>400</td> <td>65</td> <td>65</td> <td>65</td> <td>65</td> <td>700</td> </tr> </tbody> </table>	ACTIVITY	First	Second	Third	Fourth	Fifth	End of life of mine	No. of trees to be uprooted	185	158	126	113	69	-	ACTIVITY	First	Second	Third	Fourth	Fifth	End of life of mine	Plantation (no. of plants)	400	65	65	65	65	700
ACTIVITY	First	Second	Third	Fourth	Fifth	End of life of mine																							
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Plantation (no. of plants)	400	65	65	65	65	700																							



15.	Manpower
	a. Supervisory (inclusive of statutory personnel's)
	Mines manager = 1 Mines forman = 1
	b. Non-supervisory (skilled, semi-skilled & unskilled)
	No. of workers = 13
	c. OMS
	--
	<p>SITE SERVICES:- The following site services will be provided :</p> <p>i) Office ii) Store iii) First Aid centre iv) Drinking water shed v) Rest Shelter</p> <p>Mine office would be having store as well as first-aid facilities. The drinking water would be provided in rest shelter in cans and pitchers.</p>
16.	Use of Mineral :
	a. (Specification and monthly quantity to be dispatched be furnished)
	The annual production of mineral = 50,000 MTA
	b. For domestic use
	The aggregate produced is sold to the contractors and to the consumers which is finally consumed locally for road (State Highway & National Highway) & building construction works. Fine Material is also sold to the hollow block/ solid block manufactures.
	c. For export (if applicable)
	NA
17.	Mine Closure Plan
	(a) Describe the process / activities to be undertaken for reclamation and rehabilitation in respect of the following :
	i. Mined out land ii. Waste / reject dump iii. Top-soil stack and its utilization
	(i) Mined-Out Land:
	At the end of mining Plan period about 1.8851 ha. area will be disturbed in form of pit, road and building.



Life of the mine is 13.14 or say to 14 years. The proposal for reclamation or rehabilitation of mined out land with manner in which the actual site of the pit will be restored for future use is given below.

Sr. No.	Land Use Category	Pre-Operational (Ha.)	Operational for next five years (Ha.)	Post Operational for life of mine (Ha.)
1	Top Soil Dump	Nil	Nil	Nil
2	Over burden	Nil		
3	Excavation (Voids Only)	Nil	1.3894	1.4434 (0.9513 ha. Reclaimed by plantation & 0.4921 ha. Convert into pond)
4	Road	0.0676	0.054	Nil
5	Built Up Area	Nil	Nil	Nil
6	Drainage	Nil	0.034	0.034
7	Green belt	Nil	0.4077	0.4077
8	Undisturbed Area	1.8175	Nil	Nil
Total		1.8851	1.8851	1.8851

(ii) Waste / reject dump management

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.

(iii) Top-soil stack and its utilization

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

(b) Financial assurance (as and when required)

(To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. Per hectare)

The Financial assurance of Rs. 0.30 lac in the form of Bank guarantee as stated in rule 62 or 58 of KMMCR, 2015 will be given by Lessee to the State Govt. at the time of demand.



Table Indicating the Break Areas in the Mining Mine For Calculation of Financial Surface.

Sr. No.	Head	Area put on use at start of Plan. (In Ha.)	Additional requirement during Plan period. (In Ha.)	Area considered as fully reclaimed & rehabilitated (In Ha.)	Net area considered for calculation (In Ha.)
1.	Area under mining	0.0000	1.3894	1.4434	1.4434
2.	Storage for top soil	0.0000	0.0000	0.0000	0.0000
3.	Overburden /dump	0.0000	0.0000	0.0000	0.0000
4.	Mineral storage	0.0000	0.0000	0.0000	0.0000
5.	Infrastructure Workshop, administrative Building etc.)	0.0000	0.0000	0.0000	0.0000
6.	Road	0.0676	0.0540	0.0000	0.0000
7.	Railways	0.0000	0.0000	0.0000	0.0000
8.	Green Belt	0.0000	0.4077	0.4077	0.4077
9.	Drainage/ pond	0.0000	0.0340	0.0340	0.0340
10.	Effluent Treatment Plan	0.0000	0.0000	0.0000	0.0000
11.	Mineral Separation Plan	0.0000	0.0000	0.0000	0.0000
12.	Township Area	0.0000	0.0000	0.0000	0.0000
13.	Undisturbed Area	1.8175	0.0000	0.0000	0.0000
GRAND TOTAL		1.8851	1.8851	1.8851	1.8851

18 **Environment Impact Assessment & Environment Management Plan****18.0 ENVIRONMENTAL MANAGEMENT PLAN**

Environment Management Plan is a systematic programme which includes environment impact assessment, planning for offsetting the ill effects of development, implementing the programmed for resource management, development planning, and close control over day-to-day operations, regular monitoring and auditing of environmental performance.

Collection of base line information is essential which serve as a guide to determine how the future development will affect the environment compared to the present base line status.



18.0 (A) BASE LINE INFORMATION:-

Most of the useful base line information has been collected in the field which are very helpful in preparation of this mining plan which is as given below:-

18.0 (A) (i) EXISTING LAND USE PATTERN:-

Existing land use pattern has been described for land use in mine area, core zone and buffer zone separately.

18.0 (A) (ii) LAND USE IN MINE AREA:-

The land in the mine area private own land. Some Part of the proposed land is exposed and remaining land is mostly covered with native trees, shrubs, herbs, grass, climbers, bushes etc. Presently, exist plantation details is shown in Sr. no. 14 (a).

18.0 (A) (iii) LAND USE IN CORE ZONE:-

Land, in core zone i.e. 500 m around the mine area is generally hillock and rubber plantation / coconut. The other rocky area used for mining. In addition to above, there are no houses within 100 m. radius from the proposed quarry.

18.0 (A) (iv) LAND USE IN BUFFER ZONE:-

Area around the mine area within a radius of 500 m is dominated by hillocks and rubber / coconut & mixed plantation and One pond near to the mine boundary in east direction.

In addition to above, there are villages, panchayat / municipal roads, perennial water body, power transmission line and telephone lines etc. in this zone.

18.0 (A) (v) DEGRADATION OF LAND & CHANGE OF PROFILE-IMPACT ON LAND USE:-

There will be no change on existing land use in the mine area and there will not be any change in buffer zone.

18.0 (A) (vi) WATER REGIME:-

In the buffer zone, there is no prominent nalla or river flowing within the mine area. There is tube well / open well existing near to the mine area. The ground water depths were observed from the available nearby sources. The observation made during the field studies are varying between 12 m. to 15 m. below the exiting ground level.



18.0 (A) (vii) RAINFALL:-

The normal rainfall of the district is 3347 mm. Out of this, major rainfall contribution is from SW monsoon followed by the NE.

18.0 (A) (viii) QUALITY OF AIR:-

Quality of present ambient air is within the permissible limit of CPCB norms. Lab report enclosed.

18.0 (A) (ix) FLORA:-

Part of the proposed land is exposed rock and the remaining proposed land is covered with native trees, shrubs, herbs, grass, climbers, bushes etc. No red listed category is found at the site visit.

18.0 (A) (x) FAUNA:-

There is no wild life in core zone, buffer zone and mine area. The barren and agricultural lands with urban activities all around the area do not provide favorable home land to wild fauna. The details studies were carried out and are provided. No scheduled category species is found at the site visit.

18.0 (A) (xi) AMBIENT NOISE LEVEL:-

Mining will be by semi-mechanized opencast method so no significant increase in noise level is expected.

18.0 (A) (xii) CLIMATIC CONDITIONS:-

The district has more or less the same climatic conditions prevalent elsewhere in the State viz. dry season from December to February and hot season from March to May, the South-West monsoon from June to September and the North East monsoon from October to December. The average temperature is 32°C and the average relative humidity is 75% recorded. The normal rainfall of the district is 3347 mm. Out of this, major rainfall contribution is from SW monsoon followed by the NE. The South West monsoon is usually very heavy and nearly 73.5% of the rainfall is received during this season. NE monsoon contributes nearly 16.4% and March to May summer rain contributes nearly 9.9% and the balance 0.2% is accounted for January and February months.

18.0 (A) (xiii) HUMAN SETTLEMENT:-

There are no houses within 100 m. radius from the proposed quarry. The occupation of the inhabitants of these villages is connected with mining of different minerals & crushing industry. They work as



subcontractors, transporters and mine workers. Some are also employed in different industries in the nearby town and do trading and agricultural work.

18.0 (A) (xiv) PUBLIC BUILDING, PLACES OF WORSHIP AND MONUMENTS:-

There is no public building, places of monuments in the mine area. There are no public building like school, Govt. department office, railway station and hospital etc. in buffer zone.

18.0 (A) (xv) LOCATION OF SAMPLING STATIONS:-

Location of sampling stations has been shown in Plate No. 7.

18.0(A) (xvi-a) DOES AREA (PARTLY OR FULLY) FALL UNDER NOTIFIED AREA UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974:-

No .

18.0(A)(xvi-b)ENVIRONMENT IMPACT ASSESSMENT STATEMENT DESCRIBING THE IMPACT OF MINING AND BENEFICIATION ON ENVIRONMENT OVER THE NEXT FIVE YEARS :-

There will not be any significant impact of mining on environment due to various mitigation measures.

18.0 (B) LAND USE:-

Sr. No.- 17 a (i).

18.0(B) (i) BASE LINE DATA:-

The base line data of the existing environment around the applied area has been undertaken with respect to the following:-

- 1-Ambient air quality
- 2-Water quality
- 3- Soil quality
- 4-Noise

18.0(B) (ii) AMBIENT AIR QUALITY:-

Quality of present ambient air is within permissible limit. There is no industrial activity in and around the mine area.

The mining has been proposed by semi-mechanized open cast method. Water spraying will be done on haul/service roads, mining area, loading and unloading places etc. There will not be any significant impact on ambient air quality.



18.0(B) (iii) WATER QUALITY:-

There is well water available near to the mine area which is suitable for drinking purposes.

18.0(B) (iv) NOISE LEVEL:-

Since mining has been proposed by semi-mechanized open cast method and noise level will be within permissible limit.

18.0(B) (v) VIBRATION LEVELS (DUE TO BLASTING)

The only source of ground vibrations is due to blasting operations. Based on the ground vibration studies made earlier proper care will be taken during blasting operations.

18.0(B) (vi) WATER REGIME:-

There is no natural water body in the mine area. Mining operation will terminate much before the water table and there is not intersection.

18.0(B) (vii) SOCIO-ECONOMICS:-

The mining in the region will open the gates for socio-economic upliftment of the area and the area in and around the mine area. People will either be employed in the mines getting reasonable wages or will be self employed in the ancillary work of mining. At the same time people will be getting better facilities of communication and amenities due to mining activities in the region.

18.0(B) (viii) HISTORICAL MONUMENTS ETC.:-

There are no historical monuments in the mine, core and buffer zone area, hence there will not be any affect on historical monuments.

18.0 (C) ENVIRONMENT MANAGEMENT PLAN**18.0 (C) (i) TEMPORARY STORAGE AND UTILISATION OF TOP SOIL:-****Topsoil Management**

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will



be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

Overburden Management

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be utilized as soil base for plantation.

18.0(C) (ii) YEAR WISE PROPOSALS FOR RECLAMATION OF LAND AFFECTED BY ABANDONED QUARRIES AND OTHER MINING ACTIVITIES DURING FIRST FIVE YEARS:-

As the mining will progress, the areas where ultimate pit depth is reached, backfilling will be started. This will be reduced the transportation of OB and waste outside the pit area.

18.0 (C) (iii) EXTENT OF BACKFILLING AND RECONTOURING:-

There is proposal of backfilling and re-contouring during the next five years of this mining plan.

18.0(C)(iv)ALTERNATE USE OF UNFILLED/PARTIALLY FILLED / EXCAVATIONS / ROAD SIDES / SLOPES AND MINE:-

The reclaimed area may also be considered for plantation to develop green belts.

18.0 (C) (v) USE OF ABANDONED QUARRIES/PITS PROPOSED TO BE USED AS RESERVOIR ETC:-

Abandoned pits will be utilized for water storage during rainy season. This water will be utilized for irrigation and plantation etc. It will also help in recharging the ground water.

18.0 (C) (vi) PROGRAMME FOR AFFORESTATION:-

The year wise programme of eco-restoration for the life of mine, about 1360 trees will be planted in an area of 1.3590 ha.

Biological reclamation / ecological restoration for the mined area by plantation of the species as per the time schedule suggested below: -

First Six months	--	Herbs & grass
Next Six months	--	Shrubs
Next Six months onwards	--	Trees

Selection of species is based on High Dust Capturing, Soil Holding Capacity, ground water recharge capacity etc. More focus is given for medicinal plants.



18.0 (C) (vii) PLANTATION PROGRAMME:-

- (i) Plantation along the boundary of the mine area i.e. within 7.5 m barrier of the mine area boundary has been proposed which will help to improve the environment and ecology.
- (ii) Plantation will be done around offices, road side and fencing boundary etc.

18.0 (C) (xiv) SPECIES TO BE PLANTED:-

Further afforestation programme up to conceptual plan period will be similar to the above five years programme which will be repeated every five years.

18.0 (C) (xv) POST PLANTING CARE:-

Post planting care is most essential for healthy growth of vegetation. This will comprise:-

- i. Replacement of causalities at the first opportunity itself.
- ii. Weeding monthly for first two months and later on six monthly.
- iii. Irrigation fortnightly from Oct. to March, once in 10 days between April and June.
- iv. Soil working, Manuring, mulching etc. twice in a year.
- v. Protection from grazing cattle etc.

18.0 (C) (xvi) TREATMENT AND DISPOSAL OF WATER FROM MINE:-

There will not be any disposal of water from the mine and hence no treatment of water is required. The mines working have been proposed quite above the ground water table.

MEASURES FOR MINIMISING ADVERSE EFFECTS ON WATER REGIME:-

There is no natural water body in the mined area. The garland drain / check dam will be built around the dump to channelize runoff water through settling ponds.

18.0 (C) (xvii) PROTECTIVE MEASURES FOR GROUND VIBRATIONS / AIR BLAST CAUSED BY BLASTING:-

The controlled blasting is proposed by adopting all the safety measures as per "MMR 1961" and with the permission of DGMS.

In this area for fragmentation of granite the blasting will be conducted. Multiple blast holes of 1.0 to 1.5 m depth will be drilled with the help of 32 mm drill rod, Jack Hammer and Air Compressor of 100 cfm capacity.



18.0 (C) (xviii) MEASURES FOR PROTECTING HISTORICAL MONUMENTS:-

Since there are no protecting historical monuments in the mine area or buffer zone, therefore no measures for protecting of these monuments are required.

18.0 (C) (xix) REHABILITATION OF HUMAN SETTLEMENTS LIKELY TO BE DISTURBED DUE TO MINING ACTIVITY:-

The mining activity will be confined to areas away from villages. No population will be affected by mining activities and as such the question of rehabilitation of the people displaced by mining operations does not arise. No rehabilitation of human settlement is involved due to mining operation.

18.0 (C) (xx) SOCIO-ECONOMIC BENEFITS ARISING OUT OF MINE:-

It is expected that mining can boost the gross economic production of the area other than industrial activities. It provides new avenues of direct or in direct employment and business. These coupled with growth in infrastructural facilities results in improved socio-economic prospects.

The mining in the region will open the gates for socio-economic upliftment of the area. People will be employed in the mines and will be self employed in the ancillary works. People will be getting better facilities of communication and amenities due to mining activities in the region.

18.0 (D) ENVIRONMENTAL MONITORING :-

An environment protection cum afforestation cell has been proposed. It will be responsible for implementing the proposed measures and monitor the progress of implementation and reinforce them wherever necessary.

18.0 (D) (i) LAND USE MANAGEMENT:-**Topsoil Management**

Topsoil is proposed to be removed during the mining operations. The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

(i) Overburden Management

Overburden will be generated throughout the mine life. This waste will be utilized within the pit for lying



of haul roads. At the end use, OB can be reutilized as soil base for plantation.

(iii) End Land Use Plan

As a result of phase wise working of the pit area will be reclaimed at the end of mining operation leaving no void.

18.0(D) (ii) MANAGEMENT OF MINING ENVIRONMENT DEGRADATION (GENERAL):-

Following control measures will be taken to abate the deteriorating impact on environment and improving the same. For affective management of this, a few persons will be exclusively provided who will be responsible for implementing the control measures and to monitor the progress of implementation of these measures in order to minimize environmental degradation.

18.0(D) (iii) SOLID WASTE MANAGEMENT:-

The mine waste and other are proposed to be stacked in the dump area specially provided for the purpose. Care has been taken in selecting the site for the stacking yards for the stacking purpose. It is located in a secure place and having solid base and on a non used zone. These dump yards have been protected by toe walls. The toe walls will be constructed during first year period. The height of these dumps will also be restricted and benched. A retaining wall 0.5 m x 1.0 m will be made on the low altitude side of the dump.

18.0(D) (iv) MONITORING OF AIR BORNE DUST:-

It is known that very fine silica dust is harmful to human beings. It is also known that dust between 0.2 to 5 microns is harmful to the lungs. Thus it is very important to know the dust concentration in the air where there is mining activity.

Vegetation cover will help in restricting the spread of dust in surrounding area. The bushes and scrubs will also act as barriers for arresting spread of dust there.

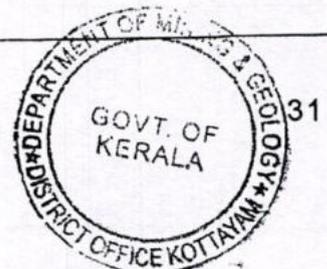
In the mine, dust is generated mostly by plying of tractor/trucks. Air borne dust generated by plying of trucks can be considerably reduced by sprinkling water on roads.

A tanker of about 1000 liters capacity will be deployed for this purpose on hire or on contract basis.

18.0(D) (v) MANAGEMENT OF NOISE PROBLEM:-

Source of noise pollution have already been dealt.

To reduce the noise caused by machineries and equipments at the mine, mufflers of adequate size and capacity shall be provided with equipments at the mine.



Chief sources of noise pollution in the mine will be vehicle.

Based on LOI practice, in Directorate General of Mines Safety circular no.-158 (Tech.) of 1975, noise standards have been recommended. According to this, there is a warning limit value of 85 db (A) by which the danger of hearing impairment and deafness may result from unprotected ear.

Personnel protective equipment have to be used if there are single isolated out bursts of noise which can go above 130 db (A) impulse or 120 db (A). Noise from trucks can be reduced by using mufflers of adequate size and strength and better maintenance of the equipments.

Noise will not be the problem as the mining has been proposed by semi-mechanized open cast method.

18.0(D) (vi) MANAGEMENT OF GROUND VIBRATIONS:-

The only source of ground vibrations is due to blasting operations. Based on the ground vibration studies made earlier proper care will be taken during blasting operations.

18.0(D) (vii) MANAGEMENT OF LAND SLIDE PROBLEM:-

The final pit slope is kept at not steeper than 45° which is not likely to cause any problem in respect of slope stability. Thus there is no likelihood of any land slide at any stage in future.

18.0(D) (viii) MANAGEMENT OF HUMAN SETTLEMENT PROBLEM:-

The mining activity will be confined to remote area away from villages. No population will be affected by such mining activities. As such the question of rehabilitation of the people displaced by mining operations does not arise.

18.0(D) (ix) MANAGEMENT OF WILD LIFE HABITATE:-

No specific management is proposed because there is no wildlife, sanctuary etc. within the study area.

18.0(D) (x) MANAGEMENT OF FLORA:-

Existing flora will be improved by plantation of trees.

18.0(D) (xi) MANAGEMENT OF TOP OVERBURDEN:-

Top overburden will be stored in the non used zone and sold out as per market demand.

18.0(D) (xii) MANAGEMENT OF CROPPING PATTERN:-

No management is specifically being proposed because of no apparent adverse impact on cropping pattern due to mining.



18.0(D) (xiii) MANAGEMENT OF PLACES OF TOURIST-INTEREST ETC.:-

Since there is no place of tourist interest in the area, therefore no management has been proposed.

18.0(D) (xiv) WATER COURSES, SPRINGS ETC. MANAGEMENT THEREOF:-

N.A.

18.0(D) (xv) MANAGEMENT OF SOCIO-ECONOMIC PROBLEMS:-

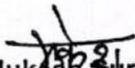
There will be positive impact on socio-economic conditions of the area due to mining. Locals will be given preference in the matters of employment.

18.0(D) (xvi) CLIMATE-MANAGEMENT FOR IMPROVEMENT:-

Proposed plantation will improve present climatic conditions. This will be continuously monitored by environment management cell.



(Charles Mathew)
Applicant


Mukesh Suroliya
(RQP/AJM/321/2010/A)
Validity:-28 Sep 2020

MUKESH SUROLIYA
RQP/AJM/321/2010/A
Valid upto 28-09-2020



PROGRESSIVE MINE CLOSURE PLAN



19. **Progressive mine closure plan****1.0 INTRODUCTION****(a) Name & Address of lessee:**

Sr. no.-1

(b) Location of the mine area:

Sr. no.-2

(c) Extent of the Mine Area

Sr. no.-2

(d) Present Land Use Pattern:

Sr. no.- 2

(E) Method of mining

Mining has been carried out by open cast semi mechanized . As per the mining mine area and geological formation of the mining mine area, the manual mining is proposed to achieve the annual targeted production.

(F) Mineral processing operation:

No mineral beneficiation have been proposed in the mining mine area.

1.1 Reasons for Closure:

The economical mineral reserve does exist in the mining mine area so reasons for closure of mine is not applicable at present.

1.2 Statutory Obllgations:

The PMCP Prepared in Compliance of Rules 37E (VI) so statutory obligation for closure of mine is not applicable at present.



1.3 Closure Plan Preparations

A. NAME, ADDRESS AND REGISTRATION NUMBER OF THE RECOGNISED PERSONS WHO PREPARED THE PROGRESSIVE CLOSURE PLAN

Name of RQP- Mukesh Suroliya

Reg.No. RQP/AJM/321/2010/A

Validity 28 Sep. 2020

Address of RQP: -

5A/6, Vijay Bari, Dher Ka Balaji,
Sikar Road, Jaipur-302023. (Rajasthan)

Mobile No.-+91-9269028299

Email: - mukeshsuroliya@yahoo.co.in

Executing Agency

Mr. Charles Mathew

Director,

M/s. Palathra Construction Pvt. Ltd.

Palathra Building, Thuruthy P.O.,

Chenganassery, Kottayam, Kerala - 686001

(Lessee)

2.0 Mine description: (Topography, Regional Geology, Local Geology, General description of formations, Geological section, Details of exploration, Method of estimation of reserves, Reserves of minerals, Summary of geological & mineable reserves)

Sr. no.- 9

2.1 Mining Method:

Sr. no.-10

2.2 Mineral Beneficiation:

No beneficiation is required at mine site. The mineral is directly marketable.

3.0 Review of implementation of mining Plan including five years progressive closure plan up to the final closure plan.



Review of Plan of Mining with progressive mine closure plan has been discussed and given in details in Sr. no. 17 of this mining Plan. Hence repetition of the same is avoided here.

4.0 CLOSURE PLAN

4.1 Mined-Out Land:

Sr. no.- 17 a (i).

4.2 Water quality management:

Surface water: -

There is no surface water body within existing mine area and hence impact of Mining on surface water will not take place. Ground water table is not going to be touched, hence there will also be no impact on ground water.

Ground water quality: -The proposed mining activity for next five year will reached up to 81 mRL. It is expected that mining will not intersect the water table in the area. Therefore, its quality will remain unchanged. No ground water management is required.

4.3 Air Quality management

Mining operation are of small scale so air pollution due to dust will be negligible.

Wet drilling have been proposed to minimize the dust. Water sprinklers were proposed on haul road once in a day especially during dry seasons.

4.4 Waste management

Sr. no.-11 c.

4.5 Top Soil Management

Sr. no.-11 c.

4.6 Tailing Dam Management:

There is no proposal of beneficiation for processing of mineral as it is used directly in crude form, so no affluent will generated. Therefore no tailing dam is required.

4.7 Infrastructure

Sr. no.- 2.



4.8 Disposal of Mining Machinery

Sr. no.- 10 b

4.9 Safety & Security

Safety measures implemented to prevent access to surface opening excavations will be taken as per mines Act 1952, This is a small-scale open cast method adopted, so only some part of the area will be the working zone. The safety measure will be taken for that proposed area only. The remaining area is opened for public. Only the working area will be fenced with fencing wire.

4.10 Disaster Management and Risk Assessment

Open cast mining method is adopted in this mine. If the benches are made with proposed height and width no risk will be there. Even then if any miner or major accident happens, the mines staffs having First aid facilities with first aid box with all the necessary medicines & stretches etc to give the first aid treatment at the side and will arrange immediately the vehicle to reach the nearest hospital. If any disaster happens the lessee is capable to meet such eventualities.

At the time of any accident during mining activity proposal of first aid facility at mines site and one vehicle at mines side. Distance of nearby hospital is 3 Km from site.

4.11 Care and Maintenance during temporary discontinuance

During the temporary discontinuance the working place will be fenced completely & a board of discontinuance will be hanged on the main entrance of the working place. One choukidar will be kept on the mined area to watch the area and look after the survival of the plants.

5.0 Economic Repercussions of closure of mine and Manpower retrenchments.

5.1 During the next five years mining in will generate employment potential and general financial status and socio economic conditions of approx 13 Laborers will be improved.

5.2 During the next five years compensation will be given as per rules .

5.3 Satellite occupations are not connected to the Mining operation.

5.4 Continued engagement of employees for certain mandatory activities.

6.0 Time scheduling for abandonment:

This scheduling for abandonment operations are not proposed in para 4 of closure Plan. If the mine is closed due to unforeseen reason then tentatively it will 12 months for closure. The proposed rate of production for the mine is 50,000 MTA. As per minable reserves, life of mine is 14 years.



7.0 Abandonment Cost

Abandonment is not proposed during five years of Mining operation. But implementation of waste management like retaining wall and afforestation is proposed as continuous process. Cost of these is around 10,000 to 15,000 Rs. Per year.

8.0 Financial Assurance

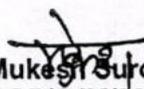
The Financial assurance of Rs. 1.00 Lac in the form of Bank guarantee as stated in rule 58 of Kerala Minor Mineral Concession Rule, 2015 is enclosed.

9.0 PLANS, SECTIONS etc.

All relevant plans & sections have been enclosed.

- 1 Location Map (Vicinity map)
- 2 Topographical contour map at 5 m. intervals with Plot dimensions
- 3 Surface cum Geological plan and Cross Sections
- 4 Production & Development Plan with Production Cross Sections
- 5 Year wise tentative excavation plan
- 6 Reclamation plan & Sections
- 7 Environmental Plan
- 8 Conceptual Plan (Post Mine Closure Plan) & Sections
- 9 Surface Runoff Map (Drainage Plan)

Place: Jaipur
Date : 21/06/2016


Mukesh Suroliya
RQP/AJM/321/2010/A
Validity:-28 Sep 2020

MUKESH SUROLIYA
RQP/AJM/321/2010/A
Valid upto 28-09-2020



LIST OF ANNEXURES



ANNEXURE No.1

ELECTION COMMISSION OF INDIA
 ഇന്ത്യൻ തിരഞ്ഞെടുപ്പ് आयोगം
IDENTITY CARD
 തിരഞ്ഞെടുപ്പ് അടയാളം

KL/13/089/090238



Electoral Name : Charles
 തിരഞ്ഞെടുപ്പ് അടയാളം : 130000
 Father's/Mother's
 Husband's Name : Mathew
 തിരഞ്ഞെടുപ്പ് അടയാളം /
 തിരഞ്ഞെടുപ്പ് അടയാളം : 0000
 Sex: തിരഞ്ഞെടുപ്പ് : M / തിരഞ്ഞെടുപ്പ്
 Age as on 17-98 : 27
 തിരഞ്ഞെടുപ്പ് : 1-1-1998

Address : 125, Palathra
 Vazhappally
 തിരഞ്ഞെടുപ്പ് : 125, പാലാത്രി
 തിരഞ്ഞെടുപ്പ്

Mathew

Electoral Registration Officer
 തിരഞ്ഞെടുപ്പ് അടയാളം തിരഞ്ഞെടുപ്പ് അടയാളം
 For Chunganacherry Constituency
 തിരഞ്ഞെടുപ്പ് അടയാളം തിരഞ്ഞെടുപ്പ് അടയാളം

Place : Chunganacherry
 തിരഞ്ഞെടുപ്പ് : തിരഞ്ഞെടുപ്പ്
 Date / തിരഞ്ഞെടുപ്പ് : 15-07-1998

This card may be used as an Identity Card
 under different Government Schemes
 ഈ അടയാളം തിരഞ്ഞെടുപ്പ് അടയാളം തിരഞ്ഞെടുപ്പ് അടയാളം
 തിരഞ്ഞെടുപ്പ് അടയാളം തിരഞ്ഞെടുപ്പ് അടയാളം



Mathew

GEOLOGIST
 DISTRICT OFFICE
 DEPT. OF MINING AND GEOLOGY
 COLLECTORATE P.O. KOTTAYAM-686 007





खनन योजना/खनन स्कीम तैयार करने हेतु

योग्य व्यक्ति के रूप में

मान्यता का प्रमाणपत्र

(खनन रियायत नियमावली 1980 के नियम 22(सी) के अन्तर्गत)

श्री. मुकेश सुरोलिया

पत्न्य श्री. सौराज शर्मा निवासी, 'विजय बाडी' पथ सं-6, देहरा

दोस बाबाजी, पोस्ट सं-8 जयपुर जिला- जयपुर द्वारा अपनी

योग्यताओं और अनुभव का प्रमाणित करने के फलस्वरूप खनन

रियायत नियमावली, 1980 के नियम 22(सी) के अन्तर्गत उन्हें एतद्वारा खनन

योजना तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान की जाती है।

RDP/AM/231/2010/4

संख्या परीक्षण क्रमांक

आरक्षणी/खनन/231/2010/ए 81

यह मान्यता दिनांक 28 सितम्बर 2010 को समाप्त होने वाली है।

यदि कोई आपत्ति है तो लिये देय है।

स्थान: जयपुर

दिनांक: 29.09.10



Handwritten signature and date 29/9/10

राज्य खनन विभाग
भारतीय खनन विभाग
भारतीय खनन विभाग
भारतीय खनन विभाग
भारतीय खनन विभाग



Annexure No. 3

നമ്പർ.1843/എം3/2016

മൈനിംഗ് & ജിയോളജി ഡയറക്ടറേറ്റ്
കേശവദാസപുരം, പട്ടം പി.ഒ
തിരുവനന്തപുരം- 4
Tel: 0471-2447429
Fax: 0471-2447429
E.mail: director.dir.dmg@kerala.gov.in
Web: www.dmg.kerala.gov.in
തീയതി : 21/4/2016

മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ

മെ.പാലാത്ര കൺസ്ട്രക്ഷൻസ് (പൈ) ലിമിറ്റഡ്
പാലാത്ര ബിൽഡിംഗ്, തുരുത്തി പി.ഒ
ചങ്ങനാശ്ശേരി, കോട്ടയം- 686535

സർ,

വിഷയം:- വനിയും വനീജങ്ങളും- ചെങ്ങളം ഈസ്റ്റ് വില്ലേജിൽ സർവ്വേ നം:
403/1,403/2,403/2-2 ൽ പെട്ട 2.0766 ഹെക്ടർ സ്ഥലത്ത് ക്വാറിയിംഗ്
ലീസ് അനുവദിക്കുന്നതിനുള്ള അപേക്ഷ ലെറ്റർ ഓഫ് ഇൻഡന്റ്-
സംബന്ധിച്ച്

സൂചന:- 22.2.16,28.3.16,13.4.16 തീയതികളിലെ കോട്ടയം ജിയോളജിസ്റ്റിന്റെ
2608/DOY/ML/2015 നമ്പർ കത്തുകൾ

മേൽ സൂചനയിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. കോട്ടയം ജില്ലയിൽ,
കോട്ടയം താലൂക്കിൽ ചെങ്ങളം ഈസ്റ്റ് വില്ലേജിൽ സർവ്വേ നം: 403/1,403/2,403/2-2
ൽ പെട്ട 2.0766 ഹെക്ടർ സ്ഥലത്ത് നിന്നും കരിങ്കല്ല് ഖനനം ചെയ്യുന്നതിനുള്ള
ക്വാറിയിംഗ് ലീസിനായി താങ്കൾ കോട്ടയം ജിയോളജിസ്റ്റ് മുഖേന സമർപ്പിച്ച അപേക്ഷ
ഈ ഓഫീസിൽ ഹാജരാക്കിയിട്ടുണ്ട്. ആയതു പരിശോധിച്ചതിൽ ടി സ്ഥലത്തേക്ക്
ലീസ് അനുവദിക്കാവുന്നതാണെന്നു കാണുന്നു. ആയതിലേയ്ക്കായി
അപേക്ഷയോടൊപ്പം ഹാജരാക്കിയ സർവ്വേ മാപ്പ് പ്രകാരമുള്ള സ്ഥലത്തിന്റെ (ജിയോ
കോർഡിനേറ്റ്സ് N.09°37'36.81", N.09°37'43.32", E.76°42'40.75", E.76°42'46.67",
അംഗീകരിച്ച മൈനിംഗ് പ്ലാനും സർവ്വേ മാപ്പിൽ രേഖപ്പെടുത്തിയിട്ടുള്ള സ്ഥലത്തേക്ക്
SEIAA യിൽ നിന്നും എൻവിയോൺമെന്റൽ ക്ലിയറൻസും മറ്റു statutory clearance
കളായ കേരള മലിനീകരണ നിയന്ത്രണ ബോർഡിൽനിന്നുള്ള consent to operate,
തദ്ദേശസ്വയംഭരണ സ്ഥാപനത്തിൽ നിന്നുള്ള സമ്മതപത്രം, എക്സ്പ്ലോസീവ്
ലൈസൻസ് എന്നിവ ഹാജരാക്കേണ്ടതുണ്ട്. ടി രേഖകൾ ഹാജരാക്കുന്ന മുറയ്ക്ക്
താങ്കളുടെ അപേക്ഷയിൻമേൽ തുടർ നടപടികൾ സ്വീകരിക്കുന്നതാണെന്നു
അറിയിക്കുന്നു.

വിശ്വസ്തതയോടെ
21/04/2016

for മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ

- പകർപ്പ് :- 1. ജിയോളജിസ്റ്റ്, ജില്ലാ ആഫീസ്, കോട്ടയം
- 2. ഡയറക്ടർ, പരിസ്ഥിതി കാലാവസ്ഥാ വ്യതിയാന വകുപ്പ്,
പള്ളിമുക്ക്, പേട്ട , തിരുവനന്തപുരം
- 3. ചെയർമാൻ, SEIAA, പള്ളിമുക്ക്, പേട്ട, തിരുവനന്തപുരം
- 4. കേരള മലിനീകരണ നിയന്ത്രണ ബോർഡ്
- 5. പഞ്ചായത്ത് സെക്രട്ടറി, അക്ഷയം

Ls/21.4



“ഭരണഭാഷ- മാതൃഭാഷ”

no.1843/എം3/2016

മൈനിങ് & ജിയോളജി വകുപ്പ്
കേശവദാസപുരം, പട്ടം പാലസ് പി.ഒ
തിരുവനന്തപുരം-4
Tel.Fax: 0471 2447429
e-mail : director.dir.dmg@kerala.gov.in
www.dmg.kerala.gov.in

Dated: 08..06..2016

മൈനിങ് & ജിയോളജി ഡയറക്ടർ

ജിയോളജിസ്റ്റ്
ജില്ലാ ഓഫീസ്
കോട്ടയം.

സർ,

വിഷയം - വനിയും വനിജങ്ങളും - ചെറുകിടയാതു - കരിങ്കല്ല് - ക്വാറിയിംഗ് ലീസ് - മെ: പാലത്ര കൺസ്ട്രക്ഷൻ(പി) ലിമിറ്റഡ് - അപേക്ഷയിലെ അപാകതകൾ - അറിയിക്കുന്നത് സംബന്ധിച്ച് - സൂചന - താങ്കളുടെ 22/02/2016, 28/03/2016, 02/06/2016 എന്നീ തീയതികളിലെ 2608/ഡിഒവൈ/2015 നമ്പർ കത്തുകൾ.

മേൽ സൂചനയിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു.

സൂചന പ്രകാരമുള്ള അപേക്ഷയും അനുബന്ധ രേഖകളും പരിശോധിച്ചതിൽ, ടി സ്ഥാപനം വന്നനത്തിനുള്ള അപേക്ഷിച്ചിട്ടുള്ള സ്ഥലം സർവ്വേ നമ്പർ 403/1, 403/2, 403/2-2 - ൽ ഉൾപ്പെട്ട 2.0766 ഹെക്ടർ ആണ്. എന്നാൽ അപേക്ഷകന് ലഭിച്ചിട്ടുള്ള പാരിസ്ഥിതികാനുമതിയും മൈനിങ് പ്ലാനും 402/1, 403/1, 403/2 എന്നീ സർവ്വേ നമ്പരുകളിൽ ഉൾപ്പെട്ട 2.0766 ഹെക്ടർ സ്ഥലത്തേയ്ക്കാണ്.

അപേക്ഷകനായ ശ്രീ. ചാൾസ് മാത്യു ഈ ഓഫീസിൽ നേരിട്ട് ഹാജരാകുകയും സർവ്വേ നമ്പർ 403/1 (68.41), 403/2(1.2010) ഉൾപ്പെട്ട 1.8851 Ha സ്ഥലത്തേയ്ക്ക് (സർവ്വേ നമ്പർ 403/2-2 (19.15 ഒഴിവാക്കി.) മാത്രം ക്വാറിയിംഗ്. ലീസ് അനുവദിച്ചാൽ മതി എന്ന് ആവശ്യപ്പെട്ടിട്ടുണ്ട്. ഈ സാഹചര്യത്തിൽ സർവ്വേ നമ്പർ 403/1, 403/2 ഉൾപ്പെട്ട സ്ഥലത്തേയ്ക്കുള്ള പുതിയ സർവ്വേ മാപ്പ് പുതുക്കിയ അംഗീകരിച്ച മൈനിംഗ് പ്ലാൻ എന്നിവ ലഭ്യമാക്കേണ്ടതായിട്ടുണ്ട്. ആയതിനാൽ ടി രേഖകൾ ലഭ്യമാക്കുന്നതിന് ആവശ്യമായ നടപടികൾ സ്വീകരിക്കുന്നതിന് നിർദ്ദേശം നൽകുന്നു.

വിശ്വസ്തതയോടെ,

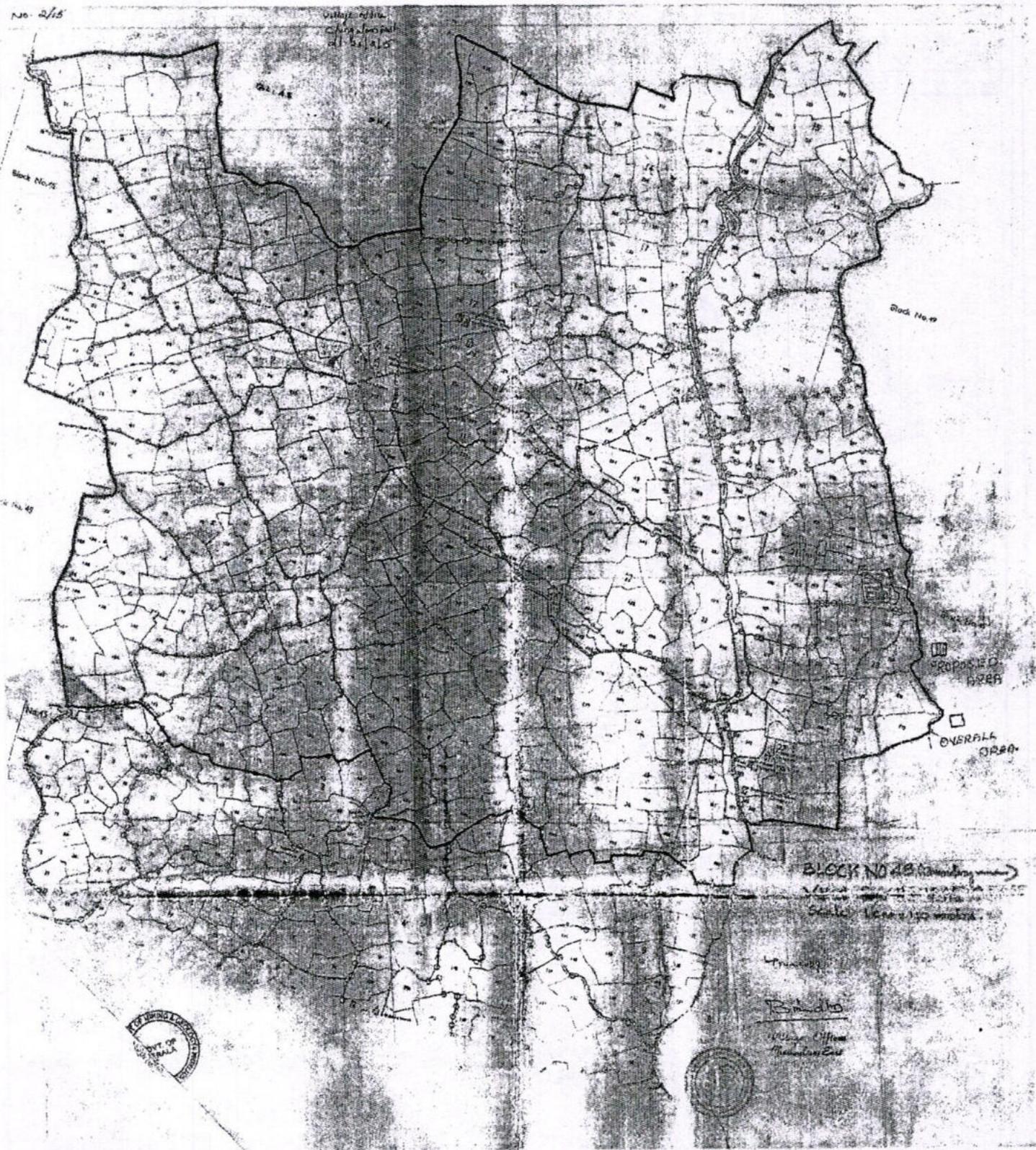
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08/06/2016

മൈനിങ് & ജിയോളജി ഡയറക്ടർ(ഇൻ ചാർജ്)

p.v/08/06/16/ C4

[Handwritten Signature]





DEPARTMENT OF MINING & GEOLOGY
GOVT. OF KERALA
OFFICE KOTTAYAM *11901*

Bando
GEOLOGIST
DISTRICT OFFICE
DEPT. OF MINING AND GEOLOGY
COLLECTORATE P.O. KOTTAYAM *11901*

DEPARTMENT OF MINING & GEOLOGY
GOVT. OF KERALA
OFFICE KOTTAYAM *11901*

Standard^S

Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAL/RT/JL/WA/1416/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Sample drawn by	: Self
Description of sample	: Water
Source of sample	: Open well in North side direction
Date of sample collected	: 31.07.2014
Sample code	: JL/W/168/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Colour	IS 3025 (Part 4)	2 Hazen Unit	5 Hazen Unit
Odour	IS 3025 (Part 5)	Unobjectionable	Unobjectionable
Taste	IS 3025 (Part 7)	Agreeable	Agreeable
Turbidity	IS 3025 (Part 10)	Below Detection Level	1 NTU
pH Value	IS 3025 (Part 11)	4.92	6.5 - 8.5
Total Dissolved Solids	IS 3025 (Part 15)	16 mg/l	500 mg/l
Total Hardness (as CaCO ₃)	IS 3025 (Part 21)	7.9 mg/l	300 mg/l
Calcium (as Ca)	IS 3025 (Part 40)	1.58 mg/l	75 mg/l
Magnesium (as Mg)	IS 3025 (Part 46)	0.96 mg/l	30 mg/l
Chloride (as Cl)	IS 3025 (Part 32)	6.90 mg/l	250 mg/l

Page 01 of 02

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K. J. Tower (above SBI Eloor Branch), Kuttikattukara P.O., Udyogamandal, Ernakulam - 683 501

Tel: 0484-2546660, 93 87 27 24 02, E-mail: sealab@gmail.com



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Environmental Monitoring

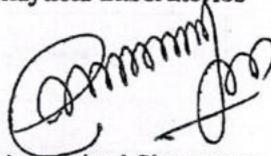
TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1416/2014

Continued.....

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Iron (as Fe)	IS 3025 (Part 53)	0.16 mg/l	0.3 mg/l
Total Alkalinity (as CaCO ₃)	IS 3025 (Part 23)	2.02 mg/l	200 mg/l
Fluoride (as F)	IS 3025 (Part 60)	Below Detection Level	1 mg/l
Sulphate (as SO ₄)	IS 3025 (Part 24)	Below Detection Level	200 mg/l
Total Coli form Bacteria	IS 1622 - 1981	7.3	Shall not be detectable in any 100 ml sample
E - Coli	IS 1622 - 1981	Absent	Shall not be detectable in any 100 ml sample

For and on behalf of
Standard^s Environmental & Analytical Laboratories




Authorized Signatory

LAIJU P. N.
Quality Manager

Page 02 of 02

End of Report

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Tel: 0484-2546660, 93 87 27 24 02, E-mail: seaalab@gmail.com

Standard^S

Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAL/RT/JL/NL/1411/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient sound level
Location of monitoring	: East side boundary
Date of monitoring	: 30.07.2014 10 Hrs to 31.07.2014 10.00 Hrs

Daytime	Result	Nighttime	Result
06.00 Hrs	39.8 dB (A)	23.00 Hrs	43.7 dB (A)
07.00 Hrs	39.1 dB (A)	00.00 Hrs	42.3 dB (A)
08.00 Hrs	40.5 dB (A)	01.00 Hrs	41.7 dB (A)
09.00 Hrs	44.5 dB (A)	02.00 Hrs	41.5 dB (A)
10.00 Hrs	48.5 dB (A)	03.00 Hrs	40.8 dB (A)
11.00 Hrs	56.9 dB (A)	04.00 Hrs	39.8 dB (A)
12.00 Hrs	55.7 dB (A)	05.00 Hrs	39.7 dB (A)
13.00 Hrs	56.4 dB (A)	RESULT	
14.00 Hrs	51.5 dB (A)		
15.00 Hrs	53.1 dB (A)	Ambient sound level (Leq) Daytime	51.8 dB (A)
16.00 Hrs	45.8 dB (A)		
17.00 Hrs	51.4 dB (A)		
18.00 Hrs	49.8 dB (A)		
19.00 Hrs	53.7 dB (A)		
20.00 Hrs	51.4 dB (A)		
21.00 Hrs	49.8 dB (A)	Ambient sound level (Leq) Nighttime	41.6 dB (A)
22.00 Hrs	48.5 dB (A)		



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Standard Environmental & Analytical Laboratories

Authorized Signatory

End of ReportStandard^S Environmental & Analytical Laboratories

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LAIJU P. N.
Quality Manager

K. J. Tower (above SBI Eloor Branch), Kuttikattukara P.O., Udyogamandal, Ernakulam - 683 501

Tel: 0484-2546660, 93 87 27 24 02, E-mail: seelab@gmail.com



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Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/NL/1413/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient sound level
Location of monitoring	: West side boundary
Date of monitoring	: 30.07.2014 10.00 Hrs to 31.07.2014 10.00 Hrs

Daytime	Result	Nighttime	Result
06.00 Hrs	39.5 dB (A)	23.00 Hrs	35.4 dB (A)
07.00 Hrs	36.5 dB (A)	00.00 Hrs	34.7 dB (A)
08.00 Hrs	39.8 dB (A)	01.00 Hrs	33.5 dB (A)
09.00 Hrs	35.7 dB (A)	02.00 Hrs	34.5 dB (A)
10.00 Hrs	38.6 dB (A)	03.00 Hrs	34.1 dB (A)
11.00 Hrs	37.4 dB (A)	04.00 Hrs	38.1 dB (A)
12.00 Hrs	38.1 dB (A)	05.00 Hrs	36.5 dB (A)
13.00 Hrs	39.6 dB (A)	RESULT	
14.00 Hrs	43.4 dB (A)		
15.00 Hrs	40.8 dB (A)	Ambient sound level (Leq) Daytime	39.0 dB (A)
16.00 Hrs	38.4 dB (A)		
17.00 Hrs	38.1 dB (A)		
18.00 Hrs	39.5 dB (A)		
19.00 Hrs	37.3 dB (A)	Ambient sound level (Leq) Nighttime	35.5 dB (A)
20.00 Hrs	39.4 dB (A)		
21.00 Hrs	36.8 dB (A)		
22.00 Hrs	36.3 dB (A)		



For and on behalf of
Standard^s Environmental & Analytical Laboratories

(Signature)
Authorized Signatory

End of Report

Standard^s Environmental & Analytical Laboratories

'B' Grade Laboratory - Approved by Kerala State Pollution Control Board

LALJU P. N.
Quality Manager

Tower (above SBI Eloor Branch), Kuttikattukara P.O., Udyogamandal, Ernakulam - 683 501

Tel: 0484-2546660, 93 87 27 24 02, E-mail: seaalab@gmail.com



Standard^S

Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/NL/1414/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient sound level
Location of monitoring	: North side boundary
Date of monitoring	: 30.07.2014 10.00 Hrs to 31.07.2014 10.00 Hrs

Daytime	Result	Nighttime	Result
06.00 Hrs	36.4 dB (A)	23.00 Hrs	41.8 dB (A)
07.00 Hrs	39.5 dB (A)	00.00 Hrs	41.1 dB (A)
08.00 Hrs	38.3 dB (A)	01.00 Hrs	40.8 dB (A)
09.00 Hrs	40.4 dB (A)	02.00 Hrs	42.4 dB (A)
10.00 Hrs	44.6 dB (A)	03.00 Hrs	39.8 dB (A)
11.00 Hrs	49.5 dB (A)	04.00 Hrs	38.4 dB (A)
12.00 Hrs	48.6 dB (A)	05.00 Hrs	39.1 dB (A)
13.00 Hrs	46.8 dB (A)	RESULT	
14.00 Hrs	47.4 dB (A)		
15.00 Hrs	49.1 dB (A)	Ambient sound level (Leq) Daytime	46.7 dB (A)
16.00 Hrs	49.5 dB (A)		
17.00 Hrs	48.6 dB (A)		
18.00 Hrs	47.9 dB (A)		
19.00 Hrs	45.6 dB (A)		
20.00 Hrs	48.9 dB (A)	Ambient sound level (Leq) Nighttime	40.7 dB (A)
21.00 Hrs	45.3 dB (A)		
22.00 Hrs	43.7 dB (A)		



For and on behalf of
Standard Environmental & Analytical Laboratories

[Signature]
Authorized Signatory

End of Report

LALU P. N.
Quality Manager

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K. J. Tower (above SBI Eloor Branch), Kuttikattukara P.O., Udyogamandal, Ernakulam - 683 501

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Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/NL/1412/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient sound level
Location of monitoring	: North side boundary
Date of monitoring	: 30.07.2014 10.00 Hrs to 31.07.2014 10.00 Hrs

Daytime	Result	Nighttime	Result
06.00 Hrs	39.1 dB (A)	23.00 Hrs	39.4 dB (A)
07.00 Hrs	38.7 dB (A)	00.00 Hrs	35.7 dB (A)
08.00 Hrs	40.4 dB (A)	01.00 Hrs	38.4 dB (A)
09.00 Hrs	41.1 dB (A)	02.00 Hrs	39.8 dB (A)
10.00 Hrs	51.8 dB (A)	03.00 Hrs	38.1 dB (A)
11.00 Hrs	53.0 dB (A)	04.00 Hrs	40.1 dB (A)
12.00 Hrs	51.5 dB (A)	05.00 Hrs	39.5 dB (A)
13.00 Hrs	53.7 dB (A)	RESULT	
14.00 Hrs	54.6 dB (A)		
15.00 Hrs	53.4 dB (A)	Ambient sound level (Leq) Daytime	49.5 dB (A)
16.00 Hrs	48.4 dB (A)		
17.00 Hrs	46.9 dB (A)		
18.00 Hrs	47.3 dB (A)		
19.00 Hrs	44.6 dB (A)	Ambient sound level (Leq) Nighttime	38.9 dB (A)
20.00 Hrs	41.6 dB (A)		
21.00 Hrs	40.8 dB (A)		
22.00 Hrs	36.3 dB (A)		

For and on behalf of
Standard^S Environmental & Analytical Laboratories



(Signature)

Authorized Signatory

LAIJU P. N.
Quality ManagerEnd of ReportStandard^S Environmental & Analytical Laboratories

'B' Grade Laboratory - Approved by Kerala State Pollution Control Board

Tower (above SBI Eloor Branch), Kuttikattukara P.O., Udyogamandal, Ernakulam - 683 501

Tel: 0484-2546660, 93 87 27 24 02, E-mail: seaalab@gmail.com



Standard^s

Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/AMB/1409/2014

Date: 04.08.2014

Name and address of the customer	: Mr.Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District
Sy No	: 403/1, 403/2
Village	: Chengalam East
Panchayath	: Akalakunnam
Taluk	: Kottayam
District	: Kottayam
State	: Kerala
Source of sample	: Ambient Air
Location of monitoring	: Near West side boundary
Date of monitoring	: 30.07.2014 09.30 Hrs to 31.07.2014 - 09.30 Hrs
Sample code	: JL/A/93/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters	Test Method	Result	NAAQ Standard
Particulate matter (PM ₁₀)	IS 5182 (Part 23)	49.6 µg/m ³	100 µg/m ³
Particulate matter (PM _{2.5})	CPCB	26.7 µg/m ³	60 µg/m ³
Sulphur dioxide (SO ₂)	IS 5182 (Part 6)	5.3 µg/m ³	80 µg/m ³
Nitrogen dioxide (NO ₂)	IS 5182 (Part 10)	3.8 µg/m ³	80 µg/m ³

For and on behalf of
Standard^s Environmental & Analytical Laboratories



End of Report

Authorized Signatory

LAIJU P. N.
Quality Manager

Standard^s Environmental & Analytical Laboratories

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Tel: 0484-2546660, 93 87 27 24 02, E-mail: seaalab@gmail.com



TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/AMB/1408/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient Air
Location of monitoring	: Near South side boundary
Date of monitoring	: 30.07.2014 09.15 Hrs to 31.07.2014 - 09.15 Hrs
Sample code	: JL/A/92/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters	Test Method	Result	NAAQ Standard
Particulate matter (PM ₁₀)	IS 5182 (Part 23)	43.2 µg/m ³	100 µg/m ³
Particulate matter (PM _{2.5})	CPCB	22.3 µg/m ³	60 µg/m ³
Sulphur dioxide (SO ₂)	IS 5182 (Part 6)	4.8 µg/m ³	80 µg/m ³
Nitrogen dioxide (NO ₂)	IS 5182 (Part 10)	3.2 µg/m ³	80 µg/m ³

For and on behalf of
Standard^s Environmental & Analytical Laboratories



(Signature)
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End of Report

LAIJU P. N.
Quality Manager



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Environmental Monitoring

TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/AMB/1407/2014

Date: 04.08.2014

Name and address of the customer	: Mr.Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient Air
Location of monitoring	: Near North side boundary
Date of monitoring	: 30.07.2014 09.00 Hrs to 31.07.2014 - 09.00 Hrs
Sample code	: JL/A/91/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters	Test Method	Result	NAAQ Standard
Particulate matter (PM ₁₀)	IS 5182 (Part 23)	36.1 µg/m ³	100 µg/m ³
Particulate matter (PM _{2.5})	CPCB	15.6 µg/m ³	60 µg/m ³
Sulphur dioxide (SO ₂)	IS 5182 (Part 6)	3.4 µg/m ³	80 µg/m ³
Nitrogen dioxide (NO ₂)	IS 5182 (Part 10)	2.5 µg/m ³	80 µg/m ³

For and on behalf of
Standard^s Environmental & Analytical Laboratories



End of Report

Authorized Signatory

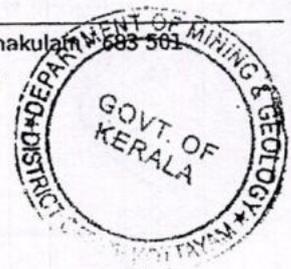
LAJU P. N.
Quality Manager

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Tel: 0484-2546660, 93 87 27 24 02, E-mail: seaalab@gmail.com



TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/AMB/1410/2014

Date: 04.08.2014

Name and address of the customer	: Mr.Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Source of sample	: Ambient Air
Location of monitoring	: Near East side boundary
Date of monitoring	: 30.07.2014 09.45 Hrs to 31.07.2014 - 09.45 Hrs
Sample code	: JL/A/94/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters	Test Method	Result	NAAQ Standard
Particulate matter (PM ₁₀)	IS 5182 (Part 23)	31.4 µg/m ³	100 µg/m ³
Particulate matter (PM _{2.5})	CPCB	14.9 µg/m ³	60 µg/m ³
Sulphur dioxide (SO ₂)	IS 5182 (Part 6)	3.6 µg/m ³	80 µg/m ³
Nitrogen dioxide (NO ₂)	IS 5182 (Part 10)	2.1 µg/m ³	80 µg/m ³



For and on behalf of
Standard^S Environmental & Analytical Laboratories

Authorized Signatory

LAIJU P. N.
Quality Manager

End of Report

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TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1418/2014

Date: 04.08.2014

Name and address of the customer	: Mr.Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Sample drawn by	: Self
Description of sample	: Water
Source of sample	: Open well in East side direction
Date of sample collected	: 31.07.2014
Sample code	: JL/W/170/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 02.08.2014

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Colour	IS 3025 (Part 4)	2 Hazen Unit	5 Hazen Unit
Odour	IS 3025 (Part 5)	Unobjectionable	Unobjectionable
Taste	IS 3025 (Part 7)	Agreeable	Agreeable
Turbidity	IS 3025 (Part 10)	2 NTU	1 NTU
pH Value	IS 3025 (Part 11)	4.70	6.5 - 8.5
Total Dissolved Solids	IS 3025 (Part 15)	29 mg/l	500 mg/l
Total Hardness (as CaCO ₃)	IS 3025 (Part 21)	13.80 mg/l	300 mg/l
Calcium (as Ca)	IS 3025 (Part 40)	2.38 mg/l	75 mg/l
Magnesium (as Mg)	IS 3025 (Part 46)	1.92 mg/l	30 mg/l
Chloride (as Cl)	IS 3025 (Part 32)	13.80 mg/l	250 mg/l

Page 01 of 02

Standard^S Environmental & Analytical Laboratories

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Environmental Monitoring

TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1418/2014

Continued.....

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Iron (as Fe)	IS 3025 (Part 53)	0.22 mg/l	0.3 mg/l
Total Alkalinity (as CaCO ₃)	IS 3025 (Part 23)	Below Detection Level	200 mg/l
Fluoride (as F)	IS 3025 (Part 60)	Below Detection Level	1 mg/l
Sulphate (as SO ₄)	IS 3025 (Part 24)	0.92 mg/l	200 mg/l
Total Coli form Bacteria	IS 1622 - 1981	9.1	Shall not be detectable in any 100 ml sample
E - Coli	IS 1622 - 1981	Absent	Shall not be detectable in any 100 ml sample

For and on behalf of
Standard^s Environmental & Analytical Laboratories




Authorized Signatory

LAIJU P. N.
Quality Manager

Page 02 of 02

End of Report

Standard^s Environmental & Analytical Laboratories

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TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1417/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Sample drawn by	: Self
Description of sample	: Water
Source of sample	: Open well in West side direction
Date of sample collected	: 31.07.2014
Sample code	: JL/W/169/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Colour	IS 3025 (Part 4)	2 Hazen Unit	5 Hazen Unit
Odour	IS 3025 (Part 5)	Unobjectionable	Unobjectionable
Taste	IS 3025 (Part 7)	Agreeable	Agreeable
Turbidity	IS 3025 (Part 10)	Below Detection Level	1 NTU
pH Value	IS 3025 (Part 11)	5.25	6.5 - 8.5
Total Dissolved Solids	IS 3025 (Part 15)	18 mg/l	500 mg/l
Total Hardness (as CaCO ₃)	IS 3025 (Part 21)	7.90 mg/l	300 mg/l
Calcium (as Ca)	IS 3025 (Part 40)	1.58 mg/l	75 mg/l
Magnesium (as Mg)	IS 3025 (Part 46)	0.96 mg/l	30 mg/l
Chloride (as Cl)	IS 3025 (Part 32)	4.90 mg/l	250 mg/l

Page 01 of 02

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Environmental Monitoring

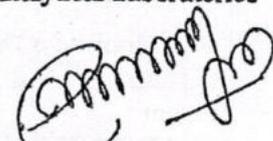
TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1417/2014

Continued.....

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Iron (as Fe)	IS 3025 (Part 53)	Below Detection Level	0.3 mg/l
Total Alkalinity (as CaCO ₃)	IS 3025 (Part 23)	6.10 mg/l	200 mg/l
Fluoride (as F)	IS 3025 (Part 60)	Below Detection Level	1 mg/l
Sulphate (as SO ₄)	IS 3025 (Part 24)	0.18 mg/l	200 mg/l
Total Coli form Bacteria	IS 1622 - 1981	7.3	Shall not be detectable in any 100 ml sample
E - Coli	IS 1622 - 1981	Absent	Shall not be detectable in any 100 ml sample

For and on behalf of
Standard^S Environmental & Analytical Laboratories




Authorized Signatory

Page 02 of 02

LAIJU P. N.
Quality Manager

End of Report

Standard^S Environmental & Analytical Laboratories

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TEST REPORT

TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1415/2014

Date: 04.08.2014

Name and address of the customer	: Mr Charles Mathew Palathra (H), Thuruthy, Changanassery, Kottayam District Quarry unit at Chengalam East, Kottayam District Sy No : 403/1, 403/2 Village : Chengalam East Panchayath: Akalakunnam Taluk : Kottayam District : Kottayam State : Kerala
Sample drawn by	: Self
Description of sample	: Water
Source of sample	: Open well in South side direction
Date of sample collected	: 31.07.2014
Sample code	: JL/W/167/2014
Date of analysis started	: 01.08.2014
Date of analysis completed	: 04.08.2014

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Colour	IS 3025 (Part 4)	2 Hazen Unit	5 Hazen Unit
Odour	IS 3025 (Part 5)	Unobjectionable	Unobjectionable
Taste	IS 3025 (Part 7)	Agreeable	Agreeable
Turbidity	IS 3025 (Part 10)	Below Detection Level	1 NTU
pH Value	IS 3025 (Part 11)	5.12	6.5 - 8.5
Total Dissolved Solids	IS 3025 (Part 15)	20 mg/l	500 mg/l
Total Hardness (as CaCO ₃)	IS 3025 (Part 21)	7.9 mg/l	300 mg/l
Calcium (as Ca)	IS 3025 (Part 40)	1.58 mg/l	75 mg/l
Magnesium (as Mg)	IS 3025 (Part 46)	0.96 mg/l	30 mg/l
Chloride (as Cl)	IS 3025 (Part 32)	9.89 mg/l	250 mg/l

Page 01 of 02

Standard^S Environmental & Analytical Laboratories

'B' Grade Laboratory - Approved by Kerala State Pollution Control Board

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Standard^S

Environmental Monitoring

TEST CERTIFICATE NO: SEAAL/RT/JL/WA/1415/2014

Continued.....

Parameters Tested	Test Method	Result	Requirement (Acceptable Limit) IS 10500 - 2012)
Iron (as Fe)	IS 3025 (Part 53)	0.11 mg/l	0.3 mg/l
Total Alkalinity (as CaCO ₃)	IS 3025 (Part 23)	2.02 mg/l	200 mg/l
Fluoride (as F)	IS 3025 (Part 60)	Below Detection Level	1 mg/l
Sulphate (as SO ₄)	IS 3025 (Part 24)	0.90 mg/l	200 mg/l
Total Coli form Bacteria	IS 1622 - 1981	11	Shall not be detectable in any 100 ml sample
E - Coli	IS 1622 - 1981	Absent	Shall not be detectable in any 100 ml sample

For and on behalf of
Standard^S Environmental & Analytical Laboratories



(Signature)
Authorized Signatory

Page 02 of 02

LAIJU P. N.
Quality Manager

End of Report

Standard^S Environmental & Analytical Laboratories

'B' Grade Laboratory - Approved by Kerala State Pollution Control Board

1st Floor (above SBI Eloor Branch), Kuttikattukara P.O., Udyogamandal, Ernakulam - 683 501

Tel: 0484-2546660, 93 87 27 24 02, E-mail: seaalab@gmail.com



Annexure No. 7



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: keralapcb@asianetindia.com FAX: 2318152 web: www.keralapcb.org

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/250/6/88

Date 21 /12/2013

**CERTIFICATE OF APPROVAL OF LABORATORY
B- GRADE -COMMERCIAL CATEGORY**

APPROVAL NO.PCB/LAB/B /60/2013

Valid up to 30/11/2015

Ref: Application dated 23.9.2013 of M/s Standards Environmental & Analytical Laboratories, Pathalam, Udyogamandal.

This certificate of approval as B grade Commercial category laboratory for analysis of parameters for Water, Wastewater, Solid waste, Ambient air, Stack emission and for sound level measurements is issued to the Standards Environmental & Analytical Laboratories, Pathalam, Udyogamandal. The approval is based on the particulars furnished in the application cited, inspection findings and subject to the following conditions.

Conditions

1. This certificate is granted subject to power of the Board to review, revise or revoke the same.
2. This certificate, subject to condition No.1, shall be valid upto 30/11/2015. In case continuance of the approval is desired, application shall be submitted at least 2 months in advance of the date of expiry to the Chief Environmental Scientist, Kerala State Pollution Control Board, Gandhi Nagar, Ernakulam-682 020.
3. Any change of analytical personnel shall be reported to the Chief Environmental Scientist, with bio-data of the newly appointed persons.
4. Records of all analytical works and results shall be maintained for a minimum period of six months and shall be produced, if called for, for inspection by Board Officers.
5. The laboratory shall take part in analytical quality control exercise conducted by the Board.
6. The method of analysis of each parameter shall be specified in the analysis report.
7. The authenticity /accuracy of the results will be considered in the increasing order from Grade B to A, when results of the same sample are reported by the laboratories of different grades.
8. The washings and balance of samples of effluent/solid waste shall be treated and disposed safely.
9. The approval is applicable for analysis of the following parameters in water

Certified to be true copy of the original as produced before me:

(Signature)
L.S. MANU
Advocate & Notary



Water

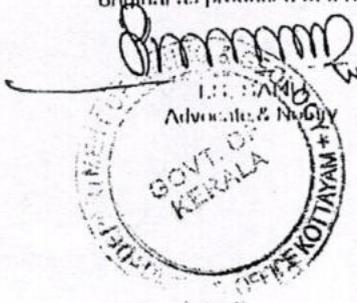
I. Physical

1. Colour
2. Total Hardness
3. Acidity
4. Alkalinity
5. Temperature
6. Conductivity
7. Turbidity
8. Salinity
9. Total Dissolved Solids
10. Total Suspended Solids
11. Fixed Dissolved Solids
12. Total Settleable Solids
13. Settled Sludge Volume
14. Sludge Volume Index
15. Odour
16. Taste

II. Metals

1. Calcium
2. Magnesium
3. Sodium
4. Potassium
5. Arsenic
6. Cadmium
7. Total Chromium
8. Hexa valent Chromium
9. Copper
10. Iron
11. Lead
12. Manganese
13. Mercury
14. Nickel
15. Vanadium

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16. Zinc

III Inorganic Non metallic Constituents

1. Chloride.
2. pH value
3. Sulphide
4. Nitrate Nitrogen
5. Fluorides
6. Dissolved Phosphates
7. Residual Free chlorine
8. Phosphates
9. Nitrite
10. Ammoniacal Nitrogen
11. Total Kjeldahl nitrogen
12. Free Ammonia
13. Dissolved Oxygen
14. Sulphates

IV. Aggregate Organic Constituents

1. Biochemical Oxygen Demand
2. Chemical Oxygen Demand
3. Oil & Grease
4. Phenolic compounds
5. Surfactants/ Anionic Detergents
6. Mixed Liquid Suspended Solids
7. Mixed Liquid Volatile Suspended Solids
8. Sodium Absorption Ratio

V. Pesticides

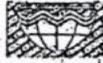
1. Organochlorine

- a. BHC
- b. DDT
- c. Aldrin
- d. Endosulphan

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Jommm
 J. J. MANU
 Advocate & Notary





2. Organo Nitrogen

Phosphorous

- a. Malathion
- b. Methyl Parathion
- c. Chloropyriphos

VI- Micro biological Parameters

1. Total Plate Count
2. Total Coliform
3. Fecal Coliform
4. Fecal Streptococci

VII. Stack /emission Parameters

1. Particulate Matter
2. Sulphur dioxide
3. Temperature of Emission
4. Velocity of Emission
5. Volume of Emission
6. Moisture
7. Fluoride
8. Ammonia
9. Hydrogen Sulphide
10. Chlorine
11. Hydrochloric Acid
12. Hydrogen Fluoride
13. Hydrochloric acid vapour
and mist
14. Sulphuric Acid Mist
15. Heavy Metals
 1. Lead
 2. Cadmium
 3. Chromium
 4. Nickel
 5. Arsenic

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[Signature]

L. S. SARI
Advocate & Notary



6. Mercury
7. Manganese
8. Copper

16. Carbon dioxide
17. Methane
18. Oxygen
19. Total Hydrocarbon
20. Non Methane Hydrocarbon
21. Formaldehyde

VIII. Ambient air parameters

1. Sulphur Dioxide
2. Suspended Particulate Matter
3. Nitrogen Dioxide
4. Hydrogen Sulphide
5. Benzene
6. Benzo (a) Pyrene
7. Particulate Matter (PM10)
8. Particulate Matter (PM2.5)
9. Ammonia
10. Ozone
11. Lead
12. Arsenic
13. Nickel
14. Fluoride
15. Hydrochloric Acid
16. Chlorine
17. Acid Mist
18. Sulphur Trioxide

IX. Meteorological Parameters

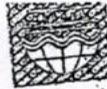
1. Ambient Temperature
2. Relative Humidity

Certified to be true copy of the original as produced before me:

Jimmimo

P. S. AMM
Advocate & Notary





X. Noise Measurement

- 1.Noise level Measurement (Impulse / Leq)

For and behalf of the

KERALA STATE POLLUTION CONTROL BOARD



[Handwritten Signature]

MEMBER SECRETARY

To
 Sri. Balachandran
 Head of Laboratory
 Standards Environmental & Analytical Laboratories
 K J Tower, Pathalam
 Udyogamandal

- Copy to
- 1. The Chief Environmental Scientist
 Central Laboratory, Ernakulam
 - 2. The Chief Environmental Engineer
 Regional Office, Ernakulam

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[Handwritten Signature]

W 5/P/2014



SANU T.S.
 Advocate & Notary
 (Govt. of India)
 Sub - Jail Road, Aluva - 1
 Ernakulam Dist., Kerala
 MOB : 9446800105, 9847919101

Book no. 01

Page no. 221

Serial no. 1082



Annexure No. 9

34873

ഒരിജിനൽ സീൽ

ബുക്ക് നമ്പർ കെ

കെ No. 3487253

-ാം നമ്പർ തണ്ടപ്പേട് അനുസരിച്ച് കരം കുറുപ്പ് ഒടുക്കിയതിന് സീൽ
ഉത്തരവ്

കൊല്ലം ജില്ലാ ഓഡിറ്റർ ഓഫീസ് വില്ലേജ്

സർവ്വേയും സബ് വില്ലേജ് അതിർത്തിയും ഉൾക്കൊള്ളുന്ന പട്ടണങ്ങളുടെയും പട്ടണങ്ങളുടെയും പേര്	വിസ്തീർണ്ണം		പട്ടണങ്ങളുടെയും പട്ടണങ്ങളുടെയും പേര്	പണം ഒടുക്കിയ ആളിന്റെ പേര്	ഏകദേശ കരം അടയ്ക്കാനുള്ള തുക	തുക		വില്ലേജ് ഓഫീസർ
	ഹെ. ആർ	ച.ആർ				റൂപ	സ.	
402/1	60.00		പാലാശ്ശി					
402/3-2	06.42		കുറുപ്പ്					
403/1-1	39.19		കുറുപ്പ്					
403/2-1	10.81		കുറുപ്പ്					
403/2-2	5.97		കുറുപ്പ്					
403/2-3	65.00		കുറുപ്പ്					
403/1	71.41		കുറുപ്പ്					
403/2	1-35.82		കുറുപ്പ്					

മേൽ വിവരിച്ച പ്രകാരം 3584/- രൂപ പൈസ
കൊല്ലം ജില്ലാ ഓഡിറ്റർ ഓഫീസ് കൊല്ലം
4 മാസം 28 തീയതിയായ ഇന്നേ ദിവസം സീൽ ചെയ്തു

വില്ലേജ് കണക്കിൽ ചുരുക്കം വച്ചിരിക്കുന്നു
 സ്ഥലം: കൊല്ലം
 തീയതി: 28.4.2015
 GPV 10/123/2014 18,000 x 100 x 2



Handwritten signature

Handwritten signature



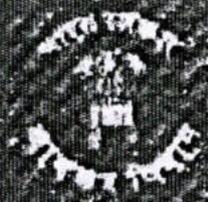
Annexure No. 10

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

PALATHRA CONSTRUCTIONS
PRIVATE LIMITED



10/12/2012

Permanent Account Number

AAGCP06608

10/12/2012

Faint, illegible text on the reverse side of the stamp, likely containing contact information for the Income Tax Department.





प्रारूप 1
पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U45201KL2012PTC032867

2012 - 2013

मैं एतद्वारा सत्यापित करता हूँ कि मैंसर्स

PALATHRA CONSTRUCTIONS PRIVATE LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

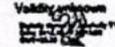
यह निगमन-पत्र आज दिनांक दस दिसम्बर दो हजार बारह को इरणाकुलम में जारी किया जाता है।

Form 1
Certificate of Incorporation

Corporate Identity Number : U45201KL2012PTC032867 2012 - 2013

I hereby certify that PALATHRA CONSTRUCTIONS PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given at Ernakulam this Tenth day of December Two Thousand Twelve.



Registrar of Companies, Kerala and Lakshadweep

कम्पनी रजिस्ट्रार, केरल एवं लक्षद्वीप

*Note: The corresponding form has been approved by V E JOSEKUTTY, Deputy Registrar of Companies and this certificate has been digitally signed by the Registrar through a system generated digital signature under rule 5(2) of the Companies (Electronic Filing and Authentication of Documents) Rules, 2008.
The digitally signed certificate can be verified at the Ministry website (www.mca.gov.in).

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पञ्चाधार का पता :
Mailing Address as per record available in Registrar of Companies office:
PALATHRA CONSTRUCTIONS PRIVATE LIMITED
PALATHRA BUILDING, THURUTHY P O,
CHANGANACHERRY - 686535,
Kerala, INDIA



ANTHONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY

GEOLOGIST
DISTRICT OFFICE
DEPT. OF MINING AND GEOTECHNICALS
COLLECTOR & P.A. KOTTAYAM

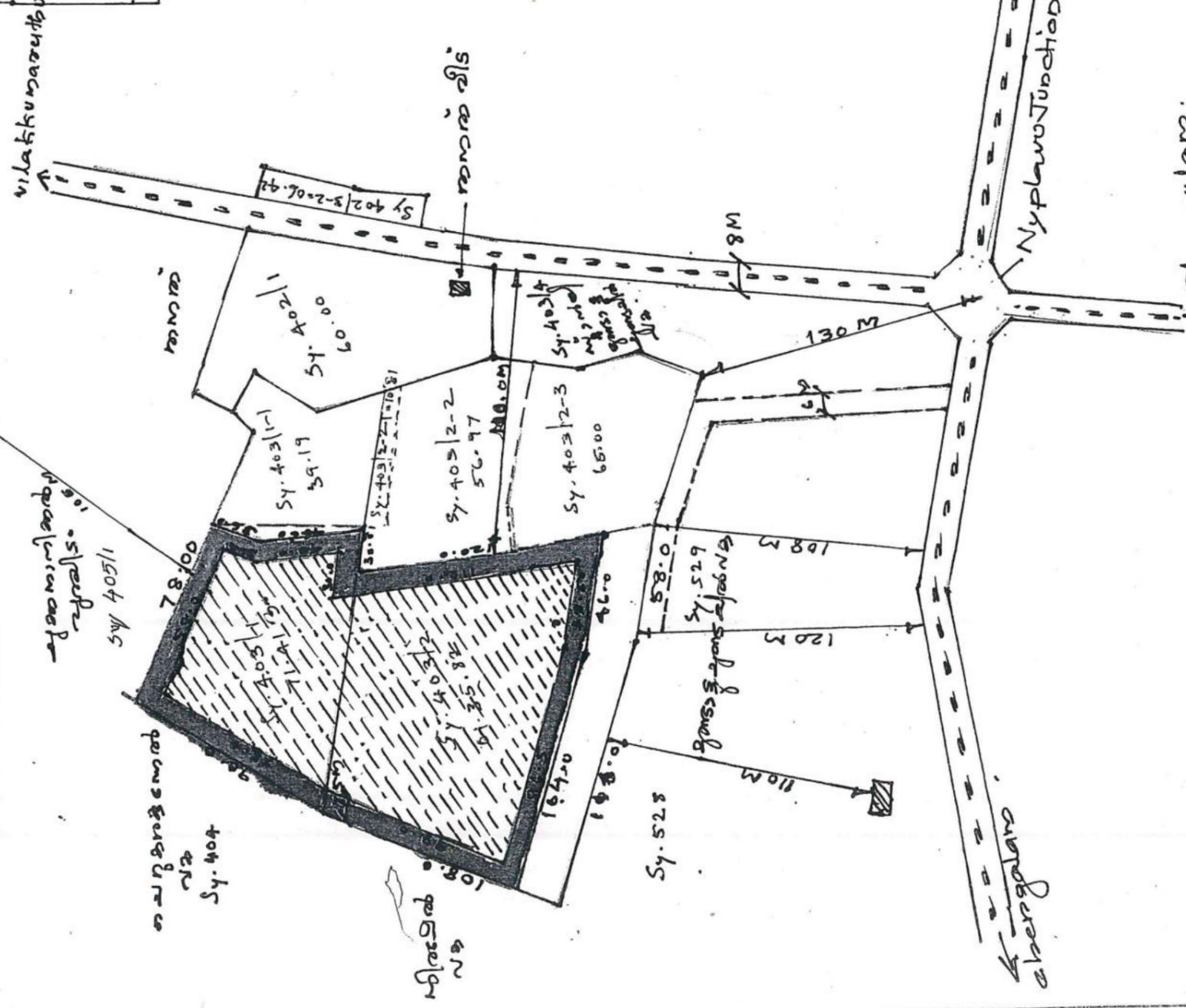


LIST OF PLATES



Distance from Quarry to
 Post Office Distirations:
 Railway Station Kottayam - 30 KM.
 Pookkunnam Town : 13 K.M.
 Main Road : 100 M
 Church : 105 K.M.
 Electrical line : 100 M

PROPOSED MINING AREA: 01-88-51 Heefoz
SCALE 1:20 CCM:M



Town	Kottayam
Village	Chengalamb East
Block	48
Re-Sy. No	
	403/1 = 71.41
	403/2 = 01-35-82
	403/2-2 = 56.97
	403/2-3 = 65.00
	403/2-2-1 = 10.81
	403/1-1 = 39.19
	403/3-2 = 06.42
	402/1 = 60.00
Total Exptd:	04.45.62H

DINING AREA 01-88-51 Heefoz
 Sy. 403/1 = 68.41
 Sy. 403/2 = 01-20-10
BUFFER ZONE : 01-88-51 Heefoz



ടി എൽ നെരിന്തിന് 100 മീറ്റർ അകലത്തിൽ വിലക്കുറവ് കണ്ടുപിടിക്കാനുള്ള മേഖലയുടെ വിവരങ്ങൾ
 വിവരങ്ങൾ നൽകിയിട്ടുള്ളതും, അതിന്റെ അടിസ്ഥാനത്തിൽ, നിലവിലുള്ള മേഖലയുടെ വിവരങ്ങൾ
 ലഭിക്കുകയും, അതിന്റെ അടിസ്ഥാനത്തിൽ മേഖലയുടെ വിവരങ്ങൾ നൽകിയിട്ടുള്ളതും
 രജിസ്ട്രേഷൻ ചെയ്യുന്നു.

ഈ പ്ലാൻ അതിന്റെ ഉദ്ദേശ്യം ഉൾക്കൊള്ളുന്ന വിവരങ്ങൾ നൽകുന്നതിന് ഉദ്ദേശ്യം
 നൽകുന്നതിന്, മേഖലയുടെ വിവരങ്ങൾ നൽകുന്നു.



M. J. VAHAB
 Geologist
 Dept. of Mining & Geology
 District Office, Kottayam

09/06/16
 Village Officer
 Chengalamb East

10-06-2016

Subsidiary, Kottayam

SURVEY MAP

Distance from Quarry to
Important Destinations:-

- Railway Station Kottayam - 30km
- Ponkunnam Town - 13km
- Main Road - 100m
- Church - 1.5km
- School - 1.5km
- Electrical Line - 100m

PLAN SUBMITTED TO THIS OFFICE
IN CONNECTION WITH

LICENCE No. 547574 / 2015
(Signature)
JTCCE, (SC), Chennai. 20/6/16

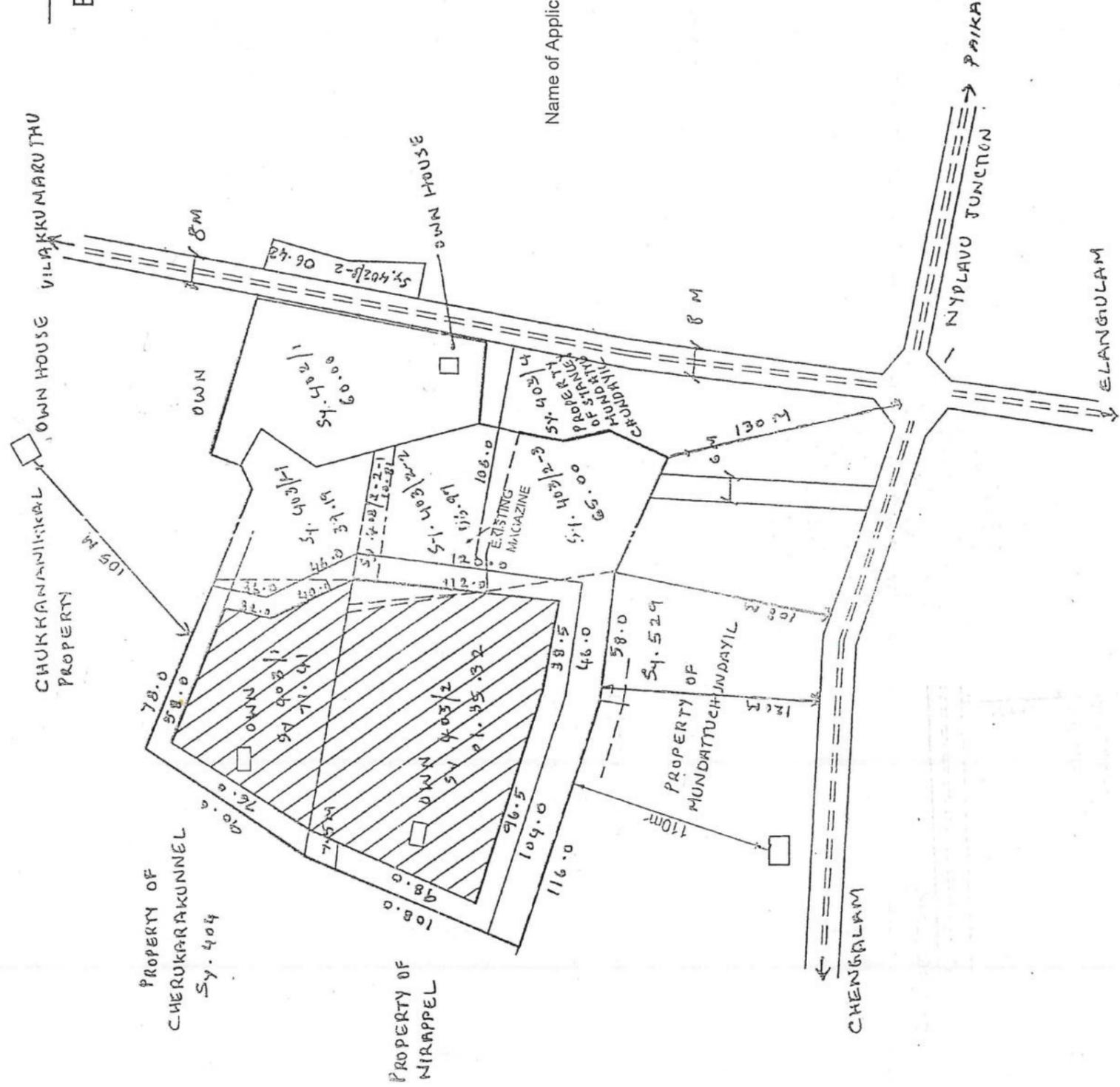
Proposed Mining Area:- 02.07.66 Hecter

Total

04.45.62 Hecter

Scale:- 1:20 (cm : m)

Mining Area		04.45.62 Hecter
Sy. No. 403/1		68.41
Sy. No. 403/2		01.20.10
Sy. No. 403/2-2		19.15
		02.07.66 Hecter



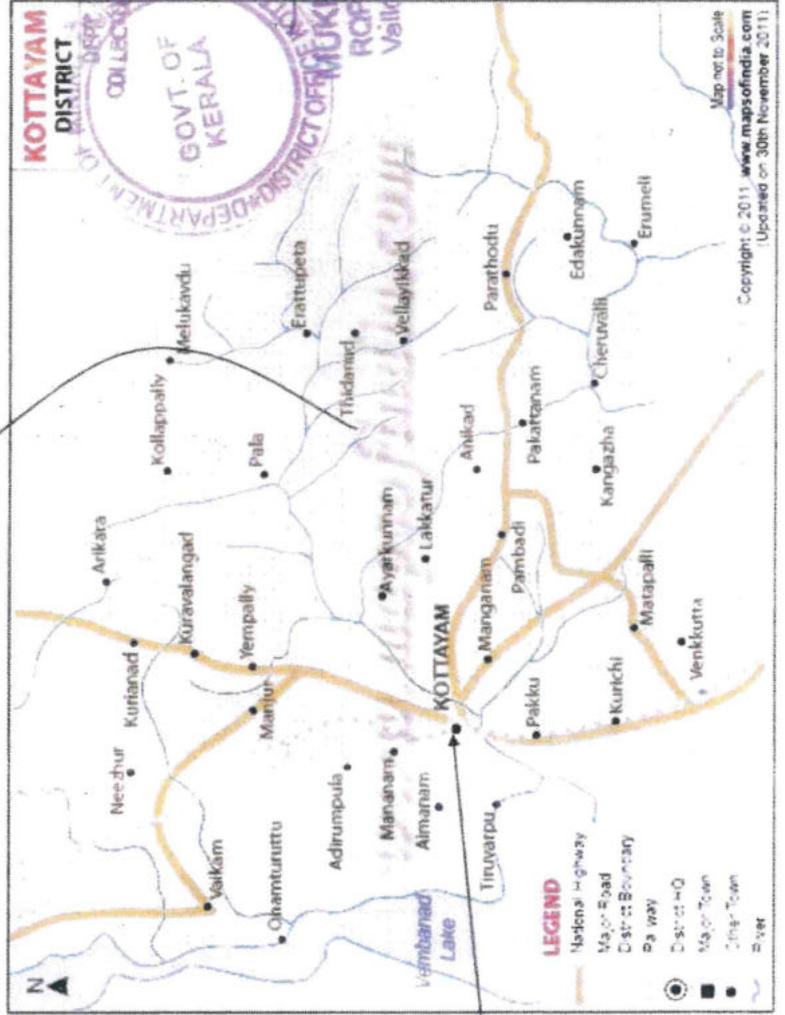
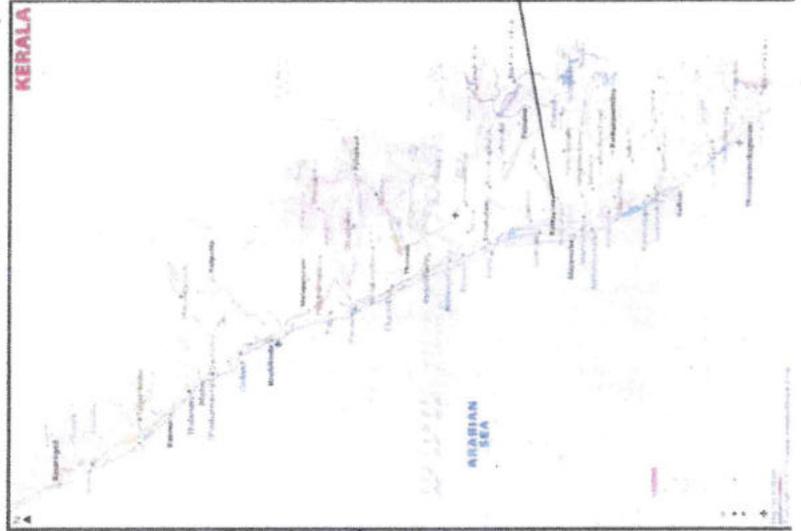
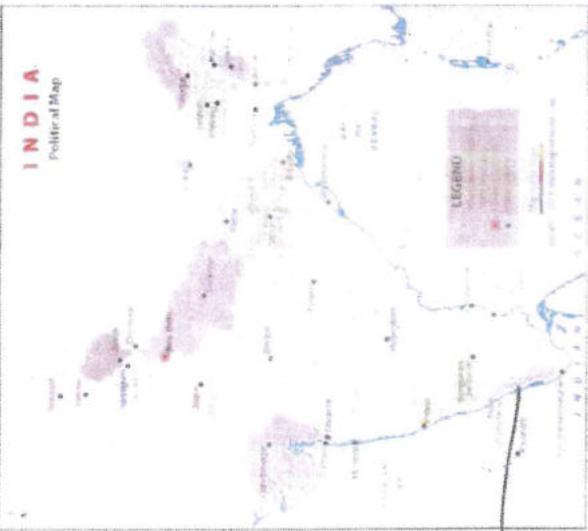
Name of Applicant:-
PALATHARA CONSTRUCTIONS Pvt. L
PALATHARA BUILDING
THURUTHY P.O
CHANGANACHERRY
KOTTAYAM DISTRICT - 686535
KERALA STATE



Certified that other than the applicants own property, there are no other houses, public roads, rivers, schools, places of worship, railway lines etc., within 100meters of the said property.
This map is given through Tahsildar, Kottayam for producing before the Mining & Geology Department.



Sd/-
Village Officer
Changalam East



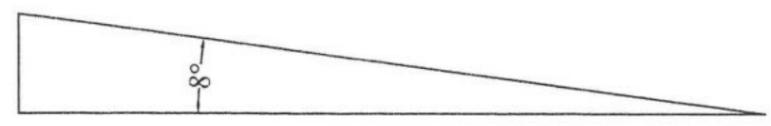
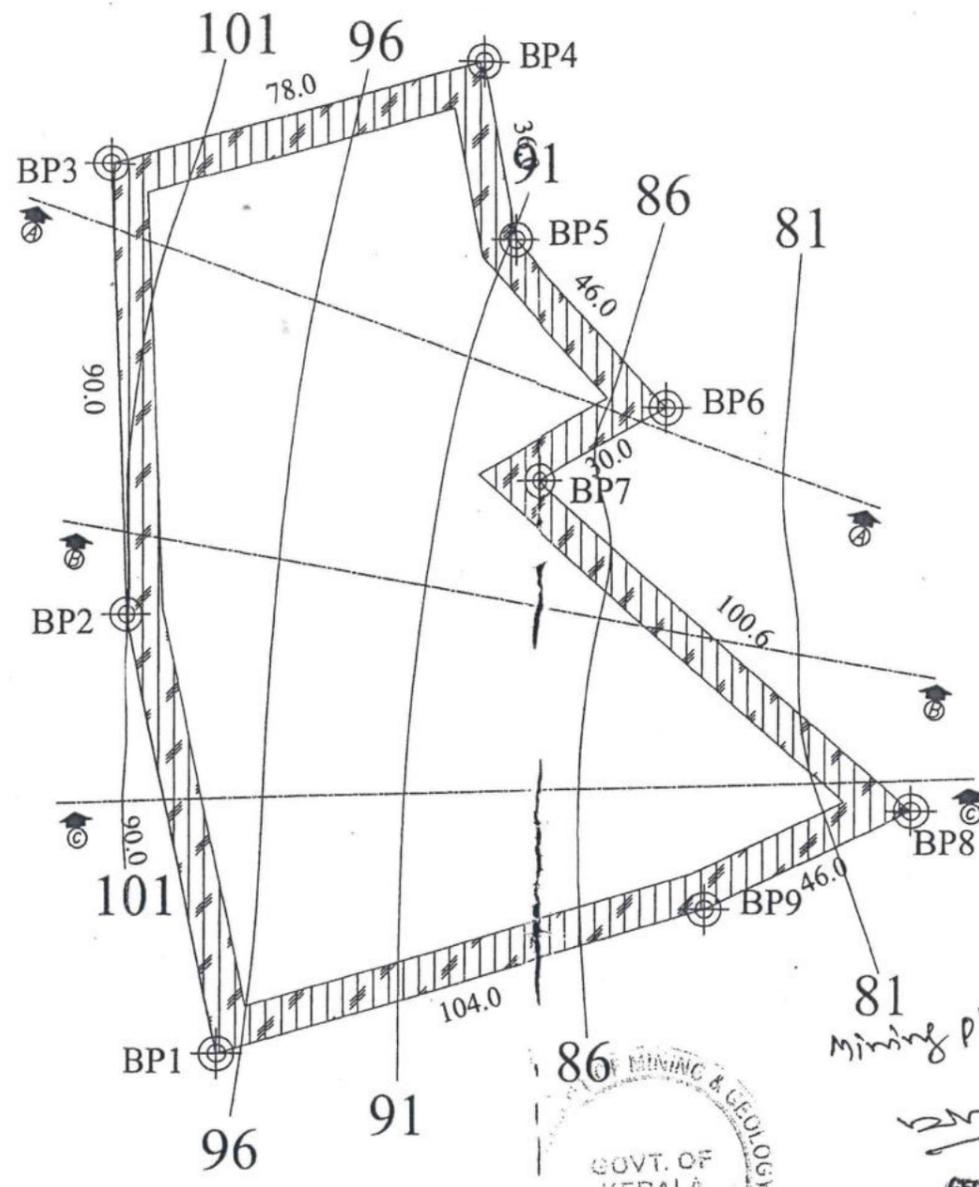
M/s Palathra Constructions Pvt. Ltd.
27/10/20
 215
 DISTRICT OFFICE
 DEPT. OF MINING AND GEOLOGY
 COLLECTORATE P.O., KOTTAYAM-686 001

KOTTAYAM DISTRICT
 DEPARTMENT OF MINING AND GEOLOGY
 GOVT. OF KERALA
 DISTRICT OFFICE, KOTTAYAM
 RCF/AJM/321/2010/A
 Valid upto 28-09-2020

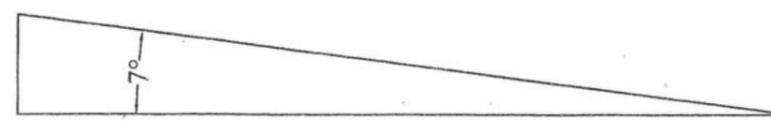
Map not to Scale
 Copyright © 2011 www.mapsindia.com
 (Updated on 30th November 2011)

CONTOUR SURVEY PLAN PROPOSED QUARRYING PROJECT - M/s.PALATHRA CONSTRUCTIONS PVT.LTD.KOTTAYAM.

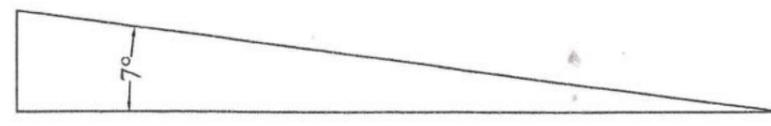
PLATE NO.-2



SECTION A-A = 8°



SECTION B-B = 7°



SECTION C-C = 7°

STATE	KERALA
DISTRICT	KOTTAYAM
TALUK	KOTTAYAM
VILLAGE	CHENGALAM EAST
BLOCK.NO:	48
SY.NO:	403/1,403/2.
AREA	01.8851 Ha.
SCALE	1:1000

ALL DIMENSIONS ARE IN METERS

LEGENDS

PROPOSED AREA	
BUFFER ZONE 7.5M	



81 Mining plan annex
22/6/2016
GEOLOGIST
 DISTRICT OFFICE
 DEPT. OF MINING AND GEOLOGY
 COLLECTORATE P.O. KOTTAYAM

MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 Valid upto 28-09 2020

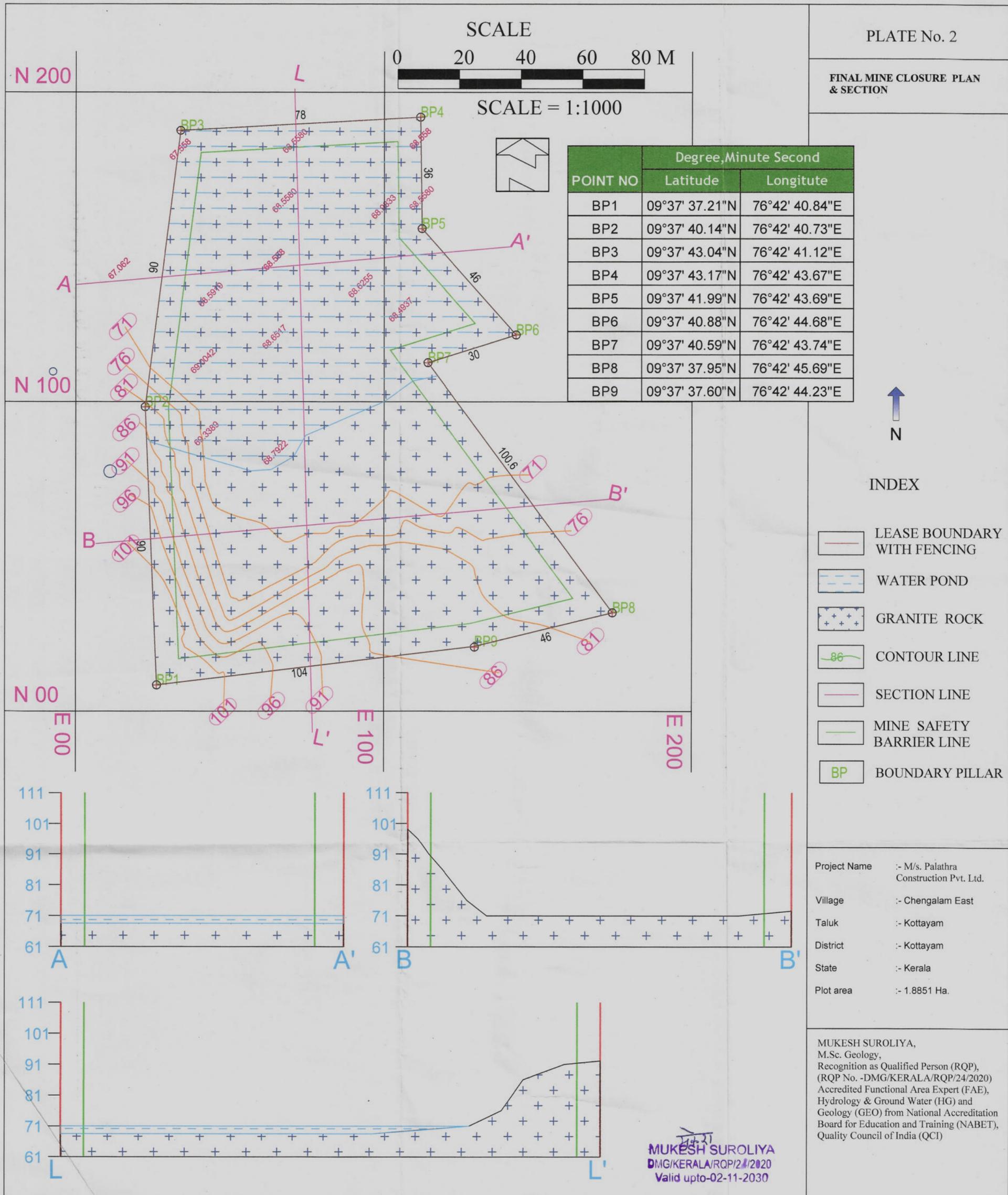
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2	9°37'40.2"	76°42'40.84"
3	9°37'43.1"	76°42'40.7"
4	9°37'43.8"	76°42'43.2"
5	9°37'42.6"	76°42'43.3"
6	9°37'41.6"	76°42'44.4"
7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"

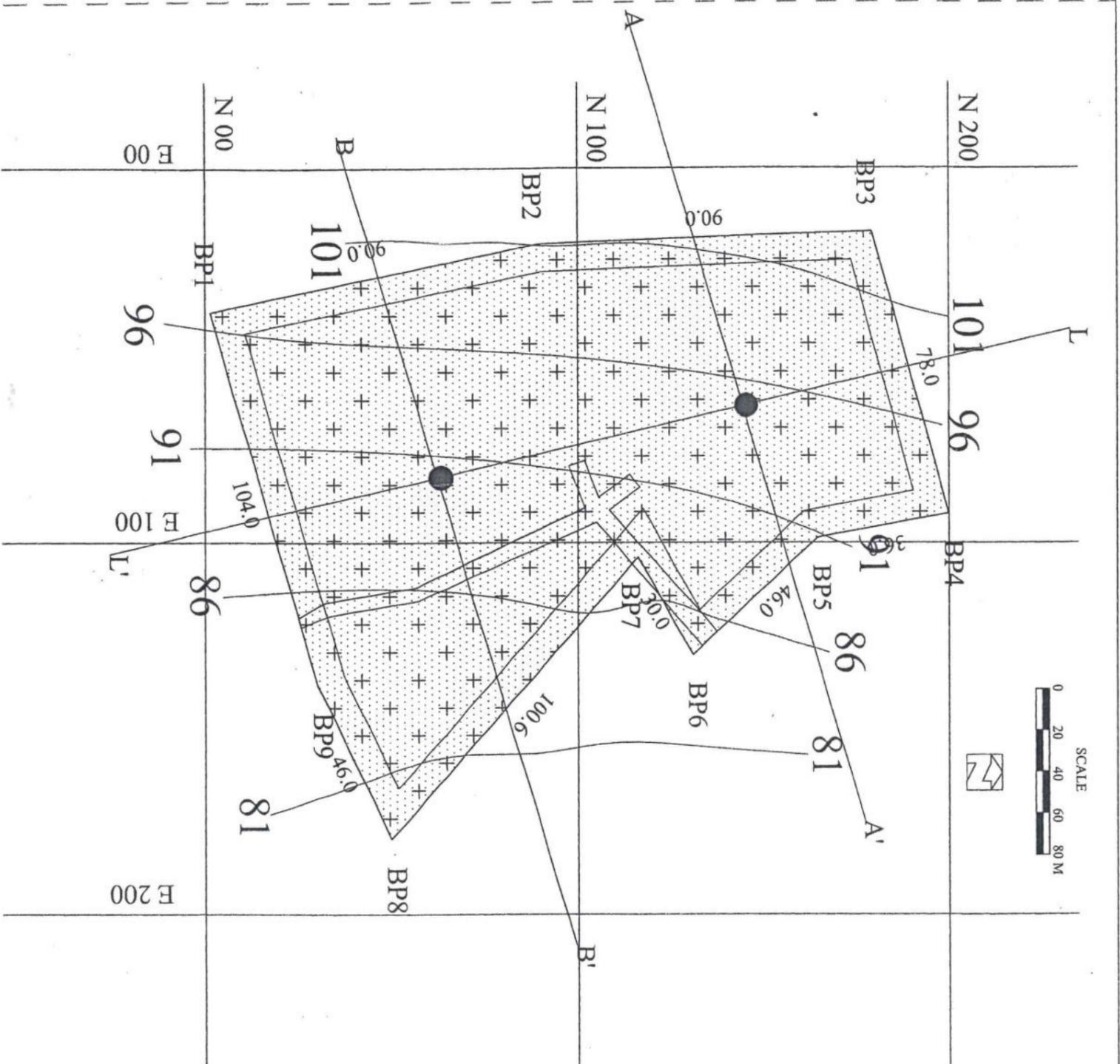
Surveyed and plan prepared by

JAY ASSOCIATES & CONSULTANTS

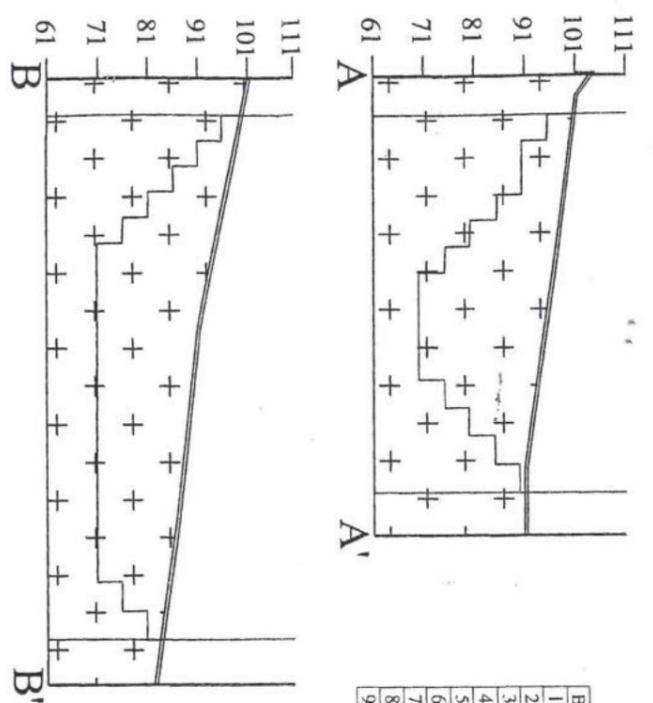
DIGITAL LAND SURVEYING
 Computerized Topographical Land Surveying
 DREAM HOME BUILDERS
 OPP. LIC NEDUMKANDAM 685553
 email-jayasociates@gmail.com

Land Line : 04868234424
 Mob : 9495818517





Boundary Pillar No.	Latitude (N)	Longitude (E)
1	9°37'37.4"	76°42'41.46"
2	9°37'40.2"	76°42'40.84"
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7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"



Mining plan approved
sample
2/16/2014
 DISTRICT OFFICE
 DEPT. OF MINES AND GEOLOGY
 KOTTAYAM P.O. KOTTAYAM-686 097

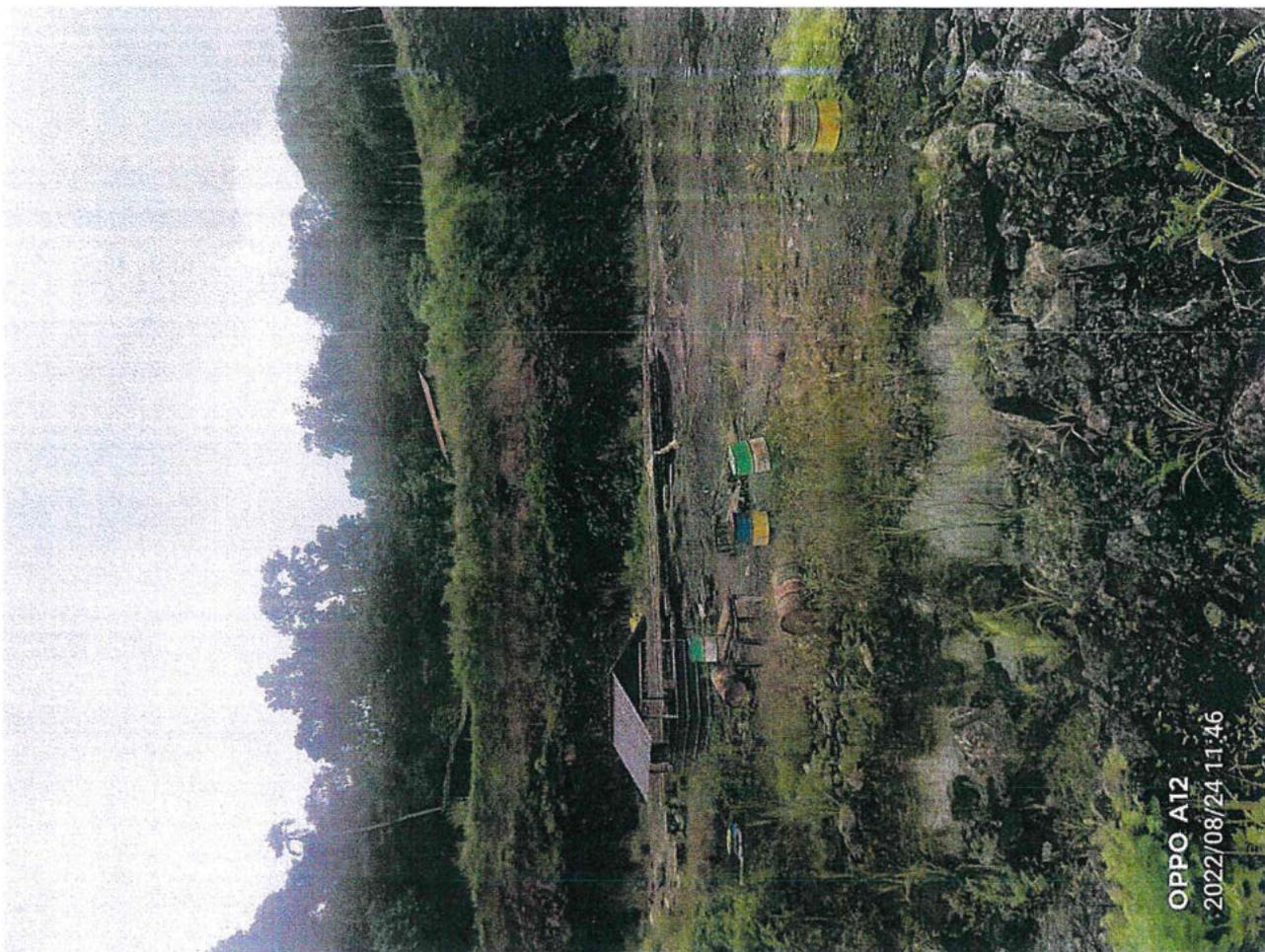
MUKESH SURIOLIA
 ROP/AJM/321/2010/A
 Valid upto 28-09 2020

PLATE No. 3
 SURFACE CUM GEOLOGICAL
 PLAN & SECTION

- INDEX
- LEASE BOUNDARY WITH FENCING
 - SOIL
 - GRANITE ROCK
 - CONTOUR LINE
 - SECTION LINE
 - MINE SAFETY BARRIER LINE
 - ROAD
 - PITTING
 - BOUNDARY PILLAR

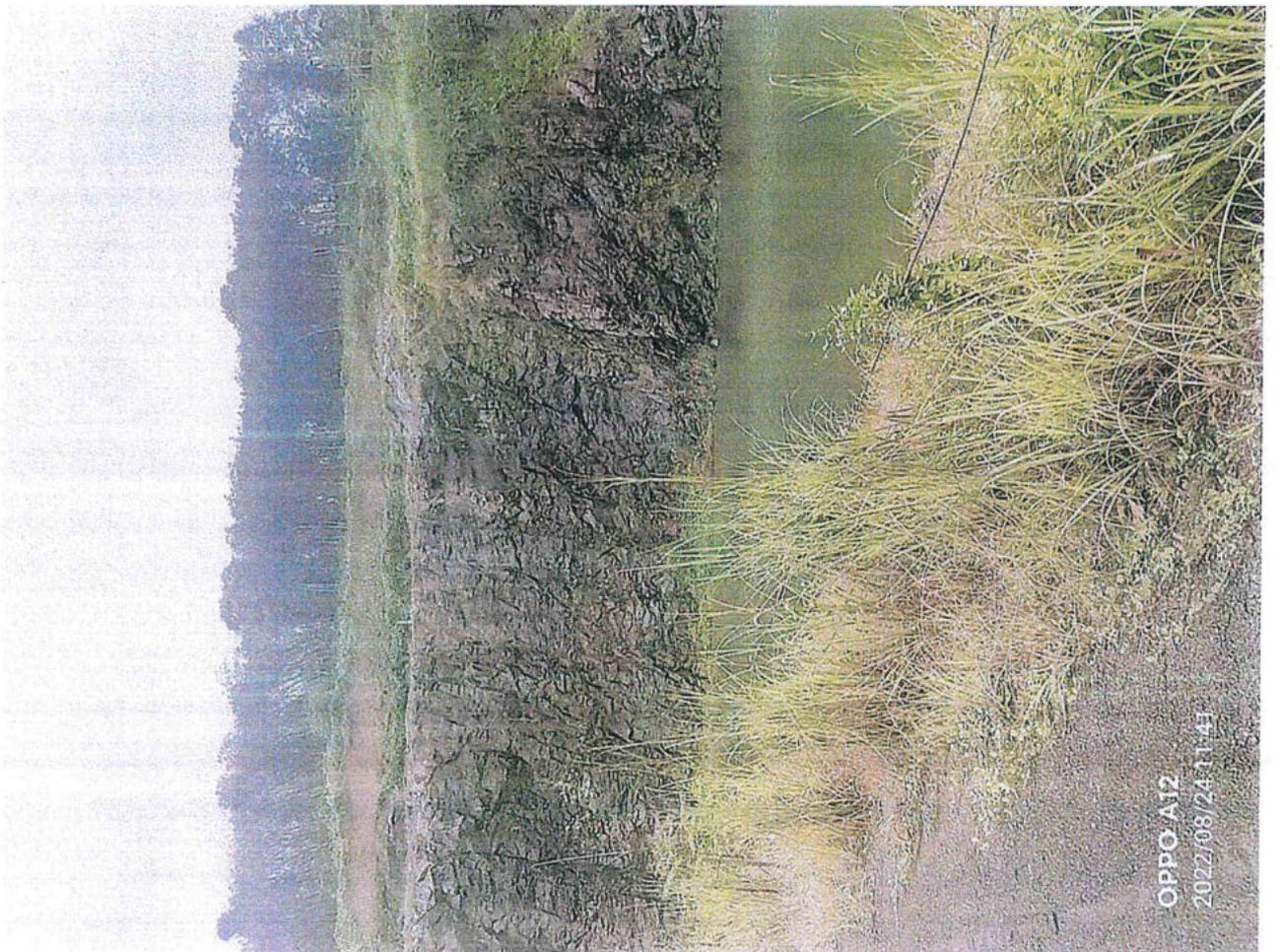
Project Name :- M/s. Palathra Construction Pvt. Ltd.
 Village :- Chengalam East
 Taluk :- Kottayam
 District :-
 State :- Kerala
 Plot area :- 1.8851 Ha.

MUKESH SURIOLIA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. -RQP/AJM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG) and
 Geology (GEO) from National Accreditation
 Board for Education and Training (NABET),
 Quality Council of India (QCI)





OPPO A12
2022/08/24 11:41



OPPO A12
2022/08/24 11:41

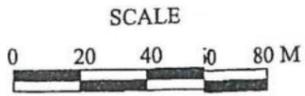


PLATE No. 5

YEARWISE TENTATIVE EXCAVATION PLAN

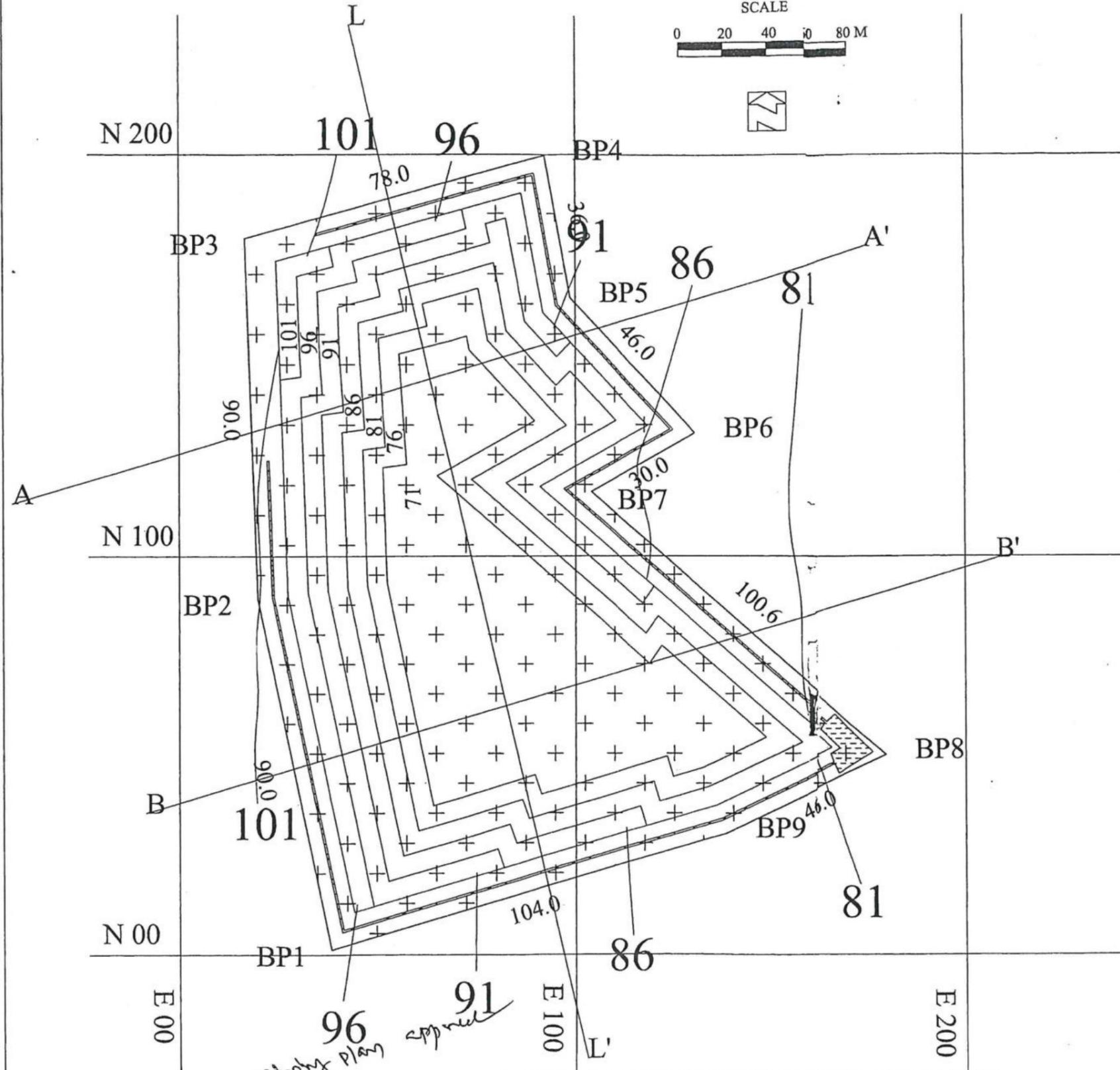
INDEX

- LEASE BOUNDARY WITH FENCING
- GRANITE ROCK
- CONTOUR LINE
- SECTION LINE
- WORKING BENCH
- MINE SAFETY BARRIER LINE
- RAIN WATER WAY
- YEARWISE WORKING
- BOUNDARY PILLAR

Project Name :- M/s. Palathra Construction Pvt. Ltd.
 Village :- Chengalam East
 Taluk :- Kottayam
 District :- Kottayam
 State :- Kerala
 Plot area :- 1.8851 Ha.

Mukesh
 MUKESH SUROLIYA
 22/6/2014
 23-05-2014

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. -RQP/AJM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG) and
 Geology (GEO) from National Accreditation
 Board for Education and Training (NABET),
 Quality Council of India (QCI)



mining plan approved
22/6/2014

Boundary Pillar No.	Latitude (N)	Longitude (E)
1	9°37'37.4"	76°42'41.46"
2	9°37'40.2"	76°42'40.84"
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5	9°37'42.6"	76°42'43.3"
6	9°37'41.6"	76°42'44.4"
7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"



PLATE No. 4

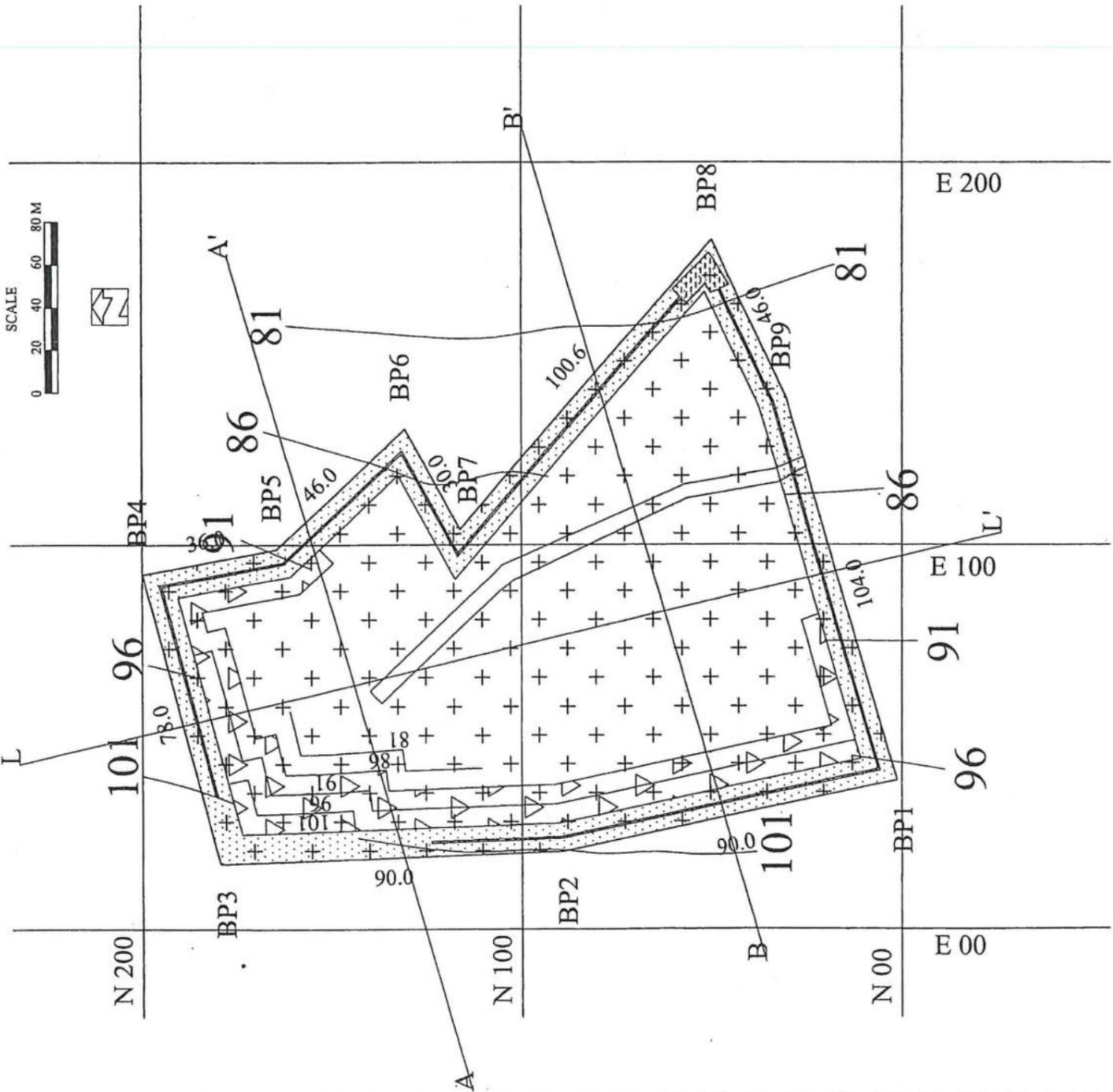
PROD. & DEVELOPMENT PLAN AND SECTION

INDEX

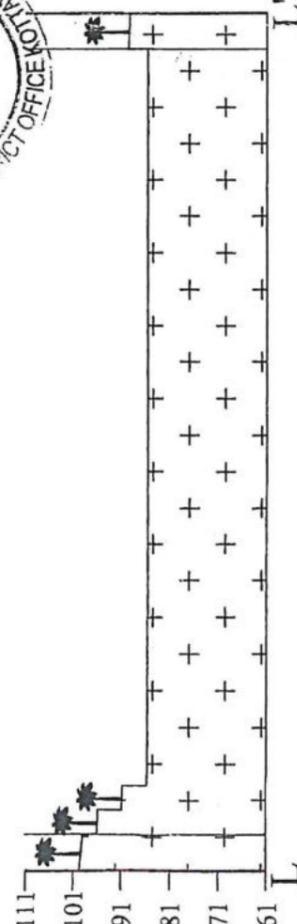
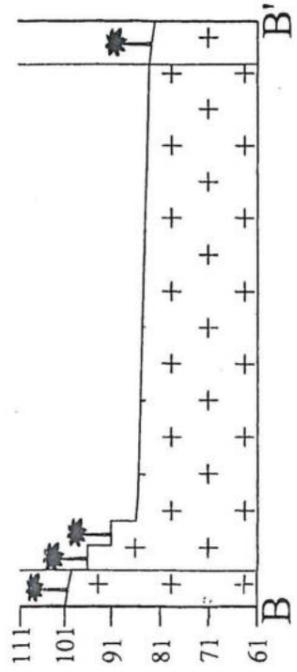
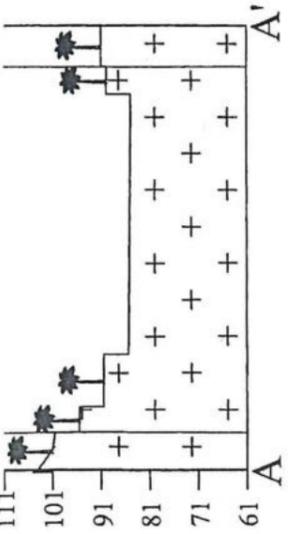
-  LEASE BOUNDARY WITH FENCING
-  GRANITE ROCK
-  CONTOUR LINE
-  SECTION LINE
-  PLANTATION
-  WORKING BENCH
-  MINE SAFETY BARRIER LINE
-  GREEN BELT
-  RAIN WATER WAY
-  YEARWISE WORKING
-  BOUNDARY PILLAR
-  RECLAIMED AREA
-  ROAD

Project Name :- M/s. Paiathra Construction Pvt. Ltd.
 Village :- Chengalam East
 Taluk :- Kottayam
 District :- Kottayam
 State :- Kerala
 Plot area :- 1.8851 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. - RQP/AJM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG) and
 Geology (GEO) from National Accreditation
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7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"



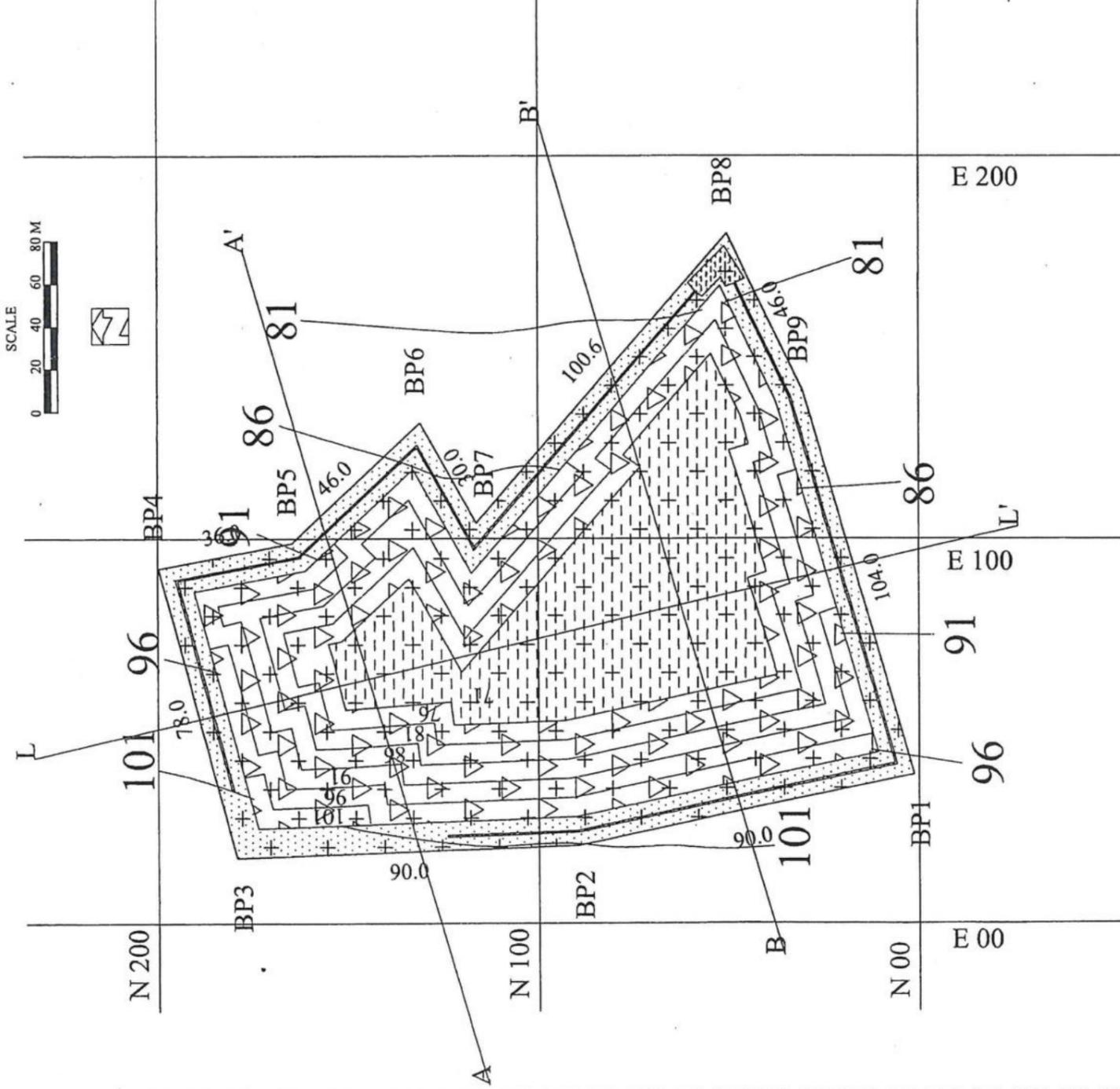
Mining plan approved

Mukesh Suroliya
 22/6/2020

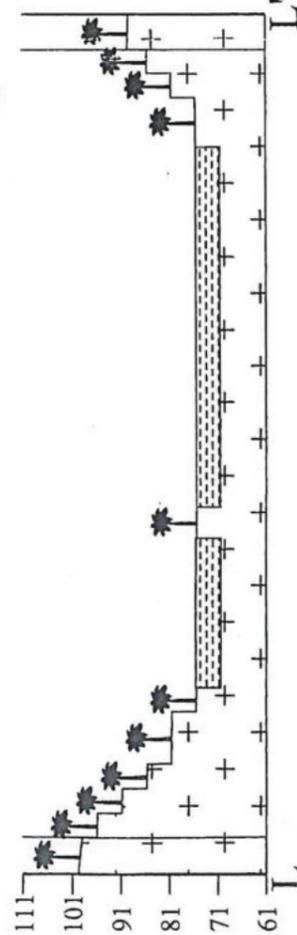
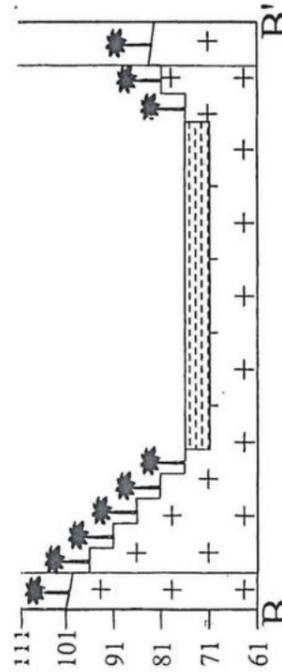
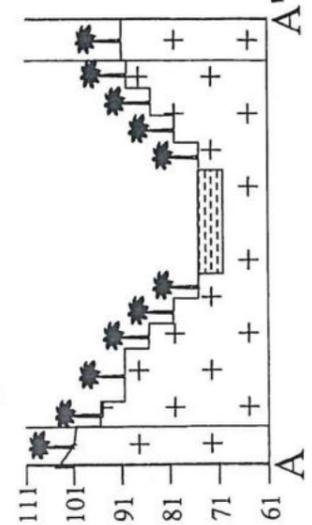


DEPT. OF MINING AND GEOLOGY
 COLLECTORATE P.O. ISU, PAVAM-688 007

MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 Valid upto 28-09-2020



Boundary Pillar No.	Latitude (N)	Longitude (E)
1	9°37'37.4"	76°42'41.46"
2	9°37'40.2"	76°42'40.84"
3	9°37'43.1"	76°42'40.7"
4	9°37'43.8"	76°42'43.2"
5	9°37'42.6"	76°42'43.3"
6	9°37'41.6"	76°42'44.4"
7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"



mining plan approved
varado
 22/6/2020
 DISTRICT OFFICE
 DEPT. OF MINING AND GEOLOGY
 COLLECTORATE P.O. KOTTAYAM-686 002

MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 Valid upto 28-09 2020

PLATE No. 6

RECLAIMING PLAN & SECTION

INDEX

- LEASE BOUNDARY WITH FENCING
- GRANITE ROCK
- CONTOUR LINE
- SECTION LINE
- PLANTATION
- WORKING BENCH
- MINE SAFETY BARRIER LINE
- RECLAIMED AREA
- GREEN BELT
- RAIN WATER WAY
- YEARWISE RECLAMATION
- BOUNDARY PILLAR
- POND

Project Name :- M/s. Palathra Construction Pvt. Ltd.

Village :- Chengalam East

Taluk :- Kottayam

District :- Kottayam

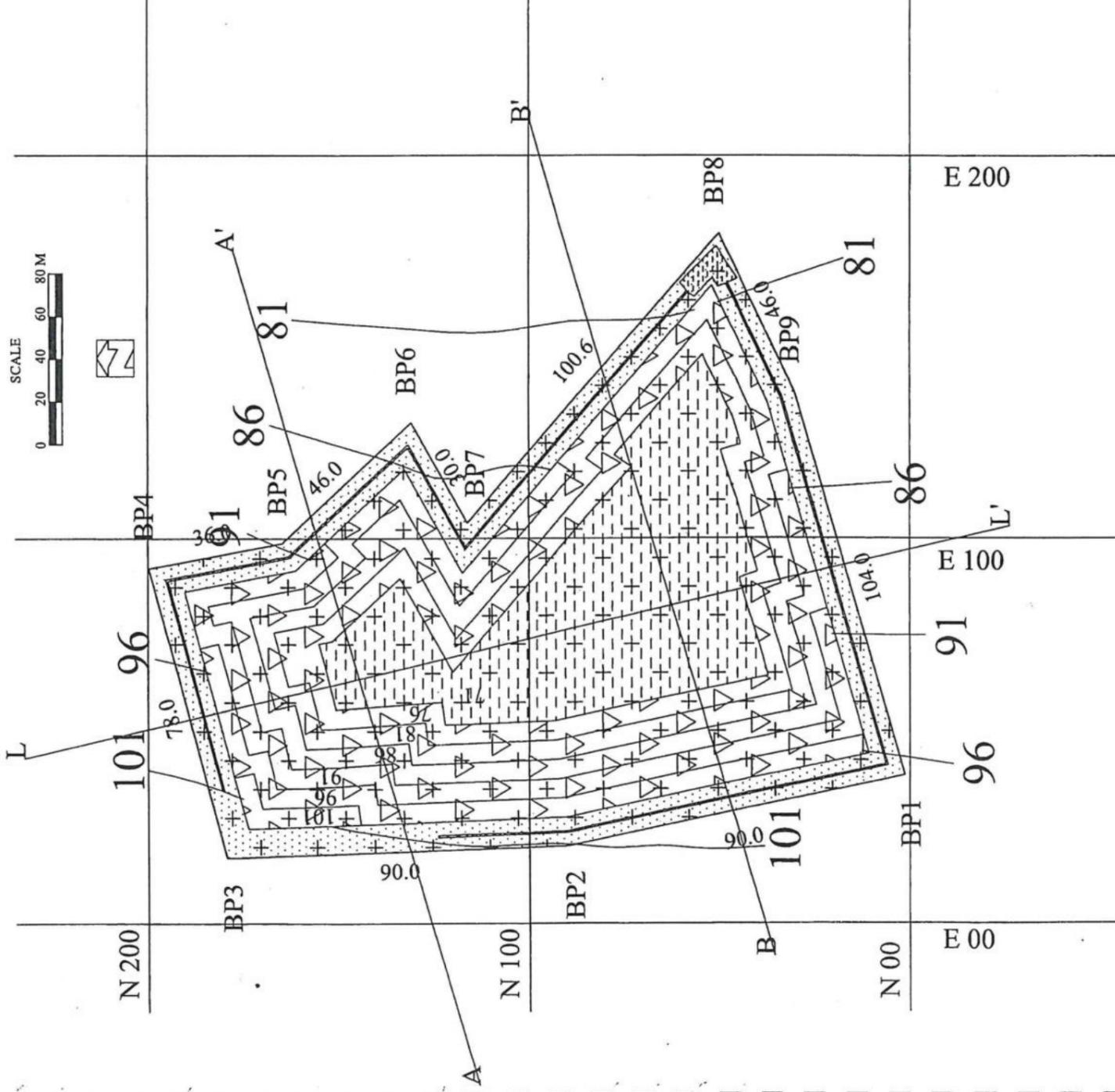
State :- Kerala

Plot area :- 1.8851 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. -RQP/AJM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG) and
 Geology (GEO) from National Accreditation
 Board for Education and Training (NABET),
 Quality Council of India (QCI)

PLATE No. 8

CONCEPTUAL PLAN (POST MINE CLOSURE PLAN) & SECTION



INDEX

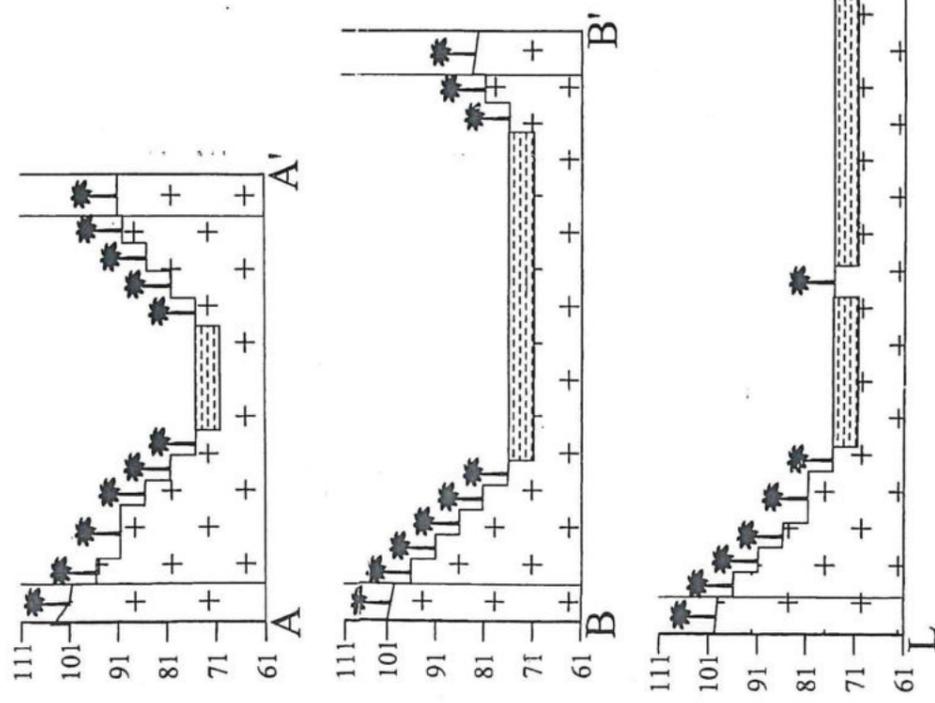
- LEASE BOUNDARY WITH FENCING
- GRANITE ROCK
- CONTOUR LINE
- SECTION LINE
- PLANTATION
- WORKING BENCH
- MINE SAFETY BARRIER LINE
- RECLAIMED AREA
- GREEN BELT
- RAIN WATER WAY
- BOUNDARY PILLAR
- POND

225

Boundary Pillar No.	Latitude (N)	Longitude (E)
1	9°37'37.4"	76°42'41.46"
2	9°37'40.2"	76°42'40.84"
3	9°37'43.1"	76°42'40.7"
4	9°37'43.8"	76°42'43.2"
5	9°37'42.6"	76°42'43.3"
6	9°37'41.6"	76°42'44.4"
7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"

Project Name :- M/s. Palathra Construction Pvt. Ltd.
 Village :- Chengalam East
 Taluk :- Kottayam
 District :- Kottayam
 State :- Kerala
 Plot area :- 1.8851 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. -RQP/AJM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG) and
 Geology (GEO) from National Accreditation
 Board for Education and Training (NABET
 Quality Council of India (QCI)



Mining plan approval
22/6/2020
 DISTRICT OFFICE
 DEPT. OF MINING AND GEOLOGY
 COLLECTORATE P.O. KOTTAYAM-686 007

MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 Valid upto 28-09 2020

PLATE No. 9

SURFACE RUNOFF DRAINAGE PLAN

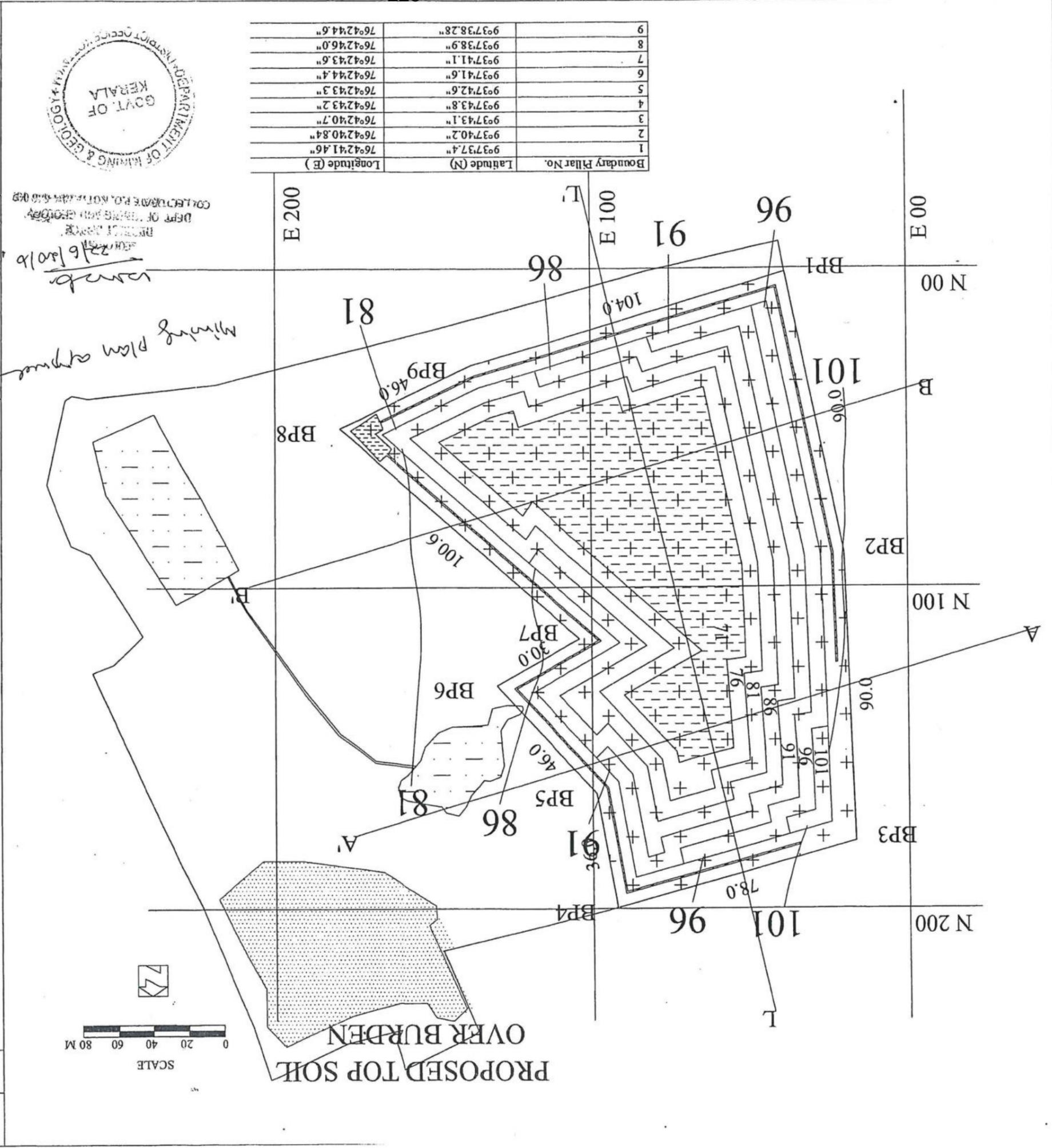
INDEX

- LEASE BOUNDARY WITH FENCING
- LEASE BOUNDARY WITH FENCING
- GRANITE ROCK
- CONTOUR LINE
- SECTION LINE
- WORKING BENCH
- MINE SAFETY BARRIER LINE
- DE SILTATION TANK
- DRAINAGE RUNOFF /STROM WATER WAY
- BOUNDARY PILLAR BP
- POND

Project Name :- M/s. Palathra Construction Pvt. Ltd.
Village :- Chengalam East
Taluk :- Kottayam
District :- Kottayam
State :- Kerala
Pbt area :- 1.8851 Ha.

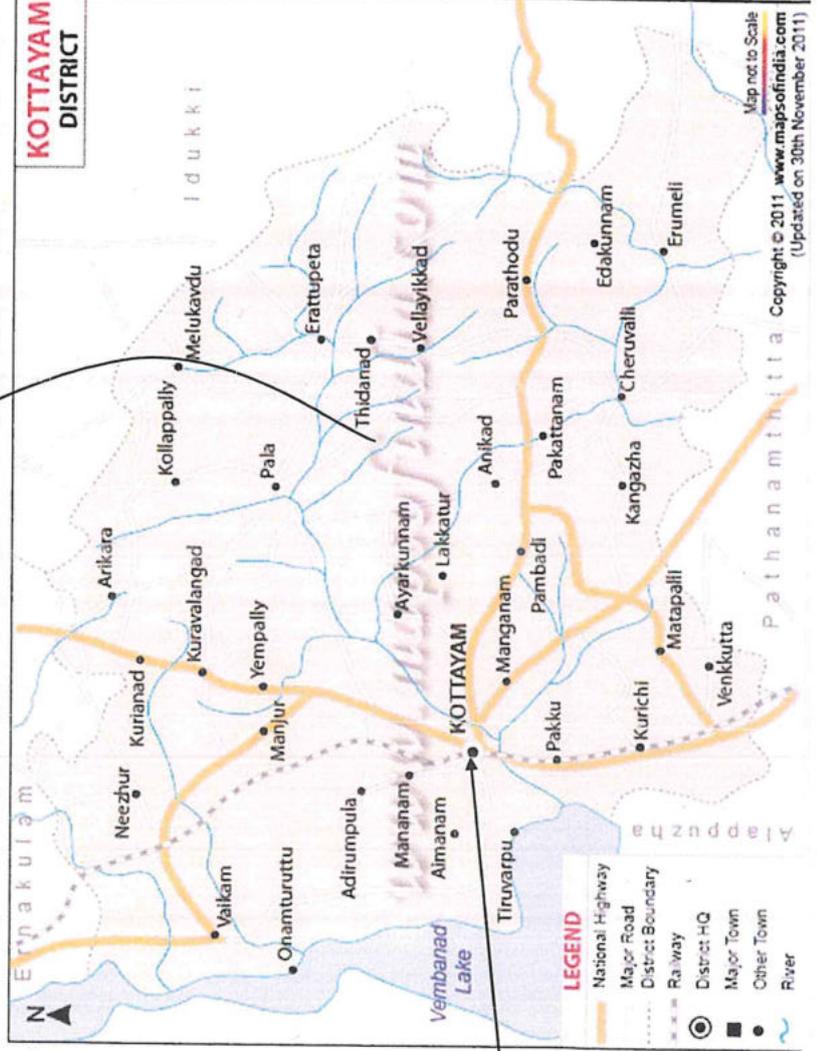
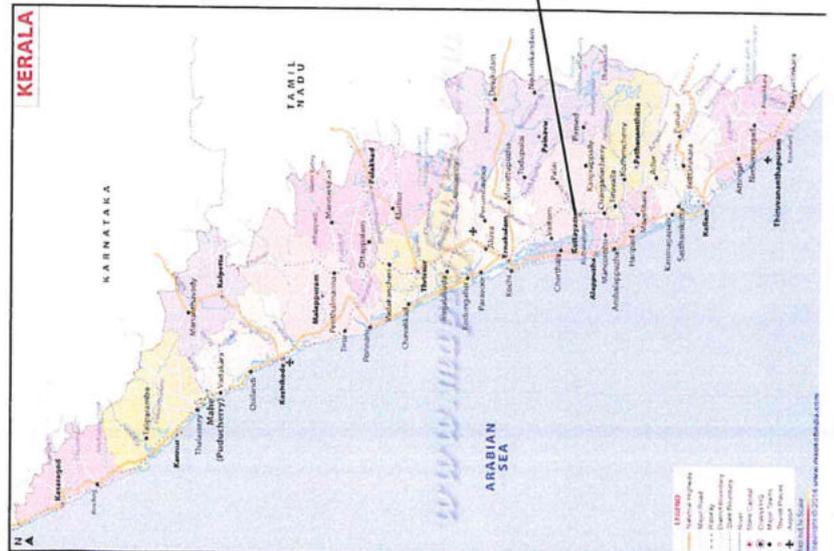
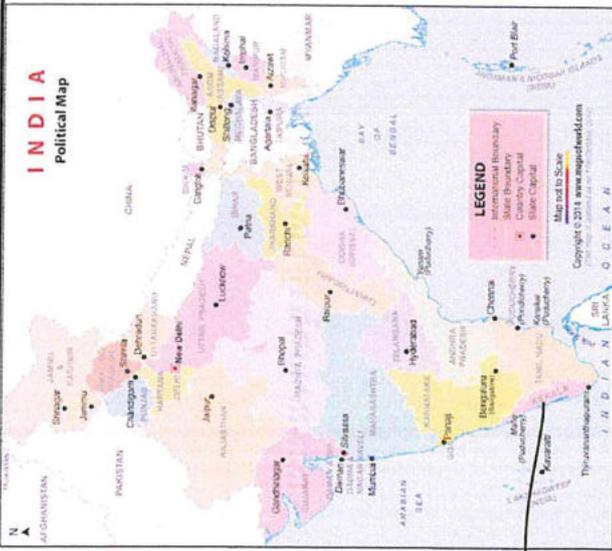
MUKESH SUROLIYA
 RQP/AM/321/2010/A
 Valid upto 28-09-2020

M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG) and
 Geology (GEO) from National Accreditation
 Board for Education and Training (NABET),
 Quality Council of India (QCI)



Boundary Pillar No.	Latitude (N)	Longitude (E)
1	9°37'37.4"	76°42'41.46"
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6	9°37'41.6"	76°42'44.4"
7	9°37'41.1"	76°42'43.6"
8	9°37'38.9"	76°42'46.0"
9	9°37'38.28"	76°42'44.6"

KEY MAP – QUARRY SITE OF M/S PALATHRA CONSTRUCTIONS PVT. LTD.



GOOGLE MAP – QUARRY SITE OF M/s PALATHRA CONSTRUCTIONS PVT. LTD.

Plate No. 1(B)



POINT NO	Degree, Minute Second	
	Latitude	Longitude
BP1	09°37' 37.21"N	76°42' 40.86"E
BP2	09°37' 40.14"N	76°42' 40.79"E
BP3	09°37' 43.04"N	76°42' 41.12"E
BP4	09°37' 43.17"N	76°42' 43.67"E
BP5	09°37' 41.99"N	76°42' 43.69"E
BP6	09°37' 40.88"N	76°42' 44.68"E
BP7	09°37' 40.59"N	76°42' 43.74"E
BP8	09°37' 37.95"N	76°42' 45.69"E
BP9	09°37' 37.60"N	76°42' 44.23"E

- Project Name** :- M/s. Palathra Construction Pvt. Ltd.
- Village** :- Chengalam East
- Taluk** :- Kottayam
- District** :- Kottayam
- State** :- Kerala
- Plot area** :- 1.8851 Ha.



അകലക്കുന്നം ഗ്രാമപഞ്ചായത്ത്

മണലുകൾ പി. ഒ - 686503, Ph: 0481 -2551141

ജനസൗഹൃദ സർവ്വസൗകര്യ ഗ്രാമപഞ്ചായത്ത് ISO 9001:2015 CERTIFIED

ജേക്കബ് തോമസ്

കേരളകാരുണ്യ സ്പോർഡിംഗ് കമ്മിറ്റി ചെയർമാൻ
& മെമ്പർ, വാർഡ് -8 കടാക്കുഴി
Ph: 9446758015

താന്നിക്കൽ
ചെങ്ങളം

മാനേജിങ്ങ് ഡയറക്ടർ
ചിലന്ത കൺസ്ട്രക്ഷൻസ് പ്രൈവറ്റ് ലിമിറ്റഡ്
തൃശ്ശൂർ, പി. ഒ, ചങ്ങനാശ്ശേരി

തീയതി 2/1/23

വിഷയം :- മുപ്പിക്കാവഴുവായ വെള്ളം ലഭ്യമാക്കുവാൻ സഹായിച്ച്.

സാർ,

നമുക്കുവേണ്ടി വെള്ളം ലഭ്യമാക്കിയിട്ടുള്ള ചിലന്ത കൺസ്ട്രക്ഷൻസ് പ്രൈവറ്റ് ലിമിറ്റഡ് ടി പി പഞ്ചായത്തിൽ പ്രവർത്തിച്ചിരുന്ന ചിലന്ത നിലവിൽ പ്രവർത്തനം രഹിതമാണല്ലോ. അവിടെ സ്ഥിതി ചെയ്യുന്ന ചിലന്ത കൺസ്ട്രക്ഷൻ സൗകര്യമില്ലാത്ത വെള്ളം ടി പി പഞ്ചായത്തിലുള്ളവർക്ക് മുപ്പിക്കാവഴുവായി വെള്ളം നൽകി സഹായിക്കണമെന്ന് താല്പര്യപ്പെടുന്നു.

മകൻ,

ജേക്കബ് തോമസ്

AKALAKUNNAM GRAMA PANCHAYATH

MANALUNKAL P.O. – 686503, PH : 0481 – 2551141

JANASAUHRUDA SALBHARANA GRAMAPANCHAYAT ISO 9001:2015 CERTIFIED

JACOB THOMAS
STANDING COMMITTEE CHAIRMAN
& MEMBER, WARD-8 KDAKUZHY
PH:9446758015

THANNICKAL
CHENGALAM

To,

Date:

Managing Director
Palathra Constructions Private Limited
Thuruthy P.O, Changanacherry

Subject: Regarding water required for agricultural activities

Sir,

The quarry under the ownership of Palathra Constructions is not operational as of now, I request you to provide the water stored in your quarry pond for the agricultural activities in the panchayath.



Sincerely,

Jacob Thomas

S/d

True English Translation of letter dated and issued by Jacob Thomas, Standing Committee chairman member ward no. - 8 Kadalurthy Akalakunnam Grama Panchayat from vernacular language. Signed

Antony
21/1/2023

ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444

Phone Fax 0481 251244
kerala@kpsc.kim@yahoo.com
www.keralapsc.org

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
DISTRICT OFFICE GREENIVASA IYER ROAD, KOTTAYAM - I

ബിറ്റാ ബോഡി കിരീടവൽ ക്ലബ്ബ് റോഡ് കോട്ടയം
ഭരണ മന്ദിരം കോട്ടയം

PCB/KTM/COMP/G/16/2011

22.07.2021

മുഖ്യമന്ത്രി

എൻ.വയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

ബന്ധുക്കുട്ടി,
അകലകുന്നം ഗ്രാമപഞ്ചായത്ത്,
കോട്ടയം

സർ,

വിഷയം:- പാലത്ര കൺസ്ട്രക്ഷൻസിന്റെ ഉടമസ്ഥതയിൽ ഉള്ള പാറമടയിൽ നിന്നും കെമിക്കൽ അടങ്ങിയ മലിനജലം തോട്ടിലേയ്ക്ക് ഒഴുകുന്നതായ പരാതി -സംബന്ധിച്ച്.

- സൂചന:- 1) താങ്കളുടെ ഓഫീസിൽ നിന്നുള്ള 17.06.2021 തീയതിയിലെ എ-7-1726/2021-ാം നമ്പർ കത്ത്.
- 2) 24.06.2021 തീയതിയിൽ ബോർഡ് ഉദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.

മേൽ സൂചന (1) പ്രകാരം അകലകുന്നം ഗ്രാമപഞ്ചായത്ത് 8-ാം വാർഡിൽ പാലത്ര കൺസ്ട്രക്ഷൻസിന്റെ ഉടമസ്ഥതയിൽ ഉള്ള പാറമടയിൽ നിന്നും കെമിക്കൽ അടങ്ങിയ മലിനജലം സമീപത്തുള്ള തോട്ടിലേയ്ക്ക് ഒഴുകി വിടുന്നതായി പരാതി ലഭിച്ചിരുന്നു. പരാതിയുടെ അടിസ്ഥാനത്തിൽ ബോർഡുദ്യോഗസ്ഥർ 24.06.2021 തീയതിയിൽ അന്വേഷണം നടത്തി സമീപത്തുള്ള തോട്ടിൽ നിന്നും, പൊതു കിണറ്റിൽ നിന്നും ജലത്തിന്റെ സാമ്പിൾ ശേഖരിച്ചിരുന്നു. 15.07.2021 തീയതിയിലെ 1474 നമ്പർ അനാലിസിസ് റിപ്പോർട്ട് പ്രകാരം ക്വാറിയുടെ പ്രവർത്തനം മൂലം തോട്, കിണർ എന്നിവ മലിനമാകുന്നില്ല എന്ന് ബോധ്യപ്പെട്ടിട്ടുണ്ട്. കിണർ വെള്ളത്തിലെ അമ്ലാംശം കുറയ്ക്കുന്നതിനും, അണുമുക്തമാക്കുന്നതിന് ക്ലോറിനേഷൻ നടത്തുന്നതും അഭികാമ്യമാണ്.

Handwritten notes on the left side of the page, including the name 'K. Manoj' and other illegible text.

വിശ്വസ്തരായോടെ,

Handwritten signature and date: 22/7/21

എൻ.വയോൺമെന്റൽ എഞ്ചിനീയർ



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM-1

PCB/KTM/COMP/G/16/2011

22.07.2021

From,

Environmental Engineer

To,

Secretary

Akalakunnam GramaPanchayath,

Kottayam

Sir,

Sub:-Regarding chemical discharge into nearby streams from the quarry owned by M/s Palathra Constructions

Reference:-1) Letter No. A-7-1726/2021 dated 17.06.2021 from your office

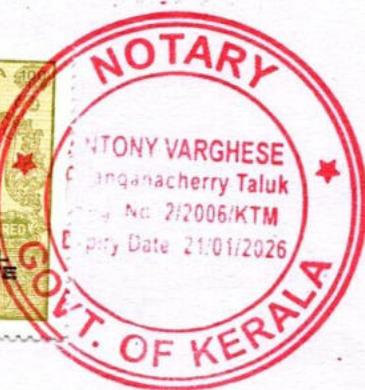
2) Site inspection conducted by board officials on 24.06.2021

As per reference cited (1) complaint was received regarding chemical discharge into nearby streams from the quarry owned by Palathra Constructions. Based on the complaint, a site inspection was conducted by the board officials on 24.06.2021 and samples were collected from the nearby stream and wells. By the findings of the analysis report no. 1474 dated 15.07.2021, it is hence inferred that due to the working of the quarry, there is no water pollution taking place in the wells and stream. It is also recommended to disinfect the wells by chlorination.

Sincerely,

Environmental Engineer

Tom, photo copy
Attended
Antony
19/7/2023



ANTONY VARGHESE
 ADVOCATE & NOTARY
 CHANGANACHERRY
 PH: 2420444



KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM - 1

Analysis Report

Analysis Report No.	1474	Date	15/07/2021	Format No: nil
Ref No.	PCB/KTM/COMP/G/16/2011	Date of collection	24/06/2021	
Received From	AE4	Date of Receipt	28/06/2021	
No. Of Sample	2	Period of Analysis	28/06/2021-07/07/2021	
Source	Palathara Constructions , Akalakunnam	Scientist in charge	Smitha Sukumaran	
Sample Condition	Fit for analysis	Sample Type	Water	
Sample Collected By	AE4	Sample volume & container type	2 L Plastic container	
Sample Preservation	AS per APHA/IS:3025(Part-1)			

Sample ID: Can-Well

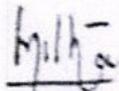
Sl No.	Parameters	Unit	Value	Test Method
1.	pH	----	5.6	IS Part 44
2.	BOD	mg/L	0.8	APHA 5220B
3.	Alkalinity	mg/L	24	APHA2320-B, 2-37 to 2-39
4.	Total Coliform	MPN/100 ml	900	APHA 9222D
5.	Conductivity,	µmhos/cm	50.34	APHA 2510 B
6.	Chloride	mg/L	10	APHA 4500 CIB
7.	Hardness as CaCO ₃	mg/L	21	APHA 2441C
8.	TDS	Mg/L	69	APHA 2540C
9.	SS	mg/L	41	APHA 2540D
10.	Dissolved Oxygen	Mg/L	2.3	APHA 4500C

Sample ID:Can-Canal

Sl No.	Parameters	Unit	Value	Test Method
1.	pH	----	6.3	IS Part 44
2.	BOD	mg/L	0.2	APHA 5220B
3.	Alkalinity	mg/L	19	
4.	Total Coliform	MPN/100 ml	1000	APHA 9222D
5.	Conductivity,	μ mhos/cm	40.02	APHA 2510 B
6.	Chloride	mg/L	11	APHA 4500 CIB
7.	Hardness, as CaCO ₃	mg/L	11	APHA 2340C
8.	TDS	mg/L	38	APHA 2540C
9.	SS	mg/L	28	APHA2540C
10.	Dissolved Oxygen	mg/L	7.4	APHA 4500C



Checked by



Authorised by

Analyst & Scientist

688-3

235



ജില്ലാ ഓഫീസ്, കോട്ടയം
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, KOTTAYAM.

ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001
 Sreenivasa Iyer Road, Kottayam-686001

E-mail: kspcbkottayam@gmail.com, http://keralapcbonline.com Telephone : 0481 - 2302445 web: www.keralapcb.nic.in
 ഓൺലൈനിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് keralapcbonline.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കുക.

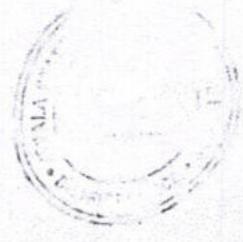
“ഭരണഭാഷ - മാതൃഭാഷ”

PCB/KTM/COMP/G/16/2011

28.04.2022

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ
 സീക്രട്ടറി
 ചെയർമാൻ,
 കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്,
 തിരുവനന്തപുരം.



സർ,

വിഷയം:- M/s. Palathra Construction Pvt.Ltd.,- ഉടമസ്ഥതയിലുള്ള ക്വാറിയിൽ നിന്നുള്ള മലിനീകരണവും violation നും -സംബന്ധിച്ച്.

- സൂചന:-
- 1) Letter No.A3/60/2022-ENVT-dated 04.04.2022.
 - 2) Integrated consent variation order No. PCB/KTM/ICO/VARIA/R-16KOT283652/VARIA/2021.
 - 3) 27.04.2022 തീയതിയിൽ ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ സ്ഥലപരിശോധന.
 - 4) 18.04.2022 തീയതിയിലെ PCB/HO/EE1/CHN/GEN/37/2020-നമ്പർ കത്ത്.

സൂചന (1) പ്രകാരം ലഭിച്ച കത്തിന്റെ അടിസ്ഥാനത്തിൽ സൂചന (3) 27.04.2022 തീയതിയിൽ നടത്തിയ സ്ഥലപരിശോധനയിൽ പാലത്രകൺസ്ട്രക്ഷൻസിന്റെ ഉടമസ്ഥതയിലുള്ള പരാതിയിൽ പറഞ്ഞിട്ടുള്ള ക്വാറി മാസങ്ങളായി പ്രവർത്തിക്കുന്നുണ്ടായിരുന്നില്ല എന്നുകണ്ടു. മലിനീകരണ പ്രശ്നങ്ങൾ ഒന്നും തന്നെ സ്ഥലത്ത് നിലവിൽ ഉണ്ടായിരുന്നില്ല. ക്വാറിയിൽ നിന്നും കെമിക്കൽ അടങ്ങിയ മലിനജലം സമീപത്തുള്ള തോട്ടിലേക്ക് ഒഴുകുന്നു എന്ന പരാതിയിൽ 24.06.2021 ൽ പരിശോധന നടത്തി, വാട്ടർ സാമ്പിൾ ശേഖരിച്ച് analysis ചെയ്തതിൽ ക്വാറിയിലെ ജലത്തിൽ യാതൊരു മലിനീകരണവും നടന്നതായി കണ്ടില്ല എന്ന് റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. സൂചന (2) പ്രകാരം ടി ക്വാറിക്ക് മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നും 31.01.2022 വരെ അനുമതിയുണ്ടായിരുന്നു. 1995 മുതൽ കരിങ്കൽ ഖനനം നടന്നുകൊണ്ടിരുന്ന ഈ സ്ഥലം 07.02.2015-ലാണ് പാലത്ര കൺസ്ട്രക്ഷൻ വാങ്ങിയത്. പരാതിക്കാരനായ സാജൻ ജോർജ് ടി സ്ഥാപനത്തോട് 50 ലക്ഷം രൂപ ആവശ്യപ്പെടുകയും നിരന്തരം പരാതി എഴുതി നൽകുകയും ചെയ്യുന്നതായി പാലത്ര കൺസ്ട്രക്ഷൻ ഡയറക്ടർ ചാൾസ് മാത്യു എഴുതി സമർപ്പിച്ചിട്ടുണ്ട്. ആയതിന്റെ പകർപ്പ് ഇതോടൊപ്പം ഉള്ളടക്കം ചെയ്യുന്നു. പരാതിക്കാരൻ ക്വാറിയോട് അടുത്തുള്ള സ്ഥലത്തെ താമസക്കാരനല്ല എന്നാണ് സ്ഥലവാസികൾ അറിയിച്ചത്. പുതിയ ഉത്തരവ് പ്രകാരം ടി പാറമടയുടെ ഖനനാനുമതി 2022 ഫെബ്രുവരി വരെ പുതുക്കി ലഭിച്ചിട്ടുണ്ട്. എങ്കിലും സാജൻ ജോർജ് എന്ന വ്യക്തിയുടെ നിരന്തരമായ ശല്യം കാരണം ക്വാറി പ്രവർത്തനം 2021 ആഗസ്റ്റ് മാസത്തിൽ നിർത്തിവെച്ചു. നിലവിൽ ടി ക്വാറി പരിസ്ഥിതി അനുമതിയുടെ കാലാവധി തീർന്നതിനാലും, ഖനനം 2021 ആഗസ്റ്റ് മാസം മുതൽ പ്രവർത്തിക്കുന്നില്ലാത്തതിനാലും മലിനീകരണം സംബന്ധിച്ച് പരാതി വസ്തുതാപരമല്ലെന്ന് അറിയിക്കുന്നു.

വിശ്വസ്തതയോടെ,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

**KERALA STATE POLLUTION CONTROL BOARD
DISTRICT OFFICE, KOTTAYAM**

Sreenivasa Iyer Road, Kottayam-686001

PCB/KTM/COMP/G/16/2011

28.04.2022

From,

Environmental Engineer

To,

Chairman
Kerala State Pollution Control Board
Thiruvananthapuram

Sir,

Subject:- Regarding pollution and violation at quarry owned by M/s. Palathra Constructions Pvt. Ltd.

- Reference:- 1. Letter no, A3/60/2022 – ENVT dated 04.04.2022
2. Integrated consent variation
order No. PCB/KTM/ICO/VARIA/R-16KOT283652/VARIA/2021
3. Inspection conducted by Pollution Control Board officers dated 27.04.2022
4. Letter No. PCB/HO/EE1/CHN/GEN/37/2020 dated 18.04.2022

On the basis of the reference cited (1) on the date mentioned in reference cited (3), site inspection was conducted on 27.04.2022 and found that the quarry, under the ownership of M/s. Palathra Constructions Pvt. Ltd has not been in operation for many months. It was seen that there were no signs of any pollution and problems existing at the site at during the time of inspection. In the complaint received, it mentioned that chemicals from the quarry were being discharged to the thodu nearby. During the site inspection that took place on 24.06.2021, a sample from the thodu was collected and analyzed. No traces of any chemicals were found. The result of the analysis was reported. As per reference cited (2), this quarry had received permission from the Pollution Control Board till 31.01.2022. Palathra Constructions Pvt Ltd obtained ownership of the quarry on 07.02.2015 where the quarry was in operation from the year 1995. The complainant Mr. Sajan George had allegedly demanded Rs. 50 lakhs and repeatedly filed complaints against the quarry to the authorities as reported in writing by the director of M/s. Palathra Constructions Pvt. Ltd. Mr. Charles Mathew. A copy of the same is attached herewith. The neighbor residents of the area have informed that the complainant is not a resident to the locality. As per the new order, the quarry has a valid mining lease till February 2022. Due to the repeated nuisance created by Mr. Sajan George, the operation of the quarry was stopped in the month of August 2021. At present, since the validity of Environmental Clearance had expired and since the operations of the quarry were halted since August 2021, it is submitted that the complaint received regarding pollution is not factual.



ANTONY VARGHESE
Changanacherry Taluk
No. 2/2006 KTM
Date 21/01/2026

NOTARY
OF KERALA

1 Sample copy

Antony Sincerely,

Antony

19.1.2023 Environmental Engineer

ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444

**മൈനിംഗ് ആൻഡ് ജിയോളജി വകുപ്പ്
കോട്ടയം ജില്ലാ ജിയോളജിസ്റ്റിന്റെ നടപടിക്രമം
(ഹാജർ :ഡോ. ബി. അജയ്കുമാർ)**

വിഷയം:- വനിയും വനിജങ്ങളും-ചെറുകിട ധാതു- ക്വാറിയിംഗ് ലീസ് ഏരിയയിലെ സാധാരണ മണ്ണ് നീക്കം ചെയ്യുന്നതിനുള്ള അനുമതി പുതുക്കി നൽകുന്നത് -സംബന്ധിച്ച്.

- പുചന:-
1. 1957-ലെ മൈൻസ് & മിനറൽസ് (ഡവലപ്പ്മെന്റ് & റഗുലേഷൻ) ആക്ട്.
 2. 2015-ലെ കേരളാ മൈൻസ് മിനറൽ കൺസഷൻ ചട്ടങ്ങൾ.
 3. 2015-ലെ കേരളാ മിനറൽ (പ്രിവൽഷൻ ഓഫ് ഇല്ലീഗൽ മൈനിംഗ്, പ്ലാനേജ് & ട്രാൻസ്‌പോർട്ടേഷൻ) ചട്ടങ്ങൾ
 4. മെ. പാലത്ര കൺസ്ട്രക്ഷൻസ്, പ്രൈ.ലി.മി-ന്റെ 20.3.2018 തീയതിയിലെ അപേക്ഷ.
 5. 315/എ3/2017/വ്യവ. തീയതി 11.1.18 പ്രകാരം അഡീഷണൽ ചീഫ് സെക്രട്ടറി വ്യവസായ(എ) വകുപ്പിന്റെ ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടർക്ക് അയച്ച കത്ത്
 6. 3689/എ2/2018 തീയതി 23.3.2018-ലെ ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ കത്ത്.
 7. 835/ഇസി4/2713/15 തീയതി 7.5.16-ലെ എസ്.ഇ.ഐ.എ.എ നമ്പർ അനുമതി
 8. 222/16-17/1843/എം3/16 തീയതി 24.6.16-ലെ ക്വാറിയിംഗ് ലീസ് അനുമതി
 9. 04.04.2018, 21.08.2018 എന്തീ തീയതികളിലെ സ്ഥലപരിശോധനകൾ.
 10. 9756/എം3/2019 തീയതി 23.10.2019 പ്രകാരമുള്ള ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ കത്ത്.
 11. 29.10.2019-ലെ സ്ഥലപരിശോധന.
 12. 04.12.2019 തീയതിയിലെ ശ്രീ. സോണി മാത്യുവിന്റെ അപേക്ഷ.
 13. ഡിബി1-2603/2019 തീയതി 23.11.2019 പ്രകാരമുള്ള സുപ്രണ്ടിംഗ് എഞ്ചിനീയർ, പി.ഡബ്ല്യു.ഡി. റോഡ് സൗത്ത് സർക്കിൾ, തിരുവനന്തപുരത്തിന്റെ വർക്ക് ഓർഡർ.
 14. നം. 925/2019-2020/1002/ഡിസൈവ്/എംഎൽ/2018 തീയതി 06.01.2020 പ്രകാരമുള്ള അനുമതി.
 15. 22.02.2020 തീയതിയിലെ ശ്രീ. സോണി മാത്യുവിന്റെ അപേക്ഷ.
 16. 985/2019-2020/1002/ഡിസൈവ്/എംഎൽ/2018 തീയതി 24.02.2020 പ്രകാരമുള്ള അനുമതി.
 17. 27.04.2020 തീയതിയിലെ ശ്രീ. സോണി മാത്യുവിന്റെ അപേക്ഷ.
 18. ഡിസിക്കെറ്റിംഗ്/3296/2020/ഡിഎം1 തീയതി 07.05.2020 പ്രകാരമുള്ള ബഹു. ജില്ലാ കളക്ടർ, കോട്ടയത്തിന്റെ കത്ത്.

നം. 01/2020-21/1002/ഡിസൈവ്/എംഎൽ/2018 തീയതി, കോട്ടയം, 08.05.2020

ഉത്തരവ്

കോട്ടയം താലൂക്കിൽ ചെങ്ങളം ഇസ്ലാം വില്ലേജിൽ, ബ്ലോക്ക് 48-ൽ സ്ഥിതി ചെയ്യുന്ന നം. 403/1, 403/2-ൽ ഷെട്ട ക്വാറിയിംഗ് ലീസ് ഏരിയയിലെ 10000 മെട്രിക് ടൺ മേൽ മണ്ണ് ടി സ്ഥലത്ത് കൂട്ടിയട്ടിരിക്കുന്നതായും



(Handwritten signature)
8/5

**GEOLOGIST
DISTRICT OFFICE
DEPT. OF MINING AND GEOLOGY
COLLECTORATE P.O. KOTTAYAM**

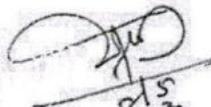
DEPT. OF MINING AND GEOLOGY
DISTRICT OFFICE
KOTTAYAM

ആയത് നീക്കം ചെയ്യാൻ അനുമതി നൽകാൻ സൂചന(4) പ്രകാരം എസ്.ഇ.ഐ.എ.എ.യുടെ അനുമതിയും അനുബന്ധരേഖകളും സഹിതം അപേക്ഷ സമർപ്പിച്ചു. സൂചന(5) സർക്കാർ കത്ത് പ്രകാരവും സൂചന(6) ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ നിർദ്ദേശ പ്രകാരവും ക്യാറിയിംഗ് ലീസ് പ്രദേശത്ത് പുനഃരൂപയോഗിക്കാവുന്ന സാധാരണമണ്ണ് പുറത്തേയ്ക്ക് കൊണ്ടുപോകുന്നതിന് അനുമതി നൽകുവാൻ നിർദ്ദേശിച്ചിട്ടുണ്ട്.

• സൂചന (9) സ്ഥലപരിശോധന പ്രകാരം സർവ്വേ നമ്പർ 403/1, 403/2-ൽ ഷെട്ട് ക്യാറിയിംഗ് ലീസ് എലിയായിൽ കൂട്ടിയിട്ടിരിക്കുന്ന 31875 ക്വബിക് മീറ്റർ മണ്ണ് കൂട്ടിയിട്ടിരിക്കുന്നതായി ബോധ്യപ്പെട്ടിട്ടുണ്ട്. കോട്ടയം താലൂക്കിൽ പട്ടിത്താനം - മണൽകാട് ബൈപാസ് റോഡ് നിർമ്മാണം ചെയിനേജ് സി.എച്ച്-1/990-6/530 കി.മീ പ്രവർത്തനം മണ്ണ് ആവശ്യമുള്ളതായി അറിയിച്ചിട്ടുണ്ട്. സൂചന (10) പ്രകാരമുള്ള ബഹു. മൈനിംഗ് & ജിയോളജി ഡയറക്ടറുടെ നിർദ്ദേശത്തിന്റെ അടിസ്ഥാനത്തിൽ സൂചന (11) പ്രകാരം സ്ഥലപരിശോധന നടത്തിയതിൽ, ടി സ്ഥലത്ത് 39132 മെട്രിക് ടൺ മണ്ണ് അവശേഷിക്കുന്നതായി ബോധ്യപ്പെട്ടിട്ടുണ്ട്. ടി സ്ഥലത്തു നിന്നും നീക്കം ചെയ്യാനുള്ള മണ്ണിൽ നിന്നും 10,000 മെട്രിക് ടൺ മണ്ണ് നീക്കം ചെയ്യുന്നതിന് റോയൽറ്റി ഇനത്തിൽ 2,00,000/- രൂപ ചെലവ് നം. കെ.എൽ. 012527864201920 എം തീയതി 31.12.2019 പ്രകാരം കോട്ടയം ജില്ലാ ട്രഷറിയിൽ ടെട്രക്കി അസ്സൽ രസീത് ഹാജരാക്കിയിട്ടുണ്ട്. ആയതിന് സൂചന (14) പ്രകാരം അനുമതി നൽകിയിരുന്നു. എന്നാൽ മുൻ അനുമതി പ്രകാരം മുഴുവൻ മണ്ണും നീക്കം ചെയ്യാൻ സാധിച്ചില്ല എന്നും അനുമതി പുതുക്കി പുതുക്കി നൽകണമെന്നും സൂചന (15) പ്രകാരം അപേക്ഷിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ ടിയാന്റെ കണക്കുകൾ പരിശോധിച്ചതിൽ, ടി അനുമതിയുമായി ബന്ധപ്പെട്ട് ട്രാൻസിറ്റ് പാസ്സുകൾ കൈപ്പറ്റിയിട്ടില്ല എന്ന് ബോധ്യപ്പെട്ടിട്ടുണ്ട്. ആയതിന് സൂചന (16) പ്രകാരം അനുമതി നൽകിയിരുന്നു. എന്നാൽ മുൻ അനുമതി പ്രകാരം മുഴുവൻ മണ്ണും നീക്കം ചെയ്യാൻ സാധിച്ചില്ല എന്നും അനുമതി പുതുക്കി നൽകണമെന്നും സൂചന (17) പ്രകാരം ശ്രീ. ഷീബു ഹത്യ അപേക്ഷിച്ചിട്ടുണ്ട്. കൂടാതെ സൂചന (18) പ്രകാരം മൺസൂൺ ആരംഭിക്കുന്നതിന് മുൻപായി ചീപ്പുകൾ-മണിയാപറമ്പ് റോഡിന്റെ മണ്ണ് പണി പൂർത്തിയാക്കേണ്ടതാണ് എന്നും, മുൻ അനുമതി പ്രകാരം ബാക്കിയുള്ള 7010 മെട്രിക് ടൺ മണ്ണ് നീക്കം ചെയ്യാനുള്ള അനുമതി പുതുക്കി നൽകാൻ ബഹു. ജില്ലാ കളക്ടർ കോട്ടയം അനുമതി നൽകാൻ ശുപാർശ ചെയ്തിട്ടുണ്ട്.കൂടാതെ മുൻ അനുമതിയുടെ കണക്കുകൾ പരിശോധിച്ചതിൽ, ടി അനുമതി പ്രകാരം 7010 മെട്രിക് ടൺ മണ്ണ് കൂടി നീക്കം ചെയ്യാനുള്ളതായി ബോധ്യപ്പെട്ടിട്ടുണ്ട്.

മേൽ സാഹചര്യത്തിൽ, കോട്ടയം താലൂക്കിൽ ചെങ്ങളം ഇസ്ലാം വില്ലേജിൽ, ബ്ലോക്ക് 48-ൽ സർവ്വേ നം. 403/1, 403/2-ൽ ഷെട്ട് സ്ഥലത്ത് കൂട്ടി വെച്ചിരിക്കുന്ന പുനഃരൂപയോഗിക്കാവുന്ന സാധാരണ മണ്ണിൽ നിന്നും 7010 മെട്രിക് ടൺ മണ്ണ് മേൽ സൂചന (13) വർക്ക് ഓർഡർ പ്രകാരമുള്ള മണിയാപറമ്പ്-ചീപ്പുകൾ റോഡ് നിർമ്മാണ പ്രവൃത്തിക്ക് മണ്ണ് നീക്കം ചെയ്യുന്നതിനായി 30.05.2020 വരെ കാലാവധിയിൽ അനുമതി നൽകി ഉത്തരവാകുന്നു.

1. അപേക്ഷാ സ്ഥലത്ത് നിന്നും 7010 മെട്രിക് ടൺ സാധാരണ മണ്ണ് (ഓർഡിനറി എർത്ത്) മാത്രമേ ഈ അനുമതി പത്രം ഉപയോഗിച്ച് നീക്കം ചെയ്യുവാൻ പാടുള്ളൂ.
2. ടി സ്ഥലത്തു നിന്നും രാവിലെ 7.00 മണി മുതൽ വൈകിട്ട് 6.00മണി വരെ മാത്രമേ സാധാരണ മണ്ണ് (ഓർഡിനറി എർത്ത്)നീക്കം ചെയ്യുവാൻ പാടുള്ളൂ. പ്രസ്തുതസമയപരിധിക്കുള്ളിൽ കോട്ടയം ജില്ലാ പരിധിയിൽ പ്രസ്തുത വാഹനം സഞ്ചാരം പൂർത്തിയാക്കേണ്ടതാണ്.

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3. ഇപ്രകാരം നീക്കം ചെയ്യുന്ന ധാതു യാതൊരു കാരണവശാലും കൺസർവേഷൻ ഓഫ് പാഡി ലാന്റ് & വെറ്റ് ലാന്റ് ആക്ട് 2008-ന്റെ പരിധികളിൽ വരുന്ന സ്ഥലങ്ങളിൽ നിക്ഷേപിക്കരുത്.
4. ഈ അനുമതി ടി അളവ് സാധാരണമണ്ണ് നീക്കം ചെയ്യുന്നതിന് മാത്രമുള്ളതാണ്.
5. സമീപവാസികൾക്കും പൊതുജനങ്ങൾക്കും ബുദ്ധിമുട്ടുണ്ടാകാത്ത വിധത്തിൽ മണ്ണ് നീക്കം ചെയ്യേണ്ടതാണ്. മണ്ണ് ഖനനം-ഗതാഗതം എന്നിവയ്ക്ക് ബഹു. ജില്ലാ കളക്ടറുടെ സൂചന (10) ഉത്തരവ് ബാധകമായിരിക്കും.
6. ട്രാൻസിറ്റ് പാസ്സിൽ ഫോറം ഐ(എ)-യിൽ തീയതിയും, സമയവും, ലോഗി നമ്പരും രേഖപ്പെടുത്തി യതിന് മുകളിൽ സുതാര്യമായ സെല്ലോ ടേപ്പ് പതിപ്പിക്കേണ്ടതാണ്. വാഹനത്തിന്റെ ഓരോ ട്രിപ്പിലും കൃത്യമായി രേഖപ്പെടുത്തിയ ട്രാൻസിറ്റ് പാസ്സുകൾ ഉണ്ടായിരിക്കേണ്ടതാണ്. ട്രാൻസിറ്റ് പാസ്സിലെ നിബന്ധനകൾ ലംഘിച്ചതായി ബോധ്യപ്പെട്ടാൽ സർക്കാർ അധികാരപ്പെടുത്തിയ ഉദ്യോഗ സ്ഥൻ വാഹനം കസ്റ്റഡിയിലെടുക്കുകയും നിയമാനുസൃത മേൽനടപടികൾ സ്വീകരിക്കുന്നതായിരിക്കും.
7. ഈ അനുമതി പ്രകാരം നീക്കം ചെയ്യുന്ന സാധാരണ മണ്ണ് മണിയാപറമ്പ്-ചീപ്പുകൽ റോഡ് നിർമ്മാണ പ്രവൃത്തികൾക്ക് മാത്രമേ ഉപയോഗിക്കുവാൻ പാടുള്ളൂ.
8. പൊതു അവധിദിവസങ്ങളിൽ ധാതുക്കൾ ഖനനം ചെയ്യുന്നതും കടത്തിക്കൊണ്ട് പോകുന്നതും കർശനമായി നിരോധിച്ചിരിക്കുന്നു.
9. വാഹനങ്ങളിൽ സാധാരണ മണ്ണ് ഗതാഗതം ചെയ്യുമ്പോൾ മോട്ടോർ വാഹന വകുപ്പ്, പൊതുദരം മത്ത് വകുപ്പ് എന്നിവർ അനുശാസിക്കുന്ന നിബന്ധനകൾ പാലിക്കേണ്ടതാണ്.

ആയതിലേയ്ക്ക് ടി ധാതു ഗതാഗതം ചെയ്യുവാൻ 7531 മുതൽ 8231 വരെ ഫോറം ഐ(എ) ട്രാൻസിറ്റ് പാസ്സുകൾ അനുവദിച്ചിരിക്കുന്നു.



(Handwritten Signature)
 ഡോ.ബി. അജയകുമാർ
 ജിയോളജിസ്റ്റ്

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മെ. പാലത്ര കൺസ്ട്രക്ഷൻസ് (പ്രൈ.) ലിമിറ്റഡ്,
 പാലത്ര ബിൽഡിംഗ്,
 തുരുത്തി പി. ഓ., ചങ്ങനാശ്ശേരി.
 പകർപ്പ്:

1. ബഹു. ജില്ലാ കളക്ടർ, കോട്ടയം (ആമുഖ കുത്തു സഹിതം)
2. ബഹു. ജില്ലാ പോലീസ് ചീഫ്, കോട്ടയം (ആമുഖ കുത്തു സഹിതം)
3. റവന്യൂ ഡിവിഷണൽ ഓഫീസർ, കോട്ടയം
4. തഹസീൽദാർ, കോട്ടയം
5. പോലീസ് സർക്കിൾ ഇൻസ്പെക്ടർ, പള്ളിയ്ക്കത്തോട്
6. സെക്രട്ടറി അകലക്കുന്നം ഗ്രാമപഞ്ചായത്ത്
7. പോലീസ് സബ് ഇൻസ്പെക്ടർ പള്ളിയ്ക്കത്തോട്
8. വില്ലേജ് ഓഫീസർ ചെങ്ങളം ഇഴുസ്സ്
9. ഫയൽ
10. സ്റ്റോക്ക് ഫയൽ

Mining and Geology Department
The Procedure of the Geologist, Kottayam district
(Attendance: Dr. B. Ajay Kumar)

Subject: Mines and Minerals- Small minerals- Regarding the renewal of approval for transportation of ordinary earth from the Quarrying Lease area.

- References:
1. Mines and Minerals (Development and Regulation) Act, 1957
 2. Kerala Minor Mineral Concession Rules, 2015
 3. Kerala Mineral (Prevention of illegal mining, storage, and transportation) Rules, 2015
 4. Application dated 20.3.18 submitted by M/s. Palathra Constructions Pvt Ltd
 5. Order no. 315/A3/2017/Industries dated 11.1.18 of Additional Chief Secretary, Industries(A) Department to Director, mining and Geology Department
 6. Letter no.3689/A2/2018 dated 23.3.18 by Director, Mining and Geology Department
 7. Order no. 835/EC4/2713/15- SEIAA
 8. 222/16-17/1843/M3/16 dated 24.6.16 – Quarrying Lease Order
 9. Site Inspection Reports dated 04.04.18, 21.08.18
 10. Letter no.9756/M3/2019 dated 23.10.19 from Director, Mining and Geology Department
 11. Site Inspection Report dated 29.10.19
 12. Application filed by Shri. Sony Mathew dated 04.12.19
 13. Letter no.DB1-2603/2019 dated 23.11.19
 14. Order no. 925/2019-2020/1002/DOY/ML/2018 dated 06.01.20
 15. Application filed by Shri. Sony Mathew dated 22.2.20
 16. Order no. 985/2019-2020/1002/DOY/ML/2018 dated 24.02.20
 17. Application filed by Shri. Sony Mathew dated 27.04.20
 18. Letter no. DCKTM/3296/2020/DM1 dated 07.05.20 from District Collector, Kottayam District

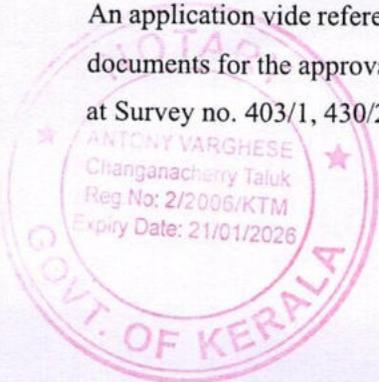
No.01/2020-21/1002/DOY/ML/2018

Dated, Kottayam, 08.05.2020

ORDER

An application vide reference (4) was submitted along with the approval from SEIAA and other supporting documents for the approval to transport 10,000 MT of ordinary earth from the quarrying lease area situated at Survey no. 403/1, 430/2 of Chengalam East Village, Kottayam taluk. Vide reference (5)- the Additional

Some photo copy attached
Antony
Changanacherry
ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444



Chief Secretary of the Industries Department and vide reference (6)- the Director of Mining and Geology Department, gave directions to approve the transportation of reusable ordinary earth from the quarrying lease area.

Vide reference (9) the site inspection at Survey no. 403/1, 430/2 ascertained that 31875 m³ of ordinary earth was stacked at the site. It had been informed that ordinary earth was required for the construction of Patithanam- Manarcadu Bypass Road (Ch:1/990 – 6/530 = 4.54 Km). Vide reference (10) the Director of the Mining and Geology Department had instructed to conduct a site inspection which found that 34132 MT of ordinary earth was available at the site vide reference (11). Rs. 2,00,000/- was paid to the Kottayam District treasury as royalty for the transportation of 10,000 MT of ordinary earth out of the total ordinary earth to be transported out from the quarrying lease area and the original receipt had been submitted. The approval for the same was granted vide reference (14). But the transportation of the required ordinary earth could not be completed within the time allotted in the said approval and the approval needed to be renewed. An application requesting the same was submitted vide reference (15). On evaluating the accounts of the applicant, it was seen that the Transit Passes in correspondence with the previous approval were not collected and the approval was granted vide reference (16). The transportation of the required ordinary earth could not be completed again within the period of approval and another application for the renewal of approval was submitted by Shri. Shibu Mathew vide reference (17). On the evaluation of accounts, it was confirmed that 7010 MT of ordinary earth was available to be transported. The Kottayam District Collector vide reference (18) had recommended the renewal of approval to transport the remaining 7010 MT to complete the earth filling works of Maniyaparambu- Cheepunkal road before the onset of monsoon.

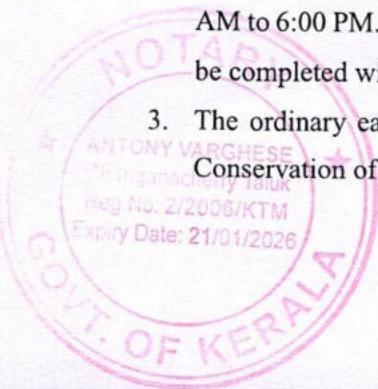
In light of these circumstances, approval is hereby granted for the transportation of 7010 MT of ordinary earth for use in the construction of Maniyaparambu- Cheepunkal road (Work order – vide reference (13)) up to 30.05.2020 which is stacked at the quarrying lease area situated in Block no. 48, Survey no. 403/1, 430/2 of Chengalam East Village, Kottayam Taluk.

1. This order is only for the transportation of 7010 MT of ordinary earth from the quarrying lease area and not any other mineral.
2. The allowed time for transportation of ordinary earth from the quarrying lease area is from 7:00 AM to 6:00 PM. The unloading of the load at the required site within Kottayam District should also be completed within the stipulated time.
3. The ordinary earth transported shall not be used for the filling of land within the ambit of the Conservation of Paddy Land and Wasteland Act, 2008.

*True photi copy
Attended*

*Antony
12.12.2020*

ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444



4. This order is only for the transportation of an approved quantity of ordinary earth.
5. The transportation of ordinary earth should be done without any disturbance to the public or neighbors and the order of the district collector vide reference (10) will be applicable for the excavation and transportation of minerals in this order.
6. Details such as date, time, and lorry number should be recorded in the Transit Pass Form-O(A) and a cello tape should be stuck above these details. A Transit Pass should be issued for each trip of every vehicle. If any violation in the issuance or usage of these Transit Passes is found, the concerned authority appointed by the Government may take into custody the vehicle in violation and further legal proceedings will be initiated.
7. The ordinary earth transported from this quarry lease area shall only be used for the construction of Maniyaparambu- Cheepunkal road.
8. Excavation and transportation of minerals during government holidays are strictly prohibited.
9. The rules set forward by the Motor Vehicle department and the PWD department should be adhered to while transporting ordinary earth using vehicles.

Transit Pass Form-O(A) numbers- 7531 to 8231 are hereby sanctioned for the transportation of ordinary earth approved by this order.

Dr. B. Ajay Kumar
Geologist

M/s. Palathra Constructions Pvt Ltd,
Palathra Building,
Thuruthy P.O, Changanacherry.

Copy to:

1. District Collector, Kottayam
2. Police Chief, Kottayam
3. Revenue Division Officer, Kottayam
4. Tahasildar, Kottayam
5. Circle Inspector of Police, Palikathodu
6. Secretary, Akalakunnu Grama Panchayath
7. Sub Inspector of Police, Palikathodu
8. Village Office, Chengalam East
9. File
10. Stock file



*True photo copy
Attached
Antony
12/12/2022*

ANTONY VARGHESE
ADVOCATE & NOTARY
CHANGANACHERRY
PH: 2420444



भारत का राजपत्र

The Gazette of India

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CG-DL-E-27112020-223373

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, नवम्बर 27, 2020/अग्रहायण 6, 1942
NEW DELHI, FRIDAY, NOVEMBER 27, 2020/AGRAHAYANA 6, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 27 नवम्बर, 2020

का.आ. 4254(अ).—केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन अपनी शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना (जिसे इसमें इसके पश्चात् अधिसूचना कहा गया है) संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 को प्रकाशित कर चुकी है, उक्त अधिसूचना की अनुसूची में सूचीबद्ध नई परियोजनाओं और क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन, यथास्थिति, परियोजना प्रबंधन द्वारा भूमि को अभिप्राप्त करने के सिवाय, कोई संनिर्माण कार्य या भूमि तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और, कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (पूर्ण या आंशिक) ने, क्षेत्र में परियोजनाओं और क्रियाकलापों के कार्यान्वयन को प्रभावित किया है क्योंकि कोविड-19 महामारी अभी समाप्त नहीं हुई है, मंत्रालय उक्त अधिसूचना में अनुज्ञात पूर्व पर्यावरणीय अनापत्तियों की अधिकतम अवधि से परे विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है। मंत्रालय में मामले की पड़ताल की गई है और लॉकडाउन के कारण (पूर्ण या आंशिक) क्षेत्र में क्रियाकलापों का जारी रखना कठिन हो सकता है, तथ्य को ध्यान में रखते हुए चिंता वास्तविक है।

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का

5791 GI/2020

(1)

File ref.No. 5802

2

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा से अभिमुक्ति के पश्चात् भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में प्रकाशित भारत सरकार की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में, पैरा 9 के पश्चात् और पैरा 10 के पहले निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

“9क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए भी, परियोजनाओं और क्रियाकलापों के संबंध में इस अधिसूचना के प्रावधानों के अधीन स्वीकृत की गई पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता जिसकी विधिमान्यता वित्तीय वर्ष 2020-2021 में समाप्त हो रही है, को 31 मार्च, 2021 या विधिमान्यता समाप्ति की तारीख से छह मास, जो भी बाद में हो, तक विस्तारित किया जाना समझा जाएगा। ऐसा विस्तार संबंधित अनापत्ति पत्रों में पूर्व पर्यावरणीय अनापत्ति उन्हीं निबंधनों और शर्तों के अधीन है कि ऐसी परियोजनाओं और क्रियाकलापों का अविच्छिन्न संचालन जो कोरोना वायरस (कोविड-19) के प्रकोप और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (पूर्ण या आंशिक) के कारण रुके हुए हैं, सुनिश्चित किया जा सके।

[फा. सं. 22-25/2020-आईए. III]

गीता मेनन, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्यांक का.आ. 3752 (अ), तारीख 20 अक्टूबर, 2020 द्वारा अंतिम रूप से संशोधित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th November, 2020

S.O. 4254(E).—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) vide number S.O.1533(E), dated the 14th September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernization and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said Notification, as the COVID19 pandemic has not yet come to an end. The matter has been examined in the Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field may be difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, vide number S.O. 1533 (E), dated the 14th September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, after paragraph 9 and before paragraph 10, the following shall be inserted, namely:-

“9A. Notwithstanding anything contained in this notification, the validity of prior environmental clearances granted under the provisions of this notification in respect of the projects or activities whose validity is expiring in the Financial Year 2020-2021 shall be deemed to be extended till the 31st March, 2021 or six months from the date of expiry

of validity, whichever is later. Such extension is subject to same terms and conditions of the prior environmental clearance in the respective clearance letters, to ensure uninterrupted operations of such projects or activities which have been stalled due to the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control”.

[F. No. 22-25/2020-IA.III]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14th September, 2006 and was last amended vide the notification number S.O. 3752(E), dated the 20th October, 2020.

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

OA No.56 of 2022 (SZ)

**Report filed by 4th respondent by
Director**

**M/s.Rema Smrithi VK
Nivedita S. Menon
Respondent No. 4**

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